

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. OF 2025

(Under Section 14 read with Section 18 of the National Green Tribunal Act, 2010)

IN THE MATTER OF:

M/s Calstar Sponge Limited.

...Applicant

-Versus-

Ministry of Environment, Forest & Climate Change and Ors.

...Respondents

INDEX

S. No.	Particulars	Page No.
1.	Index & Synopsis	1-10
2.	List of Dates and Events	11-25
3.	Original Application No. of 2025 along with the Affidavit	26-54
4.	<u>ANNEXURE A/1:</u> True Copy of NOC dated 30.05.2005 issued to Asansol Durgapur Development Authority (ADDA) by Jamuria Municipality.	55-56
5.	<u>ANNEXURE A/2:</u> True Copy of letter dated 21.04.2006 submitted by ADDA to WBPCB for issuance of NOC for M/s Calstar Sponge Limited.	57
6.	<u>ANNEXURE A/3:</u> True Copy of Application for grant of Consent to Establish dated 10.05.2006.	58-65
7.	<u>ANNEXURE A/4:</u> True Copy of Environmental Clearance dated 06.11.2006 granted by MOEF to ADDA for Jamuria Industrial Estate and the layout map also includes the M/s Calstar Sponge Limited.	66-71
8.	<u>ANNEXURE A/5:</u> True copy of Circular dated 21.11.2006 issued by MoE&F.	72-73
9.	<u>ANNEXURE A/6:</u> True copy of Consent to Establish dated 21.02.2007 issued by West Bengal Pollution Control Board (WBPCB) to M/s Calstar Sponge Limited.	74

10.	<u>ANNEXURE A/7:</u> True copy of Consent to Operate dated 05.09.2008 issued under Section 25 & 26 of the Water Act, 1974 and Section 21 of the Air Act, 1981 by WBPCB to M/s Calstar Sponge Limited.	75-83
11.	<u>ANNEXURE A/8:</u> True copy of Environment Clearance dated 07.08.2009 issued by SEIAA, West Bengal (Department of Environment, Government of West Bengal) to M/s Calstar Sponge Limited for expansion of the existing Sponge Iron Plant (2 x 100 TPD) for installation of induction furnace (1 x 8 MT), Continuous Casting Machine and Waste Heat based Captive Power Plant (4 MW) comprising of WHRBs (2 x 10 TPH) and steam turbine.	84-87
12.	<u>ANNEXURE A/9:</u> True copy of Application dated [Colly] 22.08.2009 submitted by the M/s Calstar Sponge Limited to SEIAA, West Bengal seeking Environmental Clearance for the proposed expansion of the project by installing 5 MW Captive Power Plant using coal & char and a rolling mill to manufacture MS rolled products 72000 TPA.	88-96
13.	<u>ANNEXURE A/10:</u> True copy of letter dated 13.10.2009 issued by Department of Environment, Government of West Bengal to the M/s Calstar Sponge Limited wherein the M/s Calstar Sponge Limited was directed to obtain EC from the MOEF & CC for the existing sponge iron plant of capacity 2 x 100 TPD alongwith the captive power plant.	97
14.	<u>ANNEXURE A/11:</u> True copy of the renewed Consent to Operate issued under Section 25 & 26 of the Water Act, 1974 and Section 21 of the Air Act, 1981 dated 16.10.2009 issued by WBPCB to the Applicant.	98-103
15.	<u>ANNEXURE A/12:</u> True copy of the MoE&F Circular dated 20.10.2009 regarding consideration of Expansion proposals for grant of Environment Clearance under the EIA Notification, 2006.	104

16.	<u>ANNEXURE A/13:</u> True copy of letter dated 22.10.2009 sent by M/s Calstar Sponge Limited to SEIAA requesting to consider the Application for grant of EC for setting up of 5 MW Captive Power Plant in view of the fact that for the existing sponge iron plant (2 x 100 TPD) the EC was already obtained by ADDA.	105
17.	<u>ANNEXURE A/14:</u> True copy of letter dated 04.11.2009 sent by the Senior Environment Officer, Department of Environment, Government of West Bengal to the Secretary SEAC and Member Secretary, WBPCB with a request to examine the proposal for expansion of the project.	106
18.	<u>ANNEXURE A/15:</u> True copy of Form 1 submitted along with proposal dated 29.10.2009 by the Applicant for obtaining Environmental Clearance for the proposed expansion of the project.	107-124
19.	<u>ANNEXURE A/16 (Colly):</u> True copy of the MoE&F letter dated 26.11.2009 and the Applicant's letter dated 18.12.2009.	125-126
20.	<u>ANNEXURE A/17:</u> True copy of Environment Clearance dated 03.02.2010 granted by SEIAA, West Bengal to the M/s Calstar Sponge Limited for expansion for installation of 5 MW Captive Power Plant (AFBC Boiler 30 TPH) within the existing plant.	127-130
21.	<u>ANNEXURE A/18:</u> True copy of Terms of Reference dated 24.02.2010 for third expansion proposal issued by MoE&F to the Applicant.	131-136
22.	<u>ANNEXURE A/19:</u> True copy of letter dated 14.05.2010 issued by MoE&F regarding waiver of public hearing.	137
23.	<u>ANNEXURE A/20:</u> True copy of Applicant's letter dated 09.09.2010 submitting the EIA/EMP Report and compliance of Terms of Reference conditions to MoE&F.	138

24.	<u>ANNEXURE A/21:</u> True copy of Environment Clearance dated 20.05.2011 issued by the MoE&F to the Applicant.	139-145
25.	<u>ANNEXURE A/22:</u> True copy of MoEF&CC OM dated 07.11.2014.	146-147
26.	<u>ANNEXURE A/23 (Colly):</u> True copy of EIA Notification 14.03.2017 and EIA Amendment Notification dated 08.03.2018 issued by the MoEF&CC.	148-158
27.	<u>ANNEXURE A/24:</u> True copy of SEIAA letter dated 18.08.2017 issued to the Applicant extending the validity of Environment Clearances.	159
28.	<u>ANNEXURE A/25:</u> True copy of letter dated 23.07.2018 issued by the MoEF&CC to the Applicant extending the validity of Environment Clearance.	160-161
29.	<u>ANNEXURE A/26:</u> True copy of proposal dated 30.08.2018 submitted by the Applicant to the MoEF&CC seeking Environmental Clearance for the proposed expansion of the project.	162-178
30.	<u>ANNEXURE A/27:</u> True copy of relevant extracts from Minutes of Meetings of 36 th EAC dated 09-10.10.2018.	179-182
31.	<u>ANNEXURE A/28:</u> True copy of relevant extracts of EAC 2 nd Meeting held on 10.12.2018.	183-188
32.	<u>ANNEXURE A/29:</u> True copy of minutes of 17 th meeting of EAC (violation sector) dated 29-31.01.2019.	189-192
33.	<u>ANNEXURE A/30:</u> True copy of Terms of Reference dated 27.06.2019 granted by MoEF&CC to the Applicant.	193-208
34.	<u>ANNEXURE A/31:</u> True copy of CTO dated 04.08.2022 issued by WBPCB to Applicant.	209-217
35.	<u>ANNEXURE A/32:</u> True copy of the review of Action Taken Report dated 12.06.2023.	218-234
36.	<u>ANNEXURE A/33:</u> True copy of Complaint dated 14.09.2023 preferred by one Mr. Atindranath Chatterjee	235-237

37.	<u>ANNEXURE A/34:</u> True copy of Minutes of 44 th Meeting of EAC held on 20-21.09.2023.	238-240
38.	<u>ANNEXURE A/35:</u> True copy of point wise reply to queries of MoEF&CC and complaint dated 14.09.2023.	241-249
39.	<u>ANNEXURE A/36 (Colly):</u> True copy of EDS dated 04.12.2023 raised by MoEF&CC and Response dated 16.12.2023 submitted by Applicant.	250-254
40.	<u>ANNEXURE A/37:</u> True copy of Order dated 02.01.2024 passed by Hon'ble Supreme Court in Vanshakti vs Union of India WP(Civil) No. 1394/2023.	255
41.	<u>ANNEXURE A/38:</u> True copy of EDS dated 08.01.2024 raised by MoEF&CC.	256
42.	<u>ANNEXURE A/39:</u> True copy of Order dated 02.02.2024 in Vanshakti vs Union of India WP(Civil) No. 1394/2023.	257-259
43.	<u>ANNEXURE A/40:</u> True copy of Representation dated 21.02.2024 submitted by Applicant to MoEF&CC .	260-282
44.	<u>ANNEXURE A/41:</u> A screenshot of Parivesh portal showing submission of Applicant's proposal dated 05.04.2024.	283
45.	<u>ANNEXURE A/42:</u> True copy of relevant extracts of Minutes of 58 th Meetings of EAC held on 14-15.05.2024.	284-286
46.	<u>ANNEXURE A/43:</u> True copy of letter dated 08.08.2024 submitted by Applicant to MOEF & CC.	287
47.	<u>ANNEXURE A/44:</u> True copy of Minutes of 64 th Meetings of the EAC dated 21-23.08.2024.	288-291
48.	<u>ANNEXURE A/45:</u> True copy of letter dated 04.09.2024 sent by Applicant to WBPCB.	292-293
49.	<u>ANNEXURE A/46:</u> True copy of letter dated 06.09.2024 issued by MoEF&CC to WBPCB.	294-295
50.	<u>ANNEXURE A/47 (Colly):</u> True copy of letter dated 02.01.2025 addressed by Applicant to MoEF&CC and	296-297

	response received from MoEF&CC vide email dated 02.01.2025.	
51.	<u>ANNEXURE A/48:</u> True copy of letter dated 20.01.2025 Sent by Applicant to MoEF&CC.	298-305
52.	<u>ANNEXURE A/49 (Colly):</u> True copy of emails/letters dated 14.02.2025 and 17.02.2025 addressed by Applicant to MoEF&CC.	306-308

53. Vakalatnama

309.

Date: 07.08.2025

Place: Kolkata

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SYNOPSIS

The instant Original Application is being preferred under Section 14 read with Section 18(2)(a) of the National Green Tribunal Act, 2010 against the inaction of Ministry of Environment, Forest and Climate Change (hereinafter “**MoEF&CC**”) and the West Bengal Pollution Control Board (hereinafter “**WBPCB**”) in keeping the proposal dated 05.04.2024 of the Applicant pending and causing undue delays in its consideration without any justifiable reason.

That on 05.04.2024, the Applicant had submitted an application to MoEF&CC seeking expansion of its existing Sponge Iron Plant by installation of a Sponge Iron Plant with 2x200 TPD DRI Kilns, 4x15 Induction Furnaces, 400 TPD Rolling Mill & 8 MW Capacity WHRB based Captive Power Plant. The said proposal was considered by the Expert Appraisal Committee on 14-15.05.2024, and the EAC in its 58th Meeting recommended to defer the proposal and obtain comments of the Policy Sector of IA Division or Legal Monitoring Cell of MoEF&CC regarding appraisal of the project in Violation Category.

Thereafter, the Expert Appraisal Committee (Industry-I Sector) in its 64th Meeting held on 21-23.08.2024 observed that action should be initiated against the Applicant for alleged violations that occurred during the period 01.07.2007 – 06.08.2009 under the Environment (Protection) Act, 1986 *as prevailing that time* and that proposal should only be listed once necessary action has been initiated by the concerned authority.

Accordingly, letters have been sent by the Applicant and MoEF&CC to WBPCB on 04.09.2024 and 06.09.2024, respectively, requesting it to initiate appropriate proceedings in terms of EAC observations. However, no requisite action has been taken by the WBPCB till date, due to which the proposal of the Applicant has been stalled.

That it is also worth noting that on 05.11.2024, a letter was issued by WBPCB to MoEF&CC seeking clarification as to whether the action is to be initiated under the Environment (Protection) Act, 1986 (as amended by the Jan Vishwas (Amendment of Provisions) Act, 2023”) or the unamended provisions prior to the Jan Vishwas Act. It is submitted that almost five months have elapsed; however, no such clarification is forthcoming. This is despite the fact that the Applicant has addressed representations, letters, and even requested for appointments. However, even these requests have remained unanswered. As a result of this arbitrary inaction of the authorities, the Applicant is facing huge monetary loss while the project expansion continues to remain in limbo.

Most importantly, the MoEF&CC while considering the aforesaid proposal has wrongly considered the Applicant to be a ‘Violation’ case, even though the project has been examined several times in the past, and Environment Clearances have been given by both State Environment Impact Assessment Authority (hereinafter “SEIAA”) and MoEF&CC, while considering Applicant’s proposal for grant of Environment Clearance (hereafter “EC”) for expansion of project and for extension of validity of ECs. Infact between 2009 – 2018, the Applicant undertook the expansion of its project three times and submitted applications for obtaining EC for the said expansions from SEIAA and MoEF&CC. Significantly, the applications were duly considered and significantly, despite rigorous, in depth and a thorough review, no deficiency or violation was ever found by the SEIAA or MoEF&CC and accordingly, Applicant was granted EC by SEIAA on 07.08.2009 (First expansion), and 03.02.2010 (Second Expansion) and by MoE&F on 20.05.2011 (third expansion) without any objections. Infact in the grant of such clearance it has taken into consideration the past conduct and practice of the Applicant and only after thoroughly examining the said proposals, have granted the respective ECs as many as three times as stated earlier. Even the Industrial Area (Asansol Durgapur Development Authority) was established before the

EIA Notification, 2006 came into being, and the NOC for establishing the Integrated plant was established on 30.05.2005. The ADDA which housed the Integrated plant also obtained the EC on 06.11.2006.

Further, the Applicant had also submitted proposals dated 15.07.2017 and 27.04.2018 seeking extension of the above ECs. The said applications were duly considered and on 18.08.2017, SEIAA extended the validity of EC dated 07.08.2009 up to 06.08.2019 and EC dated 03.02.2010 up to 02.02.2020. The MoEF&CC also considered the proposal dated 27.04.2018 in its 32nd EAC Meeting and extended the validity of the EC dated 20.05.2011 up to 19.05.2021. It is significant to note that while considering the above proposals, no shortcomings, deficiencies or any non-compliance with the conditions of the ECs were observed by either SEIAA or MoEF&CC. Moreover, the said proposals were examined, as stated earlier, taking into account the existing operations of the unit, MoE&F Circular dated 21.11.2006, NOCs issued by the State Authorities and following the due process.

However, when the Applicant submitted the aforesaid latest proposal seeking EC for expansion of its sponge iron plant (fourth expansion), the EAC, in its 2nd Meeting of the Re-Constituted EAC (Industry-I Sector) held on 10-12.12.2018, observed for the first time that the Applicant had allegedly failed to obtain EC by 30.06.2007. Thereafter, the proposal was considered by EAC (Violation Sector) on 29-31.01.2019, wherein EAC determined the alleged violation period to be 01.07.2007 – 06.08.2009 and consequently, Terms of Reference dated 27.06.2019 were issued to the Applicant under Violation Category for its alleged violations for the period 01.07.2007 – 06.08.2009.

It is humbly submitted that the action of MoEF&CC in treating the Applicant as a ‘violation’ is absolutely arbitrary and erroneous, after three expansions were granted to the Applicant with a thorough examination of the past performances and

establishment criteria of such plants. As noted above, the project of the Applicant has been subject to examination several times before the SEIAA and MoEF&CC, and despite its detailed scrutiny, no shortcomings or deficiencies have ever been observed on the part of the Applicant. Therefore, the action of the MoEF&CC in considering the Applicant as a violator is manifestly arbitrary, irrational and disproportionate. The last Minutes of the Meeting without referring to the said proposal as a Violation Category observed that action should be initiated against the Applicant for violations that occurred during the period 01.07.2007 – 06.08.2009 under the Environment (Protection) Act, 1986 *as prevailing that time* and that proposal should only be listed once necessary action has been initiated by the concerned authority. First of all, such an observation is arbitrary and not tenable in law and secondly, the concerned authority i.e. the WBPCB has not taken any action in this regard except writing letters to MOEF&CC and the MOEF&CC has sat over such letters since the last six to eight months.

The Applicant, has been requesting the Authorities to follow the due process of law, but has not received any reply to the same, and consequently, its application for the grant of EC for fourth expansion is pending for approval since long.

Hence, the present Original Application.

LIST OF DATES AND EVENTS

DATES	EVENTS
27.01.1994	MoE&F notified the Environment Impact Assessment Notification, 1994 (EIA, 1994). The projects mentioned in the Schedule I of the notification were required to obtain Environment Clearance under the EIA, 1994. Sponge Iron Processing units were not covered under the EIA Notification, 1994.
01.03.2004	M/s Calstar Sponge Ltd., a private Company, was incorporated and has its registered office at 18, R.N. Mukherjee Road, Kolkata – 700001, West Bengal.
30.05.2005	Asansol Durgapur Development Authority (hereinafter “ ADDA ”) was granted NOC by Jamuria Municipality for setting up an ‘Integrated Sponge Iron Plant’ within Jamuria Industrial Estate by the Applicant.
21.04.2006	ADDA applied for issuance of NOC from the WBPCB for setting up an Integrated Steel Plant within the Jamuria Industrial Estate by the Applicant.
10.05.2006	Applicant applied to WBPCB for issuance of Consent to Establish (NOC) under Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 for manufacturing Sponge Iron- 6000 M.T.

14.09.2006	MoE&F notified the Environment Impact Assessment Notification, 2006 (EIA, 2006) in supersession of the earlier 1994 Notification.
06.11.2006	MoE&F granted Environment Clearance as per EIA Notification 1994 to ADDA for establishment of Industrial Estate at Jamuria, Bardhaman District, West Bengal for the purpose of setting up of integrated steel plants including sponge iron plant, induction furnace, captive power plant, cement plants, refractory units and rolling mills. Layout map of Jamuria Industrial Estate includes the Applicant's unit.
21.11.2006	MoE&F issued a Circular with regard to Guidelines for Categories of Projects which were not required to obtain Environment Clearance under the EIA Notification, 1994 and now require to obtain the same under EIA Notification, 2006.
21.02.2007	WBPCB granted Consent to Establish in favour of the Applicant for manufacturing of Sponge Iron – 6000 TPM. Point No. 24 of the Special Conditions issued to M/s Calstar Sponge Ltd specifies that that the unit should abide by the conditions specified in the Environment Clearance dated 06.11.2006 granted to Asansol Durgapur Development Authority by the MoEF for establishment of Industrial Estate at Jamuria.
10.03.2008	Applicant applied for Consent to Operate under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981.

05.09.2008	First Consent to Operate granted to Applicant under Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 for manufacturing of Sponge Iron-3000 M.T., Coal fines (by product) -350 M.T., Iron ore fines (by product)-400 M.T..
16.06.2009	Proposal for expansion of existing plant by adding (i) Induction Furnace of holding capacity of 8 tonnes for the production of M.S. Ingot of 0.024 MTPA (ii) A Continuous casting machine of tow stand billet casting of 100 mm & 160 MM (iii) Thermal Power Plant of generating capacity of 5 MW as a waste heat boiler (hot flue gas from the existing 2 x 100 tonnes, sponge iron plants at the existing site, submitted by the Applicant was forwarded by Senior Environment Officer, Government of West Bengal to the Secretary SEAC.
07.08.2009 (First Expansion)	Applicant was granted EC by the SEIAA as per EIA Notification, 2006 for the expansion of its existing Sponge Iron (2X100 TPD) for installation of Induction Furnace (1X8 MT), Continuous Casting Machine and Waste Heat Based Captive Power Plant (4 MW) comprising of WHRBs (2 x 10 TPH) and steam turbine.
22.08.2009	Proposal for second expansion was submitted by the Applicant along with Form I for installation of 5 MW Captive Power Plant using coal & char as fuel and a rolling mill to manufacture MS rolled products of 72000 TPA within the existing plant.

13.10.2009	Letter from Senior Environment Officer, Government of West Bengal to the Applicant with a direction to submit the Application for EC for the existing unit for manufacturing of sponge iron, equal to or more than 200 tonnes per day along with captive power plants to the Ministry of Environment and Forests, Government of India as the project is a category “A” project because the individual units located in Industrial Estate of Jamuria (which got it EC on 06.11.2006) also had to obtain separate EC as per EIA, 2006.
16.10.2009	Renewed Consent to Operate was granted to the Applicant by the WBPCB under Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of Air (Prevention and Control of Pollution) Act, 1981.
20.10.2009	MoE&F issued a Circular providing that while considering expansion proposals for grant of environmental clearance, EACs shall also obtain information on status of compliance of the conditions and environmental safeguards stipulated in the earlier clearance letters, and discuss and record the same in the minutes.
22.10.2009	Letter from the Applicant to the Member Secretary, SEIAA to consider the Application for grant of EC for setting up of 5 MW Captive Power Plant. The Applicant had stated that the EC for setting up of 2 x 100 TPD Sponge Iron Plant at Jamuria Industrial Estate was obtained by Asansol Durgapur Development Authority (ADDA) on 06.11.2006 and further the grant of EC for

	setting up of 5 MW Captive Power Plant comes within the purview of SEIAA.
29.10.2009	Form-1 submitted along with the application to the MoE&F for obtaining the EC for the third expansion by installing 2 x 100 TPD DRI plant, 2 x 9 MVA Ferro-Alloy Plant, and 8 MW Captive power plant.
04.11.2009	Clarification was accepted by SEIAA and in light of the same, SEIAA forwarded the proposal of the Applicant to SEAC through a letter for consideration.
26.11.2009	Additional Details/Information/Clarifications were sought by the MoE&F from the Applicant such as, reason for asking EC for DRI (1,20,000 TPA) and CPP (12 MW) when the proposed expansion is for DRI (60,000 TPA) and CPP (8 MW) only, reason for asking the EC for the existing units which have already been commissioned among others.
18.12.2009	Reply from the Applicant to the MoE&F letter dated 26.11.2009. Applicant had clarified that the present EC was only sought for 2 x 100 TPD = 60,000 DRI, 8 MW Captive Power Plant and 2 x 9 MVA= 30,000 TPA Ferro Alloys.
03.02.2010 (Second Expansion)	The Applicant was granted Environmental Clearance for expansion of existing Sponge Iron Plant for the proposed expansion for installation of 5 MW Captive Power Plant (AFBC Boiler 30 TPH) by the SEIAA as per EIA Notification, 2006. The existing plant consists of 2x100 TPD Sponge Iron Kilns, 4 MW WHRB based CPP and Induction Furnace (2 x 8 tonnes).

24.02.2010	Terms of Reference was issued by the MOE&F to the Applicant for the expansion of steel plant requested by Application dated 29.10.2009.
14.05.2010	MOE&F accepted the request of the Applicant to waive the project from the requirement of public hearing as per Section (iii) Stage (3), para (I)(b) of the EIA, 2006, as the unit is located in the Notified Industrial Area.
09.09.2010	Applicant submitted the EIA/EMP report towards the EC proposal for 48,000 TPA Integrated Steel Plant, 1,20,000 TPA DRI, 12 MW Captive Power Plant and 2 x 9 MVA Ferro Alloys at Jamuria Industrial Estate, District- Bardhaman, West Bengal.
20.05.2011 (Third Expansion)	Applicant was granted EC for expansion of Steel Plant by installation of Sponge Iron Plant (2X100 TPD, 60,000 TPA), Ferro Alloys (Fe-Mn & Si-Mn, 2 x 9 MVA, 30,000 TPA) and Captive Power Plant (8 MW) at Jamuria Industrial Estate, West Bengal under the provisions of the EIA Notification dated 14.09.2006 by MoEF&CC.
07.11.2014	MoEF&CC issued Office Memorandum, amending the earlier Office Memorandum dated 22.08.2014, by providing <i>inter alia</i> that- in case of project proponent seeking Environment Clearance for expansion of the existing unit but had committed certain violation and the project proponent has submitted ,all the information and details but the State has not filed case under Section 15/19 of Environment (Protection) Act, 1986, such cases

	shall also be considered by the Authority, as the project proponent is not at fault.
14.03.2017	EIA Notification S.O. 804(E) - wherein it was directed that the projects that had started the work on site without obtaining the EC were required to apply for the same within 6 months, i.e. by 13.09.2017, and that all violation cases irrespective of the category of the project as per the EIA Notification were to be considered at the Central level by the EAC.
15.07.2017	Applicant had submitted an application for seeking extension of validity of EC dated 07.08.2009 and 03.02.2010 as the project expansions were not completed.
18.08.2017	SEIAA, West Bengal extends the validity of EC dated 07.08.2009 to 06.08.2019 and EC dated 03.02.2010 to 02.02.2020 for proposed expansion by the Applicant.
08.03.2018	<p>EIA Amendment Notification dated 08.03.2018 whereby the Ministry granted power to SEIAA for appraisal of violation cases involving Category B projects.</p> <p>The Notification dated 14.03.2017 was amended and the power to assess and grant of EC for category B projects, the appraisal and approval thereof shall vest with the State or Union territory level Expert Appraisal Committees and State or Union territory Environment Impact Assessment Authorities in different States and Union territories, constituted under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 along with others amendments.</p>

27.04.2018	The Applicant had submitted an online application seeking extension of validity of EC granted by MOEF vide letter dated 20.05.2011.
23.07.2018	The MoEF&CC extended the validity of EC dated 20.05.2011 for further period of 3 years i.e., up to 19.05.2021 subject to conditions stipulated therein.
30.08.2018	Applicant submitted an online proposal along with application, copy of pre-feasibility report for proposed fourth expansion of existing Steel Plant by installing of Sponge Iron Plant with 2 x 200 TPD DRI Kilns, 4 x 15 T Induction Furnaces with matching LRF and CCM, 400 TPD Rolling Mill & 8 MW capacity WHRB based Captive Power Plant at Jamuria Industrial Estate, District Bardhaman, West Bengal.
09.10.2018	The Proposal dated 30.08.2018 was considered at the 36 th EAC meeting (Industry -1) wherein after detailed deliberation, the Committee deferred the consideration of the proposal and asked the Applicant to submit revised unit configuration details of induction furnaces along with revised Form-I and pre-feasibility report.
10.12.2018	The Proposal was thereafter considered in the 2 nd meeting of the re-constituted EAC (Industry-I) wherein after observing that the Applicant had been approaching various Regulatory Authorities for obtaining EC from time to time, the Expert Appraisal Committee (EAC) has recommended the Ministry for the

	issuance of Specific TORs for undertaking the detailed EIA and EMP study in addition to the generic TOR.
29.01.2019 - 31.01.2019	The proposal was referred to EAC (Violation Sector) in its 17 th Meeting and the EAC concluded that the Project Proponent holds valid EC for its existing units and also has not been referred for violation of EC conditions. The EAC also observed that the EAC Violation Committee appraises those projects which do not have prior EC or have violated the EC conditions. Despite the above findings, the Committee observed that since the violation falls in between 01.07.2007 – 06.08.2009, it would be appropriate to initiate action under Section 19 of Environment (Protection) Act, 1986 as prevailing at time. Alternatively, since the Project Proponent has applied for expansion and sought for Terms of Reference (ToR), specific ToR can be issued as per the MoEF&CC Notification dated 14.03.2017 pertaining to Violation.
27.06.2019	MoEF & CC has issued the TORs valid for a period of three years i.e., from 27.06.2019 to 26.06.2022. The Ministry has issued the TORs after taking into consideration the recommendation of the EAC of Violation Sector with one of the conditions to comply with the directions/orders of the Competent Authority/body/Court issued in respect of violation during 01.07.2007 to 06.08.2009 and initiate action under section 15 read with Section 19 of the Environment (Protection) Act, 1986 (EPA, 1986).

07.07.2021	MoEF&CC issued Standard Operating Procedure for Identification and handling of violation cases under EIA Notification 2006.
04.08.2022	Latest CTO under Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 was granted to the Applicant by WBPCB which is valid up to 30.11.2025 for Sponge Iron and Captive Power Plant.
12.06.2023	MOEF& CC, Integrated Regional Office, Kolkata has forwarded the review of Action Taken Report prepared for the issuance of Certified Compliance Report for consideration of the Scientist E, IA monitoring cell, MOEF&CC, where the proposal of expansion of Sponge Iron Plant by installation of Sponge Iron Plant (2 x 100 TPD, 60,000 TPA), Ferro Alloys (Fe-Mn & Si-Mn, 2 x 9 MVA, 30,000 TPA) and Captive Power Plant (8 MW) is pending for appraisal.
11.08.2023	The Jan Vishwas (Amendment of Provisions) Act, 2023 enacted which came into force on 01.08.2024 qua the EPA, 1986 with an aim to decriminalize and rationalize offences to enhance trust-based governance for ease of doing business. The said Act amended various provisions of EPA, 1986 including Section 15 of the Environment Protection Act, 1986. Earlier, Section 15 prescribed imprisonment and penalty for contravening the Act. By virtue of the Jan Vishwas Act, imprisonment has been substituted with imposition of penalty.

14.09.2023	A Complaint by some Atindranath Chatterjee to the Chairman of EAC Industry Sector-1, MOEF&CC requesting to cancel the expansion proposal No. IA/WB/IND1/436058/2023 as continuing the present operation would be in violation of the relevant provision of the EIA Notification, 2006 as well as all other environmental norms and statutory provisions.
21.09.2023	The Application for issuance of EC made by the Applicant was considered in the 44th Meeting of the EAC Industry-I held on 20-21st September, 2023 with regard to proposed fourth expansion of existing steel plant by installation of Sponge iron plant of 2X200 TPD DRI Kilns, 4x15 T induction furnaces, 400 TPD Rolling mill and 8 MW capacity WHRB based captive power plant. In the said Meeting, the EAC Members recommended to return the proposal in its present form and opined that the proposal for EC will be appraised under violation category as per the Standard Operating Procedures dated 07.07.2021 issued by the MoEF & CC and the Applicant was asked to revise the proposal in terms of SOP dated 07.07.2021.
25.11.2023	Applicant submitted its Reply to the queries raised by the MOEF & CC which was raised during the 44 th meeting of the Expert Appraisal Committee (Industry-1) while appraising the EC Application, along with point-wise reply to complaint dated 14.09.2023.
04.12.2023	EDS raised on Part C for the Applicant proposal No. IA/WB/IND1/453340/2023 by the MOEF & CC.

16.12.2023	The Applicant has submitted its point wise response to the EDS raised on 04.12.2023.
02.01.2024	The Supreme Court stayed the operation of OM dated 07.07.2021 which deals with handling of violation cases under the EIA Notification 2006 in the case titled “Vanshakti vs. Union of India WPC No. 1394/2023”.
08.01.2024	EDS raised by MoEF&CC stating that the proposal no. IAIWB/IND1/453340/2023 was submitted under violation category as per provisions contained in MoEF&CC Standard Operating Procedure dated 07.07.2021. In the meanwhile, Hon’ble Supreme Court vide Order dated 02.01.2024 in WP (C) No. 1394/2023 Vanashakti vs Union of India, has inter alia ordered that “Until further orders, there shall be stay of operations of the Office Memorandum dated 7 th July 2021 and 28 th January 2022 issued by the Ministry of Environment Forest and Climate Change”. In pursuance of the same the proposal of the Applicant has been kept in abeyance till further orders.
21.02.2024	The Applicant has submitted its Representation to the MOEF & CC to explain its position as to why the undersigned’s project proposal dated 30.08.2018 (later on submitted under violation category on 25.11.2023) was wrongly treated as a violation case and to request the MOEF & CC for considering the project for the grant of EC in view of the submissions made in the Representation i.e. not to be treated as a violation category as there was no violation.

05.04.2024	Application for EC (Category A, B1 and B2 violation)-Form 1 for grant of fresh EC for the proposed fourth expansion of existing steel plant by installation of Sponge Iron Plant with 2 x 200 TPD DRI Kilns, 4 x 15 T Induction Furnace, 400 TPD Rolling Mills & 8 MW capacity WHRB based captive power plant. (Screenshot of Parivesh Portal)
14/15.05.2024	EC Application dated 05.04.2024 made vide proposal no. IA/WB/IND1/453340/2023 by the Applicant was considered by the EAC (Industry-I sector) in its 58 th meeting wherein after detailed deliberation, the Committee recommended to defer the proposal and advised the Ministry to first obtain the comments of the Policy Sector of IA Division or Legal Monitoring Cell with respect to the appraisal of the proposal as per MoEF & CC Notification 14.03.2017 pertaining to violation.
15.05.2024	Representation on behalf of the Applicant in furtherance of the directions of 58 th EAC meeting to explain its position as to why the undersigned's project proposal dated 30.08.2018 (later on submitted under violation category on 25.11.2023) was wrongly treated as a violation case and to request the MOEF & CC for considering the project for the grant of EC in view of the submissions made in the Representation.
08.08.2024	Reply of the Applicant to the ADS raised in the 58 th EAC meeting dated 14.05.2024. In its reply the Applicant has informed the MOEF & CC that it had already submitted its representation dated 15.05.2024 which may be considered.

23.08.2024	The Applicant's project proposal was considered by the Expert Appraisal Committee (EAC) in its 64 th meeting wherein the EAC recommended to defer the proposal in view of the pending action under section 19 of Environment Protection Act, 1986 against the Applicant. The EAC opined that the proposal will only be considered once the necessary action under Section 19 of Environment Protection Act, 1986 has been initiated by the concerned Authority and had also asked the Ministry to write a letter to the State Pollution Control Board (SPCB) to initiate such action as soon as possible.
04.09.2024	The Applicant sent a letter to the WBPCB requesting them to initiate action under Section 19 of EPA, 1986 in furtherance of the observations in the 64 th meeting of the EAC for Industry-I sector.
06.09.2024	In furtherance of the directions of the EAC in its 64 th meeting, the MOEF & CC had also written a letter to the WBPCB to put a request to initiate credible action on the violation, under section 15 read with section 19 of the EPA, 1986 against the Applicant.
05.11.2024	Letter from WBPCB to MOEF&CC asking for a clarification from the MOEF&CC whether the action to be initiated under the Old EPA, 1986 or amended provisions of EPA, 1986 which was done through the Jan Vishwas Amendment Act, 2023.
02.01.2025	Letter from the Applicant to the MOEF&CC requesting them to send the necessary clarifications to WBPCB on their confusion

	which they have put to the MOEF&CC through its letter dated 05.11.2024.
02.01.2025	Reply of the MOEF&CC to the Applicant through mail informing that the matter is under examination in the ministry. The ministry will respond to the WBPCB accordingly.
20.01.2025	Reply by the Applicant to the ADS raised on 15.01.2025 by the MOEF&CC.
14.02.2025	Request for an Appointment from the Applicant to the MOEF&CC with regard to subject proposal for grant of EC.
17.02.2025	Another letter of Request for Appointment from the Applicant to MOEF&CC after the letter dated 14.02.2025
07.08.2025	Hence, this present Application.

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. OF 2025

(Under Section 14 read with Section 18 of the National Green Tribunal Act, 2010)

IN THE MATTER OF:

M/s Calstar Sponge Ltd.

Through Soumya Acharya

Regd. Office: 18, R.N. Mukherjee Road

Kolkata, West Bengal, 700001

Email: calsprings.group@gmail.com

Mob: +91-7003599589

...Applicant

-Versus-

1. Ministry of Environment, Forest & Climate Change
 Through its Secretary at Indira Paryavaran Bhawan,
 Jor Bagh Road, Lodhi Road,
 Delhi- 110003
 Email: secy-moef@nic.in
 Phone: 011- 20819308
 ...Respondent No. 01

2. West Bengal Pollution Control Board
 Through its chairman,
 Paribesh Bhavan Canteen,
 10A, Broadway Rd, LA Block,
 Sector 3, Bidhannagar,
 Kolkata, 700106
 Email: net.wbpcb-wb@bangla.gov.in
 Phone: 033- 22023000
 ...Respondent No. 02

3. Asansol Durgapur Development Authority
 Through its Chief Executive Officer,
 1st Administrative Building, City Centre,
 Durgapur-713216, West Bengal
 Email: adda.dgpr@gmail.com
 Phone: 0343- 2546815
 ...Respondent No. 03

MOST RESPECTFULLY SHOWETH:

1. The address of the Applicant has been provided above for the service of notices, if any, in the present Original Application.

2. The addresses of the Respondents have been provided above for the service of notices, if any, in the present Original Application.

3. The present Application is within the jurisdiction of this Tribunal as it has been filed pursuant to the satisfaction of the conditions specified under Sections 14 and 18 of the National Green Tribunal Act, 2010 as well as previous judicial pronouncements.
4. The present Original Application is being filed under Section 14 read with Section 18 of the National Green Tribunal Act, 2010 challenging the arbitrary classification and consequent in-action of the Ministry of Environment, Forest and Climate Change (Respondent No.1) and West Bengal Pollution Control Board (Respondent No. 2), to keep the proposal dated 05.04.2024 of the Applicant herein for grant of Environment Clearance for expansion of existing plant as pending, till the action Under Section 15 read with Section 19 of Environment Protection Act, 1986, is not taken by the Respondent No. 2 and consequently stalling the Applicant's project in question. The project is kept pending for appraisal even after the said proposal has been removed from the purview of the SOP 07.07.2021 thereafter falsely putting it under the 14.03.2017 notification and despite the fact that the existing unit has been expanded three times in the last eighteen years and now being punished on the wrong pretext that the Unit needed a clearance way back in 2007, which has already been explained as to how it does not come within the purview of the 2006 Notification once the Industrial Areas itself has a prior of which the unit was in part and recognised as such. Moreover, the same project has been appraised three times including the evaluation of its past existence. Despite this fact, the Respondent No 1, after eleven years has raised the issue even after issuing a TOR where action was supposed to be initiated under Section 15 read with Section 19 as it existed then without considering it as a Violation Category as understood in the SOP of 07.07.2021 or the earlier Notification dated 14.03.2017. Thereafter several representations and communications were given to Respondent No. 1 and the issue is yet to be resolved. Even after the issue has been re-examined by the EAC vide

meetings dated 14-15.05.2024 (58th Meeting) and 23.08.2024 (64th Meeting) and it has been held to be not under the Violation category, after the referral to the Policy Division as understood by the SOP dated 07.07.2021. The entire issue now hinges on an action to be taken under Section 15 read with 19 and the Respondent No 2-WBPCB is not clear whether the Environment Protection Act, 1986 as amended by the Jan Vishwas (Amendment to Provisions) Act, 2023 will apply to the Applicant's project or the unamended EPA, 1986 will apply. That it is the case of the Applicant that neither the prosecution nor the consideration of the present case as a violation due to its establishment in 2007 and which has been raked up now as a violation, is tenable in law.

5. **BRIEF FACTS**

- 5.1 That on 01.03.2004, M/s Calstar Sponge Ltd. (Applicant), a private Company, was incorporated having its registered office at 18, R.N. Mukherjee Road, Kolkata – 700001, West Bengal.
- 5.2 That on 30.05.2005, Asansol Durgapur Development Authority (ADDA or Respondent No.3) was granted the NOC by Jamuria Municipality for setting up an 'Integrated Sponge Iron Plant' by the Applicant herein within Jamuria Industrial Estate which had been established by the Respondent No.3. True Copy of NOC dated 30.05.2005 is appended and annexed as **ANNEXURE A/1**.
- 5.3 That on 21.04.2006, the ADDA/Respondent No.3 had applied for issuance of NOC from the West Bengal Pollution Control Board/Respondent No. 2 for setting up an Integrated Steel Plant within the Jamuria Industrial Estate by the Applicant herein. True Copy of the letter dated 21.04.2006 is appended and annexed as **ANNEXURE A/2**.
- 5.4 That on 10.05.2006, the Applicant applied to WBPCB for issuance of Consent to Establish (hereinafter "CTE") to the Respondent No.2, under Section 25 & 26 of Water (Prevention and Control of Pollution) Act, 1974 (hereinafter "**Water Act**,

1974) and the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter “**Air Act, 1981**”) for manufacturing of 6000 MT of Sponge Iron. True Copy of Application for grant of CTE dated 10.05.2006 is appended and annexed as **ANNEXURE A/3**.

5.5 That thereafter Ministry of Environment, Forest & Climate Change (Earlier MOEF)/ Respondent No.1, notified the Environment Impact Assessment Notification (EIA), 2006, replacing the earlier 1994 Notification.

5.6 That on 06.11.2006, Respondent No.1 granted Environmental Clearance (hereinafter “**EC**”) to the Respondent No.3 as per the EIA Notification 1994 and its subsequent amendments Notification for the establishment of Industrial Estate at Jamuria, Bardhaman District, West Bengal for the purpose of setting up integrated steel plants including sponge iron plant, induction furnace, captive power plant, cement plants, refractory units and rolling mills. The layout map of Jamuria Industrial Estate specifically includes the Applicant’s unit. True Copy of EC dated 06.11.2006 is appended and annexed as **ANNEXURE A/4**.

5.7 That on 21.11.2006, the Ministry of Environment and Forest (MoEF)/Respondent No.1 issued a Circular with regard to Guidelines for Categories of Projects which were not required to obtain Environment Clearance under the EIA Notification, 1994, and now require to obtain the same under EIA Notification, 2006. As per this circular, Applications for NOC received before 14.09.2006 were to be considered by the State Pollution Control Board (SPCB) as per their provisions. However, such projects would require EC under the EIA Notification, 2006, and those projects which did not seek EC by 30.06.2007 would be treated as a violation case under Section 15 of the Environment Protection Act, 1986 (hereinafter “**EP Act, 1986**”). True copy of Circular dated 21.11.2006 is marked and annexed as **ANNEXURE A/5**. Although in the present case, the Industrial

Area where the unit was to be established had already been granted the EC before this Circular.

5.8 That on 21.02.2007, Respondent No.2 issued CTE to the Applicant for manufacturing sponge iron – 6000 TPM from an environmental point of view in pursuance of the application for CTE dated 10.05.2006. The CTE provided that the Applicant would comply with the EC dated 06.11.2006 of Jamuria Industrial Estate. True copy of CTE dated 21.02.2007 is annexed and marked herewith as **ANNEXURE A/6**. This reiterated the position that even the Regulator i.e. the WBPCB was clear that the conditions of the EC of the Industrial Area would be applicable to the existing unit in question.

5.9 That on 05.09.2008, Respondent No.2 granted Consent to Operate (hereinafter “**CTO**”) to the Applicant for manufacturing Sponge Iron 3000 MT, Coal Fines 350 MT and Iron Ore Fines 400 MT, in response to Application dated 10.03.2008, under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter “**Water Act, 1974**”) and Air (Prevention and Control of Pollution) Act, 1981 (hereinafter “**Air Act, 1981**”). True copy of CTO dated 05.09.2008 is annexed and marked herewith as **ANNEUXRE A/7**. The Additional conditions appended to the CTO reiterates that the conditions of the CTE dated 21.02.2007 would be complied with by the unit, meaning thereby that the Regulator WBPCB is clear that it is only the conditions of the EC dated 06.11.2006 is binding on the unit.

ENVIRONMENT CLEARANCE FOR FIRST EXPANSION OF THE PROJECT

5.10 That on 03.06.2009, the Applicant submitted an Application for obtaining EC for the expansion of the existing (Sponge Iron Plant (2x100 TPD) through installation of Induction Furnace (1x8 MT) Continuous Casting Machine and Waste Heat based Captive Power Plant (4 MW) using waste gases from existing 2x100 TPD

Sponge Iron Plant and on 16.06.2009, State Level Environment Impact Assessment Authority, West Bengal (hereinafter “SEIAA”), forwarded the said proposal to State Level Appraisal Committee (hereinafter “SEAC”) for examination. Thereafter, pursuant to SEAC’s examination, and SEIAA, after due deliberations accorded Environmental Clearance dated 07.08.2009 to the Applicant as per provisions of EIA Notification dated 14.09.2006. True copy of Environment Clearance dated 07.08.2009 is annexed and marked herewith as **ANNEXURE A/8.**

5.11 That it is worth noting that the Applicant was granted Environment Clearance dated 07.08.2009 by the SEIAA, as per EIA Notification, 2006 for first expansion of its existing Sponge Iron (2X100 TPD) for installation of Induction Furnace (1X8 MT), Continuous Casting Machine and Waste Heat Based Captive Power Plant (4MW) comprising of WHRBs (2X10 TPH) and steam turbine, after due consideration of the proposal, as well as taking into account the recommendations of SEAC. Further, the EC was granted without raising any objections regarding the requirement of prior EC for the already established project. The Application for expansion clearly indicated the existing project and it is also a fact that the said unit was running with a valid CTO and the binding conditions of the 06.11.2006 EC.

ENVIRONMENT CLEARANCE FOR SECOND AND THIRD EXPANSION OF THE PROJECT

5.12 That on 22.08.2009, the Applicant applied for a second expansion of the existing Sponge Iron Plant by installation of a 5 MW Captive Power Plant (AFBC Boiler 30 TPH) and a Rolling Mill to manufacture MS Rolled Products 72000 TPA. Pertinently, the proposal noted that said expansion was being envisaged in the same piece of land beyond the existing Project and that Respondent No.3 had assured a supply of 6,00,000 ltrs. of water from the Ajoy River. True copy of

application dated 22.08.2009 is annexed and marked herewith as **ANNEXURE A/9 (Colly)**.

5.13 That on 13.10.2009, the Department of Environment, Government of West Bengal issued a letter to the Applicant with a direction to submit the Application for Environment Clearance for the existing Sponge Iron Plant \geq 200 TPD along with Captive Power Plant from the Respondent No.1 as the sponge iron plant of Applicant came within purview of EIA Notification, 2006 as 'Category A' project. True copy of the letter dated 13.10.2009 of the Department of Environment, Government of West Bengal is annexed and marked herewith as **ANNEXURE A/10**.

5.14 That on 16.10.2009, WBPCB, in the meanwhile, renewed the CTO dated 05.09.2008 granted to the Applicant for a further period up to 31.07.2010 under the Section 25 & 26 of the Water Act, 1974 and Section 21 of the Air Act, 1980. True copy of the renewed CTO dated 16.10.2009 is annexed and marked herewith as **ANNEXURE A/11**.

5.15 That, the MoE&F, in another development, issued a Circular dated 20.10.2009, providing that while considering expansion proposals for grant of environmental clearance, EACs shall also obtain information on the status of compliance of the conditions and environmental safeguards stipulated in the earlier clearance letters, and discuss and record the same in the minutes. A true copy of the MoE&F Circular dated 20.10.2009 is annexed and marked as **ANNEXURE A/12**.

5.16 That in response to the above-mentioned letter dated 13.10.2009, the Applicant, vide letter dated 22.10.2009, clarified that EC for setting up 2x100 TPD Sponge Iron Plant was obtained by Respondent No.3 on 06.11.2006 from the Respondent No.1. Accordingly, application for grant of EC for setting up 5 MW Captive Power Plant came within purview of SEIAA, West Bengal. Significantly, the said clarification was accepted by SEIAA and in light of the same, SEIAA forwarded

the proposal of the Applicant to SEAC for consideration vide letter dated 04.11.2009.

True copy of letter dated 22.10.2009 issued by Applicant to SEIAA is annexed and marked herewith as **ANNEXURE A/13**. True copy of letter dated 04.11.2009 issued by SEIAA to SEAC is annexed and marked herewith as **ANNEXURE A/14**.

5.17 That, on 29.10.2009, the Applicant submitted a proposal for a third expansion of the existing unit involving the installation of another Sponge Iron Plant (2X100 TPD, 60,000 TPA), Ferro Alloys (2x9 MVA, 30,000 TPA) and Captive Power Plant (8 MW).

A true copy of Form 1 submitted along with the proposal is annexed and marked herewith as **ANNEXURE A/15**.

5.18 That on 26.11.2009, Respondent No.1 sought some additional information/clarification from the Applicant. Significantly, in point 12 of the said letter, the Applicant was directed to submit 'Environment Clearance' and 'Consent to Establish' for the existing plant along with a point-wise compliance report. The requisite information was furnished by the Applicant vide letter dated 18.12.2009 wherein the Applicant submitted all the existing EC's and CTE's to the Respondent No.1. The Applicant also clarified that the capacities mentioned in proposal dated 29.10.2009 were total capacities after expansion and the EC was sought for 2x100 TPD = 60,000 DRI, 8 MW Captive Power Plant and 2x9 MVA-30,000 TPA Ferro Alloys. True copy of letters dated 26.11.2009 and 18.12.2009 is annexed and marked herewith as **ANNEXURE A/16 (colly)**.

5.19 That in the meanwhile, the second proposal dated 22.08.2009 was examined by SEAC in its 38th Meeting held on 27.11.2009 and on 03.02.2010, the SEIAA accorded Environmental Clearance for the expansion of existing Sponge Iron Plant for the proposed installation of 5MW Captive Power Plant (AFBC Boiler

30 TPH) to the project for the second time as per EIA Notification, 2006. The existing plant consists of 2x100 TPD Sponge Iron Kilns, 4 MW WHRB based CPP and Induction Furnace (2 x 8 tonnes). True copy of Environment Clearance dated 03.02.2010 is annexed and marked herewith as **ANNEXURE A/17**.

5.20 That with regard to the third expansion, the Terms of Reference (TOR) for the above proposal dated 29.10.2009 of the third expansion were finalised during the 7th Expert Appraisal Committee (Industry-1) held on 02- 03.02.2010 at the Central Government level and issued to the Applicant on 24.02.2010 for the preparation of EIA/EMP Report. True copy of TOR dated 24.02.2010 issued by the Respondent No.1 is annexed and marked herewith as **ANNEXURE A/18**. Notably, this TOR did not refer to any previous violation etc.

5.21 That at this juncture, it is pertinent to note that the Respondent No. 1 through its letter dated 14.05.2010, considered the request of the Applicant to waive the public hearing for the project, as per Section (iii) Stage (3), para (I) (b) of the EIA, 2006, as the unit is located in the Notified Industrial Area i.e. Jamuria Industrial Estate. True copy of letter dated 14.05.2010 is annexed and marked herewith as **ANNEXURE A/19**.

5.22 That on 09.09.2010, Applicant submitted the EIA/EMP Report towards the Environment Clearance proposal for 48,000 TPA Integrated Steel Plant, 1,20,000 TPA DRI, 12 MW Captive Power Plant and 2 x 9 MVA Ferro Alloys at Jamuria Industrial Estate, District- Bardhaman, West Bengal along with compliance of the TOR conditions raised by the Respondent No.1 in its letter dated 24.02.2010. A true copy of the letter dated 09.09.2010, submitting the EIA/EMP Report, is annexed and marked herewith as **ANNEXURE A/20**.

5.23 That subsequently, the third expansion proposal dated 29.10.2009 was considered by the EAC-1 (Industry) in its 18th Meeting held during 24-25.01.2011, wherein the Committee recommended the proposal for the grant of EC. Accordingly, on

20.05.2011, the Respondent No.1 granted the Environment Clearance to the Applicant for the expansion of Steel Plant by installation of Sponge Iron Plant (2X100 TPD, 60,000 TPA), Ferro Alloys (Fe-Mn & Si-Mn, 2 x9 MVA , 30,000TPA) and Captive Power Plant (8MW) at Jamuria Industrial Estate, West Bengal to the under the provisions of EIA Notification dated 14.09.2006. True copy of Environment Clearance dated 20.05.2011 is annexed and marked herewith as **ANNEXURE A/21**. Here again, it is pertinent to reiterate that there is no mention of any previous violation in any of the previously granted EC for the said unit and its expansion.

5.24 That it is also pertinent to note that on 07.11.2014, MoEF&CC issued an Office Memorandum, amending the earlier Office Memorandum dated 22.08.2014 with regard to validity of EC and its extension, by providing *inter alia* that- in case of project proponent seeking Environment Clearance for expansion of the existing unit but had committed certain violation and the project proponent has submitted all the information and details but the State has not filed case under Section 15/19 of Environment (Protection) Act, 1986, such cases shall also be considered by the Authority, as the project proponent is not at fault. True copy of MoEF&CC OM dated 07.11.2014 is annexed and marked as **ANNEXURE A/22**.

5.25 That subsequently on 14.03.2017, the MoEF&CC issued a Notification wherein it was directed that the projects that had started the work on site without obtaining the EC were required to apply for the same within 6 months, i.e. by 13.09.2017, and that all violation cases irrespective of the category of the project as per the EIA Notification were to be considered at the Central level by the EAC. Subsequently, the said Notification was amended vide EIA Amendment Notification dated 08.03.2018, whereby the Ministry granted power to SEIAA for appraising the violation cases involving Category B projects. True copy of EIA Notification 14.03.2017 and EIA Amendment Notification dated 08.03.2018 is

annexed and marked as **ANNEXURE A/23(Colly)**. The said unit clearly did not come within the purview of such a violation notification and this is further fortified by the fact that the extension of validity of ECs was granted subsequent to the above notifications.

5.26 That on 15.07.2017, Applicant sought extension of validity of Environmental Clearances dated 07.08.2009 and 03.02.2010, and SEIAA, vide letter dated 18.08.2017, extended the validity of said ECs up to 06.08.2019 and 02.02.2020 respectively. True copy of SEIAA letter dated 18.08.2017 extending the validity of Environment Clearances is annexed and marked herewith as **ANNEXURE A/24**.

5.27 That similarly, on 27.04.2018, an online application was filed by the Applicant seeking extension of validity of its environmental clearance dated 20.05.2011 and the same was considered, and on 23.07.2018, the Respondent No.1 extended the validity of EC dated 20.05.2011 for a period of three years, i.e., up to 19.05.2021. True copy of letter dated 23.07.2018 is annexed and marked herewith as **ANNEXURE A/25**.

5.28 That therefore, it is evident that the Applicant has been diligent in seeking Environment Clearance from the appropriate authority since the inception of the project. SEIAA and MoE&F duly issued ECs without any objection, after conducting a detailed scrutiny of the project, including the status of compliance with conditions and environmental safeguards stipulated in earlier clearances.

ENVIRONMENT CLEARANCE FOR FOURTH EXPANSION OF THE PROJECT

5.29 That on 30.08.2018, the Applicant submitted an online proposal, along with Form 1, Pre-Feasibility Report and the proposed TOR for undertaking EIA Study for the fourth expansion of existing steel plant by installing of Sponge Iron Plant with 2 x 200 TPD DRI Kilns- 1,20,000 TPA Sponge Iron, 4 x 15 T Induction

Furnaces (with matching LRF & CCM)- 1,80,000 TPA liquid steel (1,76,500 TPA Billets). Rolling Mill- 1,20,000 TPA (400 TPD) TMT Bars & 8 MW capacity WHRB-based Captive Power Plant at Jamuria Industrial Estate, District Bardhaman, West Bengal. True copy of proposal dated 30.08.2018 is annexed and marked herewith as **ANNEXURE A/26**.

5.30 That the said proposal was considered by EAC (Industry-I) in its 36th Meeting held on 09-10.10.2018, wherein the Committee deferred the consideration of the proposal and directed the Applicant to submit revised unit configuration, details of induction furnaces along with revised Form-I and Pre-Feasibility Report. True copy of relevant extracts of Minutes of Meetings of 36th EAC dated 09-10.10.2018 is annexed and marked herewith as **ANNEXURE A/27**.

5.31 That thereafter, the said proposal came up for consideration in the 2nd Meeting of the Reconstituted EAC (Industry- I) held on 10.12.2018. The Committee observed, after twelve years, and erroneously, that as per Respondent No.1 Circular dated 21.11.2006, the Applicant was required to obtain EC by 30.06.2007. However, the Applicant obtained EC from SEIAA on 07.08.2009 and 03.02.2010. Therefore, the Committee observed that the Applicant did not obtain EC before the stipulated date of 30.06.2007. Notably, it failed to mention about the previous EC granted to the industrial area on 06.11.2006 or the CTE/CTO granted then which clearly mentioned the conditions of the 06.11.2006 EC would be binding on the existing unit.

Further, it is, however, crucial to note that the Committee also took note of the following issues: -

- i. *“The project proponent did apply to the authority for seeking environmental clearance although they applied late.*
- ii. *The regulatory authority has taken into cognizance the existing operations and have actually granted environmental clearance to them on 7.8.2009*

and 3.2.2010 covering all the existing units including 2x100 TPD DRA kiln and 1x8 ton induction furnace. It is assumed that while granting this environmental clearance, the SEIAA must have taken cognizance of the MOEF circular dated 21.11.2006.

iii. The project proponent made an application of MOEF for further expansion on 9th September 2010. The MOEF after following the due process, issued the environmental clearance on 20.5.2011. Thus, environmental clearance has taken into cognizance of the earlier existing units and the NOCs issued by State Authorities in West Bengal.”

True copy of relevant extracts of EAC 2nd Meeting held on 10.12.2018 is annexed and marked herewith as **ANNEXURE A/28**.

5.32 That in view of the above, EAC prescribed specific TOR and recommended that TOR be issued to the Applicant for undertaking EIA/ EMP Study. Significantly, EAC took note of the fact that the Applicant had been granted EC on three occasions, viz. EC dated 07.08.2009 and 03.02.2010 by SEIAA and EC dated 20.05.2011 by MoEF, and while granting ECs, SEIAA and MoEF must have taken cognizance of the existing operations, the MoEF Circular dated 21.11.2006, and the NOCs issued by the State Authorities while granting ECs. It is also relevant to reiterate that Respondent No.1, while considering EC for third expansion, had specifically sought a copy of the Environment Clearance and Consent to Establish for the existing plant along with a point-wise compliance report vide letter dated 26.11.2009.

5.33 That despite this, the above proposal was referred to the Expert Appraisal Committee (Violation Sector) in its 17th Meeting held during 29-31.01.2019 for their views regarding the installation and operation of 2x100 TPD Sponge Iron Units without obtaining EC. The EAC (Violation Sector) opined that appropriate action under Section 19 of the Environment (Protection) Act, 1986. Pertinently,

the period of violation was taken to be – 01.07.2007 – 06.08.2009. Alternately, specific ToR pertaining to the violation category may be issued to the Applicant. True copy of minutes of 17th meeting of EAC (violation sector) dated 29-31.01.2019 is marked and annexed as **ANNEXURE A/29**.

5.34 That thereafter, Respondent No.1 considered the recommendations of EAC (Industry-I) of Violation Sector with one of the conditions to comply with the directions/orders of the Competent Authority/body/Court issued in respect of violation during 01.07.2007 to 06.08.2009 and initiate action under Section 15 read with Section 19 of the Environment (Protection) Act, 1986 and accorded specific TOR specified therein in addition to the standard TORs and Sector Specific TORs for carrying out EIA/EMP for the project valid for a period of three years i.e. from 27.06.2019 to 26.06.2022. True copy of TOR dated 27.06.2019 granted by MoEF&CC to Applicant is annexed and marked herewith as **ANNEXURE A/30**.

5.35 That it is pertinent here that the only reason given by EAC (violation sector) for classifying the project as a violator is that the Applicant did not apply for regularisation within 30.06.2007. As per them the Applicant applied for EC after 30.06.2007 hence became a violator but ceased to be a violator from 06.08.2009 when the 1st expansion EC was granted. The Applicant would like to state that it was never a violator and which has been accepted by SEIAA, MOEF & WBPCB till 2018, so there was no occasion for applicant to have applied for regularisation before 30.06.2007. The violation committee in 2019 decided to classify the applicant as a violator but did not rely on any new information or fact which had newly come to light and which was not available to SEIAA, MOEF & WBPCB during the period 2009 to 2019. Also, no new norms had been notified by MOEF or any court directive having retrospective effect which was issued due to which the project which had not been classified a violator till date could now be

classified as such. It is also not clear whether violation committee took into cognisance all facts such as the EC dated 06.11.2006 issued to ADDA for Jamuria Industrial Area wherein map of Jamuria Industrial Area clearly showing the location of the Unit was annexed. Further, the Applicant was also never asked to present its case before the violation committee and detailed point wise explanation of having dealt with all relevant facts was not provided in the observation of the violation committee.

5.36 That in the meanwhile, on 04.08.2022, the latest CTO under Section 25 & 26 of the Water Act, 1974 and Section 21 of the Air Act, 1981 was granted to the Applicant by Respondent No.2 for Sponge Iron and Captive Power Plant and the same is valid up to 30.11.2025. True copy of CTO dated 04.08.2022 is annexed and marked herewith as **ANNEXURE A/31**.

5.37 That on 12.06.2023, MoEF&CC, Integrated Regional Office, Kolkata, forwarded its review of the Action Taken Report submitted by the Applicant to the MoEF&CC for the purpose of issuance of Certified Compliance Report. Pertinently, the review notes that the Applicant has complied or is in the process of complying with conditions stipulated by the MoEF&CC. True copy of the review of Action Taken Report dated 12.06.2023 is annexed and marked herewith as **ANNEXURE A/32**.

5.38 That in the meanwhile, the Jan Vishwas (Amendment of Provisions) Act, 2023 was enacted which came into force on 01.04.2024 qua the EPA, 1986 with an aim to decriminalise and rationalise offences to enhance trust-based governance for ease of doing business. The said Act amended various provisions of EPA, 1986 including Section 15 of the Environment Protection Act, 1986. Earlier Section 15 prescribed imprisonment and penalty for contravening the Act. By virtue of the Jan Vishwas Act, imprisonment has been substituted with imposition of penalty.

5.39 That on 14.09.2023, a complaint was made by one Atindranath Chatterjee to the Chairman, EAC, requesting to cancel the expansion proposal no. IA/WB/IND1/436058/2023(expansion proposal dated 30.08.2018) on the ground that continuing the project would be in violation of the relevant provisions of the EIA Notification 2006 and other environmental norms. True copy of Complaint dated 14.09.2023 preferred by Mr. Atindranath Chatterjee is annexed and marked herewith as **ANNEXURE A/33**. It is clear that this complainant is a vested interest as he waited for 17 years before coming to any authority since the first EC granted to the Industrial Unit or after about 14 years since the first expansion was granted to the Original Applicant herein.

5.40 That the proposal for the fourth expansion was then considered by EAC (Industry 1 sector) during the 44th Meeting held on 20-21.09.2023. The EAC recommended to return the proposal in its present form owing to its shortcomings, with a specific direction to resubmit the proposal as per the provisions of the EIA Notification, 2006. In particular, the EAC observed, albeit wrongly, that the said proposal would be appraised under the violation category as per the MoEF&CC Standard Operation Procedure dated 07.07.2021 pertaining to violation cases. True copy of Minutes of 44th Meetings of EAC is annexed and marked herewith as **ANNEXURE A/34**.

5.41 That consequently, on 25.11.2023, the Applicant submitted an EC application under the violation category to MOEF&CC, along with a point-wise reply to the complaint dated 14.09.2023 and queries raised by MoEF&CC in the 44th meeting dated 21.09.2023. It is humbly submitted that the Applicant, while relying upon wrong advice from the Consultant and in compliance with EAC directions, applied under the violation category. True copy of point wise reply to queries of MoEF&CC and complaint is annexed and marked herewith as **ANNEXURE A/35**.

- 5.42 That on 04.12.2023, Respondent No.1 raised EDS on Part-C of the project and the point-wise response to the same was provided by the Applicant vide letter dated 16.12.2023. True copy of EDS dated 04.12.2023 raised by MoEF&CC and Response dated 16.12.2023 submitted by Applicant is annexed and marked herewith as **ANNEXURE A/36 (Colly)**.
- 5.43 That, meanwhile, on 02.01.2024, stay on the Standard Operating Procedure dated 07.07.2021 was imposed by the Hon'ble Supreme Court in the case titled Vanshakti vs Union of India WP(Civil) No. 1394/2023. True copy of Order dated 02.01.2024 in Vanshakti vs Union of India WP(Civil) No. 1394/2023 is annexed and marked herewith as **ANNEXURE A/37**.
- 5.44 That on 08.01.2024, EDS was raised by the Respondent No.1 whereby the expansion proposal dated 25.11.2023 was kept in abeyance in view of the stay imposed by the Hon'ble Supreme Court on the Standard Operating Procedure dated 07.07.2021 by the aforesaid Order. True copy of EDS dated 08.01.2024 is annexed and marked as **ANNEXURE A/38**.
- 5.45 That at this juncture, it is pertinent to reiterate that the proposal of the Applicant was examined multiple times by the SEIAA and MoE&F while considering the proposals for expansion and extension of validity of ECs. Significantly, despite rigorous, in depth and a thorough review, no deficiency or violation was ever found by the SEIAA or MoE&F which leaves no doubt that the Applicant has always been a compliant entity and has undertaken expansion of its project in accordance with the statutory norms, particularly the provisions of EIA Notification, 2006. Therefore, the action of the MoEF&CC in treating the proposal dated 25.11.2023 in the violation category is absolutely unwarranted, arbitrary and bad in the eyes of the law. It defies logic as to how a project that has been considered fit for Environmental Clearance for over a span of 17 years by

different statutory authorities can suddenly be considered as a violator and put in abeyance for alleged violation for the period 01.07.2007 to 06.08.2009.

5.46 That on 02.02.2024, the Hon'ble Supreme Court clarified that the Order dated 02.01.2024 would not come in the way of competent authorities in considering the proposals for modification/ alterations in EC if the area of such projects had a valid EC prior to 07.07.2021. True copy of Order dated 02.02.2024 in Vanshakti vs Union of India WP(Civil) No. 1394/2023 is annexed and marked herewith as **ANNEXURE A/39**.

5.47 That aggrieved by the EDS dated 08.01.2024, the Applicant submitted a representation dated 21.02.2024 wherein the Applicant explained as to how it has been granted statutory clearances since its inception in 2006 to 2019 by SEIAA, MoEF, WBPCB and ADDA without a whisper of any shortcoming on its part. Further, the compliance of TOR dated 27.06.2019 had already been submitted by the Applicant. Accordingly, Applicant requested permission to resubmit its application as per TOR dated 27.06.2019 so that EC can be granted and Applicant is able to complete the expansion of its in accordance with law. A true copy of the Representation dated 21.02.2024 is annexed and marked as **ANNEXURE A/40**.

5.48 That pursuant to the above representation and after several follow ups, the Applicant submitted an online EC application dated 05.04.2024 again along with copy of EIA Report, Forms (Part A, B and C) and certified compliance report seeking Environmental Clearance for the proposed expansion of Sponge Iron Plant by installation of Sponge Iron Plant with 2x200 TPD DRI Kilns, 4x15 T Induction Furnaces, 400 TPD Rolling Mill & 8 MW capacity WHRB based Captive Power Plant. A screenshot of the Parivesh portal showing submission of the proposal is annexed and marked as **ANNEXURE A/41**.

5.49 That the above proposal was considered by the EAC (Industry-I Sector) in its 58th Meeting held on 14-15.05.2024 during which EAC took into account the detailed representation submitted by the Applicant and recommended to defer the proposal and obtain comments of the Policy Sector of IA Division or Legal Monitoring Cell regarding appraisal of proposal as per MoEF&CC notification dated 14.03.2017. True copy of relevant extracts of Minutes of 58th Meetings of EAC held on 14-15.05.2024 is annexed and marked as **ANNEXURE A/42**.

5.50 That in pursuance of the 58th Meeting of EAC, the Applicant again submitted a Representation dated 15.05.2024 explaining as to why the undersigned's project proposal dated 30.08.2018 (later on submitted under violation category on 25.11.2023) was wrongly treated as a violation case and requested the MOEF&CC to consider the project for the grant of Environmental Clearance.

5.51 That on 08.08.2024, the Applicant submitted a letter to the MOEF & CC stating that the Representation dated 15.05.2024 had been submitted as per Minutes of Meeting of 58th EAC, which may be considered. True copy of letter dated 08.08.2024 submitted by Applicant to MOEF & CC is annexed and marked as **ANNEXURE A/43**.

5.52 That subsequently, the proposal came up for consideration in the 64th Meeting of the EAC (Industry-I Sector) held on 21-23.08.2024. The EAC observed that comments from the Policy Sector of the IA Division and Legal Monitoring Cell have been obtained, and it has been clarified that "*the appraisal of this proposal will follow the action under Section 19 of the Environment (Protection) Act, 1986 as prevailing at that time.*" Significantly, it was also observed that the proposal should only be listed once the necessary action has been initiated by the concerned authority. True copy of Minutes of Meetings of 64th Meeting of the EAC dated 21-23.08.2024 are annexed and marked as **ANNEXURE A/44**. It is significant to note that the minutes of the meeting did not put any conditions of

the violation category as envisaged in the 07.07.2021 SOP meaning thereby that it was only a credible action under Section 15 read with section 19 of the EPA, 1986 would have to be taken before such expansion EC was considered.

5.53 That in view the directions in the 64th EAC Meeting, the Applicant sent a letter dated 04.09.2024 to WBPCB requesting it to initiate the required proceedings under Section 19 of the EP Act, 1986, so that EC for the expansion project dated 05.04.2024 can be obtained and is not further delayed. True copy of letter dated 04.09.2024 sent by Applicant to WBPCB is annexed and marked as **ANNEXURE A/45**. It is humbly submitted that such a request was made only because of the inordinate delay and the desperation to resolve the issue at hand as the Applicant was suffering immensely due to the fact that the expansion has been put on hold since 2018.

5.54 That a letter dated 06.09.2024 was also issued by MoEF&CC to WBPCB directing it to initiate legal action against the Applicant for the violation period by invoking powers under Section 15 read with Section 19 of the EP Act, 1986. It also noted that no CTO shall be issued for the project under reference till the project is granted EC under the provisions of EIA Notification 2006. True copy of letter dated 06.09.2024 issued by MoEF&CC to WBPCB is annexed and marked as **ANNEXURE A/46**.

5.55 That it is crucial to note that on 05.11.2024, WBPCB sought clarification from MoEF&CC as to whether the action against the Applicant was to be initiated under the old EP Act, 1986 (as it stood prior to the Jan Vishwas (Amendment of Provisions) Act, 2023) or the amended EP Act, 1986 (as amended vide the Jan Vishwas (Amendment of Provisions) Act, 2023). Earlier, any contravention of the provisions of the said Act or any Order or Rules made thereunder was liable to be punishable with imprisonment and fine. However, the said provision was decriminalised by the Jan Vishwas Act, 2023, and the amended Section 15-A

stipulates a penalty of not less than Rs. 1,00,000/-, extendable to Rs. 15,00,000 for contravention of the Act by companies.

5.56 That since no clarification from MoEF&CC was forthcoming, the Applicant sent a letter dated 02.01.2025 to MoEF&CC requesting to provide necessary clarifications so that action under the EP Act, 1986 could be initiated at the earliest. In response, MoEF&CC informed that the matter was under examination in the Ministry in consultation with IA Policy, and it shall respond to WBPCB. True copy of letter dated 02.01.2025 addressed by Applicant to MoEF&CC and response received from MoEF&CC vide email dated 02.01.2025 are annexed and marked as **ANNEXURE A/47 (Colly)**.

5.57 That on 15.01.2025, MoEF&CC raised an ADS observing *inter alia* that the proposal of the Applicant could only be listed, once action under Section 19 of the EP Act, 1986 for violations that occurred during 01.07.2007 – 06.08.2009 was initiated by the concerned authority. The Applicant submitted its response, vide letter dated 20.01.2025, requesting MoEF&CC to provide necessary clarification to WBPCB. Meanwhile, the Applicant also requested that the project be allowed to be listed. True copy of letter dated 20.01.2025 issued by Applicant to MoEF&CC is annexed and marked as **ANNEXURE A/48**.

5.58 That it may be noted that no clarification has been furnished by the MoEF&CC to date despite numerous reminders and follow-ups by the Applicant as noted above. Constrained by such inaction, the Applicant has sent emails/letters dated 14.02.2025 and 17.02.2025 to MoEF&CC requesting an appointment to discuss the issue. These emails/letters have also yet to receive any response. True copies of emails dated 14.02.2025 and 17.02.2025 are annexed and marked as **ANNEXURE A/49 (Colly)**.

6. GROUNDS

That the Applicant is filing the present Application on the following and other grounds which the Applicant may take at the time of hearing of the present Application: -

The Project of the Applicant cannot be considered in the 'Violation' Category

- A. **BECAUSE** the Applicant has diligently obtained all the necessary permissions/ approvals under the applicable laws since the inception of the project in 2006-2007, and the same have been duly granted by the Respondents without any objection or findings as to any violation on the part of the Applicant.
- B. **BECAUSE** the project of the Applicant and the status of compliance with previous EC conditions were examined by SEIAA and MOEF on several occasions while considering proposals for expansion of the Sponge Iron Plant three times and proposals for extending the validity of ECs, twice. However, no shortcoming or deficiency was ever observed since the inception of the project in 2009 till 2019. This shows that the Applicant is a compliant entity and has undertaken expansion of its project in compliance with the provisions of EIA Notification 2006.
- C. **BECAUSE** the MoE&F issued Circular dated 20.10.2009, which provides that while considering expansion proposals for grant of EC, besides seeking information on various environmental issues, "status of compliance of the conditions and environmental safeguards stipulated in earlier clearance letters" has to be examined. Therefore, it is reasonable to presume that while considering the proposals submitted by the Applicant, the extent of compliance with the conditions stipulated in previous ECs were duly considered by SEIAA and MoE&F and no shortcomings or deficiencies were ever observed. This further goes on to show that the Applicant has always ensured compliance with

its environmental obligations, and it cannot be considered a violator that too for the period 01.07.2007 – 06.08.2009, today after so many years.

D. **BECAUSE** the Reconstituted EAC (Industry-I), in its 2nd Meeting held on 10-12.12.2018 had opined that while granting Environmental Clearance dated 07.08.2009 (First Expansion) and 03.02.2010 (Second Expansion), SEIAA must have taken cognizance of the MoE&F Circular dated 21.11.2006. This presumption is further fortified by the fact that on 18.08.2017, the validity of both the clearances was extended by SEIAA up to 06.08.2019 and 02.02.2020 respectively.

E. **BECAUSE** it defies the logic as to how a project that has been considered fit for Environmental Clearance for over a span of 17 years by different authorities, including MOEF&CC/ SEIAA, Board, can suddenly be considered as a violator and put in abeyance for alleged violation for the period 01.07.2007 to 06.08.2009.

F. **BECAUSE** the Hon'ble Supreme Court in the case of Godrej & Boyce Mfg Co. Ltd. & Anr. vs State of Maharashtra & Ors. ((2014) 3 SCC 430) has observed that: -

“In our opinion, the failure of the State to take any decision on the show cause notice for several decades (assuming it was served on Godrej) is indicative of its desire to not act on it... Is it not the responsibility of the State to ensure that its laws are implemented with reasonable dispatch, and is it not the duty of the State to appreciate that statute books are not meant to be thrown at a citizen whenever and wherever some official decides to do so? Basic principles of good governance must be followed by every member of the Executive branch of the State at all times keeping the interests of all citizens in mind as also the larger public interest.”

G. **BECAUSE** as per Office Memorandum dated 22.08.2014, as modified by Office Memorandum dated 07.11.2014, the onus clearly lies upon the State to take action under the Environment (Protection) Act, 1986 in case any violation has been committed by the project proponent. And if the State fails to take appropriate legal action, then *the proposed project shall be considered “as the project proponent is not at fault”*. The relevant paragraph of the aforesaid OM is reproduced below: -

*“(c) In case of project proponent seeking Environment Clearance for expansion of the existing unit but had committed certain violation and the project proponent has submitted all the information and details **but the State has not filed case under Section 15/19 of the Environment (Protection) Act, 1986, such cases shall also be considered by the Authority, as the project proponent is not at fault”**. (Emphasis supplied)*

In the present case, the Applicant submitted applications dated 15.07.2017 and 27.04.2018 seeking extension of earlier ECs. The said proposals were considered, and after due deliberations, the validity of earlier ECs was extended by SEIAA on 18.08.2017 and by MoEF&CC on 23.07.2018. Since SEIAA and MoEF&CC did not find any violation and did not initiate any action in terms of the Office Memorandum dated 22.08.2014, the Applicant cannot be held at fault and made to suffer for some alleged violation for the period 01.07.2007 to 06.08.2009 after more than a one and a half decade. From the facts provided it is abundantly clear that the project proponent has submitted all details and information to SEIAA, MOEF & WBPCB and has not hidden any details in his applications/ correspondence with them.

H. **BECAUSE** in any case, the project for which the Applicant has been considered under ‘Violation’ category - installation and operation of 2x100 TPD Sponge

Iron Units – the environmental clearance for the said project had already been obtained by ADDA vide Environment Clearance dated 06.11.2006 from MoE&F. This is evident from the fact that on 13.10.2009, the Applicant was directed by the Department of Environment, State of West Bengal, to obtain EC for manufacturing Sponge Iron \geq 200 TPD along with Captive Power Plant from MoE&F. In response, the Applicant clarified, vide letter dated 22.10.2009, that EC for setting up of 2x100 TPD Sponge Iron Plant at Jamuria Industrial Estate was obtained by ADDA vide EC dated 06.11.2006. The said clarification was not only accepted by SEIAA, but on 03.02.2010, SEIAA granted EC dated 03.02.2010 to the Applicant for the second stage of expansion for the project. Therefore, the action of MoEF&CC in treating the said proposal as a violation case is arbitrary and illegal. Similarly, the applicant had duly submitted its application for EC to MOE&F for 3rd expansion and MOE&F vide letter dated 26.11.2009 had asked the Applicant herein to submit all the Environment Clearances and Consents and this letter was replied on 18.12.2009 which was accepted by the MOE&F and the EC for third expansion was granted on 20.05.2011. Thus, this act of MOE&F & CC to consider the unit as a violator after 17 years when it itself had granted the unit EC on previous occasion is not justified.

Action against the Applicant can be initiated under the Environment (Protection) Act, 1986, as amended by the Jan Vishwas (Amendment of Provisions) Act, 2023

- I. **BECAUSE** assuming arguendo that the Applicant had operated without obtaining Environmental Clearance for the period 01.07.2007 – 06.08.2009: WBPCB has failed to consider that the said violation would be governed by the amended Section 15 and Section 19 of the Environment (Protection) Act, 1986 as amended by the Jan Vishwas (Amendment of Provisions) Act, 2023.

- J. **BECAUSE** it is a settled principle of law that any legislation that reduces the rigours of law (by prescribing reduced punishment) can be applied retrospectively to the act committed before the said legislation by relying on the Rule of Beneficial Construction.
- K. **BECAUSE** the Hon'ble Supreme Court has held in a catena of judgments that a provision that provides for lesser punishment after the amendment in the Parent Act can be applied retrospectively to the acts that were committed before the said amendment came into force.
- L. **BECAUSE** the Hon'ble Supreme Court in **T. Barai vs. Henry AH Hoe and Anr. (1983)1 SCC 177**, while dealing with an issue of proceedings of trial under the Prevention of Food Adulteration Act, 1954 and subsequent State Amendments or Central Amendments, held that Ex Post Facto Law mollifying the rigours (reducing the sentence) of the previous law on the same subject was not affected by Article 20(1) of the Constitution of India.
- M. **BECAUSE** the Hon'ble Supreme Court in **Swetab Kumar vs. Ministry of Environment, Forests and Climate Change & Ors. 2023 SCC OnLine SC 339**, was dealing with the issue of whether any person who had filed a declaration in terms of MOEF&CC Notification dated 11.06.2020 for streamlining the process of import, export and possession of exotic live species could later on be prosecuted under the provisions of the Wild Life (Protection) Amendment Act, 2022. It was held that: -

“22. ... It is quite clear that insofar as the Central Amendment Act creates new offences or enhances punishment for a particular type of offence no person can be convicted by such ex post facto law nor can the enhanced punishment prescribed by the amendment be applicable. But insofar as the Central Amendment Act reduces the punishment

for an offence punishable under Section 16(1)(a) of the Act, there is no reason why the accused should not have the benefit of such reduced punishment. The rule of beneficial construction requires that even ex post facto law of such a type should be applied to mitigate the rigour of the law. The principle is based both on sound reason and common sense. This finds support in the following passage from Craies on Statute Law, 7th Edn., at pp. 38889...:

N. **BECAUSE** the Jan Vishwas (Amendment of Provisions) Act, 2023 was expressly introduced with the avowed objective to decriminalise and rationalise offences with a view to further enhancing trust-based governance and ease of doing business. Therefore, taking action under the unamended EP Act, 1986 would not only run contrary to the ideals and principles underpinning the Jan Vishwas Act but it would also go against the notion of Ease of Doing Business, which the Parliament sought to achieve through the Jan Vishwas Act.

7. **LIMITATION**

That the present application is being filed within the limitation period of six months as provided under Section 14(3) of the NGT Act, 2010. The cause of action first arose on 17.02.2025 when the Applicant made a written request for appointment for a meeting to MoEF&CC to discuss the appraisal/consideration of the proposal of the Applicant but no reply has been received to this request. Moreover, the Applicant has been regularly following up with the MoEF&CC in view of the directions of this Hon'ble Tribunal in "Shivpal Bhagat & Ors. vs. Union of India & Ors. OA No. 104/2018" and other statutory authorities regarding the issuance of clarification and consideration of project.

8. PRAYER

It is most respectfully prayed that this Hon'ble Tribunal may be pleased to: -

- a) Direct MoEF&CC to consider the proposal dated 05.04.2024 submitted by the Applicant, as a non-violation case and take a final decision in a time-bound manner.
- b) Direct the MoEF&CC to withdraw the request to the WBPCB vide Minutes of Meeting dated 23.08.2024 read with Letter dated 06.09.2024, for action under Section 15 and 19 of the EPA, 1986.
- c) Direct the MoEF&CC to clarify about credible action under Section 15 and 19 of the EPA, 1986 in cases where the offence if any has occurred prior to the Jan Vishwas Act, 2023.
- d) Pass any further Order/Direction that this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case.

Date: 07.08.2025

Place: Kolkata

DRAWN & FILED BY:



Shubham Upadhyay, Surya Gupta & Anukriti Bajpai
Advocates for the Applicant
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SETTLED BY:

Mr. Sanjay Upadhyay
[Senior Advocate]



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO. OF 2025

IN THE MATTER OF:

M/s Calstar Sponge Ltd. ...Applicant

-Versus-

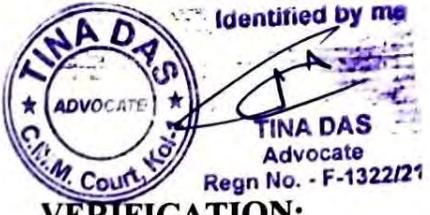
Ministry of Environment, Forest & Climate Change & Ors. ...Respondents

AFFIDAVIT

I, Soumya Acharya, S/o Shib Sankar Acharya, aged about 28 years am the Authorized Signatory for M/s Calstar Sponge Ltd. having its registered office at 18, R.N. Mukherjee Road Kolkata, West Bengal, 700001, do hereby solemnly affirms and declares as under:

- 1. That I am fully conversant of the facts and circumstances of the matter and am competent to swear this affidavit.
- 2. The contents of the accompanying Original Application are true and current to the best of my knowledge and have been drafted by the counsel on my instructions and nothing material has been concealed therefrom.
- 3. That the Annexures in the accompanying Original Application are true and correct to the best of my knowledge.

Calstar Sponge Ltd
Soumya Acharya
Authorised Signatory



SOLEMNLY AFFIRMED AND OBLIATED BEFORE ME ON IDENTIFICATION

REKHA TEWARI
NOTARY
07 AUG 2025

DEPONENT

VERIFICATION:

Verified at on this day of....., 2025 that the contents of the above affidavit are true and correct to my knowledge and belief and nothing material has been concealed therefrom.

Calstar Sponge Ltd.
Soumya Acharya
Authorised Signatory
DEPONENT

ANNEXURE A/1

PH.NO. (0341)2455-562

FAX.(0341)2455-984

JAMURIA MUNICIPALITY
DAMODARPUR.POST.NANDI.DIST.BURDWAN.

Memo No. 428/2.M
To
The Chief Executive Officer,
Asansol Durgapur Development Authority
Commercial Complex (2nd Floor)
Opposite Fire Station
Asansol.-713301

Date 30.5.2015

Sub : Issue of N.O.C. for setting up a 'INTEGRATED SPONGE IRON PLANT' with in Jamuria Industrial Estate by 'CALSTAR SPONGE LIMITED'

Dear Sir,

This is for your information that we have got No-objection for setting up a 'INTEGRATED SPONGE IRON PLANT' on the plots of Land under Jamuria Industrial Estate. Provided the Terms & Condition for setting up the Proposed Industry should be accepted by the Industry Authority.

The detailed particulars of which are appended below ;

Plot No.	Khaitian No.	J.L.No	Mouza.	Square measurement of Land in Acre
6		38	Ikrah	0.28
9		38	Ikrah	0.57
9/2145		38	Ikrah	0.08
9/2146		38	Ikrah	0.04
9/2147		38	Ikrah	0.09
9/2149		38	Ikrah	0.19
9/2154		38	Ikrah	0.03
10		38	Ikrah	1.00
20		38	Ikrah	0.30
21		38	Ikrah	2.26
22		38	Ikrah	0.29
23		38	Ikrah	0.49
35		38	Ikrah	0.31
36		38	Ikrah	0.32
37		38	Ikrah	0.40
39		38	Ikrah	0.27
40		38	Ikrah	0.03
41		38	Ikrah	0.21
42		38	Ikrah	0.34
43		38	Ikrah	0.41
44		38	Ikrah	0.16
45		38	Ikrah	0.02
46		38	Ikrah	0.42
47		38	Ikrah	0.03
50/2037		38	Ikrah	0.14
			Total =	8.68

Thanking you

Your's faithfully



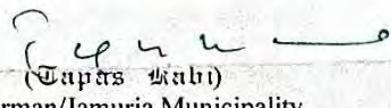
(Tapas Kabi)

Chairman/Jamuria Municipality

Memo No. 428/1/2.M Date 30/5/2015

Copy forwarded to the Director CALSTAR SPONGE LIMITED, 18, R.N. Mukherjee Road, Kolkata-700001 for information.

A.M.

Chairman/Jamuria Municipality

TERMS & CONDITION

- [1] The Land for the proposed Roads and other development work adjacent to the Industrial Plots should also be purchased by the respective Industries.
- [2] 40 % Plantation within the premises of the Industries should be ensured.
- [3] No Production will be started without installation of Pollution Control equipment as suggested by West-Bengal Pollution Control Board.
- [4] Construction Plan for the Factory/Industries to be submitted to the Chairman, Jamuria Municipality for approval and also to obtain order for Construction.

Above Terms & Condition are accepted by me.

Authorised Signature with Stamp.



Asansol Durgapur Development Authority, Asansol
 (A Statutory Authority of West Bengal Government)
 1st Floor, Asansol High Way Sub-Divisional Compound.
 Behind Asansol Girls College. Asansol - 713304.
 Phone no. :- 2257377. Fax No. :- 2257379.

Regional Office :-
 A.D.D.A, City Centre
 Durgapur - 16.

MEMO No. :-

Date :- 21/04/2006

To
 The Member Secretary,
 West Bengal Pollution Control Board,
 Paribesh Bhawan,
 10 A L.A. Block, Sector- III
 Salt Lake City, Kolkata-700098

Subject : Issue of N O C from West Bengal Pollution Control Board for setting up an Integrated Steel Plant within Jamuria Industrial Estate by M/s. Calstar Sponge Limited.

Sir,

Please find enclosed herewith (i) a Copy of N O C from Jamuria Municipality (ii) a copy of Agreement regarding Transport of Raw Materials and disposal of Solid Wastes. (iii) a copy of Acceptance of Terms and conditions of ADDA supplied by M/S. Calstar Sponge Limited for issue of necessary N O C for setting up an Integrated Steel Plant at Jamuria Industrial Estate. Approximately 8.65 Acres of land has been purchased by M/s. Calstar Sponge Ltd. Consisting of R. S. Plot Nos-- 6, 9, 9/2145, 9/2147, 9/2149, 9/2154, 10, 20, 21, 22, 23, 35, 36, 37, 39, 40, 41, 42, 43, 44, 45, 46, 47, 50/2037 Mouza- Ikrah; J.L.No.- 38 ; P.S.- Jamuria.

The above area falls within the proposed Industrial Estate being developed jointly by ADDA and Jamuria Municipality. The above case is duly forwarded to West Bengal Pollution Control Board for issue of necessary N O C to establish and operate the Integrated Steel Plant.

Yours faithfully,

sd/-

Chief Executive Officer,
 Asansol Durgapur Dev. Authority,
 Asansol.

NO 1131/100/ADDA/ASL/V/90A

Copy to : The Director,
 M/s. Calstar Sponge LTD.,
 18, R.N. Mukherjee Road,
 Kolkata- 700001.

dt 21/04/06

Chief Executive Officer,
 Asansol Durgapur Dev. Authority,
 Asansol.

20/4/2006



Only completed form alongwith necessary attachments are to be submitted in single copy

WEST BENGAL POLLUTION CONTROL BOARD
 Paribesh Bhawan, 10A, Block - LA, Sector III, Salt Lake
 Kolkata - 700 098, INDIA: Ph 335 9088. & Fax : (0091) (33) 335 8073

Application for Consent to Establish (NOC) for Red & Orange Category Industries

Application for Consent to Establish for discharge of effluent, under Section 25 and Section 26 of Water (Prevention and Control of Pollution) Act, 1974 and emission/continuation of emission under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981.

From: CALSTAR SPONGE LIMITED Date of Submission
18, R.N. MUKHERJEE ROAD,
KOLKATA - 700 001.

(Name and Address of the Unit)

To: The MEMBER SECRETARY
WEST BENGAL POLLUTION CONTROL BOARD
PARIBESH BHAWAN, 10A, BLOCK-LA, SECTOR-III
SALT LAKE CITY, KOLKATA - 700 098.

Sir,

1. I/We hereby apply in the application form for consent to Establish for both (i) under sub-section (2) of Section 25 and Section 26 of Water (Prevention and Control of Pollution) Act, 1974 to make discharge from land/premises and (ii) under sub-section (2) of Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 to make emission from a proposed industrial plant owned by CALSTAR SPONGE LIMITED
2. The Annexure, Appendices, other particulars and plans are attached.
3. I/We further declare that the information furnished in the application form, Annexure/Appendices and plans is correct to the best of my /our knowledge.
4. I/We undertake to furnish any other information within seven days of its being called for by the State Board.
5. I/We hereby agree to submit to the West Bengal Pollution Control Board, application for Consent to Operate one month before commencement of the unit.
6. I/We enclose herewith UBI Challan of Rs..... (Rupees.....) deposited at Branch on in favour of West Bengal Pollution Control Board being the for Calstar Sponge Limited

Date

(Signature.....)

Seal.....

Director

Name of the applicant

VIKAS AGARWAL

Designation

DIRECTOR

Application on behalf of

CALSTAR SPONGE LIMITED



Address of applicant 18, R. N. MUKHERJEE ROAD,
KOLKATA - 700 001.

PART - A : (GENERAL INFORMATION)

Full address of the proposed factory (mentioning Post Office, Police Station, Local body with Ward No. etc.) :

M/S. CALSTAR SPONGE LIMITED

MOUZA : IKRAH

Telephone Fax

Police Station JAMURIA P. O. & Pin Code JAMURIA

Local Body Ward No.

J.L. No. Plot No. & Dag No. 6, 9, 10, 20, 21, 22, 23,

35, 36, 37, 39, 40, 41, 42, 43, 44, 45, 46, 47 & 50

Full address of the Registered Office City Office Correspondence :

CALSTAR SPONGE LIMITED

18, R. N. MUKHERJEE ROAD

KOLKATA - 700 001.

Telephone 2210-9542, 2210-9543 Fax 2248-6987

E-mail springs&cal.vsnl.net.in Website

a) Size of industry (Large / Small) :

MEDIUM

b) Power Supply Agency at the factory premises
 [viz. C.E.S.C/W.B.S.E./Others (Specify)] :

DISHERGARH POWER SUPPLY
 CO. LTD.

Proposed date of commissioning of industry :

04 / 20 / 07
 Month Year

17,11,54,000.00

Gross capital investment of the unit on land, building, plant & machinery excluding capital investment on pollution control system [project report to be submitted] Rs.

(To be supported by an undertaking, affidavit, annual report or certificate from a Chartered Accountant).

Give the list of raw materials (including fuel) with consumption per month (If the space provided below is found inadequate, please attach separate sheet giving information using the same format).

Sl. No.	Name of Raw Materials (including fuel)	Quantity per Month
1.	IRON ORE Fe 65% above (5-16 mm)	8000 M.T.
2.	NON COKING COAL (0-20mm)	7000 M.T.
3.	LIME STONE (1-4mm)	150 M.T.



07. List of products and by-products manufactured :
(If the space provided below is found inadequate, please attach separate sheet giving information using the same format)

Name	Production Capacity (Per Month)	Average Production (Per Month)
SPONGE IRON	6000 M.T.	6,000 M.T.
.....
.....
.....

08. Process details with flowchart (attach separate sheet)

PART-B : INFORMATION REQUIRED IN CONNECTION WITH PREVENTION AND CONTROL OF WATER POLLUTION

09. Expected water consumption for different uses

Type of Use	Sources of supply (Strike out which is/are not applicable)	Quantity (M ³ /day)
a) Industrial	Municipal supply / Well / Tube well / Canal / River / Others (please specify)	648
b) Domestic purpose (drinking, bathing, canteen use, etc.)	Municipal supply / Well / Tube well / Canal / River / Others (please specify)	10
c) Others	Municipal supply / Well / Tube well / Canal / River / Others (please specify)	14

10. Information regarding liquid waste

Nature (Industrial / Domestic / Mixed)	Quantity (M ³ /day)	Place of discharge
Industrial	-	EVAPORATION LOSS
Domestic	SOAK PIT AND SEPTIC

11. Indicate available information on process waste water characteristics (before treatment)

PHYSICAL					CHEMICAL				
Parameter	Expected value	Parameter	Expected value	Parameter	Expected value	Parameter	Expected value	Parameter	Expected value
Temperature (°C)		Total volatile solids (mg/l)		BOD		Spent Chemicals			
pH				COD					
Colour				Heavy					

Acidity (pH)		Oil & Grease (mg/l)				Metals (mg/l)			
Total solids (mg/l)						Toxic Elements (mg/l)			
Total suspended solids (mg/l)									

Please mention any other relevant parameter in space above/
attach additional sheet if necessary using the same format

12. Proposed facility for liquid waste treatment if yes.
- (a) Industrial (attach detailed proposal)
- (b) Domestic (attach detailed proposal)

N.A.

N.A.

PART - C : INFORMATION REQUIRED IN CONNECTION WITH PREVENTION AND CONTROL OF AIR POLLUTION

13. Emission sources

Sources of Emission	No. of Units	Capacity of each unit	Fuel (Type & Quantity)	Air Pollution Control Systems Proposed to be provided	Height of stack from Ground Level
(A) From Process					
(B) Blast / Cupola / Rotary / Reservoir / Induction / Arc / other Furnace					
(C) Heater					
(D) Boiler	2 (TWØ)	100MT/DAY	COAL	GCT+ESP*	+30 Mts.
(E) Others					

*We enclose herewith detailed write up of pollution control system proposed to be installed at different locations of the plant.

2 Nos. Stand By.

500 KVA.

3.5 Mtr. above roof.

5.5 Mtr.

As per Pollution Board Norms.

14. Diesel Generator Sets

i) No. of DG Sets

ii) Capacity of each DG sets

iii) Height of the stack above DG room

iv) Height of the DG room

v) Noise pollution control measures

a) Acoustic enclosure/acoustic treatment

attach additional sheet if necessary using the same format



of DG room

b) Exhaust muffler

APPLICABLE

PART - D : OTHER INFORMATION

15. Solid Waste / Hazardous Waste :

Generated From	Qty./day	Composition	Treatment and disposal method proposed
(a) Process			
(b) LTP sludge			
(c) Air pollution control devices	Coal Ash & Char		To be disposed off as per norms of ADDA
(d) Scrap			
(e) Others, if any			

16. Hazardous Substance :

- | | Names | Daily Qty. |
|--|-------|---|
| (a) Hazardous Chemicals to be handled [Refer-Manufacture, Storage and import of Hazardous Chemicals Rules, 1989 (MSIHC)]
<i>(Attach separate sheet if necessary)</i> | N.A. | |
| (b) Maximum quantity of Hazardous Chemicals to be stored at a time [Refer-Manufacture, Storage and import of Hazardous Chemicals Rules, 1989 (MSIHC)]
<i>(Attach separate sheet if necessary)</i> | N.A. | |
| 17. Pollution Control Management | | |
| (a) Specify Environmental Management Plan including Monitoring | | |
| (b) Give brief organisational set up as per declaration given above. | | Quality Control and Mechanical Department will maintain all Pollution Equipment. |
| (c) Expenditure to be incurred for implementation of Environmental Management Plan (Capital Investment) | | Rs.1,88,46,000-00
(Rupees One Crore Eighty eight lacs forty six thousand only) |
| 18. Other relevant information, if any
<i>(Please attach separate sheet if required)</i> | | |

Seal

For Calstar Sponge Limited
Signature of Applicant.....
Director



check-list of accompaniments : [Please put tick mark (✓) as applicable]

- The THIRD PART of the challan (in original) as proof of deposition of consent application fee
 Undertaking/Affidavit/Annual Report/Certificate from a Chartered Accountant (Item No.05)
 Additional sheet against Item No.07
 Additional sheet against Item No.08
 Additional sheet against Item No.12 (a) & 12 (b)
 Additional sheet against Item No.13
 Additional sheet against Item No.16 (a) & 16 (b)
 Additional sheet against Item No.18

- Notes: → All enclosures, documents and analysis reports of Board's recognised laboratories must be signed/counter-signed by the applicant with official seal.
 ⇒ All subsequent correction in the application form and enclosures should be signed by the applicant or any person authorised by the applicant.
 ⇒ The form is to be filled preferably in by typewriting or legible hand writing



Fee for 'Consent to Establish' and 'Consent to Operate'

Capital investment on Land, Building, Plant & Machinery (Rs.) excluding capital investment on pollution control equipment.	Fee for 'Consent to Establish' (in Rupees)			Fee for 'Consent to Operate' (in Rupees)		
	Red	Orange	Green	Red	Orange	Green
Upto 5 Lakhs	225.00	150.00	75.00	450.00	300.00	150.00
Above 5 lakhs to 10 lakhs	450.00	300.00	150.00	1150.00	750.00	350.00
Above 10 lakhs to 25 lakhs	900.00	600.00	300.00	1600.00	1050.00	500.00
Above 25 lakhs to 50 lakhs	1800.00	1200.00	600.00	3150.00	2100.00	1050.00
Above 50 lakhs to 1 crore	9000.00	6000.00	3000.00	5400.00	3600.00	1800.00
Above 1 crore to 1.5 crores	13500.00	9000.00	4500.00	11250.00	7500.00	3750.00
Above 1.5 crores to 5 crores	18000.00	12000.00	6000.00	13500.00	9000.00	4500.00
Above 5 crores to 10 crores	0.054% of Capital investment but not more than 22.5 lakhs	0.045% of capital investment but not more than 18 lakhs	0.036% of capital investment but not more than 15 lakhs	18000.00	15000.00	12000.00
Above 10 crores to 50 crores				36000.00	30000.00	24000.00
Above 50 crores to 100 crores				90000.00	75000.00	60000.00
Above 100 crores				180000.00	150000.00	120000.00
Housing Complex and infrastructural project*	On the basis of above table subject to a maximum of Rs.15,000/-			On the basis of above table subject to a maximum of Rs.25,000/-		
	* Non profit organisations will be allowed a concession of 25% of the fees.			* Non profit organisations will be allowed a concession of 25% of the fees.		

For registered SSI units capital investment will be calculated by multiplying the figures on investment on plant and machinery by 1.67, for other unit the present procedure will continue.

Arrear wherever levied shall be on the basis of above rates.

Fee for 'Consent to Operate' for local bodies

Population in the township	Fee for 'Consent to Operate' (in Rupees)
Upto 50,000	900.00
50,001 to 1,00,000	1500.00
1,00,001 to 5,00,000	3000.00
5,00,001 to 10,00,000	6000.00
Above 10,00,001	15000.00

Consent fees will have to be deposited in the designated branch of UBI through challan duly endorsed by the Board's official.



List of designated branches of United Bank of India for Collection of Fees

Link Branch	Postal Address	Address of Regional Office
Mayukh Bhavan	Mayukh Bhavan, Salt Lake, Calcutta - 700 064	Kolkata (North) Region, E.C. Market, Local Centre, Salt Lake, Kolkata - 700 064
Trivoli Park	225C, A. J. C. Bose Road, Calcutta 700 020	Kolkata (North) Region, E.C. Market, Local Centre, Salt Lake, Kolkata - 700 064
Lalbazar	31B, Lalbazar Street, (Ground Floor), Cal 700 001	Kolkata - I Region, 15N, Nehru Sengupta Saram, (New Market Complex Phase-I), 4 th Floor, Kolkata - 700 087
High Court	9, Old Post Office Street, Kolkata-700 001	Kolkata (South) Region, 18/2 J.I. Nehru Road, Kolkata - 700 013
Bosepukur (Rajdanga)	88A, Bosepukur Road, Calcutta 700 042	24 Parganas (South) Region, Kulpi Road, P.O. Baruipur, Dist. 24 Parganas (South), Pin - 743 302
Alipore	27/1, Baker Road, Calcutta 700 027	Kolkata (South) Region, 18/2, Jaharlal Nehru Road, Kolkata - 700 013
Barasat	K.N. Chatterjee Road, Barasat, North 24 Pgs., Pin - 743 201	24 Parganas (North) Region, 48, Jessore Road, Barasat (Near Sethpukur), 24 Pgs. (N), Pin-743 201
Kakimara	Panpure More, Kakimara, P.S. Jagaddal, Dist 24 pgs (N)	24 Parganas (North) Region, 48, Jessore Road, Barasat (Near Sethpukur), 24 Pgs. (N), Pin-743 201
Barrackpur	149, S.N. Banerjee Road, Barrackpore-741 101, (560-0299)	24 Parganas (North) Region, 48, Jessore Road, Barasat (Near Sethpukur), 24 Pgs. (N), Pin-743 201
Sepai Bazar	P.O. Sepai Bazar, Dist. Midnapur-721 101	Midnapur (North) Region, Khudiram Nagar, Midnapur-721 101, West Bengal
Durgachawk	P.O. Durgachawk, Dist. Midnapur-721 602	Midnapur (South) Region, Manikata More, P.O. Tamluk, Dist. Midnapur 721 636
Bankura	"Jogeshwar Bhavan", 551/3, Rabindra Saram, Bankura 722 101, West Bengal	Purulia Region, Jugal Kishore Mitra Street, Amlapara, Purulia 723 101
Purulia	Nandalal Ghosh St., Main Rd., Purulia 723 101	- DO -
Suri	Municipal Road, New Bus Stand, 1 st Floor, Dangalpara, Suri, Dist. Birbhum 731 101	Burdwan Region, City Centre, Durgapur 713 216, West Bengal
Burdwan	Bandyanath Khatra Building, Sir Bijoy Chand Road, Burdwan 713 101	Burdwan Region, City Centre, Durgapur 713 216, West Bengal
City Centre	Durgapur City Centre, Durgapur Notified Area Authorities, Administrative Building 713 216	Burdwan Region, City Centre, Durgapur 713 216, West Bengal
Ushagram	Ushagram G. I. Road, Assansol 713 301	- DO -
Darjeeling	25, H.D. Lama Road, Darjeeling 734 101	North Bengal Region, Co-operative Hawker's Centre Bldg 1 st Floor, Hill Cart Rd., Pradhan Nagar, Siliguri-734 403
Sevoke Road	Sevoke Road, Siliguri, Darjeeling 734 101	- DO -
Cooch Behar	Sunily Road, Cooch Behar 736 101, W.B.	- DO -
Raiganj	Block B-5, Raiganj Comm. I state, Dist. Uttar Dinajpur-733 134	Malda Region, Sukanto More, NH-34, Malda 732 101, WB
Balurghat	Balurghat, Dakshin Dinajpur, Pin-733101	Malda Region, Sukanto More, NH-34, Malda 732 101, WB
Malda	P.O. Mokdumpur, Malda-732 101, W.B.	- DO -
Jalpaiguri	Jalpaiguri, Dist. Jalpaiguri 735 101	North Bengal Region, Co-operative Hawker's Centre Bldg, 1 st Floor, Hill Cart Road, Pradhan Nagar, Siliguri 734403
Berhampur (WB)	1 & 2 Dr. S.N. Bhattacharjee Road, P.O. Berhampur, Murshidabad - 742 101	Murshidabad Region, 26/11, Sahid Sarva Sen Road, Berhampur, Murshidabad-742 101, West Bengal
Krishnanagar	P.O. Krishnanagar, Nadia-741 101	Nadia Region, Pandit I.K. Moudra Road, P.O. Krishnanagar, Dist. Nadia 741 101
Kalyani	Plot No A 97(S), Kalyani, Nadia 741 235	- DO -
Chinsurah	Town Guard Rd., Chinsurah, Hooghly 712101	Hooghly Region, 23 Rai M.C. Lahiri Bahadur Street, Serampore 712 201, Hooghly
Dankuni Govt Housing Comp	Ramnivas, North Subhas Pally, I.N. Mukherjee Rd., P.O. Dankuni, Dist. Hooghly 712 224, WB	Hooghly Region, 23 Rai M.C. Lahiri Bahadur Street, Serampore 712 201, Hooghly
Howrah	Samabayika Building, 5/6 M.G. Road, Howrah 711 101	Howrah Region, 10 G.T. Road (S), Howrah 711 101

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ANNEXURE A/4

P.01

Sri, Vikash Agarwal033-22486987

No. 21-170/2006-IA.III
Government of India
Ministry of Environment & Forests

Paryavaran Bhawan,
CGO Complex, Lodi Road,
New Delhi-110003.

Dated: 6th November, 2006

Sh. Narayan Swaroop Nigam
Chief Executive Officer,
Asansol Durgapur Development Authority,
1st Administrative Building
City Centre,
Durgapur -713216
West Bengal

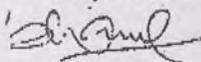
Subject: Establishment of Industrial Estate at Jamuria, Badhaman District,
West Bengal. M/s Asansol Durgapur Development Authority -
Environmental Clearance - regarding.

Sir,

This has reference to your letter No. ADDA/Asn/1135/Jamuria Industrial Estates, dated 21.04.2006 & subsequent letter dated 13.07.2006 and 19.09.2006, seeking prior environmental clearance for the above project under the EIA Notification, 1994. The above proposal has been appraised as per prescribed procedure under the EIA Notification, 2006 on the basis of the mandatory documents enclosed with the application viz., the Questionnaire, EIA, EMP, Public Hearing proceedings and the additional clarifications furnished in response to the observations of the Expert Committee constituted by the competent authority in its meeting held on 22-24 June, 2006 & 28-29 July, 2006.

2. It is interalia, noted that M/s Asansol Durgapur Development Authority is proposing an industrial estate at Jamuria, Badhaman District West Bengal. The total project area is 900 acres and is located between river Damodar in the South and River Ajoy in the north. The type of industries proposed to be set up are integrated steel plants including sponge iron plant, induction furnace and captive power plant, only induction furnaces, cement plants, refractory units and rolling mills. The total water requirement for the estate is estimated at 5 MGD. West Bengal Pollution Control Board has issued 'Consent to Establish' on 10.04.2006. Public Hearing was held on 10.03.2006. The total cost of the project is Rs 597.52 crores.

3. The Expert Committee after due considerations of the relevant documents submitted by the project proponent and additional clarifications furnished in response to its observations have accorded environmental clearance as per the



(1)

provisions of Environmental Impact Assessment Notification – 1994 and its subsequent amendments, subject to strict compliance of the terms and conditions as follows:

PART A- SPECIFIC CONDITIONS

I. Construction Phase

- i) All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.
- ii) A First Aid Room will be provided in the project both during construction and operation of the project.
- iii) Adequate drinking water and sanitary facilities should be provided for construction workers at the site. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
- iv) No ground water will be extracted. Ajoy River is the source of water.
- v) All the topsoil excavated during construction activities should be stored for use in horticulture/landscape development within the project site.
- ~~vi) Disposal of muck, including excavated material during construction phase should not create any adverse effects on the neighboring communities and should be disposed off taking necessary precautions for general safety and health aspects.~~
- vii) The diesel generator sets to be used during construction phase should be enclosed type and should conform to E(P)A Rules prescribed for air and noise emission standards.
- viii) The AA&M has been checked with CPCB guidelines and predicted ambient values of SPM, NOx & So₂ reconfirmed. The values are well below the prescribed standards for industrial area. However, the calculations for estimation of pollution load shall be done again & resubmitted according to the guidelines given by CPCB.
- ix) Construction spoils, including bituminous material and other hazardous materials, must not be allowed to contaminate watercourses and the dump sites for such material must be secured so that they should not leach into the ground water.

II. Operation Phase

- i) Regarding Zoning Atlas of Bardhaman District by CPCB, it is still in draft stage. However, individual industries will give an undertaking to implement best possible technology to control the pollution generated by their units.

Shankar

- ii) Institutional responsibilities and role of ADDA, Jamuria, Industrial Association, and individual industries have been clearly laid out. With regard to implementation and operation of the project from environmental angle.
- iii) A supplementary EIA of the project for the winter season data and the Disaster Management Plan must be prepared in order to further firm up the environmental management planning of the area. The reports shall be submitted to the Ministry and WPPCB before the end of March 2007.
- iv) The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the Ministry before the project is commissioned for operation. The STP, based on Anaerobic Baffled Type Reactor must incorporate necessary measures to prevent odour from the effluent.
- v) For the organic solid wastes, the proponent will examine the feasibility of biomass gasification at a common disposal site.
- vi) The solid waste generated should be properly collected & segregated before disposal to the City Municipal Facility. Wet garbage should be disposed by the vermiculture method.
- vii) Diesel generator sets proposed as back up power for lifts and common area illumination should be of enclosed type and conform to E(P)A Rules prescribed for air and noise emission standards as per CPCB guidelines. Exhausts should be raised to 4 meters above the rooftop.
- viii) The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential landuse. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety.
- ix) Incremental pollution loads on the ambient air quality including CO, noise and water quality should be periodically monitored after commissioning of the project.
- x) The project should regularly monitor ground water levels and the ground water status.
- xi) Solar water heating may be considered by providing adequate number of solar panels. A detailed scheme may be furnished in this regard.
- xii) Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilised.

[Handwritten Signature]

- xv) A Report on the energy conservation measures confirming to energy conservation norms finalised by Bureau of Energy Efficiency should be prepared incorporating details about building materials & technology, R & U Factors etc and submitted to the Ministry in three months time.
- x) A 50 m wide green belt along the periphery of the estate and a 2.0 m green belt for each premise have been planned.
- xi) Rain water harvesting and complete treatment of trade effluent will be mandatory for each allottee industry. Units generating hazardous wastes shall compulsorily be members of common treatment, storage and disposal facility for such wastes.
- xii) Monitoring Committee will be constituted with CEO, Assansol Durgapur Development Authority (ADDA) and other local members including representative each from WBPCB, Health and Labour Departments.

PART - B. GENERAL CONDITIONS

- i) The environmental safeguards contained in the EIA/ EMP Report should be implemented in letter and spirit.
- ii) Six monthly monitoring reports should be submitted to the Ministry and it's Regional Office Bhubaneshwar.

4. ~~Officials from the Regional Office of MOEF, Bhubaneshwar who would be monitoring the implementation of environmental safeguards should be given full cooperation, facilities and documents / data by the project proponents during their inspection. A complete set of all the documents submitted to MoEF should be forwarded to the CCF, Regional office of MOEF, Bhubaneshwar.~~

5. In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Ministry.

6. The Ministry reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.

7. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, CRZ Regulation, Forest (Conservation) Act, 1980 etc. wherever applicable, shall be obtained by project proponents from the competent authorities.

8. The project proponent should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded environmental clearance and copies of clearance letters are available with the West Bengal Pollution Control Board

[Handwritten Signature]

(4)

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P. 05

and may also be seen on the website of the Ministry of Environment and Forests at <http://www.envfor.nic.in>. The advertisement should be made within 7 days from the day of issue of the clearance letter and a copy of the same should be forwarded to the Regional office of this Ministry at Bhubaneswar.

9. These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006.



(Bharat Bhushan)
Director (IA)
bbhushan@yahoo.com
Tel: 24360795

Copy to: -

1. The Secretary, Department of Environment, Government of West Bengal.
2. The Member Secretary, West Bengal Pollution Control Board.
3. The CCF, Regional Office, Ministry of Environment & Forests, Bhubaneswar.
4. IA - Division, Monitoring Cell, MOEF, New Delhi - 110003.
5. Guard file.

(Bharat Bhushan)
Director (IA)

ANNEXURE A/5

F.No.J-11013/41/2006-IA-II (I)
Government of India
Ministry of Environment and Forest
IA Division

Paryavaran Bhawan, CGO Complex
Lodi Road, New Delhi-110 003

Dated the November 21, 2006

CIRCULAR

Subject: EIA Notification dated 14th September, 2006 - Interim Operational Guidelines till 13th September, 2007 in respect of Categories of Projects which were not in EIA Notification, 1994.

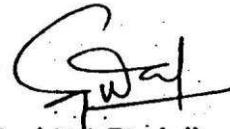
Pursuant to the new Environment Impact Assessment Notification of 14th September 2006 (EIA 2006) replacing the EIA Notification of 27th January 1994 and its various amendments (EIA 1994) and in terms of the provisions of Para 12 of EIA 2006, the Ministry had earlier issued Interim Operational Guidelines on 13th October 2006. Further to these guidelines, the following guidelines are issued for the Categories of Projects, which did not require EIA Clearance under EIA Notification, 1994 and now require the same under EIA Notification, 2006:

- i. No NOC from the State Government/SPCB is required for Environmental Clearance Process. Consent to Establish (NOC) and prior Environmental Clearance are separate legal requirements, any project proponent has to fulfill. NOCs required under Water and Air Acts are mandatory requirement under those Acts and will have to be taken as required and do not require to be linked to environmental clearance.
- ii. Such projects for which NOCs issued before 14th September, 2006 will not be required to take Environmental Clearance under the EIA Notification, 2006.

Contd....

-2-

- iii. Applications received for NOC by the State Pollution Control Boards before 14th September 2006 may be considered as per provisions of the said Acts. However, they will have to obtain the environmental clearance from the relevant Authority by 30th June 2007, if the category requires EIA Clearance as per the new Notification. In such cases, the unit can meanwhile carry on with the commencement of their project activities. Projects not seeking clearance under EIA Notification, 2006 by 30th June 2007 will be treated as violation cases under Section 15 of Environment (Protection) Act, 1986.
- iv. Applications received for NOC after 14th September 2006 will have to obtain EIA Clearance from the relevant Authority before starting the project activities. Application for EC (TORs / Scoping) may be submitted simultaneously to the relevant Authority/ies.



(Sanchita Jindal)
Additional Director

To:

1. All State Environment Departments
2. All State Pollution Control Boards
3. All Officers of IA Division, MoEF
4. UT Administrations

Copy to:

1. PPS to Secretary (E&F)
2. PPS to AS (CC)
3. PPS to JS (CC-II)

-TRUE COPY-

NOC NO28948

REGISTERED POST

WEST BENGAL POLLUTION CONTROL BOARD

Paribesh Bhawan
10A, Block-LA, Sector-III
Salt Lake City, Kolkata-700 098Memo No. 1002-2N-175/2006(E)Dated 21/02/2007.From -
Member Secretary,
West Bengal Pollution Control BoardTo: M/s. Calstar Sponge Limited,
18, R.N. Mukherjee Road,
Kolkata-700 001.

Sub: Consent to Establish (NOC) from Environmental Point of View

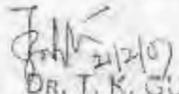
Ref: Your letter No

Dated 10/05/2006

Dear Sirs,

In response to the application for Consent to Establish (NOC) for proposed Unit of M/s Calstar Sponge Limited.
Sponge Iron - 6000 TPM
 for manufacturing/storage/installation
 at JL No.-38, Mouza-Ikrah, PO & PS-Jamuria, Dist-Burdwan, plot Nos.
as per allotment of ADDA.
 this is to inform you that this Board hereby grants the Consent to Establish (NOC) from the environmental point of the above subject to the following conditions and special conditions annexed.

1. The quality of sewage and trade effluent to be discharged from your factory shall satisfy the permissible limits as prescribed in IS: 2490 (Pt. I) of 1974; and/or its subsequent amendment and Environment (Protection) Rules 1986;
2. Suitable measures to treat your effluent shall be adopted by you in order to reduce the pollutional load so that the quality of the effluent satisfies the standards mentioned above;
3. You shall have to apply to this Board for its consent to operate and discharge of sewage and trade effluent according to the provisions of the water (Prevention & Control of Pollution) Act, 1974. No sewage or trade effluent shall be discharged by you without prior consent of this Board;
4. All emission from your factory shall conform to the standards as laid down by this Board;
5. No emission shall be permitted without prior approval of this Board and you shall apply to this Board for its consent to operate and atmospheric emission as per provision of the Air (Prevention & Control Pollution) Act, 1981.
6. No industrial plant, chimney, flues, chimneys, control equipment etc. shall be constructed, modified, altered/re-erected without prior approval of this Board.


 DR. T. K. GUPTA
 Senior Environmental Engineer,
 In-Charge, Consent Cell
 West Bengal Pollution Control Board

ANNEXURE A/7

WEST BENGAL POLLUTION CONTROL BOARD

'Paribesh Bhawan',
Bldg. No. - 10A, Block-LA, Sector-III,
Salt Lake City, Kolkata-700 098

Consent Letter Number : **CO-45365**Memo Number : **246-KC-CO-S/06/467**Date : **05-9-2008****Consent to Operate**

under

Section 25 & 26 of the **Water (Prevention and Control of Pollution) Act, 1974** and
Section 21 of the **Air (Prevention and Control of Pollution) Act, 1981.**

The West Bengal Pollution Control Board (hereinafter referred to as State Board) under the provisions of Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended, and Rules and Orders made thereunder, hereby grants its consent to :

M/s. CALSTAR SPONGE LIMITED, 18, R. N. MUKHERJEE ROAD : KOLKATA - 700 001

WEST BENGAL

(Address of Regd. office/Head/Office/City Office)

(hereinafter referred to as Applicant) for its unit located at **J.L. NO. 38 : MOUZA : IKRAH , JAMURIA**
INDUSTRIAL AREA : P.O. & P.S. JAMURIA : DIST. BURDWAN : PIN - 713 362

(Detailed address of the manufacturing unit)

for a period from..... **Up to 31.07.2009**

to operate the industrial unit and to discharge liquid effluent and to emit gaseous effluent from the premises/land of the industrial unit, in accordance with the conditions as mentioned in the Annexure to this consent letter provided on any day at any instance the quantity and quality of liquid discharge and gaseous emission shall not exceed the permissible limit as specified in the Table I & II of this consent letter and in the Environmental (Protection) Act, 1986.

Breach of the conditions and / or failure to comply with the directions as set out in the Annexure shall render the applicant liable for prosecution under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alter the conditions of this consent letter giving one month's notice to the applicant.

For and on behalf of the State Board

Office of the Chief Engineer II
West Bengal Pollution Control Board
'Paribesh Bhawan', Bldg. 10A, Block LA,
Salt Lake, Kolkata-700 098

Seal


(Member Secretary/Chief Engr./Sr. Env. Engr./Env. Engr./Asst. Env. Engr.)
SUBRATA GHOSH

Consent Letter No. CO-45365

Page 02 of 06

ANNEXURE

Consent to M/S. CALSTAR SPONGE LIMITED
 for its unit at J.L. NO. 38, MOUZA : IKRAH , JAMURIA INDUSTRIAL AREA
P.O. & P.S. JAMURIA : DIST. BURDWAN : PIN - 713 362

Conditions :

01. This Consent is valid for the manufacture of :-

Sl. No.	Name of major products and by-products	Quantity manufactured per month
01	Sponge Iron	3000 M.T.
02	Coal fines (by product)	350 M.T.
03	Iron Ore fines (By product)	400 M.T.
04		
05		
06		
07		
08		
09		
10		
11		
12		



02. The Applicant shall remain responsible for quantity and quality of liquid effluent and air emissions.
03. Daily discharge of industrial liquid effluent shall not exceed Nil KL.
04. Daily discharge of domestic liquid effluent shall not exceed 4 KL.
05. Daily discharge of mixed (industrial & domestic) liquid effluent shall not exceed Nil KL.
06. The Applicant shall discharge liquid effluent to Septic tank to soakpit through 01 nos. outlets/outfalls. (place of discharge)
07. To bring into any altered or new outlet/outfall or to change the place of discharge, the Applicant shall have to inform the Board and obtain prior permission of the Board in this effect.
08. The Applicant shall provide comprehensive facility for treatment of industrial liquid waste and domestic liquid waste (sewage, sullage and liquid effluent generated from canteen), and operate and maintain the same continuously so that the quality of final effluent conforms to the *Standard* as given in Table-I in page 03.

(Member Secretary/Chief Engr./Sr. Env. Engr./Env. Engr./Asst. Env. Engr.)
 SUBRATA GHOSH
 Chief Engineer
 West Bengal Pollution Control Board

Continued.....

Consent Letter No. CO-45365

Page 04 of 06

Consent to **M/S. CALSTAR SPONGE LIMITED**
 for its unit at **J.L. NO. 38, MOUZA : IKRAH , JAMURIA INDUSTRIAL AREA**
P.O. & P.S. JAMURIA : DIST. BURDWAN : PIN - 713 362

11. The *Applicant* shall install suitable device for measuring the volume of water consumed for different purposes as mentioned above giving correct result to the satisfaction of the *State Board*.
12. All the stacks connected to various sources of emissions must be designated by numbers such as S-1, S-2, S-3, etc., and this must be painted/displayed to facilitate identification.
13. The *Applicant* shall install comprehensive control system consisting of pollution control equipment as is warranted with reference to generation of air emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the *Standard* as given in Table-II below.

Table-II Enclosed Annexure - I

Stack No.	Stack height from G.L. (in mts.)	Stack attached to (sources and control system, if any):	Volume Nm ³ /hr	Velocity of gas emission m/sec	Concentrations of parameters not to exceed				Frequency of emission sampling
					SPM (mg/Nm ³)	CO (% v/v)			
S-1									
S-2									
S-3									
S-4									
S-5									
S-6									
S-7									
S-8									
S-9									
S-10									


 (Member Secretary/Chief Engr./Sr. Env. Engr./Env. Engr./Asst. Env. Engr.)
SUBRATA GHOSH
 Chief Engineer
 West Bengal Pollution Control Board

Continued.....

Consent Letter No. CO-45365

Page 05 of 06

Consent to **M/s. CALSTAR SPONGE LIMITED**
 for its unit at **J. L. NO. 38, MOUZA : IKRAH , JAMURIA INDUSTRIAL AREA**
P.O. & P.S. JAMURIA : DIST. BURDWAN : PIN - 713 362

14. The Applicant shall provide ports in the stack(s) and other necessary permanent facilities such as ladder, platform, etc. for monitoring/sampling the air emissions and the same shall be made available for inspection and use by the State Board's staff as well as State Board's authorised agencies.

15. The Applicant shall observe the following fuel consumption pattern :-

Sl. No.	Type of fuel	Quantity consumed per day	Fuel burning operation where the fuel is used
01	Coal	3500 MT/month	Rotary Kiln (100 TPD)
02	Diesel	1000 Lts./month	Diesel Generator (600 KVA)
03			
04			
05			

16. The Applicant shall maintain the generation and treatment/disposal of non-hazardous solid waste as specified below :

Type of waste	Quantity (MT/month)	Treatment	Disposal
1. Process (Coal Ash & Char)	1500		In abandoned mines as
2. ESP + GCT	500	-	per agreement with
3. APCD	150	-	ADDA

17. The Applicant shall take adequate measures for control of noise levels from its own sources within the premises within the limit given below :

Time	Limit in dB(A) L_{eq}
Day Time (06 a.m. to 09 p.m.)	75
Night Time (09 p.m. to 06 a.m.)	70

18. The Applicant shall at all times maintain good house-keeping, proper working order, and operate efficiently for control of pollution from all sources so as not to cause nuisance to surrounding areas/inhabitants and to achieve compliance with the terms and conditions of the consent.

19. The Applicant shall bring about at least 33% of the available open land under the green coverage / plantation.

20. The Applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by the Applicant to maintain compliance with the terms and conditions of the consent. In absence of such an alternate electric power source, the Applicant shall stop, reduce or otherwise control production to abide by the terms and conditions of the Consent regarding pollution level.

21. The Applicant shall install a separate energy meter showing the consumption of energy for operation of pollution control devices.

22. The Applicant shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.

23. The Applicant shall provide drainage system for conveying industrial and domestic liquid waste. Storm-water drain shall be kept separate from the drainage system meant for industrial and domestic liquid waste.

(Member Secretary, Chief Engr./St. Engr./Env. Engr./Asst. Env. Engr.)

SUBRATA GHOSH
 Chief Engineer
 West Bengal Pollution Control Board

Continued.....

Consent Letter No. CO-45365

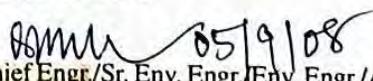
Page 06 of 06

Consent to **M/s. CALSTAR SPONGE LIMITED**
 J.L. NO. 38, MOUZA : IKRAH , JAMURIA INDUSTRIAL AREA
 for its unit at
 P.O. & P.S. JAMURIA : DIST. BURDWAN : PIN - 713 362

24. The *Applicant* shall maintain a separate register showing consumption of chemicals used in pollution control systems.
25. The *Applicant* shall get the samples of hazardous wastes/leachates analysed at least once in from the laboratory recognised of the West Bengal Pollution Control Board and ensure that they conform to the limits stipulated. Test reports shall be sent to the Board.
26. The *Applicant* shall provide adequate and safe facility for collection of air, wastewater and solid waste samples by the *State Board's* staff as well as *State Board's* authorised agencies.
27. The *Applicant* shall submit to the *State Board* by the 30th September of every year the Environmental Statement Report for the financial year ending 31st March of the current year in the prescribed form (Form-V) as required under the provisions of rule 14 of the Environment (Protection) [Second Amendment] Rules. 1992.
28. The *Applicant* shall allow the Officers of the *State Board* to enter into the applicant's premises at any reasonable time to inspect the pollution control systems as well as monitoring and measuring devices in connection with prevention & control of pollution.
29. The *Applicant* shall maintain an Inspection Book in the factory premises which shall be made available to Officers & employees of the *State Board* for inspection, review and to write down any direction or observation as is deemed necessary during the inspection from time to time.
30. The *Applicant* shall furnish to the *State Board* all information in respect of quality, quantity, rate of discharge, place of discharge of liquid effluent and air emissions.
31. The *Applicant* shall maintain adequate number of qualified and trained personnel among his staff for proper maintenance and operation of the effluent treatment and/or emission control devices and for overall environment management of the industry.
32. The *Applicant* shall have to make registration for the use of groundwater, if any, with Central Ground Water Authority.
33. The *Applicant* shall intimate to the *State Board* immediately of any occurrence or apprehension of occurrence of discharge of any poisonous, noxious or pollutants in excess of quality as well as quantity as mentioned earlier to any receiving water body/receiving system or to atmosphere owing to accident or other unforeseen incident / event including natural disaster. The *Applicant* shall (i) take all steps adequate to prevent such accidental discharge / release of poisonous, noxious or pollutants and to limit their consequences to persons and the environment. (ii) provide to the persons working on the site with the information, training and equipment including antidotes necessary to ensure their safety and mitigate the accidental release of poisonous, noxious or pollutants to the environment.
34. The *Applicant* shall make an application to the *State Board* in the prescribed form for renewal of the consent at least 60 (sixty) days before the date of expiry of this Consent.
35. The *Applicant* shall not make any alternation/modification/expansion in the existing manufacturing process and equipment as well as the pollution control system without prior approval of the Board.
36. The *Applicant* shall comply with the conditions as laid down in the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Hazardous Wastes (Management & Handling) Rules, 1989.

Additional Conditions

Please see Annexure - I & Annexure - II enclosed


 (Member Secretary/Chief Engr./Sr. Env. Engr./Env. Engr./Asst.Env.Engr.)
 SUBRATA GHOSH
 Chief Engineer
 West Bengal Pollution Control Board

M/S. CALSTAR SPONGE LIMITED
Jamuria Industrial Area, Mouza : Ikras, J.L. No.38, P.O. & P.S. Jamuria, Dist.: Burdwan, Pin 713 362.

05. The applicant shall maintain the quality of the gaseous emissions to conform the quality of the final gaseous emission to the Standard as given below :

Stack No.	Stack height from G.L. (in)	Stack attached to (source and control system, if any)	Concentrations of parameters not to exceed		Frequency of sampling
			SPM (mg/Nm ³)	CO (% v/v)	
S1	42	Rotary Kiln-100TPD (G.C.T.&E.S.P)	100	1%	Thrice in a year
S2	15 *	Stock House (Bag Filter)	100	1%	Thrice in a year
S3	15 *	Coal Circuit (Bag Filter)	100	1%	Thrice in a year
S4	15 *	Iron Ore Circuit (Bag Filter)	100	1%	Thrice in a year
S5	15 *	Injection Coal (Bag Filter)	100	1%	Thrice in a year
S6	15 *	Product Separation House & Intermediate Bin (Bag Filter)	100	1%	Thrice in a year
S7	15 *	Cooler Discharge (Bag Filter)	100	1%	Thrice in a year
S8	9.1	DG Set 600 KVA	150	1%	Annually

* Stack height to be raised to atleast 30m from G.L. as per G.S.R. 414(E) dt 30/05/2008.
The unit will comply with fugitive emission (PM) standard for Rotary Kilns / De-dusting unit as per G.S.R. 414 (E) dt 30/05/2008
[For Rotary Kilns / De-dusting unit Fugitive emission → PM ≤ 3000 µg/m³ upto 31/05/2009 and ≤ 2000 µg/m³ thereafter]

ADDITIONAL CONDITIONS :

1. Unit should comply with all conditions of the NOC No. NO28948 issued by the WBPCB vide memo No. 1002-2N-175/2006(E) dt. 21/02/2007.
2. Unit should comply with the Emission and Effluent Standards and Guidelines notified by the Ministry of Environment and Forests as per G.S.R. 414 (E) dated 30/05/2008 (Copy enclosed as Annexure II)
3. Unit should obtain 'Consent to Operate' of the Board prior to operating the 2nd Rotary Kiln of capacity 100 TPD for enhancing the production capacity of Sponge Iron beyond 3000MT/month.
4. Unit is directed to erect shed for storing coal fines, coal char etc. Unit should not store any dust, coal char and coal fines in open space.
5. Industry must provide dry fog dust suppression system for controlling fugitive emission at various transfer points including coal crusher, iron ore crusher and injection platform.
6. Concrete paved roads must be provided within the factory premises.
7. Atleast two tankers must be provided by the industry for ensuring continuous water spraying within and outside the factory premises. Contract agreement or documentary proof to be submitted to the State Board for the same.
8. Good housekeeping shall be maintained and the industry shall develop green buffer zone along the inside periphery of the factory premises covering atleast 40% of the total area.


(Subrata Ghosh) 05/01/08
Chief Engineer II

Office of the Chief Engineer II
West Bengal Pollution Control Board
Faribesh Bhawan, Bldg. 10A, Block I.A,
Salt Lake, Kolkata 700 098

SUBRATA GHOSH
Chief Engineer
West Bengal Pollution Control Board

19-मई, 1993, सा.का.नि. 801(अ) तारीख 31 दिसम्बर, 1993, सा.का.नि. 176(अ) तारीख 3 अप्रैल, 1996, सा.का.नि. 631(अ) तारीख 31 अक्टूबर 1997, सा.का.नि. 504(अ) तारीख 20 अगस्त, 1998, और सा.का.नि. 7(अ) तारीख 2 जनवरी, 1999, सा.का.नि. 682(अ) तारीख 5 अक्टूबर, 1999, सा.का.नि. 742(अ) तारीख 25 सितम्बर, 2000, सा.का.नि. 72(अ) तारीख 6 फरवरी, 2001, सा.का.नि. 54(अ) तारीख 22 जनवरी, 2002, सा.का.नि. 371(अ) तारीख 17 मई, 2002, सा.का.नि. 489(अ) तारीख 9 जुलाई 2002, का.आ. 1088 (अ) तारीख 11 अक्टूबर, 2002 और सा.का.नि. 849(अ) तारीख 30 दिसम्बर, 2002, सा.का.नि. 520(अ) तारीख 1 जुलाई, 2003, सा.का.नि. 92(अ) तारीख 29 जनवरी 2004, सा.का.नि. 448(अ) तारीख 12 जुलाई, 2004, शुद्धिपत्र सा.का.नि. 520 (अ) तारीख 12 अगस्त, 2004, सा.का.नि. 272 (अ) तारीख 5 मई, 2005, सा.का.नि. 315(अ) तारीख 16 मई, 2005, सा.का.नि. 546(अ) तारीख 30 अगस्त, 2005, सा.का.नि. 46(अ) तारीख 3 फरवरी, 2006, सा.का.नि. 464(अ) तारीख, 7 अगस्त, 2006 और सा.का.नि. 566 (अ) तारीख 29 अगस्त, 2007, सा.का.नि. 704 (अ) तारीख 12 नवम्बर, 2007 सा.का.नि. 186(अ), तारीख 18 मार्च, 2008, सा.का.नि. 280(अ), तारीख 11 अप्रैल, 2008 और सा.का.नि. 344 (अ), तारीख 7 मई, 2008 द्वारा उनमें पश्चात्पूर्ती संशोधन किए गए।

MINISTRY OF ENVIRONMENT AND FORESTS

NOTIFICATION

New Delhi, the 30th May, 2008

G.S.R. 414(E).—In exercise of the powers conferred by Sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following Rules further to amend the Environment (Protection) Rules, 1986, namely:—

1. (1) These rules may be called the Environment (Protection) Fourth Amendment Rules, 2008.
- (2) They shall come into force on the date of their publication in the Official Gazette.
2. In the Environment (Protection) Rules, 1986,—
 - (i) in schedule I, after serial number 98 and the entries relating thereto, the following serial number and entries shall be inserted, namely:—

Sl. No.	Industry	Parameter	Standard
1	2	3	4
99	Sponge Iron Plant (Rotary Kiln)	Particulate matter	A. Emission Standards* Fuel Type Limiting value for concentration
			coal 100 mg/Nm ³
			gas 50 mg/Nm ³
		Carbon Monoxide (Vol./Vol.)	coal/gas 1%
		Stack Height** (minimum)	coal/gas 30.0 m
		Note:—	
		* Emission shall be normalized at 12% CO ₂ in stack emission.	
		** Stack height shall be calculated as $H=14.0 Q^{0.3}$ where Q is emission of Sulphur Dioxide (SO ₂) in kg/hr. i.e.	
		SO ₂ (kg/hr)	Height (metre)
		up to 12.68	30
		12.69—33.08	40
		33.09—69.06	50
		69.07—127.80	60
		127.81—213.63	70
	(De-dusting unit)	Particulate matter (mg/m ³)	Existing unit 100 New unit 50
		Note:—	
		(i) Stack attached to de-dusting unit shall have minimum height of 30.0 metre.	
		(ii) If, De-dusting unit is connected to After Burner Chamber (ABC), emission shall be emitted through common stack (minimum height 30.0 metre) having separate arrangements for emission monitoring for de-dusting unit.	

1	2	3	4
		B. Fugitive Emission Standards	
	(Rotary Kiln/Dedusting unit)	Particulate matter ($\mu\text{g}/\text{m}^3$)	Existing unit 3000 New unit 2000
		Note:—	
		(i) the existing industry shall comply with a standard of $2000 \mu\text{g}/\text{m}^3$ after one year from the date of notification.	
		(ii) Fugitive emission shall be monitored at a distance 10.0 metre from the source of fugitive emission as per following :	
	Area	Monitoring location	
	Raw material handling area	Wagon tippler, Screen area, Transfer points, Stock bin area	
	Crusher area	Crushing plant, vibrating screen, transfer points	
	Raw material feed area	Feeder area, Mixing area, Transfer points	
	Cooler discharge area	Over size discharge area, Transfer points	
	Product processing area	Intermediate stock bin area, Screening plant, Magnetic separation unit, Transfer points, Over size discharge area, Product separation area, Bagging area	
	Other areas	as specified by State Pollution Control Board/Pollution Control Committee	
		C. Effluent Standards	
		pH	5.5—9.0
		Total suspended solids	100 mg/l
		Oil & grease	10 mg/l
		Chemical oxygen demand	250 mg/l
		Note:—	
		(i) All efforts shall be made to reuse and re-circulate the water and to maintain 'Zero discharge'.	
		(ii) Stormwater drain shall be provided within the premises of the industry so as to avoid mixing with effluent."	

[F. No. Q-15017/95/2000-CPW (Pt.)]

R.K.VAISH, Jt. Secy.

Note:—The principal rules were published in the Gazette of India *vide* number S.O.844 (E) dated 19th November, 1986 and subsequently amended *vide* S.O. 433(E) dated 18th April, 1987, S.O. 64(E) dated 18th January, 1988, S.O. 3(E) dated 3rd January, 1989, S.O. 190(E) dated 15th March, 1989, G.S.R. 913 (E) dated the 24th October, 1989, S.O. 12 (E) dated the 8th January, 1990, G.S.R.742(E) dated the 30th August, 1990, S.O. 23(E) dated the 16th January, 1991, G.S.R. 93(E) dated the 21st February, 1991, G.S.R.95(E) dated the 12th February, 1992, G.S.R. 329(E) dated the 13th March, 1992, G.S.R. 475(E) dated the 5th May, 1992, G.S.R. 797(E) dated the 1st October, 1992, G.S.R. 386(E) dated the 28th April, 1993, G.S.R. 422(E) dated the 19th May, 1993, G.S.R. 801(E) dated the 31st December, 1993, G.S.R. 176(E) dated the 3rd April, 1996, G.S.R.631(E) dated the 31st October, 1997, G.S.R. 504(E) dated the 20th August, 1998, G.S.R. 7 (E) dated the 2nd January, 1999, G.S.R. 682 (E) dated the 5th October, 1999, G.S.R. 742(E) dated the 25th September, 2000, G.S.R. 72(E) dated the 6th February, 2001, G.S.R. 54(E) dated the 22nd January, 2002, G.S.R. 371(E) dated the 17th May, 2002, G.S.R. 489(E) dated the 9th July, 2002, S.O. 1088(E) dated the 11th October, 2002 and G.S.R. 849(E) dated the 30th December, 2002, G.S.R. 520(E) dated the 1st July, 2003, G.S.R. 92(E) dated the 29th January, 2004, G.S.R. 448(E) dated the 12th July, 2004, Corrigenda G.S.R. 520(E) dated the 12th August, 2004, G.S.R. 272(E) dated the 5th May, 2005, G.S.R. 315(E) dated the 16th May, 2005, G.S.R. 546(E) dated the 30th August, 2005, G.S.R. 46(E) dated the 3rd February, 2006, G.S.R. 464(E) dated the 7th August, 2006, G.S.R. 566(E) dated the 29th August, 2007, G.S.R. 704(E) dated the 12th November, 2007, G.S.R. 186(E) dated the 18th March, 2008, G.S.R. 280(E) dated the 11th April, 2008 and G.S.R. 344(E) dated the 7th May, 2008.

ANNEXURE A/8

Department of Environment
Government of West Bengal
Block G, 2nd Floor, Writers Building
Kolkata - 700001

Clearance
e)

No. EN/ 2098 /T-II-1/045/2009

Date : 07 / 08 / 2009

To
M/s. Calstar Sponge Limited
18, R.N. Mukherjee Road,
Kolkata - 700 001

Subject : *Environmental Clearance for the proposed expansion project by M/s. Calstar Sponge Limited at Mouza - Ikra, Vill. - Jamuria, Jamuria Industrial Estate, Dist. - Burdwan, West Bengal.*

Sir,

This has a reference to your application dt. 3rd June, 2009 and subsequent communications for Environmental Clearance for the proposed expansion project by M/s. Calstar Sponge Limited at Mouza - Ikra, Vill. - Jamuria, Jamuria Industrial Estate, Dist. - Burdwan, West Bengal.

The proposal has been examined and processed in accordance with EIA Notification, of 2006. It is noted that the proposed project is for expansion of the existing Sponge Iron Plant (2x100 TPD) for installation of Induction Furnace (1x8 MT), Continuous Casting Machine and Waste Heat based Captive Power Plant (4 MW) within the existing site at Jamuria Industrial Estate

It is noted that the salient features of the project, for which Environmental clearance has been considered are as follows :

- i. Location of the Site - Mouza - Ikra, Vill. - Jamuria, Jamuria Industrial Estate, Dist. - Burdwan, West Bengal.
- ii. Land Area - within the existing site of 8.68 acres.
- iii. Proposed installation - Induction Furnace (1x8 MT), Continuous Casting Machine and Waste Heat based Captive Power Plant (4 MW) comprising of WHRBs (2x10 TPH) and Steam Turbine.
- iv. Raw Materials - Sponge Iron, Pig Iron, MS Scraps, CI Scraps.
- v. Production Capacity - MS Billets (24000 TPA) and Power (4 MW).
- vi. Emission Control System - WHRBs to be connected to existing ESP and stack attached to Sponge Iron Kilns. Induction Furnace to be provided with Swiveling Hood, Spark Arrestor, Bag Filter, ID Fan and stack of height 30 m from GL.
- vii. Water Requirement - 265 KLD, ADDA supply from River Ajay.
- viii. Wastewater - effluent will be recycled after settling and no effluent will be discharged outside the plant premises.

State Level Environment Impact Assessment Authority (SEIAA), examined the proposal and also perused the recommendations of the State Level Expert Appraisal Committee (SEAC). After due consideration of the project proposal, and after considering the recommendations of the State Level Expert Appraisal Committee (SEAC), the State Level Environment Impact Assessment Authority accords Environmental Clearance to the project as per provisions of the EIA notification no. S.O. 1533 (E) dt. 14th September, 2006 of Ministry of Environment & Forests, GOI, subject to strict compliance of terms and conditions as mentioned below.

Conditions for Environmental Clearance for the proposed expansion project by M/s. Calstar Sponge Limited at Mouza - Ikra, Vill. - Jamuria, Jamuria Industrial Estate, Dist. - Burdwan, West Bengal.

A. SPECIFIC CONDITIONS:

- i. The gaseous emissions from various process units should conform to the load / mass based standards prescribed by the Ministry of Environment & Forests and the State Pollution Control Board from time to time. At no time the emission level should go beyond the prescribed standards.
- ii. Induction furnace should be provided with fume extraction and dedicated pollution control systems consisting of Swiveling Hood, Spark Arrestor, Bag Filter, ID Fan and stack of height 30m from G.L. WHRBs to be connected to existing ESP and stack attached to Sponge Iron Kilns. Stack emission should comply with environmental standards. Stack emissions should be monitored at regular intervals and records should be maintained.
- iii. Dust collection from Bag filter should be done through pneumatic control system. Collected dust is to be sold for landfilling subject to the condition that it does not fall under Schedule 2 of the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
- iv. Regular monitoring of the air quality shall be carried out in and around the plant and records should be maintained.
- v. Adequate measures to be adopted for control of fugitive emission. Regular water sprinkling should be done to control the fugitive emission.
- vi. Water Requirement shall be met from ADDA supply. Groundwater shall not be abstracted without prior permission of the local body as well as the competent authority as per The West Bengal Ground Water Resources (Management, Control and Regulation) Act, 2005.
- vii. Sponge iron should be used as major raw material (at least 60% of the total input). Use of galvanised iron scrap as raw material is not permitted.
- viii. Covered storage yard for raw materials to be provided. Loading and unloading operations should not be carried out in open areas.
- ix. The unit must develop water body with adequate storage capacity to harvest rain water so as to use the stored water for plantation, firefighting, washing & cleaning etc. Recharging of ground water is not permitted.
- x. Process effluent discharge is not permitted. Cooling water should be recycled.
- xi. Solid wastes are generated in the form of scrap and slag. Scrap should be recycled in the proposed plant as proposed. Slag may be used for road construction and land filling, however, indiscriminate dumping is not permitted under any circumstances.
- xii. Ambient noise level should not exceed the permissible limit. The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels should conform to the standards prescribed under EPA Rules, 1989 viz. 75 dB(A) Leq (daytime) and 70 dB(A) Leq (nighttime) and its subsequent amendments.
- xiii. Green belt shall be developed within and around the plant premises in consultation with DFO / West Bengal Wasteland Development Corporation Ltd/ West Bengal Biodiversity Board. At least 33% of the land area should be covered by plantation.
- xiv. All internal roads should be concreted / pitched. Proper lighting and proper pathway inside the factory premises should be constructed to ensure safe vehicular movement. Provision of separate pathway for entry and exit of vehicles should be considered. Vehicles should conform to pollution under control (PUC) norms. Proper house keeping shall be maintained within the premises. Solar lighting should be used as far as practicable.

[Signature]

Conditions for Environmental Clearance for the proposed expansion project by M/s. Calstar Sponge Limited at Mouza - Ikra, Vill. - Jamuria, Jamuria Industrial Estate, Dist. - Burdwan, West Bengal.

- xv. Health and safety of workers should be ensured. Workers should be provided with adequate personnel protective equipment and sanitation facilities. Occupational Health Surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
- xvi. Adequate measures to be adopted to ensure industrial safety. Proper fire detection & protection systems to be provided to control fire and explosion hazards.
- xvii. The implementation and monitoring of Environmental Management Plan should be carried out, as proposed.
- xviii. Corporate Social Responsibility programmes should be carried out, as proposed.

B. GENERAL CONDITIONS:

- i. The project proponent shall comply with all the environmental protection measures and safeguards recommended. Further, the unit must undertake socio-economic development activities in the surrounding villages like community development programmes, educational programmes, drinking water supply and health care etc.
- ii. All the conditions, liabilities and legal provisions contained in the EC shall be equally applicable to the successor management of the project in the event of the project proponent transferring the ownership, maintenance of management of the project to any other entity.
- iii. Provision should be made for the supply of kerosene or cooking gas to the labourers during construction phase. All the labourers to be engaged for construction works should be screened for health and adequately treated before issue of work permits.
- iv. The project proponent should make financial provision in the total budget of the project for implementation of the environmental safeguards. The project authorities will provide requisite funds both recurring and non-recurring to implement the conditions stipulated by the SEIAA along with the implementation schedule for all the conditions stipulated herein. The funds so provided should not be diverted for any other purpose.
- v. No further expansion or modifications in the plant should be carried out without prior approval of the State Level Environment Impact Assessment Authority.
- vi. The West Bengal Pollution Control Board, who would be monitoring the implementation of environmental safeguards, should be given full cooperation, facilities and documents / data by the project proponents during their inspection. A six monthly compliance report and the monitored data along with statistical interpretation shall be submitted to the WBPCB regularly. A complete set of all the documents should also be forwarded to the State Level Environment Impact Assessment Authority.
- vii. In case of any violation of the conditions laid down in this Environmental Clearance, Section 16 of The Environment (Protection) Act, 1986, will be applicable.
- viii. In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by the SEIAA.
- ix. The State Level Environment Impact Assessment Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time-bound and satisfactory manner.
- x. The Project Proponent should inform the public that the project has been accorded environmental clearance by the SEIAA and copies of the clearance letter are available with the State Pollution Control Board/Committee and may also be seen at website of the SEIAA (<http://cnviswb.gov.in>). This should be advertised within seven days from the date of issue of the clearance letter, at least

 3

Conditions for Environmental Clearance for the proposed expansion project by M/s. Calstar Sponge Limited at Mouza - Ikra, Vill. - Jamuria, Jamuria Industrial Estate, Dist. - Burdwan, West Bengal.

- in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned.
- xi. The Project Authorities should inform the State Pollution Control Board as well as the SEIAA, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work/project implementation.
 - xii. Prior Consent-to-Establish (NOC) for the proposed expansion project must be obtained from WBPCB before commencement of construction. All other statutory clearances should be obtained by project proponent from the competent authorities.
 - xiii. The environmental clearance accorded shall be valid for a period of 5 years for the proposed project.
 - xiv. The above stipulations would be enforced along with those under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Hazardous Wastes (Management and Handling) Rules, 1989, the Public Liability Insurance Act, 1991, the Environment Impact Assessment Notification 2006 and their amendments.

Yours faithfully,



(Debal Ray)

Member Secretary, SEIAA &
Chief Environment Officer

ANNEXURE A/9 [Colly]

CALSTAR SPONGE LIMITED

Regd. Office: 18,R.N.MUKHERJEE ROAD, KOLKATA - 700 001

REGD.OFF.PH : 2248 6509 / 7235

☎

Fax No. : 91-33-2248-6987

WORKS : Mouza :- IKRA, Jamuria Industrial Estate, Jamuria, Distt: Burdwan
E-mail: springs@cal.vsnl.net.in

August 22, 2009

To
The Member Secretary
State Environmental Impact Assessment Authority
& Chief Executive Officer
Department of Environment
Government of West Bengal
Writers' Building
Kolkata 700 001.

Dear Sir,

Sub: Environmental clearance for 5 MW Captive Power Plant and rolling Mills with 72000 TPA Capacity.

We are having 2 x 100 TPD Sponge Iron unit at Jamuria Industrial Area. We now propose to install in the same piece of land 5 MW Captive Power Plant using Coal & Char from our existing Sponge Iron Plant as fuel and a Rolling Mill to manufacture MS Rolled Products 72000 TPA.

We have received permission from ADDA for setting up this Captive Power Plant vide their Letter No. ADDA/ASN/146/1(i)/VIII dt. 18/05/2009 (Photocopy enclosed). ADDA has also assured supply of 6,00,000 Ltrs of water per day to us from a Pipeline from Ajoy River. We enclose herewith a copy of the above letter dated 29/10/2008 for your ready reference.

We now enclose herewith the following documents in connection with the above subject:-

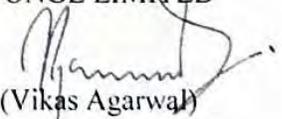
- a) Form I duly filled up
- b) Copy of Project Report

We would be extremely grateful to receive an early appraisal of the matter.

Thanking You,

Received Dfal 27.8.09
(Contents not Verified)
Deptt. of Environment,
Govt. of West Bengal
G-Block, 2nd Floor,
Writers' Buildings,
Kolkata-700 001

Yours faithfully
For CALSTAR SPONGE LIMITED


(Vikas Agarwal)
Director
Mob: 98300 70101

-TRUE COPY-

FORM 1

Basic Information

Name of the Project : Calstar Sponge Ltd
Captive Power Plant using AFBC boiler & M.S.
Rolled Products

Location/site alternatives under consideration : J.L. No. 38, Mouza : Ikra, Jamuria Industrial Estate
Village : Jamuria, District Burdwan, West Bengal
Plot No. 6,9,10,20,21

Size of the Project * : Captive Power Plant : 5 MW
M.S. Rolled Products 72000 TPA.

Expected cost of the Project Existing : Rs. 2789.93 (Lacs)
: 2x 100 TPD Sponge Iron Plant.
4 MW W.H. Based Power Plant
2 x 8 Ton Induction Furnace

Proposed : 5 MW Captive Power Plant.
M.S. Rolled Product, 72000 TPA

Contact Information : M/s. Calstar Sponge Limited
18 R N Mukherjee Road
Kolkata 700 001.

Mr. Vikas Agarwal, Director,
Mob : 9830070101

Mr Sutanu Ghosh, Managing Director
Ghosh, Bose & Associates Pvt Ltd
8 Harrington Mansion
8 Ho Chi Minh Sarani
Kolkata 700 071.
Mob : 9831072110
Ph : 2282 7152 / 1866
Fax : 033-2282 6538
Email : ghoshbos@cal.vsnl.net.in

Screening Category : 'B'

Capacity corresponding to sectoral activity (such as production capacity for manufacturing, mining lease area and production capacity for mineral production, area for mineral exploration, length for linear transport infrastructure, generation capacity for power generation etc.,)

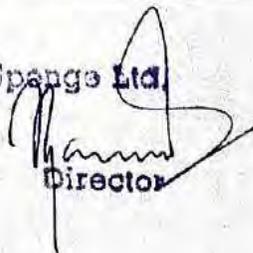
(II) Activity

1. **Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality (topography, land use, changes in water bodies, etc.)**

Sl.No	Information/Checklist Confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
1.1	Permanent or temporary change in land use, land cover or topography including increase in intensity of land use (with respect to local land use plan)	No	The captive power plant & rolling mill are being set up within existing site of 9 acres within the Jamuria Industrial Estate.

Note : 'NA' implies 'Not Applicable'

For Calstar Sponge Ltd,


Director

Sl.No	Information/Checklist Confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
1.2	Clearance of existing land, vegetation and buildings?	No	The captive power plant and rolling mill is being set up in an already acquired land within the Jamuria Industrial Estate.
1.3	Creation of new land uses?	No	The captive power plant and rolling mill will be set up in 9 acres of land in an existing site within the Jamuria Industrial Estate.
1.4	Pre-construction investigations e.g. bore houses, soil testing?	Yes	Pre-construction investigation will be undertaken.
1.5	Construction works?	Yes	Construction of a 5 MW Captive power plant and 72000 TPA rolling mill unit. Construction materials include stone aggregate, sand, brick, cement and steel etc.
1.6	Demolition works?	No	Nil
1.7	Temporary sites used for construction works or housing of construction workers?	Yes	Temporary structures will be erected for construction works and housing of construction workers.
1.8	Above ground buildings, structures or earthworks including linear structures, cut and fill or excavations	Yes	Various activities of power plant and rolling mill erection will involve these activities.
1.9	Underground works including mining or tunneling?	No	Nil
1.10	Reclamation works?	No	Nil
1.11	Dredging?	No	Nil
1.12	Offshore structures?	No	Nil
1.13	Production and manufacturing processes?	Yes	Production of electricity by installing 5 MW Captive Power Plant using Coal + Char from Sponge iron plant as fuel. The rolling mill unit will manufacture iron/steel products.
1.14	Facilities for storage of goods or materials?	Yes	Storage of construction materials within the plant site The storage of fuel of boiler in form of Coal + Char. The main raw material for the rolling mill unit is MS Ingots/MS scrap which is locally available from Ingots of home production.

Note : 'NA' implies 'Not Applicable'

2

For Calstar Sponge Ltd.

Director

Sl.No	Information/Checklist Confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
1.15	Facilities for treatment or disposal of solid waste or liquid effluents?	Yes	75.35 tonnes/day of ash generated from boiler will be sold to cement plant for mixing with cement. No liquid effluent as entire water is recycled.
1.16	Facilities for long term housing of operational workers?	No	Already existing.
1.17	New road, rail or sea traffic during construction or operation?	No	Nil
1.18	New road, rail, air waterborne or other transport infrastructure including new or altered routes and stations, ports, airports etc?	No	Nil
1.19	Closure or diversion of existing transport routes or infrastructure leading to changes in traffic movements?	No	Nil
1.20	New or diverted transmission lines or pipelines?	No	Nil
1.21	Impoundment, damming, culverting, realignment or other changes to the hydrology of watercourses or aquifers?	No	Nil
1.22	Stream crossings?	No	Nil
1.23	Abstraction or transfers of water from ground or surface waters?	Yes	300 m ³ per day through ADDA pipeline from Ajay river.
1.24	Changes in water bodies or the land surface affecting drainage or run-off?	No	The water in the reservoir shall be re-circulated for cooling and thus there will be no discharge.
1.25	Transport of personnel or materials for construction, operation or decommissioning?	Yes	All materials and personnel will be transported from local and neighbouring areas.
1.26	Long-term dismantling or decommissioning or restoration works?	No	Nil
1.27	Ongoing activity during decommissioning which could have an impact on the environment?	No	Nil
1.28	Influx of people to an area in either temporarily or permanently?	Yes	Influx of people is likely due to availability of job and business opportunities resulting in positive socio-economic benefits to the residents in the neighbourhood.
1.29	Introduction of alien species?	No	Nil

Note : 'NA' implies 'Not Applicable'

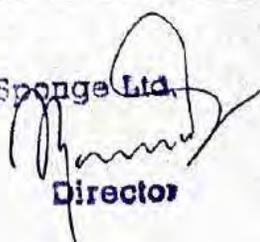
for Calstar Springs Ltd.


Director

Sl.No	Information/Checklist Confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
1.30	Loss of native species or genetic diversity?	No	Nil
1.31	Any other actions?	No	Nil
2.	Use of Natural resources for construction or operation of the Project (such as land, water, materials or energy, especially any resources which are non-renewable or in short supply) :		
2.1	Land especially undeveloped or agricultural land (ha)	Yes	9 Acres of land in an existing site within the Jamuria Industrial estate.
2.2	Water (expected source & competing users) unit: KLD	Yes	300 KLD of water through ADDA pipeline from Ajay river.
2.3	Minerals (MT)	Yes	Coal 25000 Tons per annum. Char 25,000 Tons per annum.
2.4	Construction material – stone, aggregates, sand / soil (expected source – MT)	Yes	All construction materials shall be procured locally.
2.5	Forests and timber (source – MT)	No	Nil
2.6	Energy including electricity and fuels (source, competing users) Unit: fuel (MT), energy (MW)	No	The project involves the construction of a CPP using AFBC boiler.
2.7	Any other natural resources (use appropriate standard units)	No	Nil
3	Use, storage, transport, handling or production of substances or materials, which could be harmful to human health or the environment or raise concerns about actual or perceived risks to human health.		
3.1	Use of substances or materials, which are hazardous (as per MSIHC rules) to human health or the environment (flora, fauna, and water supplies)	No	Nil
3.2	Changes in occurrence of disease or affect disease vectors (e.g. insect or water borne diseases)	No	Nil
3.3	Affect the welfare of people e.g. by changing living conditions?	No	Nil
3.3	Affect the welfare of people e.g. by changing living conditions?	No	Nil
3.4	Vulnerable groups of people who could be affected by the project e.g. hospital patients, children, the elderly etc.	No	Nil
3.5	Any other causes	No	Nil

Note : 'NA' implies 'Not Applicable'

For Calstar Sponge Ltd.


Director

4 Production of solid wastes during construction or operation or decommissioning (MT/month)			
S.No	Information/checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
4.1	Spoil, overburden or mine wastes	No	Nil
4.2	Municipal waste (domestic and or commercial wastes)	No	Nil
4.3	Hazardous wastes (as per Hazardous Waste Management Rules)	No	Nil
4.4	Other industrial process wastes	Yes	75.35 tonnes/day of ash generated will be sold to cement plant.
4.5	Surplus product	No	Nil
4.6	Sewage sludge or other sludge from effluent treatment	No	Nil
4.7	Construction or demolition wastes	No	Nil
4.8	Redundant machinery or equipment	No	Nil
4.9	Contaminated soils or other materials	No	Nil
4.10	Agricultural wastes	No	Nil
4.11	Other solid wastes	No	Nil
5 Release of pollutants or any hazardous, toxic or noxious substances to air (Kg/hr)			
S.No	Information/checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
5.1	Emissions from combustion of fossil fuels from stationary or mobile sources	Yes	(i) Coal (25,000Tons/annum containing ash of 40% and sulphur of 0.5%) and char (25,000Tons/annum containing ash of 70% and sulphur of 0.2%) would be burnt resulting in SPM emissions of less than 100 mg/Nm ³ after passing through ESP and SO ₂ emissions of 40 kg/hour. (2) Rolling mill will use coal 10 TPD for heating the Ingots before rolling.
5.2	Emissions from production processes	No.	Nil
5.3	Emissions from materials handling including storage or transport	No	Nil
5.4	Emissions from construction activities including plant and equipment	Yes	Emission of fugitive dusts during construction activities.
5.5	Dust or odours from handling of materials including construction materials, sewage and waste	Yes	Emission of fugitive dusts during construction activities.
5.6	Emissions from incineration of waste	No	Nil
5.7	Emissions from burning of waste in open air (e.g. slash materials, construction debris)	No	Nil

NA implies 'Not Applicable'

For Calstar Sponge Ltd.

Director

S.No	Information/checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
5.8	Emissions from any other sources	No	Nil

6 Generation of Noise and Vibration, and Emissions of Light and Heat :

S.No	Information/checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
6.1	From operation of equipment e.g. engines, ventilation plant, crushers	Yes	Generation of noise from various plant equipments. However, the effect of noise will be minimal beyond plant boundary.
6.2	From industrial or similar processes	Yes	Generation of noise from various plant equipments. However, the effect of noise will be minimal beyond plant boundary.
6.3	From construction or demolition	Yes	Generation of noise from construction machinery. However, disturbance will be minimal beyond 100 m.
6.4	From blasting or piling	Yes	Generation of noise during piling operation.
6.5	From construction or operational traffic	Yes	Generation of noise during construction activities and traffic movement.
6.6	From lighting or cooling systems	No	Nil
6.7	From any other sources	No	Nil

7 Risks of contamination of land or water from releases of pollutants into the ground or into sewers, surface waters, groundwater, coastal waters or the sea :

S.No	Information/checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
7.1	From handling, storage, use or spillage of hazardous materials	No	Nil
7.2	From discharge of sewage or other effluents to water or the land (expected mode and place of discharge)	No	No liquid effluent will be generated. Entire water used is re-circulated and there are only evaporation losses.
7.3	By deposition of pollutants emitted to air into the land or into water	No	Nil
7.4	From any other sources	No	Nil
7.5	Is there a risk of long term build up of pollutants in the environment from these sources?	No	Nil

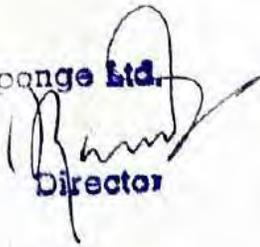
for Celstar Sponge Ltd.

Director

9 : 'NA' implies 'Not Applicable'

8 Risk of accidents during construction or operation of the Project, which could affect human health or the environment			
S.No	Information/checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
8.1	From explosions, spillages, fires etc from storage, handling, use or production of hazardous substances	No	Nil
8.2	From any other causes	No	Nil
8.3	Could the project be affected by natural disasters causing environmental damage (e.g. floods, earthquakes, landslides, cloudburst etc)?	Yes	However, conformity to the latest seismic and wind codes will be practiced.
9 Factors which should be considered (such as consequential development) which could lead to environmental effects or the potential for cumulative impacts with other existing or planned activities in the locality			
S.No	Information/checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
9.1	Lead to development of supporting facilities, ancillary development or development stimulated by the project which could have impact on the environment e.g.: Supporting infrastructure (roads, power supply, waste or waste water treatment, etc.) housing development extractive industries supply industries other	Yes	Development in the area will lead to major positive impact on socio-economic environment. There will be no adverse impact on the environment.
9.2	Lead to after-use of the site, which could have an impact on the environment	No	Nil
9.3	Set a precedent for later developments	No	-
9.4	Have cumulative effects due to proximity to other existing or planned projects with similar effects	No	The cumulative effects of all planned units in the Jamuria Industrial Estate has been studied and evaluated.

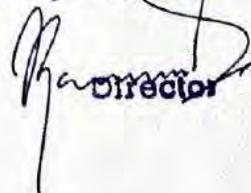
For Calstar Sponge Ltd.


Director

Note : 'NA' implies 'Not Applicable'

Environmental Sensitivity			
S.No	Areas	Name/ Identity	Aerial distance (within 15 km) Proposed Project location boundary
1	Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value	No	N.A
2	Areas which are important or sensitive for ecological reasons - Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests	No	N.A
3	Areas used by protected, important or sensitive species of flora or fauna for breeding, nesting, foraging, resting, over wintering, migration	No	N.A
4	Inland, coastal, marine or underground waters	Yes	River Damodar River Ajoy
5	State, National boundaries	No	N.A
6	Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas	No	N.A
7	Defence installations	No	N.A
8	Densely populated or built-up area	Yes	Asansol and Raniganj.
9	Areas occupied by sensitive man-made land uses (<i>hospitals, schools, places of worship, community facilities</i>)	Yes	Such places are located in the nearby towns of Asansol & Raniganj.
10	Areas containing important, high quality or scarce resources (<i>ground water resources, surface resources, forestry, agriculture, fisheries, tourism, minerals</i>)	Yes	Coal mines in Raniganj.
11	Areas already subjected to pollution or environmental damage. (<i>those where existing legal environmental standards are exceeded</i>)	No	Durgapur is located more than 50 km away from the proposed site.
12	Areas susceptible to natural hazard which could cause the project to present environmental problems (<i>earthquakes, subsidence, landslides, erosion, flooding or extreme or adverse climatic conditions</i>)	No	Nil
Proposed Terms of Reference for EIA studies		N.A.- as it is located in Jamuria Industrial Area and we have received Environmental Clearance for Sponge Iron 2 x 100 TPD Plant, 4 MW W.B.R.B. & 2 x8 Ton Induction Furnace.	

or Calstar Sponge Ltd.


Director

8

: 'NA' implies 'Not Applicable'

-TRUE COPY-

All Communication to Government should give the Number, Date and Subject at any previous Correspondence and be addressed to the Secretary of the Department concerned



No. EN / 2593 / T - II - 1 / 045 / 2009

ANNEXURE A/10

Government of West Bengal

Department of Environment
Block 'G', 2nd Floor, Writers' Buildings, Kolkata - 700 001
Ph. No. 2214-1356, 2214-1357, 2214-1356(F)
e-mail: environmentwb@gmail.com
Web Portal: www.enviswb.gov.in

Date: 13th October, 2009

From: Senior Environment Officer

To: Shri Vikas Agarwal, Director,
M/s Calstar Sponge Ltd.,
18, R. N. Mukherjee Road,
Kolkata - 700 001

Subject: Application for Environment Clearance of the existing sponge iron plant and the proposal 5 MW captive power plant.

Sir,

I am directed to inform you that the existing Sponge Iron Plants of capacity 2 x 100 tonnes per day at existing site of M/s. Calstar Sponge Ltd., at Jamuria Industrial Estate, of ADDA, Ikra, Durgapur, Dist.: Burdwan, comes within the purview of the Notification No. SO 1533(E) dated 14th September 2006, as Category 'A' and so you have to obtain Environment Clearance from the Ministry of Environment and Forests, Government of India as per Circular, F.No.J-11013/41/2006-IA-II (I) dated 21st November, 2006 and as the NOC issued by the West Bengal Pollution Control Board after 14th September, 2006 i.e. WBPCB issued NOC on 21.02.2007. The Asansol Durgapur Development Authority has obtained Environment Clearance for establishment Industrial Estate at Jamuria, Dist.: Burdwan vide No. 21-170/2006-IA.III dated 06.11.2006 from the MoE&F, GoI, the individual industrial units located within the said industrial estate needs to obtain separate E.C. as per Notification No. SO 1533(E) dated 14th September 2006.

You are therefore requested to submit your application for Environment Clearance for the manufacturing of Sponge Iron, equal to or more than 200 tonnes per day, along with captive power plants to the Ministry of Environment and Forests, Government of India, even though Environment Clearance for the Induction Furnace, continuous casting machine and Waste Heat based 4 MW captive power plant has been issued by SEIAA(WB) at the existing industrial site.

A copy of your application along with enclosure for Environment Clearance submitted to the SEIAA(WB) is being returned.

Yours faithfully,

Sd/-

(P.K. Roy)

Senior Environment Officer

Enclosed as stated.

No. EN / 2593 / T - II - 1 / 045 / 2009

Date: 13th October, 2009

Copy forwarded for information to:

1. Shri Subimal Sen, Chairman, SEIAA.
2. Shri. P. L. Ahujarai, Director, IA Division, Ministry of Environment and Forests, Government of India, Paryavaran Bhavan, C.G.O. Complex, Lodi Road, New Delhi - 110 003.
3. Member Secretary, West Bengal Pollution Control Board, 'Paribesh Bhavan', Bld. - 10A, Block - LA, Bidhan Nagar, Kolkata - 700 098

Sd/-

(P. K. Roy)

Senior Environment Officer

-TRUE COPY-

RENEWAL (Red Category)
WEST BENGAL POLLUTION CONTROL BOARD

'Paribesh Bhawan',
 Bldg. No. - 10A, Block - LA, Sector-III,
 Salt Lake City, Kolkata - 700 098

REGISTERED



Consent Letter Number : CO46023

Memo Number : 138 KC CO 8/06/467

Date : 16.10.09

Renewal of Consent to Operate under Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974, and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981.

The West Bengal Pollution Control Board (hereinafter referred to as 'State board') under the provisions of Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended, and Rules and Orders made thereunder hereby grants renewal of consent to :
 M/s. **Calstar Sponge**

(hereinafter referred to as 'Applicant') (Industrial Unit) located at JL No. 38, Mouza: Ikrah,
 Jamuria Industrial Area, P. O. & S. T. Station: Jamuria, Dist. Burdwan, Pin-713362.

for a period from 31.07.2010 to 31.07.2010 to continue operation of the industrial unit and to discharge liquid effluent and to emit gaseous effluent from the premises/land of the industrial unit, in accordance with the conditions as mentioned in the 'Consent to Operate' issued to the Applicant vide no. CO45393 dated 05.09.2008 (hereinafter referred to as 'Earlier Consent') and the conditions mentioned below, provided on any day at any instance the quantity and quality of liquid discharge and emission shall not exceed the permissible limit as specified in the Table I & II of the Earlier Consent and the provisions of the Environment (Protection) Act, 1986.

Breach of the conditions and/or failure to comply with the directions as mentioned in the Earlier Consent and in this consent shall render the applicant liable for prosecution under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

The State Board reserve the right to revoke, withdraw or make any reasonable variation/change/alter the conditions of the Earlier Consent and this consent letter giving one month's notice to the applicant.
 * vide memo no. 246-KC-CO-S/06/467

Additional Conditions :

- 1) This Consent is valid for 02(two) no. rotary kilns of capacity 100 TPD each for manufacturing of sponge iron 6000 MT/month(max).
- 2) Further extension of the Consent may be considered on the basis of progress of construction work of Captive Power Plant.
- 3) This Consent letter may be revoked at any time subject to valid public complaint regarding Air, Water or Noise pollution against your unit or environmental hazards created by your unit.
- 4) Under no circumstances, the industry shall operate its rotary kilns without air pollution control system.

16/10/09
 Somnath Narayan
 Senior Environmental Engineer
 Kankinara Circle Office
 W.B. Pollution Control Board
 For and on behalf of the State Board



(Member Secretary/Chief Engr./Sr. Env. Engr./Env. Engr./Asst. Env. Engr.)

NOC NO28948

7. You shall comply with
- Water (Prevention and Control of Pollution) Cess Act, 1977, if applicable.
 - Water (Prevention and Control of Pollution) Cess Act, 1978, if applicable.
 - Environment (Protection) Act, 1986
 - Environment (Protection) Rules, 1986
 - Hazardous Wastes (Management and Handling) Rules, 1989 and Amended Rules, 2000
 - Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amended Rules, 2000
 - Manufacture, Use, Import and Storage and Hazardous Micro-Organisms, Genetically Engineered Organisms or Cell Rules, 1989
 - The Public Liability Insurance Act, 1991 and Amended Act, 1992
 - The Public Liability Insurance Rules, 1991 and Amended Rules 1993
 - Biomedical Wastes (Management & Handling) Rules, 1998 and Amended Rules 2000 if applicable.
 - Recycled Plastics Manufacture and Usage Rules 1999, if applicable and
 - Ozone Depleting Substances (Regulation & Control) Rules, 2000, if applicable
8. You will have to abide by any other stipulations as may be prescribed by any authority/local bodies/Government Departments etc.

SPECIAL CONDITION:

please refer to Annexure.

Gross capital investment - Rs.17,11,54,000/-

Any violation of the aforesaid conditions shall entail cancellation of this Consent to Establish (NOC)

Yours faithfully,

[Signature]
 Member Secretary, **SEE, In-Charge,**
 Senior Environmental Engineer,
 West Bengal Pollution Control Board,
 In-Charge, Consent Cell,
 West Bengal Pollution Control Board
 Dated

Memo No. **-2N-175/2006(E)**

Copy forwarded for information to

- Chief Inspector of Factories, Government of West Bengal, N. S. Building, Kolkata-700 001
- Director of Industries/Director of Cottage & Small Scale Industries, Government of West Bengal, N. S. Building, Kolkata-700 001
- Guard file, West Bengal Pollution Control Board.
- Environmental Engineer, III/Alipur R.O./Howrah R.O./Hooghly R.O./B.R.O./D.R.O./Haldia R.O./S.R.O./ Asansol / Sub-R.O./WBPC Board

Himalaya Bhawan
 Delhi Road, Dankuni
 Dist. Hooghly

Vill, Panpur
 Kalyani Expressway
 P.O. Narayanpur
 Dist. 24 Pgs. (N)

Sahid Khudiram Sarani
 City Centre, Durgapur-16
 Dist. Burdwan

Bhabani Bhawan
 2nd Floor, Alipur
 Kolkata-700 027

Paribesh Bhawan
 10A, LA-Block, Sector-III
 Salt Lake City,
 Kolkata-700 098.

Block-05 at 40
 Flats Complex
 Adjacent to Priyambada
 Housing Estate
 P.O.: Khanjanchak,
 P.S. Durgachak
 Haldia-721602
 Dist: Purba Medinipur

Paribahan Nagar
 Matigara, Siliguri.
 Dist-Darjeeling

10, Carnac Street
 2nd Floor
 Kolkata-700 017

Asansol Sub Regional Office
 Ghanty Mansion (2nd Floor)
 60, C. T. Road
 Asansol-713 301

[Signature]
 Member Secretary, **SEE, In-Charge,**
 Senior Environmental Engineer,
 West Bengal Pollution Control Board,
 In-Charge, Consent Cell,
 West Bengal Pollution Control Board

Annexure to NOC Sl. No. NO28948

Special Conditions issued to M/s. CALSTAR SPONGE LIMITED

pg 1 of 2

A) Emission from :-

- 1) Raw Material Preparation Plant
 - 2) Stock House
 - 3) Rotary Kilns – 2 (Two) nos., capacity - 100 TPD each.
 - 4) Product House
 - 5) Cooler Discharge Area
 - 6) D.G. Sets – 2 (Two) nos., capacity - 500 KVA each, as standby.
 - 7) Stack –
 - i. for Rotary Kilns 30 m from G.L. to be provided with After Burner Chamber (ABC) & Gas Conditioning Tower (GCT) followed by Electrostatic Precipitator (ESP).
 - ii. for Raw Material Preparation Plant, Stock House, Product House and Cooler Discharge Area separate stacks each 15 m from G.L. to be provided with separate Dust Extraction System and Bag Filters with ID Fan.
 - iii. for D.G. sets 4.5 m above the roof of the generator room. DG sets to be provided with acoustic enclosures / acoustic treatment of the D.G. room with residential silencer.
- Stacks to have sampling port, platform and ladder as per the Emission Regulation Part – III of CPCB.

B) Effluent from :-

- 1) Cooling water to be recycled after settling.
- 2) Domestic – to be discharged through septic tank to soak pit.

C) Solid Waste :-

- i. Ash & Coalchar - to be disposed off as per agreement with ADDA.

D) General :-

- 1) Noise Control – Ambient noise level & D.G. Set noise level not to exceed the permissible limit.
- 2) The standards / guidelines for control of noise from stationary Diesel generator sets prescribed under notification of Ministry of Environment & Forest, Govt. of India, G.S.R.371(E), [17/5/2002] and its amendments should be followed.
- 3) No additional machineries/equipments can be installed without prior permission from this Board.
- 4) The unit should not start operation without obtaining 'Consent-to-Operate' from this Board after complete installation of pollution control devices.
- 5) The unit should submit copy of service contract for operation and maintenance of pollution control devices.
- 6) The unit should not start production without installation of dedicated energy meter for emission control equipment.
- 7) The unit should arrange for disposal of coalchar as per agreement with ADDA.
- 8) The unit shall install waste heat based captive power plant with prior permission of the State Board.
- 9) Process effluent discharge is not permitted.
- 10) Groundwater shall not be abstracted without prior permission of competent authority as per The West Bengal Ground Water Resources (Management, Control and Regulation) Act, 2005.
- 11) All internal roads should be metaled.
- 12) The unit should maintain 'Dry Fog System' for minimising fugitive emission at the cooler discharge area.

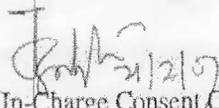
J. K. Gupta
 J. K. GUPTA
 Senior Environmental Engineer,
 In-Charge, Consent Cell
 West Bengal Pollution Control Board

Annexure to NOC Sl. No. NO28948

Special Conditions issued to M/s. CALSTAR SPONGE LIMITED

pg 2 of 2

- 13) ESP dust should be collected in silo through pneumatic control system with pug-mill facility.
- 14) All vibrating screens, storage bins will be completely covered.
- 15) Covered storage yard for raw materials to be provided.
- 16) Closed unloading of raw materials and closed conveyor belt for transportation with bagfilter at transfer points.
- 17) Water spray at high dust potential area to be done.
- 18) Adequate dust suppression and dust extraction system will be provided at the material unloading and transfer points.
- 19) Good house-keeping to be maintained.
- 20) Tree planting - at least 40% as per Terms and Conditions of ADDA.
- 21) The unit shall have to follow the Environmental Standards and Code of Practice for Pollution Prevention for Sponge Iron Plants of Central Pollution Control Board, from the date of publication of the final notification.
- 22) This NOC is valid upto 31.05.2011 for setting up unit.
- 23) The unit should comply with the NOC conditions conferred to ADDA by the State Board vide NOC Sl. No. NO28844 Memo No. 31-2N-232/2005 dated 10.04.2006.
- 24) The unit should also abide by the conditions specified in the Environmental Clearance conferred to ADDA by the Ministry of Environment & Forests, Govt. of India, vide No. 21-170/2006-IA.III dated 06.11.2006, for establishment of Industrial Estate at Jamuria.
- 25) The unit should abide by the Terms and Conditions of the agreement made with ADDA.


Member Secretary / SEE, In-Charge Consent Cell
West Bengal Pollution Control Board

Senior Environmental Engineer,
In-Charge

W-

DR. T. K. GUPTA
Senior Environmental Engineer,
In-Charge, Consent Cell
West Bengal Pollution Control Board

V-2009 15:47

03412455077

P. 02

Condition : The conditions of the Earlier Consent has been modified as mentioned below :

01. The Applicant shall observe the following fuel consumption pattern :

Sl. No.	Type of fuel	Quantity per day	Sl. No.	Type of fuel	Quantity per day
01	Coal	7000 MT/month	02	-	-
03	-	-	04	-	-

02. Daily Water consumption for the following purpose should not exceed :

Industrial cooling, spraying in mine pits and boiler feed water (water used for gardening should be included in this category of use)	Domestic purpose	Processing whereby water gets polluted and the pollutants are easily biodegradable	Processing whereby water gets polluted and the pollutants are not easily biodegradable
648 KL (Recycled)	8 KL	-	-

03. Daily discharge effluent shall not exceed.

	Industrial Liquid effluent	Domestic Liquid effluent	Mixed (industrial & domestic liquid effluent)
No. of outfalls	-	01 (one)	-
Quantity	Nil KL	6 KL	Nil KL
Place of discharge	-	septic tank to soak pit.	-

04. The Applicant shall maintain the quality of liquid effluents so that it should conform to the Standard for final effluent as mentioned. : Same as previous Consent letter.

Outlet No.	Nature of effluent									Frequency of effluent sampling
		pH	BOD (mg/l. max.)	COD (mg/l. max.)	TSS (mg/l. max.)	O & G (mg/l. max.)	(mg/l. max.)	(mg/l. max.)	(mg/l. max.)	

05. The Applicant shall maintain the quality of the gaseous emissions to conform the quality of the final gaseous emission to the Standard as ~~mentioned~~ See Annexure -A.

Stack No.	Stack height from G.L. (in mts.)	Stack attached to (source and control system, if any)	Volume Nm ³ /hr.	Velocity of gas emission (m/sec)	Concentrations of parameters not to exceed				Frequency of sampling
					SPM (mg/Nm ³)	CO (% v/v)			
S-1									
S-2									
S-3									
S-4									

06. The Applicant shall maintain the generation and treatment / disposal of non-hazardous solid waste as specified below :

Type of waste	Quantity	Treatment	Disposal
Coal ash & Char	3000 MT/month	-	In abandoned mines as per agreement with ADDA.
Dust (APC device)	300 MT/month	-	
	1000 MT/month	-	



The Applicant shall apply for renewal of consent to State Board in prescribed form 60 (sixty) days before expiry of

Somnath Narayan
 Somnath Narayan
 Senior Environmental Engineer / Member Secretary / Chief Engr. / Sr. Engr. / Env. Engr. / Asst. Env. Engr.
 Kankinara Circle Office
 W.B. Pollution Control Board

For and on behalf of the State Board

ANNEXURE - A

to CO sl. no. CO46023 of M/s. Calstar Sponge Limited, located at Jamuria Industrial Area, Mouza - Ikrab, J.L. no.- 38, P.O. & P.S.- Jamuria, Dist.- Burdwan, Pin.- 713 362. Bearing memo no. J88 kc_co_s/06/467 Date: 16/10/2009.

5) The applicant shall maintain the quality of the gaseous emission to conform the quality of the final gaseous emission to the Standard as given below

Sl. no.	Stack height from G.L. (in mtrs.)	Stack attached to (source and control system, if any)	Volume Nm ³ /hr.	Velocity of gas emission (m/sec)	Concentrations of parameters not exceed	Frequency of Sampling	
					SPM (mg/Nm ³)	CO (% v/v)	
S-1	42	Rotary Kiln - 100TPD x 2(G.C.T & E.S.P.)	-	-	100	1	Thrice in a year
S-2	15*	Stock House (Bag Filter)	-	-	100	-	Thrice in a year
S-3	15*	Coal Circuit (Bag Filter)	-	-	100	-	Thrice in a year
S-4	15*	Iron Ore Circuit (Bag Filter)	-	-	100	-	Thrice in a year
S-5	15*	Injection Coal (Bag Filter)	-	-	100	-	Thrice in a year
S-6	15*	Product Separation House & Intermediate Bin (Bag Filter)	-	-	100	-	Thrice in a year
S-7	15*	Cooler Discharge (Bag Filter)	-	-	100	-	Thrice in a year
S-8	91	D.G. Set 600KVA	-	-	150	1	Annually

* Stack height to be raised to 30m from G.L. As per G.S.R. 414(E) dated 30/05/2008

The unit will comply with fugitive emission (PM) standard for Rotary Kiln/ De-dusting unit as per G.S.R. 411 (E) dated 30/05/2008.

[Signature]
16/10/09



Senior Environmental Engineer
West Bengal Pollution Control Board
Somnath Narayan
Senior Environmental Engineer
Vidyut Saha Office
W.B. Pollution Control Board

ANNEXURE A/12

No. J-11013/41/2006-IA.II(I)
Government of India
Ministry of Environment & Forests

Paryavaran Bhavan,
 C.G.O. Complex, Lodi Road,
 New Delhi-110003.
 Telefax: 24362434

Dated the 20th October, 2009

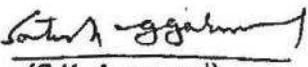
CIRCULAR

Sub: Consideration of Expansion Proposals for grant of Environmental Clearance under EIA Notification, 2006 – Regarding.

It has been decided that while considering expansion proposals for grant of environmental clearance by the respective EACs under EIA Notification, 2006, besides seeking information on various environmental issues, the information on the following may also be asked and discussed during the meeting and duly recorded in the minutes.

1. Status of compliance of the conditions and environmental safeguards stipulated in the earlier clearance letters.
2. Details of the court cases, if any, pending in any court of law against the project as well as any directions passed by the court relating to the project directly or indirectly.
3. Details of the notices, if any, given to the project under section 5 of the Environment (Protection) Act, 1986 and section 18 of the Air (Prevention and Control of Pollution) Act, 1981.

This issues with the approval of the Competent Authority.


 (S.K. Aggarwal)
 Director

To

All the Officers of IA Division

Copy to:-

1. PPS to AS(JMM)
2. Advisor (GKP)
3. Advisor (NB)

-TRUE COPY-

CALSTAR SPONGE LIMITED

ANNEXURE A/13

Regd. Office: 18,R.N.MUKHERJEE ROAD, KOLKATA - 700 001

REGD OFF. PH : 2248 6509 / 7235

Fax No. : 91-33-2248-6987

WORKS : Mouza :- IKRA, Jamuria Industrial Estate, Jamuria, Distt: Burdwan
E-mail: springs@cal.vsnl.net.in

CSP/SEIAA

October 22, 2009

To
The Member Secretary
State Environmental Impact Assessment Authority
& Chief Executive Officer
Department of Environment
Government of West Bengal
Writers' Building
Kolkata 700 001.

Received D/ 22.10.09
 (Contents not Verified)
 Deptt. of Environment,
 Govt. of West Bengal,
 G-Block, 3rd Floor,
 Writers' Buildings,
 Kolkata - 700 001

Dear Sir,

Sub: Request for review of our application for E.C. for setting up of 5MW Captive Power Plant at our existing unit at Jamuria Industrial Estate, Jamuria.
 Ref: Your letter No. EN/2593/T-II-1/045/2009 dt. 13/10/2009

We are having 2 x 100 TPD Sponge Iron unit at Jamuria Industrial Estate, Jamuria. We now propose to install in the same piece of land 5 MW Captive Power Plant using Coal & Char from our existing Sponge Iron Plant as fuel and a Rolling Mill to manufacture MS Rolled Products 72000 TPA.

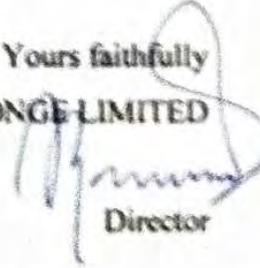
We had submitted our application for grant of EC for 5MW Captive Power Plant at our existing unit at Jamuria Industrial Estate, Jamuria. This application was returned to us vide your above referred letter and we were asked to get EC from MOEF for our 2 x 100 TPD Sponge Iron Plant. We would like to state that the EC for setting up of our 2 x 100 TPD Sponge Iron Plant at Jamuria Industrial Estate was obtained by ADDA vide EC No. 21-170/2006-1A.III dt 06/11/2006 issued by MOEF GOI.

As such we shall request you to accept our application for grant of EC for setting up of 5MW Captive Power Plant as it comes under the perview of SEIAA. We enclose herewith a copy of FORM-I alongwith the necessary enclosures for grant of EC by your goodself.

Thanking you,

Yours faithfully

For CALSTAR SPONGE LIMITED


 Director

-TRUE COPY-

All Communication to Government should give the Number, Date and Subject at any previous Correspondence and be addressed to the Secretary of the Department concerned



Government of West Bengal
Department of Environment
 Block 'G', 2nd Floor, Writers' Buildings, Kolkata - 700 001
 Ph. No. 2214-1356, 2214-1357, 2214-1356(F)
 e-mail: environmentwb@gmail.com
 Web Portal: www.enviswb.gov.in

No. EN / / T - II - 1 / 045 / 2009

Date: November, 2009

From: Senior Environment Officer

To: The Secretary, State Level Expert Appraisal Committee, and
 Member Secretary, West Bengal Pollution Control Board,
 'Paribesh Bhavan', Bld. - 10A, Block - LA,
 Bidhan Nagar, Kolkata - 700 098.

Subject: Submission of proposal of Environment clearance.

Sir,

Kindly find enclosed herewith the relevant documents in respect of the project proposals submitted to the State Level Environment Impact Assessment Authority, West Bengal for obtaining Environment clearance.

The said project proposal is given in the table below:

Project or Activity	Project Proposal	Project Proponent
Schedule item No. 1(d) & 3(a)(c)(ii) Category 'B'	An up-gradation project of the existing sponge iron plants and other units as an expansion project by installation (i) 5 MW thermal power plant with and (ii) installation of Reverberatory / Reheating furnace (coal fired) with (iii) rolling mill of capacity 72,000 tonnes per annum at the existing site at Jamuria Industrial area, J.L. No. 37, Vill. & P.O.: Ikra, P.S.: Jamuria, Raniganj, Dist.: Burdwan	M/s Calstar Sponge Ltd., 18, R. N. Mukherjee Road, Kolkata - 700 001.

It is requested that the proposals may kindly be examined by the SEAC in terms of GoI notification No. SO 1533 dated 14th September 2006 and that the recommendations of the SEAC may kindly be communicated to the Authority in due course.

Enclosure: (i) Form - 1, (ii) Detailed Project Report for expansion, (iii) land purchase deeds, etc.

Yours faithfully,

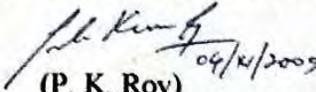
Sd/-
 (P. K. Roy)
 Senior Environment Officer

No. EN / 2763 / T - II - 1 / 045 / 2009

Date: 4th November, 2009

Copy forwarded for information to:

1. Shri Subimal Sen, Chairman, SEIAA.
2. Shri Vikas Agarwal, Director, M/s Calstar Sponge Ltd., 18, R. N. Mukherjee Road, Kolkata - 700 001.


 (P. K. Roy)
 Senior Environment Officer

APPENDIX I

ANNEXURE A/15

(See paragraph - 6)

FORM 1

(I) Basic Information

Name of the Project: M/s CALSTAR SPONGE LTD.

Location / site alternatives under consideration: Jamuria Industrial Estate
At - Ikra,
Post - Jamuria
P.S. - Jamuria
Dist. - Burdwan
West Bengal

Size of the Project: * 0.48 LTPA Integrated Steel Plant,
1,20,000 DRI
12 MW CPP
2x9 MVA FERRO ALLOYS

Expected cost of the project: 137.60 Crores

Contact Information: Mr. Vikash Agrawal (09433015995)

M/s Calstar sponge Ltd.
18, R. N. Mukherjee Road,
4th Floor
Kolkata-700001
E-mail: vagrawal71@gmail.com
globalexerts@rediffmail.com
Ph. : (033) 22486509 / 22487235

Screening Category: 'A'

** Capacity corresponding to sectoral activity (such as production capacity for manufacturing, mining lease area and production capacity for mineral production, area for mineral exploration, length for linear transport infrastructure, generation capacity for power generation etc.,)*

(II) Activity

1. Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality (topography, land use, changes in water bodies, etc.)

S. No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
1.1	Permanent or temporary change in land use, land cover or topography including increase in intensity of land use (with respect to local land use plan)	Yes	Proposed land use pattern is given in Annexure-I. The Proposed expansion project shall come up in the existing factory land.
1.2	Clearance of existing land, vegetation and buildings?	No	Proposed project will be set up in Jamuraia Industrial Estate .
1.3	Creation of new land uses?	Yes	The proposed new land use pattern is given Annexure-I
1.4	Pre-construction investigations e.g. bore houses, soil testing?	No	Soil testing already done for existing factory. Additional test as necessary may be done during construction.
1.5	Construction works?	Yes	As per enclosed project report.
1.6	Demolition works?	No	Not required.
1.7	Temporary sites used for construction works or housing of construction workers?	Yes	Most of the workforce will be from local area. Temporary sheds may be put up within factory premises during construction period.
1.8	Above ground buildings, structures or earthworks including linear structures, cut and fill or excavations	Yes	As proposed in the project report.
1.9	Underground works including mining or tunneling?	No	Not required.
1.10	Reclamation works?	No	Not required.
1.11	Dredging?	No	Not required.
1.12	Offshore structures?	No	Not required.
1.13	Production and manufacturing processes?	Yes	Details are as per Project Report.
1.14	Facilities for storage of goods or materials?	Yes	Required as per Project Report.
1.15	Facilities for treatment or disposal of solid waste or liquid effluents?	Yes	Solid waste & liquid waste management plans are annexed at Annexure-III & Annexure-IV respectively.
1.16	Facilities for long term housing of operational workers?	No	Housing colony is not planned.

1.17	New road, rail or sea traffic during construction or operation?	No	Existing road and railways facilities will be utilized.
1.18	New road, rail, air waterborne or other transport infrastructure including new or altered routes and stations, ports, airports etc?	No	Not required.
1.19	Closure or diversion of existing transport routes or infrastructure leading to changes in traffic movements?	No	Not required.
1.20	New or diverted transmission lines or pipelines?	No	Not required.
1.21	Impoundment, damming, culverting, realignment or other changes to the hydrology of watercourses or aquifers?	No	Not required.
1.22	Stream crossings?	No	Not required.
1.23	Abstraction or transfers of water from ground or surface waters?	Yes	Water will be sourced from 'ADDA' (Asansol Durgapur Development Authority)
1.24	Changes in water bodies or the land surface affecting drainage or run-off?	No	No effluent will be discharged. Storm water will be collected and stored in water harvesting pond.
1.25	Transport of personnel or materials for construction, operation or decommissioning?	Yes	The existing facilities will be utilized for the project.
1.26	Long-term dismantling or decommissioning or restoration works?	No	Not required.
1.27	Ongoing activity during decommissioning which could have an impact on the environment?	No	Not required.
1.28	Influx of people to an area in either temporarily or permanently?	No	Mostly local people will be employed.
1.29	Introduction of alien species?	No	Only natural & local grown species will be Planted under green belt development plan.
1.30	Loss of native species or genetic diversity?	No	Not required.
1.31	Any other actions?	No	

2. Use of Natural resources for construction or operation of the Project (such as land, water, materials or energy, especially any resources which are non-renewable or in short supply):

S. No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
2.1	Land especially undeveloped or agricultural land (ha)	Yes	19.38 Acres of non-agricultural land & non-forest land will be acquired.
2.2	Water (expected source & competing users) unit: KLD	Yes	600 KLD water will be sourced from ADDA.
2.3	Minerals (MT)	Yes	Details of raw material consumption are enclosed at Annexure-V.
2.4	Construction material – stone, aggregates, sand / soil (expected source – MT)	Yes	Mostly these materials are available near by. The requirement will be as per project proposal.
2.5	Forests and timber (source – MT)	No	Such requirement will be met from Authorized sources.
2.6	Energy including electricity and fuels (source, competing users) Unit: fuel (MT), energy (MW)	Yes	Electricity consumption 23MW Captive generation 12 MW Grid Supply 11MW In plant char and coal fines will be utilized as fuel feed in FBC PP.
2.7	Any other natural resources (use appropriate standard units)	No	

3. Use, storage, transport, handling or production of substances or materials, which could be harmful to human health or the environment or raise concerns about actual or perceived risks to human health.

S. No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
3.1	Use of substances or materials, which are hazardous (as per MSIHC rules) to human health or the environment (flora, fauna, and water supplies)	Yes	Only small amount of lubricating oil and support oil will be used which will be handled as per MSIHC rules.
3.2	Changes in occurrence of disease or affect disease vectors (e.g. insect or water borne diseases)	No	no such occurrence is expected to take place.

3.3	Affect the welfare of people e.g. by changing living conditions?	No	No adverse effect expected
3.4	Vulnerable groups of people who could be affected by the project e.g. hospital patients, children, the elderly etc.,	No	
3.5	Any other causes	No	

4. **Production of solid wastes during construction or operation or decommissioning (MT/month)**

S. No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
4.1	Spoil, overburden or mine wastes	No	It is an industrial project.
4.2	Municipal waste (domestic and or commercial wastes)	Yes	Negligible quantity which will be treated and used for greenbelt development.
4.3	Hazardous wastes (as per Hazardous Waste Management Rules)	Yes	Negligible quantity of non process hazardous wastes like used oil & batteries to be sold to the approved agents.
4.4	Other industrial process wastes	Yes	Details of solid waste inventory and management are enclosed at annexure-III.
4.5	Surplus product	Nil	Nil
4.6	Sewage sludge or other sludge from effluent treatment	Yes	Will be utilized in green belt area.
4.7	Construction or demolition wastes	Yes	Negligible quantity which will be used for land filling of low lying areas.
4.8	Redundant machinery or equipment	No	
4.9	Contaminated soils or other materials	No	There will be no spillage or leakage of oil as storage and handling will be carried out as per the statutory rule.
4.10	Agricultural wastes	No	
4.11	Other solid wastes	No	

5. Release of pollutants or any hazardous, toxic or noxious substances to air (Kg/hr)

S. No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
5.1	Emissions from combustion of fossil fuels from stationary or mobile sources	Yes	Kiln char and coal fines will be used as fuel in the FBC Boiler. Emission details will be submitted later.
5.2	Emissions from production processes	Yes	Will be submitted later.
5.3	Emissions from materials handling including storage or transport	Yes	Fugitive dust emission from the storage, transportation and handling will be controlled by water sprinkling and other dust suppression measures.
5.4	Emissions from construction activities including plant and equipment	Yes	Negligible and can be controlled by water spraying.
5.5	Dust or odours from handling of materials including construction materials, sewage and waste	No	Negligible.
5.6	Emissions from incineration of waste	No	Not required.
5.7	Emissions from burning of waste in open air (e.g. slash materials, construction debris)	No	Not required.
5.8	Emissions from any other sources	No	Not required.

6. Generation of Noise and Vibration, and Emissions of Light and Heat:

S. No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
6.1	From operation of equipment e.g. engines, ventilation plant, crushers	No	Negligible. Effect localized will be controlled as per EMP.
6.2	From industrial or similar processes	Yes	Process equipments/machinery may produce a noise level of around 88 dB-106dB will be controlled as per EMP.
6.3	From construction or demolition	Yes	Major demolition not required.
6.4	From blasting or piling	No	Not applicable.
6.5	From construction or operational traffic	Yes	Small localized temporary noise up to 74dB-76dB.
6.6	From lighting or cooling systems	No	None.
6.7	From any other sources	No	None .

7. Risks of contamination of land or water from releases of pollutants into the ground or into sewers, surface waters, groundwater, coastal waters or the sea:

S. No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
7.1	From handling, storage, use or spillage of hazardous materials	Yes	No hazardous material & chemicals will be used in production process except small amount of lubricating and other support oil for start up of furnaces and boilers. The oil storage and handling facilities will be as per statutory rules to prevent any spillage and leakage.
7.2	From discharge of sewage or other effluents to water or the land (expected mode and place of discharge)	No	All sewage and effluent will be suitably treated and then will be reused. Zero discharge norm is planned with no risk of contamination.
7.3	By deposition of pollutants emitted to air into the land or into water	No	Pollutant emission control will be adequate enough to have GLC under NAAQS norm. Hence the deposition effects will be minimum.
7.4	From any other sources	No	Nil
7.5	Is there a risk of long term build up of pollutants in the environment from these sources?	No	Ambient Air Quality will be well within NAAQS norm. Hence no pollutant build up is expected.

8. Risk of accidents during construction or operation of the Project, which could affect human health or the environment

S. No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
8.1	From explosions, spillages, fires etc from storage, handling, use or production of hazardous substances	No	Adequate fire protection measures to be taken up.
8.2	From any other causes	No	Nil
8.3	Could the project be affected by natural disasters causing environmental damage (e.g. floods, earthquakes, landslides, cloudburst etc)?	No	Not expected. Adequate measures will be taken up as the design stage as per applicable codes.

	watercourses or other water bodies, coastal zone, biospheres, mountains, forests		
3	Areas used by protected, important or sensitive species of flora or fauna for breeding, nesting, foraging, resting, overwintering, migration	No	Not found.
4	Inland, coastal, marine or underground waters	No	Nil
5	State, National boundaries	No	
6	Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas	No	None.
7	Defence installations	No	Not existing.
8	Densely populated or built-up area	No	None except the town of Jamuria.
9	Areas occupied by sensitive man-made land uses (<i>hospitals, schools, places of worship, community facilities</i>)	No	Not existing.
10	Areas containing important, high quality or scarce resources (<i>ground water resources, surface resources, forestry, agriculture, fisheries, tourism, minerals</i>)	Yes	Minerals like coal are available nearby.
11	Areas already subjected to pollution or environmental damage. (<i>those where existing legal environmental standards are exceeded</i>)	No	
12	Areas susceptible to natural hazard which could cause the project to present environmental problems (<i>earthquakes, subsidence, landslides, erosion, flooding or extreme or adverse climatic conditions</i>)	No	Not Expected.

(IV).Proposed Terms of Reference for EIA studies

M/s Calstar Sponge Ltd. is located at **Jamuria Industrial Estate, a notified Industrial Estate set up by ADDA (Asansol Durgapur Development Authority) at Ikra, Jamuria, Dist.- Burdwan, West Bengal.** It is operating 2 x 100 TPD DRI plant with annual capacity of 60,000 Tons of Sponge Iron for sale.

It has already obtained NOC from Dept. of Environment, Govt. of West Bengal to set up 2 x 8 T Induction Furnace to utilise the Sponge for steel making and 4 MW Waste Heat Recovery Captive Power Plant to utilise the sensible heat of DRI kiln outlet gases within the existing premises. In the next phase of expansion, the company proposes to install another 2 x 100 TPD DRI plant, 2 x 9 MVA Ferro-Alloy plant, and 8 MW Captive Power Plant.

The plant site is advantageously located with respect to rail / road infrastructure and nearness to sources of raw material as well as market for the products. The site fulfils the MoEF criteria for establishment of this kind of industries.

The present proposal is for seeking clearance for the second phase of expansion. The proposed TOR will include the process description of each unit with respect to capacity, production facilities, product mix, sources of raw material etc. Details of the Raw materials, utilities, fuels inventory will be discussed. Information regarding manpower project cost, implementation schedule, EMP will also be discussed.

Draft for the Proposed Terms of Reference (TOR) is enclosed.

Baseline Data Collection:

- Environmental Studies will be conducted for the project during the months NOV 2009 to FEB 2010.
- For Impact Prediction and Assessment, the details of most of the baseline data will be collected during the above study period of 04 months.
- There will be elaborate data collection with respect to geology, geomorphology, hydrogeology, drainage pattern, land use pattern etc. and the subsequent satellite map will be prepared with a 10 km radius buffer zone.
- Details of the micro-meteorological data will be collected with respect to hourly wind speed & wind direction, humidity, temperature, cloud cover, rainfall data etc. The corresponding frequency distribution of wind behavior with wind rose diagram will be prepared. This will form the meteorological data input to Air Quality Prediction Model.
- Surface water analysis will be done in minimum eight different sampling locations in core zone and buffer zone as per the parameters in relevant standards.
- Similarly the ground water sampling and analysis will be done at around eight different locations in the core zone and buffer zone.
- The average noise quality both in day and night will be monitored in around eight different sampling locations in core and buffer zone.

- The soil testing at around six different locations of core zone and buffer zone will be carried out.
- All the procedure of collection of sample, frequency of collection, analysis procedure etc. will be done as per CPCB norms.
- The existing ground level concentration of Suspended Particulate Matter (SPM), Respiratory Particulate Matter (RPM), Sulfur Dioxide (SO₂), Nitrogen Oxide (NO_x) and Carbon Monoxide (CO) will be analyzed during the study period at around ten different locations in the core zone and buffer zone including at least one in the down wind direction. The air sampling location and others will be chosen studying the wind rose and using standard procedures.
- Details of the ecological survey will be taken up with respect to flora and fauna including avifauna and aquatic fauna with an emphasis on endangered species in the core zone as well as in the buffer zone.
- Socio-economic data of the region will be collected with respect to literacy, economic status, occupation, living standard, health etc. of the local population. There are detailed data collections about infrastructure facilities like transportation, communication, education health etc.
- Detailed survey of the 25 Sq. Km. region around the project will be conducted to find out any location of sensitive areas like wild life sanctuaries, historical & archeological sites, defence installations etc.

Environmental Impact Identification, Prediction and Assessment

- Different environmental impact areas will be identified and expressed in matrix form.
- Qualitative prediction of impact will be done with respect to land use, ecology and noise and socio-economic.
- Details of water and waste water inventory will be prepared to find out their impact on the environment.
- Inventorisation of solid wastes both hazardous and non-hazardous in nature will be done to predict and assess their impact on environment.
- Detailed information about stacks with respect to height, diameter, flue gas, temperature, velocity and flow and their inter stack distances will be provided.
- Emission inventory with respect to PM, SO₂, NO_x will be calculated.
- Micro-meteorological data along with stack and emission inventory data will be input to the air quality prediction modeling software.
- Quantitative prediction of air pollutants in the form of incremental ground level concentration (GLC) will be done by Air Quality Prediction Modeling Software (ISC-AEROMOD-ISCST) developed by USEPA.
- Maximum resultant GLC will be calculated at locations taking into consideration of background GLC and predominant wind direction.
- Subjective impact assessment using matrix method will be carried out to calculate the total impact score without mitigation measures.

Environmental Management Plan

- Taking note of adverse impacts on environment due to project a comprehensive EMP will be considered in detail.
- Company will take all measures to procure the latest plant machineries well equipped with pollution control; measures. Details of all the pollution equipment with their working efficiency will be discussed.
- EMP constructional phase will be discussed.
- The comprehensive EMP will analyze all the possibilities of the optimum use of resources in the form of raw material, water flue and energy, process optimization for more production and less waste generation, preventive, maintenance to minimize leakage & spillage and above all the waste utilization plan. The EMP at operational stage will cover all the details in the fields of air, water, solid waste, noise, ecology and the socio-economic aspects.
- With respect to air quality management, details of the air pollution control measures at different points will be discussed.
- Details with regards to design aspects, collection efficiency and emission norms from the attached stacks of Air Pollution Equipments (APC) will be analyzed.
- Disposal management of the solid waste and effluents generated from these APC equipments will be discussed.
- Fugitive dust emission from the different storage & transfer point and haul road emissions and their detailed control aspects will be covered.
- Considering water as important and valuable utility, company will formulate a water management plan for minimum use of the fresh water.
- Waste water management dealing with treatment methodologies and recycling/reuse of treated waste water will be analyzed
- Company's plan for storage of storm water in the monsoon in water harvesting ponds and the use of the same water in lean season will be discussed.
- Company's intention to achieve zero discharge norms with a comprehensive water and waste water management plan will be evaluated.
- Details of the solid waste inventorisation, their characterization and their usage potentiality will be discussed.
- Company's plan for recycling solid waste plant process and reuse of the solid waste for different purposes will be examined. Company will not generate any process hazardous waste.
- Noise control devices with different equipments at design stage, protective measures at work zone sites and supply of protective gears to affected personnel will be thoroughly discussed.
- Realizing the need for the greenbelt cover as a very good sink for pollutants and the aesthetical aspects the company will go for a comprehensive plantation programme as per MoEF Norms.
- Company's detailed plan for greenbelt development with respect to allocation of area, fund allocation, selection of the species and maintenance plan will be adequately covered.
- Company's peripheral development plan that includes development in infrastructure, health education and socio-cultural aspects will be emphasized.
- Details of the EMP cell with respect to monitoring laboratory, technical man power and fund allocation will be discussed.

- Details of monitoring programme with respect to pollutant parameters. Monitoring scheduled and reporting as per statutory requirement will be covered.
- Safety and disaster management plan with onsite emergency plan to deal with the unforeseen accidents will be covered.
- Beneficial aspects of project with respect to direct and indirect employment, business opportunities and peripheral development will be discussed.
- Trickle down effect of all the project benefits to affected local population will be analyzed.
- Taking in to consideration of the environmental degradations due to the project implementation and the consequent environmental management plan followed by the post project benefits, the subjective assessment with a Total Impact Score will be analyzed to draw a summary conclusion.

Taking the aforesaid facts and figures into considerations, we request the hon'ble committee to grant the Term of Reference for the proposed project in order to prepare REIA & EMP for Environmental Clearance.

As the project is located in a notified Industrial Estate it is to be exempted from Public consultation.

Annexure-I

LAND USE PATTERN

SL. NO.	LAND USE	AREA (IN ACRES)
1.	Plant Facilities	08
2.	Storage (Water)/Rain water harvesting	01
3.	Raw material/ product Storage	02
4.	Approach Roads & Others utility	01
5.	Solid Waste Disposal	01
6.	Green Belt Area	6.38
	TOTAL	19.38

Annexure-II

PRODUCTION AND PRODUCT MIX

Existing Units

Major Units	Capacity	Product	Production in TPA	End Use
DRI kiln	2x100 TPD	Sponge Iron	60,000	SMS

NOC Obtained from MoE, Govt. of West Bengal

SMS- IF	2x8 T	Steel billets	48,000	Sale
WHRB -CPP	4 MW	Power	4MW	Internal use

Proposed expansion-

DRI Kiln	2x100 TPD	Sponge Iron	60,000	Sale
CPP-WHRB +CPP -FBC	4MW + 4 MW	Power	8 MW	Internal use
Ferro Alloys	2x9 MVA	Ferro Mn & Silico Mn.	30,000	sale

Annexure-III

SOLID WASTE MANAGEMENT

Unit	Solid Waste	Quantity (In TPA)	Management/Method of disposal
DRI Kilns	Char	36,000	Fuel additive in FBC power plant +sale to authorized parties
	Kiln Dust	24,000	Land filling
	Kiln Accretion	500	Land filling
Steel Melting Shop (SMS)	Scrap	3,000	Recycling in SMS
	Slag	9,000	Road making
FBC Power Plant	Fly Ash	12,000	Fly ash utilization Plan as per guidelines
	Bottom Ash	2,000	Land filling & Road making
RMHS	Iron ore fines	20,000	Sale Sinter Unit
	Coal fines	14,000	Use in FBC CPP plant
Ferro alloy plant	slag	35,000	Road making, land filling

Annexure-IV

WATER/ LIQUID WASTE

Consuming unit	Cooling water Circulation m ³ /hr	Fresh Make-Up (m ³ /day)	Recycled / Reused Make-Up (m ³ /day)	Evaporatin & losses m ³ /day	waste water m ³ /day	Utilisation/ Method of disposal
DRI Kilns	700	110	45	95	60	Re- cycled
SMS ,CCM +ferro alloy	600	100	35	85	50	Recycling
CPP cooling	800	130	50	110	70	Recycling
CPP DM water Plant		240	-		120	Re cycle
Ash handling		-	130	55	75	Part recycle, part Loss
Stable/domestic		20	-	10	10	Part recycle, part Loss
Dust suppression			105	105		Loss
Greenbelt Development			20	20		Loss
Total		600	385	465	385	

Annexure-V

RAW MATERIAL CONSUMPTION

EXISTING

Raw material	Net Qty in TPA	Gross qty In TPA	Sourcing
iron ore	102,000	112,000	Barbil , Orissa
DRI Coal	78,000	85,000	ECL
Dolomite	3,000		Biramitrapur, Sundargarh

RAW MATERIAL INVENTORY AFTER EXPANSION (IN BOTH PHASES)

Raw Material	Net Quantity (In TPA)	Gross Quantity (In TPA)	Sourcing	Mode of transport
Iron Ore (Lump)	2,04,000	2,24,000	Barbil	Rail/Road
DRI grade coal	1,56,000	1,70,000	Nearby coal fields	Rail/Road
Dolomite	6000	-	Sundargarh	Rail/Road
Furnace Oil	-	5,000	Haldia Refinery	Rail/Road
Manganese ore	75,500	75,500	Barbil/Joda	Rail/road
Pearl coke/coal	18,000	18,000	Nearby fields	Rail/road
quartz	8,900	8900	Mayurbhanj	Rail/road
Dolomite/fluxes	6,000	6,000	Sundrgarh	Rail/road

F. No. J-11011/655/2009- IA II (I)
Government of India
Ministry of Environment and Forests
 (I.A. Division)

ANNEXURE A/16
 [Colly]

Paryavaran Bhawan
CGO Complex, Lodhi Road
New Delhi – 110 003
 E-mail : pb.rastogi@nic.in
 Telefax : 011: 2436 7668
 Dated 26th November, 2009

To,

Sri Vikash Aggarwal
 M/s Calstar Sponge Ltd.
 18-R.N. Mukherjee Road
 4th Floor, Kolkata-700001, West Bengal

E-mail : vagrawal171@gmail.com/globalexerts@rediffmail.com;
 Fax No. : 033-22486509

Subject : Integrated Steel Plant (48,000 TPA), Sponge Iron Plant (1,20,000 TPA), Ferro Alloy (2x9 MVA, 30,000 TPA) and Captive Power Plant (12 MW) at Jamuria Industrial Estate, Ikra, Jamuria, Burdwan, West Bengal by M/s Calstar Sponge Ltd.

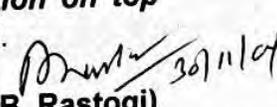
Ref. : Your letter no. CSL/Env.01/2009-10dated 29th October, 2009

Sir,

Preliminary examination of the project revealed that following additional information / clarifications are required :

1. A copy of 'notification' issued by the Government of West Bengal, if project is located in Jamuria Industrial Estate.
2. Reason for not covering DRI plant in Techno-economic feasibility report.
3. Reason for submitting the proposal when land is yet to be acquired (Refer S.N. 2.1).
4. Reason for asking environment clearance for DRI (1,20,000 TPA) and CPP (12 MW) when proposed expansion is for DRI (60,000 TPA) and CPP (8 MW) only.
5. Reason for asking for environment clearance for the existing units also which have already been commissioned.
6. Current status of land acquired and further acquisition of land with break-up details (Govt./Private/Forest land etc.) viz. Total land acquired/to be acquired for the proposed project.
7. A copy of the lease deed or allotment letter, if land is already acquired.
8. Current status of construction activities for the existing and proposed facilities.
9. Does proposal involves rehabilitation and resettlement? If yes, details thereof.
10. Location of towns/ villagers/ National Park/Wild Life Sanctuary / Reserve Forests within 10 km. radius of the project.
11. Existing ambient air, stack emission, fugitive emissions data; water requirement and water balance cycle; generation, re-utilization and disposal of solid / hazardous waste.
12. A copy of 'Environment Clearance' and 'Consent to Establish' for the existing plant alongwith point-wise compliance report.
13. Reason for collecting data without even the award of TORs by the Ministry.
14. 'Permission' for the drawl of 630 m³/day water from Asansol Durgapur Development Authority.
15. Action Plan for development of green belt in 33% area.
16. Is there any litigation / court case pending against the proposal ? If yes, details thereof.

You are, therefore, requested to **submit the above mentioned information on top priority** to enable us to take further action in the matter. An early action is requested.


 (Dr. P. B. Rastogi)
 Director

Ref. NO. CSL/ENV-02/2009-10

Dt.18.12.09

To
Dr. P.B. Rastogi
Director & Member Secretary
ENVIRONMENTAL IMPACT DIVISION (IA)
MINISTRY OF ENVIRONMENT & FORST
PARYAVARAN BHAWAN, CGO COMPLEX
LODHI ROAD, NEW DELHI-110003

Sub.: Additional information for Integrated Steel Plant (48,000 TPA), Sponge Iron Plant (1,20,000 TPA), Ferro Alloy (2x9 MVA, 30,000 TPA) and Captive Power Plant (12 MW) of M/s Calstar Sponge Ltd. at Jamuria Industrial Estate, Ikra, Jamuria, Burdwan, West Bengal by.

Sir,
With reference to your letter No. J-11011/655/2009- IA II (I) dt.26.11.2009, please find enclosed herewith the additional information for Integrated Steel Plant (48,000 TPA), Sponge Iron Plant (1,20,000 TPA), Ferro Alloy (2x9 MVA, 30,000 TPA) and Captive Power Plant (12 MW) of M/s Calstar Sponge Ltd. at Jamuria Industrial Estate, Ikra, Jamuria, Burdwan, West Bengal by.

It may kindly be noted that the capacities mentioned above refer to the total capacity of the plant after the proposed expansion. Presently Environmental clearance is sought for 2x100 TPD= 60,000 DRI, 8 MW Captive Power Plant and 2x9 MVA= 30,000 TPA Ferro Alloys. The confusion in this regard in our forwarding letter No. CSL/Env-01/2009-10 dt.29.10.09 is sincerely regretted.

Thanking You
Yours faithfully,
For CALSTAR SPONGE LTD.

Director

-TRUE COPY-

Department of Environment
Government of West Bengal
Block G, 2nd Floor, Writers Building
Kolkata : 700001

No. EN/ 332 /T-II-1/045/2009

Date : 03 /02/2010

To
M/s. Calstar Sponge Limited
18, R.N. Mukherjee Road
Kolkata - 700 001

Subject : *Environmental Clearance for the proposed expansion project by M/s. Calstar Sponge Ltd. at Jl. No. - 38, Plot No. - 6, 9, 10, 20, 21, Mouza - Ikra, Jamuria Industrial Estate, Dist. - Burdwan, West Bengal.*

Sir,

This has a reference to your application dated 22/08/2009 and subsequent communications for Environmental Clearance for the proposed expansion project at Jl. No. - 38, Plot No. - 6, 9, 10, 20, 21, Mouza - Ikra, Jamuria Industrial Estate, Dist. - Burdwan, West Bengal by M/s. Calstar Sponge Ltd.

The proposal has been examined and processed in accordance with EIA Notification, of 2006. It is noted that the proposed project proposal is for expansion for installation of 5 MW Captive Power Plant (AFBC Boiler 30 TPH) within the existing plant. The existing plant consists of 2x100 TPD Sponge Iron Kilns, 4 MW WHRB based CPP and Induction Furnace (2 x 8 tonne).

It is noted that the salient features of the project for which Environmental clearance has been considered are as follows :

- i. Location of the Site - Jl. No. - 38, Plot No. - 6, 9, 10, 20, 21, Mouza - Ikra, Jamuria Industrial Estate, Dist. - Burdwan, West Bengal.
- ii. Land Area - will be located on 9 acres of land within the existing plant.
- iii. Proposed installation - Captive Power Plant (5 MW) comprising of AFBC Boiler (30 TPH) connected to Steam Turbine of adequate capacity.
- iv. Emission Control System - AFBC Boiler to be provided with 3-field ESP and stack of height 42.5 m from GL.
- v. Raw Material Requirement - AFBC Boiler : Coal - 25000 TPA, Char - 25000 TPA.
- vi. Additional Water Requirement - 400 KLD, ADDA supply from Ajay river.
- vii. Wastewater - effluent will be recycled after settling and no effluent will be discharged outside the plant premises.
- viii. Ash Generation - 75.35 TPD ash to be sold to cement manufacturing plant.

State Level Environment Impact Assessment Authority (SEIAA), examined the proposal and also perused the recommendations of the State Level Expert Appraisal Committee (SEAC). After due consideration of the project proposal, and after considering the recommendations of the State Level Expert Appraisal Committee (SEAC), the State Level Environment Impact Assessment Authority accords Environmental Clearance to the project as per provisions of the EIA notification no. S.O. 1533 (E) dt. 14th September, 2006 of Ministry of Environment & Forests, GOI, subject to strict compliance of terms and conditions as mentioned below.



Conditions for Environmental Clearance for the proposed expansion project by M/s. Calstar Sponge Ltd. at JI. No. - 38, Plot No. - 6, 9, 10, 20, 21, Mouza - Ikra, Januria Industrial Estate, Dist. - Burdwan, West Bengal.

A. SPECIFIC CONDITIONS:

- i. The gaseous emissions from various process units should conform to the load / mass based standards prescribed by the Ministry of Environment & Forests and the State Pollution Control Board from time to time. At no time the emission level should go beyond the prescribed standards.
- ii. AFBC Boiler should be provided with 3-field ESP and stack of height 42.5 m from GL. Stack emission (PM) should not exceed 50 mg/Nm³. Stack emissions should be monitored at regular intervals and records should be maintained.
- iii. Regular monitoring of the air quality shall be carried out in and around the plant and records shall be maintained. The ambient air quality standards as per GSR 826 (E) dated 16.11.2009 should be maintained.
- iv. Adequate measures to be adopted for control of fugitive emission. Regular water sprinkling should be done to control the fugitive emission.
- v. Water Requirement shall be met from ADDA supply. Groundwater shall not be abstracted without prior permission of the local body as well as the competent authority as per The West Bengal Ground Water Resources (Management, Control and Regulation) Act, 2005.
- vi. Covered storage yard for raw materials to be provided. Loading and unloading operations should not be carried out in open areas.
- vii. The unit must develop water body with adequate storage capacity to harvest rain water so as to use the stored water for plantation, firefighting, washing & cleaning etc. Recharging of ground water is not permitted.
- viii. Process effluent discharge is not permitted. Cooling water should be recycled.
- ix. ESP dust and Ash should be collected in silos through pneumatic system. Ash to be transported in covered trucks. Fly Ash to be ultimately used in Cement Plant and Brick Manufacturing units. Ash management should be carried out as per the prescribed guidelines / notifications of the Ministry of Environment & Forests, Government of India. Indiscriminate dumping of ash is not permitted under any circumstances.
- x. Ambient noise level should not exceed the permissible limit. The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels should conform to the standards prescribed under EPA Rules, 1989 viz. 75 dB(A) Leq (daytime) and 70 dB(A) Leq (nighttime) and its subsequent amendments.
- xi. Green belt shall be developed within and around the plant premises in consultation with DFO / West Bengal Wasteland Development Corporation Ltd/ West Bengal Biodiversity Board. At least 33% of the land area should be covered by plantation.
- xii. All internal roads should be concreted / pitched. Proper lighting and proper pathway inside the factory premises should be constructed to ensure safe vehicular movement. Provision of separate pathway for entry and exit of vehicles should be considered. Vehicles should conform to pollution under control (PUC) norms. Proper house keeping shall be maintained within the premises. Solar lighting should be used as far as practicable.
- xiii. Health and safety of workers should be ensured. Workers should be provided with adequate personnel protective equipment and sanitation facilities. Occupational Health

Ray

Conditions for Environmental Clearance for the proposed expansion project by M/s. Calstar Sponge Ltd. at JL No. - 38, Plot No. - 6, 9, 10, 20, 21, Mouza - Ikra, Jamuria Industrial Estate, Dist. - Burdwan, West Bengal.

Surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.

- xiv. Adequate measures to be adopted to ensure industrial safety. Proper fire detection & protection systems to be provided to control fire and explosion hazards.
- xv. The implementation and monitoring of Environmental Management Plan should be carried out, as proposed.
- xvi. Corporate Social Responsibility programmes should be carried out, as proposed.

B. GENERAL CONDITIONS:

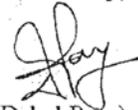
- i. The project proponent shall comply with all the environmental protection measures and safeguards recommended. Further, the unit must undertake socio-economic development activities in the surrounding villages like community development programmes, educational programmes, drinking water supply and health care etc.
- ii. All the conditions, liabilities and legal provisions contained in the EC shall be equally applicable to the successor management of the project in the event of the project proponent transferring the ownership, maintenance of management of the project to any other entity.
- iii. Provision should be made for the supply of kerosene or cooking gas to the labourers during construction phase. All the labourers to be engaged for construction works should be screened for health and adequately treated before issue of work permits.
- iv. The project proponent should make financial provision in the total budget of the project for implementation of the environmental safeguards. The project authorities will provide requisite funds both recurring and non-recurring to implement the conditions stipulated by the SEIAA along with the implementation schedule for all the conditions stipulated herein. The funds so provided should not be diverted for any other purpose.
- v. No further expansion or modifications in the plant should be carried out without prior approval of the State Level Environment Impact Assessment Authority.
- vi. The West Bengal Pollution Control Board, who would be monitoring the implementation of environmental safeguards, should be given full cooperation, facilities and documents / data by the project proponents during their inspection. A six monthly compliance report and the monitored data along with statistical interpretation shall be submitted to the WBPCB regularly. A complete set of all the documents should also be forwarded to the State Level Environment Impact Assessment Authority.
- vii. In case of any violation of the conditions laid down in this Environmental Clearance, Section 16 of The Environment (Protection) Act, 1986, will be applicable.
- viii. In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by the SEIAA.
- ix. The State Level Environment Impact Assessment Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time-bound and satisfactory manner.
- x. The Project Proponent should inform the public that the project has been accorded environmental clearance by the SEIAA and copies of the clearance letter are available with the State Pollution Control Board/Committee and may also be seen at website of the SEIAA (<http://enviswb.gov.in>). This should be advertised within seven days from the date of issue of

[Handwritten Signature]

Conditions for Environmental Clearance for the proposed expansion project by M/s. Calstar Sponge Ltd. at JI No. - 38, Plot No. - 6, 9, 10, 20, 21, Mouza - Ikra, Jamuria Industrial Estate, Dist. - Burdwan, West Bengal.

- the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned.
- xii. The Project Authorities should inform the State Pollution Control Board as well as the SEIAA, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work/project implementation.
 - xiii. Prior Consent-to-Establish (NOC) for the proposed expansion project must be obtained from WBPCB before commencement of construction. All other statutory clearances should be obtained by project proponent from the competent authorities.
 - xiv. The environmental clearance accorded shall be valid for a period of 5 years for the proposed project.
 - xv. The above stipulations would be enforced along with those under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Hazardous Wastes (Management and Handling) Rules, 1989, the Public Liability Insurance Act, 1991, the Environment Impact Assessment Notification 2006 and their amendments.

Yours faithfully,



(Debal Ray)

Member Secretary, SEIAA &
Chief Environment Officer

ANNEXURE A/18

F. No. J-11011/655/2009- IA II (I)
Government of India
Ministry of Environment and Forests
(I.A. Division)

Paryavaran Bhawan
CGO Complex, Lodhi Road
New Delhi – 110 003

E-mail : pb.rastogi@nic.in
Telefax : 011: 2436 7668
Dated 24th February, 2010

To,

✓ Sri Vikash Aggarwal
M/s Calstar Sponge Ltd.
18-R.N. Mukherjee Road, 4th Floor
Kolkata-700001, West Bengal

E-mail : vagrawal171@gmail.com/globalexperts@rediffmail.com;
Fax No. : 033-22486509

Subject : Expansion of Steel Plant (48,000 TPA) by installation of Sponge Iron Plant (60,000 TPA), Ferro Alloy (2x9 MVA, 30,000 TPA) and Captive Power Plant (12 MW; WHRB 4 MW and AFBC 4 MW) at Jamuria Industrial Estate, Ikra, Jamuria, Burdwan, West Bengal by M/s Calstar Sponge Ltd. - TORs reg.

Ref. : Your letter no. CSL/Env.01/2009-10dated 29th October, 2009.

Sir,

Kindly refer your letter no. CSL/Env.01/2009-10dated 29th October, 2009 alongwith project documents including Form-I, Pre-feasibility Report and draft 'Terms of Reference' as per the EIA Notification, 2006. It is noted that proposal is for the expansion of Steel Plant (48,000 TPA) by installation of Sponge Iron Plant (60,000 TPA), Ferro Alloy (2x9 MVA, 30,000 TPA) and Captive Power Plant (12 MW; WHRB 4 MW and AFBC 4 MW) at Jamuria Industrial Estate, Ikra, Jamuria, Burdwan, West Bengal by M/s Calstar Sponge Ltd. Following will be manufactured:

Major Units	Capacity	Product	Production (TPA)	End Use
DRI Kiln	2x100 TPD	Sponge Iron	60,000	SMS
NOC obtained from DoE, Govt. of West Bengal				
SMS-IF	2x8	Steel billets	48,000	Sale
WHRB-CPP	4MW	Power	4MW	Internal use
Proposed expansion :				
DRI Kiln	2x100 TPD	Sponge Iron	60,000	Sale
CPP-WHRB +CPP-FBC	4 MW + 4 MW	Power	8 MW	Internal use
Ferro Alloys	2x9 MVA	Fe-Mn & Si-Mn	30,000	Sale

Draft Terms of Reference (TOR) have been discussed and finalized during the 7th Expert Appraisal Committee (Industry-1) meeting scheduled for 2nd-3rd February, 2010 for preparation of EIA/EMP. Following are the 'TORs': ✓

1. 'Proof'/'Notification' issued by the State Govt., if the project is located in notified industrial area.
2. A map indicating distance between project site and Asansol critically polluted area and a certification from the CPCB/WBPCB.
3. A site location map on Indian map of 1:10, 00,000 scale followed by 1:50,000/1:25,000 scale on an A3/A2 sheet with at least next 10 Kms of terrains i.e. circle of 10 kms and further 10 kms on A3/A2 sheets with proper longitude/latitude/heights with min. 100/200 m. contours should be included. 3-D view i.e. DEM (Digital Elevation Model) for the area in 10 km radius from the proposal site.
4. Present land use should be prepared based on satellite imagery. High-resolution satellite image data having 1m-5m spatial resolution like quickbird, Ikonos, IRS P-6 pan sharpened etc. for the 10 Km radius area from proposed site. The same should be used for land used/land-cover mapping of the area.
5. Location of national parks / wildlife sanctuary / reserve forests within 10 km. radius should specifically be mentioned. A map showing landuse/landcover, reserved forests, wildlife sanctuaries, national parks, tiger reserve etc in 10 km of the project site.
6. Project site layout plan showing raw materials, fly ash and other storage plans, bore well or water storage, aquifers (within 1 km.) dumping, waste disposal, green areas, water bodies, rivers/drainage passing through the project site should be included.
7. Details and classification of total land (identified and acquired) should be included.
8. Proposal should be submitted to the Ministry for environment clearance only after acquiring total land. Necessary documents indicating acquisition of land viz. lease deed, allotment letter should be included.
9. Rehabilitation & Resettlement (R & R) should be as per policy of the State Govt. and a detailed action plan should be included.
10. Permission and approval for the use of forest land, if any, and recommendations of the State Forest Department regarding impact of proposed expansion on the surrounding reserve forests, if applicable, should be included.
11. A list of industries containing name and type in 25 km radius should be incorporated.
12. Residential colony should be located in upwind direction.
13. List of raw material required and source alongwith mode of transportation should be included. All the trucks for raw material and finished product transportation must be "Environmentally Compliant".
14. Petrological and Chemical analysis and other chemical properties of raw materials used (with GPS location of source of raw material) i.e. ores, minerals, rock, soil, coal, iron, dolomite quartz etc. using high definition and precision instruments mentioning their detection range and methodology such Digital Analyzers, AAS with Graphite furnace, ICPMS, MICRO-WDXRF, EPMA, XRD, Nano studies or at least as per I30-10500 and WHO norms. These analysis should include trace element and metal studies like Cr (vi) Ni, Fe, As, Pb, Zn, Hg, Se, S etc. Presence of radioactive elements (U, Th etc.), if applicable, should also be included..
15. Petrography, grain size analysis and Major element analysis of raw material and soil from project site and raw material should be done on the same parameters along with analysis for SiO_2 , Al_2O_3 , MgO , MnO , K_2O , CaO , FeO , Fe_2O_3 , P_2O_5 , H_2O , CO_2
16. If the rocks, ores, raw material has trace elements their petrography, ore microscopy, XRD, elemental mapping EPMA, XRF is required to quantify the amount present in it and hence future risk involved while using it and management plan.
17. Excavation and muck disposal plan during construction phase.
18. Studies for fly ash, muck, slurry, sludge material disposal and solid waste generated, if the raw materials used has trace elements and a management plan should also be included. ✓

19. Manufacturing process details for all the plants should be included.
20. Mass balance for the raw material and products should be included.
21. Energy balance data for all the components of steel plant including proposed power plant should be incorporated.
22. Site-specific micro-meteorological data using temperature, relative humidity, hourly wind speed and direction and rainfall should be collected.
23. Data generated in the last three years i.e. air, water, raw material properties and hazard history etc.
24. Data on existing ambient air, stack emission, fugitive emissions data; water requirement and water balance cycle; generation, re-utilization and disposal of solid/hazardous waste for the existing plant and predicted increase in pollution load (GLCs) due to proposed expansion should be incorporated.
25. Point-wise compliance to the specific and general conditions stipulated in the 'Consent to Establish and Operate' for the existing plant.
26. Ambient air quality at 8 locations within the study area of 10 km., aerial coverage from project site with one AAQMS in downwind direction should be carried out.
27. The suspended particulate matter present in the ambient air must be analyzed for the presence of poly-aromatic hydrocarbons (PAH), i.e. Benzene soluble fraction. Chemical characterization of RSPM and incorporating of RSPM data.
28. Determination of atmospheric inversion level at the project site and assessment of ground level concentration of pollutants from the stack emission based on site-specific meteorological features.
29. Air quality modeling for steel plant for specific pollutants needs to be done. APCS for the control of emissions from the kiln and WHRB should also be included to control emissions within 50 mg/Nm^3 .
30. Action plan to follow National Ambient Air Quality Emission Standards issued by the Ministry vide G.S.R. No. 826(E) dated 16th November, 2009 should be included.
31. Ambient air quality monitoring modelling alongwith cumulative impact should be included for the day (24 hrs) for maximum GLC alongwith following :
 - i) Emissions (g/second) with and without the air pollution control measures
 - ii) Meteorological inputs (wind speed, m/s), wind direction, ambient air temperature, cloud cover, relative humidity & mixing height) on hourly basis
 - iii) Model input options for terrain, plume rise, deposition etc.
 - iv) Print-out of model input and output on hourly and daily average basis
 - v) A graph of daily averaged concentration (MGLC scenario) with downwind distance at every 500 m interval covering the exact location of GLC.
 - vi) Details of air pollution control methods used with percentage efficiency that are used for emission rate estimation with respect to each pollutant
 - vii) Applicable air quality standards as per LULC covered in the study area and % contribution of the proposed plant to the applicable Air quality standard. In case of expansion project, the contribution should be inclusive of both existing and expanded capacity.
 - viii) No. I-VII are to be repeated for fugitive emissions and any other source type relevant and used for industry
 - ix) Graphs of monthly average daily concentration with down-wind distance
 - x) Specify when and where the ambient air quality standards are exceeded either due to the proposed plant alone or when the plant contribution is added to the background air quality.
 - xi) Fugitive dust protection or dust reduction technology for workers within 30 m of the plant active areas. ✓

32. A plan for the utilization of waste/fuel gases in the WHRB for generating power have to be set out.
33. Impact of the transport of the raw materials and end products on the surrounding environment should be assessed and provided.
34. One season data for gaseous emissions other than monsoon season is necessary.
35. An action plan to control and monitor secondary fugitive emissions from all the sources as per the latest permissible limits issued by the Ministry vide G.S.R. 414(E) dated 30th May, 2008.
36. Presence of aquifer(s) within 1 km of the project boundaries and management plan for recharging the aquifer should be included.
37. Source of surface/ground water level, site (GPS), cation, anion (Ion Chromatograph), metal trace element (as above) chemical analysis for water to be used. If surface water is used from river, rainfall, discharge rate, quantity, drainage and distance from project site should also be included.
38. Ground water analysis with bore well data, litho-logs, drawdown and recovery tests to quantify the area and volume of aquifer and its management.
39. Ground water modelling showing the pathways of the pollutants should be included
40. Column leachate study for all types of stockpiles or waste disposal sites at 20°C-50°C should be conducted and included.
41. Action plan for rainwater harvesting measures at plant site should be submitted to harvest rainwater from the roof tops and storm water drains to recharge the ground water and also to use for the various activities at the project site to conserve fresh water and reduce the water requirement from other sources. Rain water harvesting and groundwater recharge structures may also be constructed outside the plant premises in consultation with local Gram Panchayat and Village Heads to augment the ground water level.
42. Permission for the drawl of 630 m³/day water from ADDA or concerned authority and water balance data including quantity of effluent generated, recycled and reused and discharged is to be provided. Methods adopted/to be adopted for the water conservation should be included.
43. A note on the impact of drawl of water on the nearby River during lean season.
44. Surface water quality of nearby River (60 m upstream and downstream) and other surface drains at eight locations must be ascertained.
45. If the site is within 10 km radius of any major river, Flood Hazard Zonation Mapping is required at 1:5000 to 1:10,000 scale indicating the peak and lean river discharge as well as flood occurrence frequency.
46. A note on treatment of wastewater from different plants, recycle and reuse for different purposes should be included.
47. Provision of traps and treatment plants are to be made, if water is getting mixed with oil, grease and cleaning agents.
48. If the water is mixed with solid particulates, proposal for sediment pond before further transport should be included. The sediment pond capacity should be 100 times the transport capacity.
49. Wastewater characteristics (heavy metals, anions and cations, trace metals, PAH) from washed / beneficiated plants / washery or any other source should be included.
50. The pathways for pollution via seepages, evaporation, residual remains are to be studied for surface water (drainage, rivers, ponds, lakes), sub-surface and ground water with a monitoring and management plans.
51. Ground water monitoring minimum at 8 locations and near solid waste dump zone. Geological features and Geo-hydrological status of the study area are essential as also Ecological status (Terrestrial and Aquatic) is vital. ✓

52. Geotechnical data by a bore hole of upto 40 mts. in every One sq. km area such as ground water level, SPTN values, soil fineness, geology, shear wave velocity etc. for liquefaction studies and to assess future Seismic Hazard and Earthquake Risk Management in the area.
53. Action plan for solid/hazardous waste generation, storage, utilization and disposal particularly slag from all the sources, char including from the existing sources and fly ash. Copies of MOU regarding utilization of ash should also be included.
54. A note on the treatment, storage and disposal of all type of slag should be included. Identification and details of land to be used for SMS slag disposal should be included. Details of secured land fill as per CPCB guidelines should also be included.
55. End use of solid waste and its composition should be covered. Toxic metal content in the waste material and its composition should also be incorporated particularly of slag.
56. All stock piles will have to be on top of a stable liner to avoid leaching of materials to ground water.
57. Commitment that no ferro chrome shall be manufactured without prior approval of the Ministry.
58. Acton plan for the green belt development plan in 33 % area should be included. The green belt should be around the project boundary and a scheme for greening of the travelling roads should also be incorporated. All rooftops/terraces should have some green cover.
59. Detailed description of the flora and fauna (terrestrial and aquatic) should be given with special reference to rare, endemic and endangered species.
60. At least 5 % of the total cost of the project should be earmarked towards the corporate social responsibility and item-wise details alongwith time bound action plan should be included. Socio-economic development activities need to be elaborated upon.
61. Disaster Management Plan including risk assessment and damage control needs to be addressed and included.
62. Occupational health of the workers needs elaboration. Health effects of other metals used and health hazard plans based on monthly correlation of these metal related diseases and people affected and mitigation plans. Arsenicosis Management Plan, if Arsenic is present in ore, rock, coal, fly ash, water. Action Plan for protecting the workers against hazardous chemicals such as Sulphuric acid, pesticides, solvents etc.
63. Occupational health of the workers needs elaboration including evaluation of noise, heat, illumination, dust, any other chemicals, metals being suspected in environment and going into body of workers either through inhalation, ingestion or through skin absorption and steps taken to avoid musculo-skeletal disorders (MSD), backache, pain in minor and major joints, fatigue etc. Occupational hazards specific pre-placement and periodical monitoring and periodical monitoring should be carried out. The detailed plan to carry out above mentioned activity should be mentioned.
64. Environment Management Plan (EMP) to mitigate the adverse impacts due to the project along with item wise cost of its implementation. Total capital cost and recurring cost/annum for environmental pollution control measures.
65. Plan for the implementation of the recommendations made for the steel plants in the CREP guidelines must be prepared.
66. A note on identification and implementation of Carbon Credit project should be included.
67. Public hearing issues raised and commitments made by the project proponent on the same should be included separately in EIA/EMP Report in the form of tabular chart.
68. Any litigation pending against the project and / or any direction / order passed by any Court of Law against the project, if so, details thereof. ✓

These 'TORs' should be considered for the preparation of EIA / EMP report for the expansion of Steel Plant (48,000 TPA) by installation of Sponge Iron Plant (60,000 TPA), Ferro Alloy (2x9 MVA, 30,000 TPA) and Captive Power Plant (12 MW; WHRB 4 MW and AFBC 4 MW) at Jamuria Industrial Estate, Ikra, Jamuria, Burdwan, West Bengal in addition to all the relevant information as per the 'General Structure of EIA' given in Appendix III and IIIA in the EIA Notification, 2006. The EIA/EMP as per TORs should be submitted to the Chairman-cum-Principal Secretary (SPCBs), West Bengal Pollution Control Board (WBPCB), West Bengal for public consultation. The WBPCB shall conduct the public hearing/public consultation as per the provisions of EIA notification, 2006.

You are requested to kindly submit the final EIA/EMP prepared as per TORs and incorporating all the issues raised during Public Hearing / Public Consultation to the Ministry for considering the proposal for environmental clearance.

The consultants involved in the preparation of EIA/EMP report after accreditation with Quality Council of India / National Accreditation Board of Education and Training (QCI/NABET) would need to include a certificate in this regard in the EIA/EMP reports prepared by them and data provided by other Organization(s)/Laboratories including their status of approvals etc. In this regard circular no F. No. J -11013/77/2004-IA II(I) dated 2nd December, 2009 available on the Ministry's website <http://www.moef.nic.in> may be referred.



(Dr. P.B. Rastogi)
Director

Copy to : The Chairman-cum-Principal Secretary (SPCBs), West Bengal Pollution Control Board, Block LA, Building No. 10 A, Sector-III, Salt Lake City, Kolkata - 700 091, West Bengal.



(Dr. P.B. Rastogi)
Director

F. No. J-11011/855/2009- IA II (I)
 Government of India
 Ministry of Environment and Forests
 (I.A. Division)

ANNEXURE A/19

Paryavaran Bhawan
 CGO Complex, Lodhi Road
 New Delhi - 110 003
 E-mail: plahujarai@yahoo.com
 Telefax: 011 - 2436 3973
 Dated: 14th May, 2010

To,

The Director
 M/s Calstar Sponge Limited
 18, R.N. Mukherjee Road,
 4th Floor, Kolkata - 700001

Ph: 033- 22486509/ 22487235
 E mail: vagrwal171@gmail.com

Sub: Integrated Steel Plant (48,000 TPA), Sponge Iron Plant (1,20,000 TPA), Ferro Alloy (2x9 MVA, 30, 000 TPA) and Captive Power Plant (12 MW) at Jamuria Industrial Estate, Ikra, Jamuria, Burdwan, West Bengal by M/s Calstar Sponge Limited - Regarding.

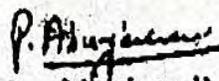
Sir,

This has reference to your letter dated 28th April, 2010, requesting the Ministry to waive the project from the public hearing as the unit is located in the Notified Industrial Area.

2. As per the documents furnished by you, it is noted that the unit is located in the industrial estate. Therefore, as per Section (iii) Stage (3), para(1)(b) of EIA Notification, 2006, public hearing is not required in this case.

3. This issues with the approval of competent authority.

Yours faithfully,


 (Dr. P. L. Ahujara)
 Director

Kind Attn: Sh. Sanjay Aggarwal

CALSTAR SPONGE LIMITED

Head Office: 18, R.N. MUKHERJEE ROAD, KOLKATA - 700 001

TEL: 033-2246 3555 / 7235 / 4190

Fax No.: 91-33-2246

Works: Mouza :- IKRA, Jamuria Industrial Estate, Jamuria, Dist. : Burdwan
E-mail: springs@cal.vsnl.net.in

Ref.: CSL/ENV-02/2010-11

To

~~Dr. P. L. KHARAI~~
Director & Member Secretary
Environmental Impact Division (IA)
Ministry of Environment and Forest
Paryavaran Bhawan, CGO Complex
Lodi Road, New Delhi-110003

RECEIVED BY C. & L. Unit
Ministry of Environment & Forests
Govt. of India
13/9/10

Dt. 09.09.10

Sub:- Submission of final EIA/EMP report towards Environmental Clearance for 48,000 TPA Integrated Steel Plant, 1,20,000 TPA DRI, 12 MW Captive Power Plant and 2x9 MVA Ferro Alloys at Jamuria Industrial Estate, Ikra, Po-Jamuria, Dist-Burdwan, West Bengal for consideration of Expert Committee.

Your Ref.:- Your TOR reference No. J-11011/655/2009-IA II (I) dt.24.02.2010

Sir,

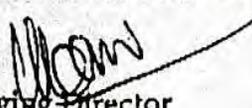
We are submitting the EIA/EMP report along with compliance TOR condition raised by MoEF, New Delhi for our 48,000 TPA Integrated Steel Plant, 1,20,000 TPA DRI, 12 MW Captive Power Plant and 2x9 MVA Ferro Alloys at Jamuria Industrial Estate, Ikra, Po-Jamuria, Dist-Burdwan, West Bengal for consideration of Expert Committee

It may not be out of place to mention here that Public Hearing for this project has been waived by Ministry vide their letter no. J-11011/655/2009-IA II (I) dt.14.05.2010. copy enclosed for ready reference.

We would be grateful if you kindly consider our project for presentation in Expert Appraisal Committee.

Thanking you,

Yours faithfully,
For CALSTAR SPONGE LTD.


Managing Director

Encls.:- As above.

-TRUE COPY-

F. No. J-11011/655/2009- IA II (I)
 Government of India
 Ministry of Environment and Forests
 (I.A. Division)

Paryavaran Bhawan
 CGO Complex, Lodhi Road
 New Delhi – 110 003
 E-mail: plahujarai@yahoo.com
 Tele/fax: 011 – 2436 3973
 Dated: 20th May, 2011

To,

The Director
 M/s Calstar Sponge Limited
 18, R.N. Mukherjee Road,
 4th Floor, Kolkata - 700001

Ph: 033- 22486509/ 22487235
 E mail: vagrwal171@gmail.com

Sub : Expansion of Sponge Iron Plant into steel plant by installation of Sponge Iron Plant (2X100 TPD, 60,000 TPA), Ferro Alloys (Fe-Mn & Si-Mn, 2x9 MVA, 30,000 TPA) and Captive Power Plant (8 MW) at Jamuria Industrial Estate, Ikra, Jamuria, Burdwan, West Bengal by M/s Calstar Sponge Limited - regarding Environmental Clearance

Sir,

This has reference to your letter no. CSL/ENV-02/2010-11 dated 9th September, 2010 along with copies of EIA/EMP reports seeking environmental clearance under the provisions of EIA Notification, 2006.

2. The Ministry of Environment and Forests has examined your application. It is noted that M/s Calstar Sponge Ltd. have proposed for expansion of Steel plant by installation of Sponge Iron Plant (2X100 TPD, 60,000 TPA), Ferro Alloys (Fe-Mn & Si-Mn, 2x9 MVA, 30,000 TPA) and Captive Power Plant (8 MW) at Jamuria Industrial Estate, Ikra, Jamuria, Burdwan, West Bengal. Total land requirement is 19.38 acres and has already been acquired. Green belt will be developed in 6.38 acres of plant area. No rehabilitation and resettlement is involved. Jamuria Township and some Villages are located within 10 km radius. Iron ore (2,24,000 TPA), DRI coal (1,70,000 TPA), Dolomite (6,000 TPA), Mn Ore (75,500 TPA), Coal for CPP (13,000 TPA), Pig Iron (6,000 TPA) and Furnace Oil/LDO/LSHS (2,000 TPA) will be used as raw materials. Coal will be sourced from ECL. Total cost of the project is Rs. 107.60 Crores. Rs. 4.55 Crores and Rs. 45.0 Lakhs are earmarked towards capital cost and recurring cost/annum for environment pollution control measures.

3. Following are the details of configuration and products along with capacity:

Major Units	Capacity	Product	Production (TPA)	End Use
DRI Kiln	2x100 TPD	Sponge Iron	60,000	SMS

NOC obtained from DoE, Govt. of West Bengal for expansion				
SMS-IF	2x8 T	Steel billets	48,000	Sale
CPP -WHRB	4 MW	Power	9 MW	Internal use
CPP-FBC	5 MW			
Rolling Mills	240 TPD	Rods/bars/light structurals	72,000	Sale
Proposed expansion :				
DRI Kiln	2x100 TPD	Sponge Iron	60,000	Sale
CPP-WHRB	4 MW +	Power	8 MW	Internal use
+CPP-FBC	4 MW			
Ferro Alloys	2x9 MVA	Fe-Mn & Si-Mn	30,000	Sale

4. Hot gases from DRI kiln will be passed through dust smelting chamber (DSC) to remove coarse particles, after burning chamber (ABC) to burn CO and passed through waste heat recovery boiler (WHRB) and then cleaned in electrostatic precipitator (ESP) before letting out into the atmosphere through ID fan and stack. ESP will be provided to DRI Kilns and CFBC boiler to control particulate emissions. Dust suppression and dust extraction system comprising of pulse jet type filter will be installed. Fume extraction system with gas cleaning facility will be provided to the steel melting furnace.

5. Water requirement of 630m³/day will be sourced from River Ajay and permission to draw water from Asansol Durgapur Development Authority (ADDA) has been obtained. Air cooled condensers will be provided to CPP. The wastewater from DRI kilns, SMS, CCM, CPP-cooling and ash handling plant will be recycled / reused in the process itself for ash conditioning, dust suppression and green belt development. The waste water will be routed through oil and grease trap and then to cooling towers. The cooled water will be re-circulated in the different processes. The waste water from the various processes will be taken to settling tank. The water from the settling tank will be recirculated Domestic effluent will be treated in septic tank followed by soak pit. No effluent will be discharged outside the premises and 'Zero discharge' will be adopted. Raw water harvesting pond will be constructed to collect water from roof top and other attachment areas inside the plant premises. Total power requirement (including existing) will be 23 MW out of which 11 MW will be sourced from GRID and remaining from CPP (12 MW).

6. Char (36,000 TPA) and coal fines (14,000 TPA) will be used in FBC power plant. Kiln dust (12,000 TPA), kiln accretion (500 TPA), bottom ash (2,000 TPA) etc. will be used for land filling and SMS slag (9,000 TPA) for road making. SMS scrap (3,000 TPA) will be recycled. Fly ash (12,000 TPA) will be used as per Fly Ash utilization Notification. Iron ore fines (20,000 TPA) will be sold to sinter plants. Slag from the ferro alloy plant (35,000 TPA) will be used for Silico manganese production, road making and land filling. Scale from the rolling mill will be sold to the sinter plant.

7. The Steel plants are listed at S.No. 3(a) in Primary Metallurgy Industry under category 'A' of the Schedule of EIA Notification, 2006 and appraised at the Central level.

-3-

8. The proposal was considered by the Expert Appraisal Committee-1 (Industry) in its 18th meeting held during 24th -25th January, 2011. The Committee recommended the proposal for environmental clearance subject to stipulation of specific conditions along with other environmental conditions. It is noted that no public hearing/consultation is required due to project being located in notified Jamuria Industrial Estate as per Section (iii), Stage (3), Para (i)(b) of EIA Notification 2006.

9. Based on the information submitted by you, presentation made by you and consultant, M/s Global Experts, Bhubaneswar, the Ministry of Environment and Forests hereby accords environmental clearance to the above project under the provisions of EIA Notification dated 14th September 2006 subject to strict compliance of the following Specific and General conditions:

A. SPECIFIC CONDITIONS :

- i. Compliance to all the specific and general conditions stipulated for the existing plant by the Central/State Government shall be ensured and regular reports submitted to the Ministry's Regional Office at Bhubaneswar.
- ii. No charcoal shall be used as fuel. Pet coke shall be used as fuel instead of charcoal from unknown sources.
- iii. On-line ambient air quality monitoring and continuous stack monitoring facilities for all the stacks should be provided and sufficient air pollution control devices viz. Electrostatic precipitator (ESP), and bag filters etc. shall be provided to keep the emission levels below 50 mg/Nm³ by installing energy efficient technology.
- iv. The National Ambient Air Quality Standards issued by the Ministry vide G.S.R. No. 826(E) dated 16th November, 2009 should be followed.
- v. Gaseous emission levels including secondary fugitive emissions from all the sources should be controlled within the latest permissible limits issued by the Ministry vide G.S.R. 414(E) dated 30th May, 2008 and regularly monitored. Guidelines / Code of Practice issued by the CPCB should be followed.
- vi. Dust suppression system and bag filters shall be installed to control the fugitive dust emissions at conveyor and transfer points, product handling, loading and unloading points.
- vii. Hot gases from the DRI kiln shall be passed through Dust Settling Chamber (DSC) to remove coarse solids and After Burning Chamber (ABC) to burn CO completely and used in waste heat recovery boiler (WHRB). The gas then shall be cleaned in ESP before dispersion out into the atmosphere through ID fan and stack. ESP shall be installed to control the particulate emissions from the WHRB.

- viii. Total water requirement after expansion shall not exceed 830 m³/ day. The water consumption shall not exceed as per the standard prescribed for the steel plants.
- ix. Efforts shall further be made to use maximum water from the rain water harvesting sources. Use of air cooled condensers shall be explored and closed circuit cooling system shall be provided to reduce water consumption and water requirement shall be modified accordingly. All the effluent should be treated and used for ash handling, dust suppression and green belt development. No effluent shall be discharged and 'zero' discharge shall be adopted. Sanitary sewage should be treated in septic tank followed by soak pit.
- x. All the char from DRI plant shall be utilized in FBC boiler of power plant and no char shall be disposed off anywhere else. FBC boiler shall be installed simultaneously along with the DRI plant to ensure full utilization of char from the beginning.
- xi. Proper utilization of fly ash shall be ensured as per Fly Ash Notification, 1999 and subsequent amendment in 2003 and 2009. All the fly ash should be provided to cement and brick manufacturers for further utilization and Memorandum of Understanding shall be submitted to the Ministry's Regional Office at Bhubaneswar.
- xii. Accretion and dust shall be used in the manufacture of bricks. Management plan for As and Se from the raw material shall be submitted.
- xiii. Slag produced in Ferro Manganese (Fe-Mn) production shall be used in manufacture of Silico Manganese (Si-Mn).
- xiv. No Ferro Chrome shall be manufactured without prior approval from the Ministry of Environment & Forests.
- xv. Risk and Disaster Management Plan along with the mitigation measures should be prepared and a copy submitted to the Ministry's Regional Office at Bhubaneswar, SPCB and CPCB within three months of issue of environment clearance letter.
- xvi. As proposed, green belt shall be developed in 33 % of plant area with a minimum of 20 m width all around the plant. Selection of plant species shall be as per the CPCB guidelines in consultation with the DFO.
- xvii. All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Sponge Iron Plants should be implemented.
- xviii. At least 5 % of the total cost of the project should be earmarked towards the enterprise social commitment and item-wise details along with time bound action plan should be prepared and submitted to the Ministry's Regional

-5-

Office at Bhubaneswar. Implementation of such program should be ensured accordingly in a time bound manner.

- xix. The company shall provide housing for construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

B. GENERAL CONDITIONS:

- i. The project authorities must strictly adhere to the stipulations made by the West Bengal State Pollution Control Board and the State Government.
- ii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment and Forests.
- iii. The gaseous emissions from various process units shall conform to the load/mass based standards notified by this Ministry on 19th May, 1993 and standards prescribed from time to time. The State Board may specify more stringent standards for the relevant parameters keeping in view the nature of the industry and its size and location.
- iv. At least four ambient air quality monitoring stations should be established in the downward direction as well as where maximum ground level concentration of PM₁₀, SO₂ and NO_x are anticipated in consultation with the SPCB. Data on ambient air quality and stack emission shall be regularly submitted to this Ministry including its Regional Office at Bhubaneswar and the SPCB/CPCB once in six months.
- v. Industrial wastewater shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. The treated wastewater shall be utilized for plantation purpose.
- vi. The overall noise levels in and around the plant area shall be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels should conform to the standards prescribed under EPA Rules, 1989 viz. 75 dBA (daytime) and 70 dBA (nighttime).
- vii. Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
- viii. The company shall develop surface water harvesting structures to harvest the rain water for utilization in the lean season besides recharging the ground water table.

-6-

- ix. The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA/EMP report. Further, the company must undertake socio-economic development activities in the surrounding villages like community development programmes, educational programmes, drinking water supply and health care etc.
- x. Requisite amount shall be earmarked towards capital cost and recurring cost/annum for environment pollution control measures to implement the conditions stipulated by the Ministry of Environment and Forests as well as the State Government. An implementation schedule for implementing all the conditions stipulated herein shall be submitted to the Regional Office of the Ministry at Bhubaneswar. The funds so provided shall not be diverted for any other purpose.
- xi. A copy of clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/Municipal Corporation, Urban Local Body and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the web site of the company by the proponent.
- xii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the MOEF at Bhubaneswar. The respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; PM10, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
- xiii. The project proponent shall also submit six monthly reports on the status of the compliance of the stipulated environmental conditions including results of monitored data (both in hard copies as well as by e-mail) to the Regional Office of MOEF, the respective Zonal Office of CPCB and the SPCB. The Regional Office of this Ministry at Bhubaneswar/ CPCB / SPCB shall monitor the stipulated conditions.
- xiv. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company alongwith the status of compliance of environmental conditions and shall also be sent to the respective Regional Office of the MOEF at Bhubaneswar by e-mail.
- xv. The Project Proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB and may also be seen at Website of the Ministry of Environment and Forests at <http://envfor.nic.in>.

-7-

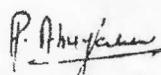
This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same should be forwarded to the Regional office at Bhubaneswar.

xvi. Project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.

10. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.

11. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.

12. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and the Public (Insurance) Liability Act, 1991 along with their amendments and rules.


(Dr. P.L. Ahujarai)
Scientist 'F'

Copy to:

1. The Secretary, Department of Environment, Govt. of West Bengal, Kolkata, West Bengal.
2. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110032.
3. The Chairman, West Bengal Pollution Control Board, Parivesh Bhawan, 10A Block-LA, Sector-III, Salt Lake, Kolkata - 700091, West Bengal.
4. The Chief Conservator of Forests, Regional Office (EZ), Ministry of Environment and Forests A-3, Chandrashekharpur, Bhubaneswar - 751 023, Orissa
5. Guard File/ Monitoring File / Record File.

(Dr. P.L. Ahujarai)
Scientist 'F'

No.J-11013/41/2006-IA-II(I)(Part)
 Government of India
 Ministry of Environment, Forests and Climate Change
 Impact Assessment Division

.....
 Indira Paryavaran Bhawan,
 Jor Bagh Raod, Aliganj
 New Delhi-110 003

Dated the 7th November, 2014

OFFICE MEMORANDUM

Subject: Issues on Appraisal- clarification regarding.

The Ministry of Environment, Forests and Climate Change, vide Office Memoranda of even No. dated 22.03.2010, 22.08.2014 and 08.10.2014 prescribed a time limit for validity of Terms of Reference (TORs) for a period of three years for submission of EIA and EMP reports after public consultation and also that this period would be extendable to fourth year, based on proper justification and recommendation of the EAC/SEAC, as the case may be. Thus an outer limit of four years for the validity of TORs has been prescribed for any developmental project, except River Valley and HEP Projects, where the outer limit validity of TOR is five years. The aforesaid Office Memoranda also clarified that the date of public hearing and the primary data used in preparation of EIA / EMP report submitted after public consultation should not be more than three years old and in case these conditions are not met, the proponent will have to start the process *de novo* after obtaining fresh TORs.

2. The matter has been further examined in the Ministry in the light of decision taken as part of clearance reform and it is felt that it would not be logical to start the process of environment clearance *de novo* including taking fresh Terms of Reference(TORs), if the base line data collected for preparation of EIA / EMP report and/or public consultation are more than three years old.

3. Thus it has been decided to substitute para 2(v) of the above referred Office Memorandum No. J-11013/41/2006-IA.II(I) (part) dated 22.08.2014 with the following:

“(v)

- (a) All the projects which have been recommended by the Expert Appraisal Committee(EAC) shall be considered by the Competent Authority even if the data collected has become more than three years old as the ToRs itself used to have three years validity and extendable by one more year.

...2/-

-2-

- (b) All the projects where the project proponent have already submitted their EIA/EMP Report for consideration by the EAC though the cases have still not been placed before the EAC and meanwhile the data had become more than three years old, shall be considered for the same reason as given in the para (a) above.
- (c) In case of project proponent seeking Environment Clearance for expansion of the existing unit but had committed certain violation and the project proponent has submitted all the information and details but the State has not filed case under Section 15/19 of Environment (Protection) Act, 1986, such cases shall also be considered by the Authority, as the project proponent is not at fault."
4. The earlier Office Memorandum dated 22.08.2014 may be treated as amended to this an extent. The other stipulations stated in the Office Memorandum dated 22.08.2014 will continue to apply.
3. This issues with the approval of the Competent Authority.



(Dr. Satish C. Garkoti)
Scientist 'F'

Copy to:

1. All the officers of IA Division
2. Chairperson/ Member Secretaries of all the SEIAAs/SEACs
3. Chairman of all the Expert Appraisal Committees
4. Chairman, CPCB
5. Chairpersons/ Member Secretaries of all SPCBs/ UTPCCs

Copy for information:

1. PS to MOS(Independent Charge)
2. PPS to Secretary(EF&CC)
3. PPS to AS(SS)
4. PS to JS(MKS)
5. Website, MoEF&CC
6. Guard File

-TRUE COPY-

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REGD. NO. D. L.-33004/99



भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

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नई दिल्ली, मंगलवार, मार्च 14, 2017/फाल्गुन 23, 1938

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NEW DELHI, TUESDAY, MARCH 14, 2017/PHALGUNA 23, 1938

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 14 मार्च, 2017

का.आ. 804(अ).—पर्यावरण (संरक्षण) नियम 1986 के नियम 5 के उपनियम (3) की अपेक्षानुसार, पर्यावरण (संरक्षण) अधिनियम 1986 (1986 का 29) की धारा 3 की उपधारा (1) और उपधारा (2) के खंड (v) के अधीन भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (ii) में अधिसूचना सं. का.आ. 1705(अ) तारीख 10 मई, 2016, पर्यावरणीय अनापत्ति के निदेश निबंधनों को अनुदत्त करने के लिए परियोजनाओं के मूल्यांकन की प्रक्रिया को पूरा करने के लिए, जिनमें स्थल पर कार्य आरंभ कर दिया है, पर्यावरणीय अनापत्ति की सीमा से परे उत्पादन का विस्तार किया है या पर्यावरण संघात अधिसूचना 2006 के अधीन पूर्व पर्यावरण अनापत्ति अभिप्राप्त किए बिना उत्पाद मिश्रण में परिवर्तन किया है, द्वारा उन सभी व्यक्तियों से, जिनके उससे प्रभावित होने की संभावना थी, उस तारीख से जिसको उस राजपत्र की प्रतियां, जिसमें यह अधिसूचना अंतर्विष्ट है, उपलब्ध करा दी जाती हैं, साठ दिन की अवधि के भीतर आक्षेप और सुझाव आमंत्रित करते हुए एक प्रारूप अधिसूचना प्रकाशित की गई थी ;

2. और उक्त राजपत्र की प्रतियां जनता को 10 मई, 2016 को उपलब्ध करा दी गई थीं ;
3. और पूर्वोक्त वर्णित प्रारूप अधिसूचना पर प्राप्त सभी सुझावों या आक्षेपों पर केंद्रीय सरकार द्वारा सम्यक्तः विचार कर लिया गया है ;
4. पर्यावरण (संरक्षण) अधिनियम, 1986 के उपबंधों के अध्याधीन, अधिनियम की धारा 3 की उपधारा (1) के अधीन केंद्रीय सरकार को ऐसे सभी उपाय करने की शक्ति है, जो वह पर्यावरण की क्वालिटी के संरक्षण और सुधार तथा पर्यावरण प्रदूषण को रोकने, नियंत्रित करने और समाप्त करने के प्रयोजनों के लिए आवश्यक और समीचीन समझती है ;
5. पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 5 केंद्रीय सरकार को निदेश देने के लिए सशक्त करती है, जो इस प्रकार है “केंद्रीय सरकार किसी अन्य विधि में किसी बात के होते हुए भी, किन्तु इस अधिनियम के उपबंधों के अधीन रहते हुए इस अधिनियम के अधीन अपनी शक्तियों के प्रयोग और अपने कृत्यों के निर्वहन में किसी व्यक्ति, अधिकारी या प्राधिकरण को लिखित निदेश दे सकेगी और ऐसा व्यक्ति, अधिकारी या प्राधिकरण ऐसे निदेशों का अनुपालन करने के लिए आवद्ध होगा ;

से पूर्व जमा किया जाएगा और उसे मंत्रालय के प्रादेशिक कार्यालय, विशेषज्ञ मूल्यांकन समिति तथा विनियामक प्राधिकरण के अनुमोदन के पश्चात् सुधारकारी योजना और प्राकृतिक तथा सामुदायिक संसाधन आवर्धन योजना के सफलतापूर्वक कार्यान्वयन के पश्चात् निर्मुक्त किया जाएगा।

14. ऐसी परियोजनाएं और क्रियाकलाप, जो इस अधिसूचना की तारीख को उल्लंघनकारी हैं, इस अधिसूचना के अधीन पर्यावरणीय अनापत्ति के लिए आवेदन करने के पात्र होंगे और परियोजना प्रस्तावक इस अधिसूचना के अधीन पर्यावरणीय अनापत्ति के लिए केवल इस अधिसूचना की तारीख से छह मास के भीतर ही आवेदन कर सकते हैं।

[फा. सं. 22-116/2015-आईए-III]

मनोज कुमार सिंह, संयुक्त सचिव

**MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
NOTIFICATION**

New Delhi, the 14th March, 2017

S.O. 804(E).—Whereas, a draft notification under sub-section (1), and clause (v) of sub-section (2) of Section 3 of the Environment (Protection) Act, 1986 (29 of 1986) was published in the Gazette of India, Extraordinary, Part II, Section 3, sub-section (ii), *vide* number S.O. 1705(E), dated the 10th May, 2016, as required by sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, for finalising the process for appraisal of projects for grant of Terms of Reference and Environmental Clearance, which have started the work on site, expanded the production beyond the limit of environmental clearance or changed the product mix without obtaining prior environmental clearance under the Environment Impact Assessment Notification, 2006 inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date on which copies of Gazette containing the said notification were made available to the public;

2. And whereas, copies of the said notification were made available to the public on the 10th May, 2016;

3. And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government.

4. Whereas, subject to the provisions of the Environment (Protection) Act, 1986, under sub-section (1) of section 3 of the Act, the Central Government has the power to take all such measures as it deems necessary or expedient for the purpose of protecting and improving the quality of the environment and preventing, controlling, and abating environment pollution;

5. Whereas, section 5 of the Environment (Protection) Act, 1986 empowers the Central Government to give directions which reads as “Notwithstanding anything contained in any other law but subject to the provisions of this Act, the Central Government may, in the exercise of its powers and performance of its functions under this Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions;

6. Whereas the Ministry of Environment, Forest and Climate Change issued Office Memoranda dated 12.12.2012 and 27.06.2013 to establish a process for grant of environmental clearance to cases of violation.

7. Whereas, the Hon’ble High Court of Jharkhand had passed an order dated the 28th November, 2014 in W.P. (C) No. 2364 of 2014 in the matter of Hindustan Copper Limited *Versus* Union of India in which the High Court held that the conditions laid down under Office Memorandum dated 12th December, 2012 in paragraph No. 5 (i) and 5 (ii) were illegal and unconstitutional and had further held that action for alleged violation would be an independent and separate proceeding and therefore, consideration of proposal for environment clearance could not await initiation of action against the project proponent. The Hon’ble Court further ruled that the proposal for environment clearance must be examined on its merits, independent of any proposed action for alleged violation of the environmental laws;

8. And whereas, Hon'ble National Green Tribunal, Principal Bench *vide* its order dated 7th July, 2015 in Original Application No. 37 of 2015 and Original Application No. 213 of 2015 had also held that the Office Memoranda dated 12th December, 2012 and 24th June, 2013 on the subject of consideration of proposals for Terms of Reference or Environment Clearance or Coastal Regulation Zone Clearance involving violations of the Environment (Protection) Act, 1986 or Environment Impact Assessment Notification, 2006 Coastal Regulation Zone Notification, 2011 could not alter or amend the provisions of the Environment Impact Assessment notification, 2006 and had quashed the same;

9. And whereas, the Ministry of Environment, Forest and Climate Change and State Environment Impact Assessment Authorities have been receiving certain proposals under the Environment Impact Assessment Notification, 2006 for grant of Terms of References and Environmental Clearance for projects which have started the work on site, expanded the production beyond the limit of environmental clearance or changed the product mix without obtaining prior environmental clearance;

10. Whereas, the Ministry of Environment, Forest and Climate Change deems it necessary for the purpose of protecting and improving the quality of the environment and abating environmental pollution that all entities not complying with environmental regulation under Environment Impact Assessment Notification, 2006 be brought under compliance with in the environmental laws in expedient manner;

11. And whereas, the Ministry of Environment, Forest and Climate Change deems it necessary to bring such projects and activities in compliance with the environmental laws at the earliest point of time, rather than leaving them unregulated and unchecked, which will be more damaging to the environment and in furtherance of this objective, the Government of India deems it essential to establish a process for appraisal of such cases of violation for prescribing adequate environmental safeguards to entities and the process should be such that it deters violation of provisions of Environment Impact Assessment Notification, 2006 and the pecuniary benefit of violation and damage to environment is adequately compensated for;

12. And whereas, Hon'ble Supreme Court in *Indian Council for Enviro-Legal Action Vs. Union of India* (the Bichhri village industrial pollution case), while delivering its judgment on 13th February, 1996, analyzed all the relevant provisions of law and concluded that damages may be recovered under the provisions of the Environment (Protection) Act, 1986 (1996 [3] SCC 212). The Hon'ble Court observed that section 3 of the Environment (Protection) Act, 1986 expressly empowers the Central Government [or its delegate, as the case may be] to "take all such measures as it deems necessary or expedient for the purpose of protecting and improving the quality of environment.....". Section 5 clothes the Central Government [or its delegate] with the power to issue directions for achieving the objects of the Act. Read with the wide definition of "environment" in Section 2 (a), Sections 3 and 5 clothe the Central Government with all such powers as are "necessary or expedient for the purpose of protecting and improving the quality of the environment". The Central Government is empowered to take all measures and issue all such directions as are called for the above purpose. In the present case, the said powers will include giving directions for the removal of sludge, for undertaking remedial measures and also the power to impose the cost of remedial measures on the offending industry and utilize the amount so recovered for carrying out remedial measures..... Hon'ble Court has further observed that levy of costs required for carrying out remedial measures is implicit in Sections 3 and 5 which are couched in very wide and expansive language. Sections 3 and 5 of the Environment (Protection) Act, 1986, apart from other provisions of Water and Air Acts, empower the Government to make all such directions and take all such measures as are necessary or expedient for protecting and promoting the 'environment', which expression has been defined in very wide and expansive terms in Section 2 (a) of the Environment (Protection) Act. This power includes the power to prohibit an activity, close an industry, direct to carry out remedial measures, and wherever necessary impose the cost of remedial measures upon the offending industry. The question of liability of the respondents to defray the costs of remedial measures can also be

looked into from another angle, which has now come to be accepted universally as a sound principle, viz., the "Polluter Pays" Principle. "The polluter pays principle demands that the financial costs of preventing or remedying damage caused by pollution should lie with the undertakings which cause the pollution, or produce the goods which cause the pollution".

13 (1). Now, therefore, in exercise of the powers conferred by sub-section (1) and sub clause (a) of clause (i) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986, read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986; the Central Government hereby directs that the projects or activities or the expansion or modernisation of existing projects or activities requiring prior environmental clearance under the Environment Impact Assessment Notification, 2006 entailing capacity addition with change in process or technology or both undertaken in any part of India without obtaining prior environmental clearance from the Central Government or by the State Level Environment Impact Assessment Authority, as the case may be, duly constituted by the Central Government under sub-section (3) of Section 3 of the said Act, shall be considered a case of violation of the Environment Impact Assessment Notification, 2006 and will be dealt strictly as per the procedure specified in the following manner:-

(2) In case the projects or activities requiring prior environmental clearance under Environment Impact Assessment Notification, 2006 from the concerned Regulatory Authority are brought for environmental clearance after starting the construction work, or have undertaken expansion, modernization, and change in product- mix without prior environmental clearance, these projects shall be treated as cases of violations and in such cases, even Category B projects which are granted environmental clearance by the State Environment Impact Assessment Authority constituted under sub-section (3) Section 3 of the Environment (Protection) Act, 1986 shall be appraised for grant of environmental clearance only by the Expert Appraisal Committee and environmental clearance will be granted at the Central level.

(3) In cases of violation, action will be taken against the project proponent by the respective State or State Pollution Control Board under the provisions of section 19 of the Environment (Protection) Act, 1986 and further, no consent to operate or occupancy certificate will be issued till the project is granted the environmental clearance.

(4) The cases of violation will be appraised by respective sector Expert Appraisal Committees constituted under sub-section (3) of Section 3 of the Environment (Protection) Act, 1986 with a view to assess that the project has been constructed at a site which under prevailing laws is permissible and expansion has been done which can be run sustainably under compliance of environmental norms with adequate environmental safeguards; and in case, where the finding of the Expert Appraisal Committee is negative, closure of the project will be recommended along with other actions under the law.

(5) In case, where the findings of the Expert Appraisal Committee on point at sub-para (4) above are affirmative, the projects under this category will be prescribed the appropriate Terms of Reference for undertaking Environment Impact Assessment and preparation of Environment Management Plan. Further, the Expert Appraisal Committee will prescribe a specific Terms of Reference for the project on assessment of ecological damage, remediation plan and natural and community resource augmentation plan and it shall be prepared as an independent chapter in the environment impact assessment report by the accredited consultants. The collection and analysis of data for assessment of ecological damage, preparation of remediation plan and natural and community resource augmentation plan shall be done by an environmental laboratory duly notified under Environment (Protection) Act, 1986, or a environmental laboratory accredited by National Accreditation Board for Testing and Calibration Laboratories, or a laboratory of a Council of Scientific and Industrial Research institution working in the field of environment.

(6) The Expert Appraisal Committee shall stipulate the implementation of Environmental Management Plan, comprising remediation plan and natural and community resource augmentation plan corresponding to the ecological damage assessed and economic benefit derived due to violation as a condition of environmental clearance.

(7) The project proponent will be required to submit a bank guarantee equivalent to the amount of remediation plan and Natural and Community Resource Augmentation Plan with the State Pollution Control Board and the quantification will be recommended by Expert Appraisal Committee and finalized by Regulatory Authority and the bank guarantee shall be deposited prior to the grant of environmental clearance and will be released after successful implementation of the remediation plan and Natural and Community Resource Augmentation Plan, and after the recommendation by regional office of the Ministry, Expert Appraisal Committee and approval of the Regulatory Authority.

14. The projects or activities which are in violation as on date of this notification only will be eligible to apply for environmental clearance under this notification and the project proponents can apply for environmental clearance under this notification only within six months from the date of this notification.

[F. No. 22-116/2015-IA-III]

MANOJ KUMAR SINGH, Jt. Secy.



भारत का राजपत्र
The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

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पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 8 मार्च, 2018

का.आ.1030(अ).—पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय ने अधिसूचना सं. का.आ. 804(अ), तारीख 14 मार्च, 2017 (जिसे इसमें इसके पश्चात् उक्त अधिसूचना कहा गया है) द्वारा पर्यावरणीय अनापत्ति और निदेश निबंधनों को अनुदत्त करने के लिए परियोजनाओं के मूल्यांकन के लिए प्रक्रिया अधिसूचित की है, जिसमें स्थल पर पर्यावरण समाघात अधिसूचना 2006 [का.आ. 1533(अ), तारीख 14 दिसंबर, 2006] के अधीन यथा आज्ञापक पूर्व पर्यावरण अनापत्ति अभिप्राप्त किए बिना पर्यावरणीय अनापत्ति के परे उत्पादन का विस्तार या उत्पादन मिश्रण में परिवर्तन का कार्य आरंभ कर दिया है।

और पर्यावरण, वन और जलवायु परिवर्तन (जिसे इसमें इसके पश्चात् उक्त अधिसूचना कहा गया है) उक्त अधिसूचना में, अन्य बातों के साथ, पैरा 13 के उपपैरा (2) द्वारा निदेश दिया है कि उस दशा में, जब पर्यावरण समाघात निर्धारण अधिसूचना, 2006 के अधीन संबंधित विनियामक प्राधिकरण से पूर्व पर्यावरणीय अनापत्ति की अपेक्षा वाली परियोजनाएं या क्रियाकलाप संनिर्माण कार्य आरंभ करने के पश्चात् पर्यावरणीय अनापत्ति के लिए लायी जाती हैं या जिन्होंने पूर्व पर्यावरणीय अनापत्ति के बिना विस्तार, आधुनिकीकरण और उत्पाद मिश्रण में परिवर्तन किया है, उन परियोजनाओं को अतिक्रमण के मामले के रूप में समझा जाएगा और ऐसे मामलों में यहां तक कि प्रवर्ग ख की परियोजनाएं, जिन्हें पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (3) के अधीन गठित राज्य पर्यावरण संधात निर्धारण प्राधिकरण द्वारा पर्यावरणीय अनापत्ति अनुदत्त की गई है, का पर्यावरणीय अनापत्ति अनुदत्त करने के लिए विशेषज्ञ मूल्यांकन समिति द्वारा ही मूल्यांकन किया जाएगा और पर्यावरणीय अनापत्ति केंद्रीय स्तर पर अनुदत्त की जाएगी ;

और मंत्रालय को उक्त अधिसूचा के अनुसरण में प्रवर्ग 'क' और प्रवर्ग 'ख' के अंतर्गत आने वाले सभी सेक्टरों से विचार करने के लिए अनेक प्रस्ताव प्राप्त हुए हैं।

और मंत्रालय को लोक प्रतिनिधित्वों तथा औद्योगिक संगमों से अभ्यावेदन प्राप्त हुए हैं जिनमें कार्यचालन संबंधी कारणों तथा प्रस्तावों को आगे बढ़ाने के लिए उल्लंघन संबंधी मामलों का निपटारा करने के लिए संबंधित राज्यों को शक्तियों का प्रत्यायोजन करने का अनुरोध किया गया है;

अधिसूचित प्रयोगशाला या राष्ट्रीय जांच और अशांकन प्रत्यायन बोर्ड द्वारा प्रत्यायित प्रयोगशाला या वैज्ञानिक और औद्योगिक अनुसंधान परिषद् की पर्यावरण के क्षेत्र में कार्य कर रही प्रयोगशाला द्वारा किया जाएगा।";

(घ) उपपैरा (6) के स्थान पर निम्नलिखित उपपैरा रखा जाएगा, अर्थात्:-

"(6) विशेषज्ञ मूल्यांकन समिति, यथास्थिति, राज्य या संघ राज्यक्षेत्र विशेषज्ञ मूल्यांकन समिति पर्यावरणीय प्रबंधन योजना, सुधारकारी योजना और प्राकृतिक तथा सामुदायिक संसाधन आवर्धन योजना से मिलकर बनने वाली पर्यावरणीय प्रबंधन योजना को उपदर्शित करेगी, जो कि मूल्यांकन किए गए पर्यावरणीय नुकसान और पर्यावरणीय अनापत्ति की शर्त के उल्लंघन के कारण उद्भूत आर्थिक फायदे की तत्स्थानी होगी।";

(ङ) उपपैरा (7) के स्थान पर निम्नलिखित उपपैरा रखा जाएगा, अर्थात्:-

"(7) परियोजना प्रस्तावक से सुधारकारी योजना और प्राकृतिक तथा सामुदायिक संसाधन आवर्धन योजना की रकम के समतुल्य बैंक प्रत्याभूति को राज्य प्रदूषण नियंत्रण बोर्ड के पास प्रस्तुत करने की अपेक्षा होगी और राज्य या संघ राज्यक्षेत्र विशेषज्ञ मूल्यांकन समिति द्वारा या प्रवर्ग 'क' परियोजना के लिए मात्रा की सिफारिश विशेषज्ञ मूल्यांकन समिति द्वारा की जाएगी और इसको विनियामक प्राधिकरण द्वारा अंतिम रूप दिया जाएगा तथा बैंक प्रत्याभूति को पर्यावरणीय अनापत्ति अनुदत्त करने से पूर्व जमा किया जाएगा और उसे मंत्रालय के प्रादेशिक कार्यालय, विशेषज्ञ मूल्यांकन समिति, यथास्थिति, राज्य या संघ राज्यक्षेत्र विशेषज्ञ मूल्यांकन समिति तथा विनियामक प्राधिकरण के अनुमोदन के पश्चात् सुधारकारी योजना और प्राकृतिक तथा सामुदायिक संसाधन आवर्धन योजना के सफलतापूर्वक कार्यान्वयन के पश्चात् निर्मुक्त किया जाएगा।";

[फा. सं. जेड-11013/22/2017-आईए-II(एम)]

जानेश भारती, संयुक्त सचिव

टिप्पण: मूल अधिसूचना का.आ. 804(अ), तारीख 14 मार्च, 2017 द्वारा प्रकाशित की गई थी।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 8th March, 2018

S.O. 1030(E). —Whereas, the Ministry of Environment, Forest and Climate Change *vide* notification number S.O.804(E), dated the 14th March, 2017 (hereinafter referred to as the said notification) has notified the process for appraisal of projects for grant of Terms of Reference and Environmental Clearance, which have started the work on site, expanded the production beyond the limit of environmental clearance or changed the product mix without obtaining prior environmental clearance as mandated under the Environment Impact Assessment Notification, 2006 [S.O.1533 (E), dated the 14th September, 2006];

And whereas, the Ministry of Environment, Forest and Climate Change (hereinafter referred to as the Ministry) in the said notification *inter alia*, directed *vide* sub-paragraph (2) of paragraph 13, that in case the projects or activities requiring prior environmental clearance under Environment Impact Assessment Notification, 2006 from the concerned Regulatory Authority, are brought for environmental clearance after starting the construction work, or have undertaken expansion, modernization, and change in product- mix without prior environmental clearance, these projects shall be treated as cases of violations and in such cases, even Category B projects which are granted environmental clearance by the State Environment Impact Assessment Authority constituted under sub-section (3) section 3 of the Environment (Protection) Act, 1986 shall be appraised for grant of environmental clearance only by the Expert Appraisal Committee and environmental clearance will be granted at the Central level;

And whereas, the Ministry has received a number of proposals relating to all sectors covered under category A and category B, for consideration in pursuance of the said notification;

And whereas, the Ministry is in receipt of representations from the public representatives and Industrial Associations, requesting delegation of powers to the respective States to deal with the violation cases for operational reasons and expediting the proposals;

And whereas, the National Green Tribunal, Principal Bench at New Delhi *vide* their order dated the 27th November, 2017 in similar matters in OA No.570/2016 titled M/s Anjli Infra Housing LLP Vs Union of India & others, OA No.576/2016 in the matter of M/s Ankur Khusal Construction LLP Vs Union of India & others and OA No.579/2016 in the matter of Anjli Infra Housing LLP Vs Union of India & others, has passed directions for consideration of the projects at the State level and pass appropriate orders in regard to grant/refusal of the environmental clearance in accordance with law;

And whereas, in view of the above, the Central Government finds it necessary to amend the said notification number S.O.804(E), dated the 14th March, 2017 by dispensing with the requirement of notice referred to in clause (a) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 regarding inviting objections and suggestions from persons likely to be affected thereby, in public interest;

Now, therefore, in exercise of the powers conferred by sub-section (1), sub-clause (a) of clause (i) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), read with sub-rule (4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby makes the following amendments in the said notification by dispensing with the requirement of notice referred to in clause (a) of sub-rule (3) of rule 5 of the said rules, in public interest, namely:-

In the said notification, in paragraph 13, -

- (a) for sub-paragraph (2), the following sub-paragraph shall be substituted, namely:-

“(2) In case the projects or activities requiring prior environmental clearance under the Environment Impact Assessment Notification, 2006 from the concerned regulatory authority are brought for environmental clearance after starting the construction work, or have undertaken expansion, modernisation, and change in product-mix without prior environmental clearance, these projects shall be treated as cases of violations and the projects or activities covered under category A of the Schedule to the Environment Impact Assessment Notification, 2006, including expansion and modernisation of existing projects or activities and change in product mix, shall be appraised for grant of environmental clearance by the Expert Appraisal Committee in the Ministry and the environmental clearance shall be granted at Central level, and for category B projects, the appraisal and approval thereof shall vest with the State or Union territory level Expert Appraisal Committees and State or Union territory Environment Impact Assessment Authorities in different States and Union territories, constituted under sub-section (3) of section 3 of the Environment (Protection) Act, 1986.”;

- (b) for sub-paragraph (4), the following sub-paragraph shall be substituted, namely:-

“(4) The cases of violations will be appraised by the Expert Appraisal Committee at the Central level or State or Union territory level Expert Appraisal Committee constituted under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 with a view to assess that the project has been constructed at a site which under prevailing laws is permissible and expansion has been done which can run sustainably under compliance of environmental norms with adequate environmental safeguards, and in case, where the findings of Expert Appraisal Committee for projects under category A or State or Union territory level Expert Appraisal Committee for projects under category B is negative, closure of the project will be recommended along with other actions under the law.”;

- (c) for sub-paragraph (5), the following sub-paragraph shall be substituted, namely:-

“(5) In case, where the findings of the Expert Appraisal Committee or State or Union territory level Expert Appraisal Committee on point at sub-paragraph (4) above are affirmative, the projects will be granted the appropriate Terms of Reference for undertaking Environment Impact Assessment and preparation of Environment Management Plan and the Expert Appraisal Committee or State or Union territory level Expert Appraisal Committee, will prescribe specific Terms of Reference for the project on assessment of ecological damage, remediation plan and natural and community resource augmentation plan and it shall be prepared as an independent chapter in the environment impact assessment report by the accredited consultants, and the collection and analysis of data for assessment of ecological damage, preparation of remediation plan and natural and community resource augmentation plan shall be done by an environmental laboratory duly notified under the Environment (Protection) Act, 1986, or a environmental laboratory accredited by the National Accreditation Board

for Testing and Calibration Laboratories, or a laboratory of the Council of Scientific and Industrial Research institution working in the field of environment.”;

(d) for sub-paragraph (6), the following sub-paragraph shall be substituted, namely:-

“(6) The Expert Appraisal Committee or State or Union territory level Expert Appraisal Committee, as the case may be, shall stipulate the implementation of Environmental Management Plan, comprising remediation plan and natural and community resource augmentation plan corresponding to the ecological damage assessed and economic benefit derived due to violation as a condition of environmental clearance.”;

(e) for sub-paragraph (7), the following sub-paragraph shall be substituted, namely:-

“(7) The project proponent will be required to submit a bank guarantee equivalent to the amount of remediation plan and Natural and Community Resource Augmentation Plan with the State Pollution Control Board and the quantification will be recommended by the Expert Appraisal Committee for category A projects or by the State or Union territory level Expert Appraisal Committee for category B projects, as the case may be, and finalised by the concerned Regulatory Authority, and the bank guarantee shall be deposited prior to the grant of environmental clearance and released after successful implementation of the remediation plan and Natural and Community Resource Augmentation Plan, and after recommendation by regional office of the Ministry, Expert Appraisal Committee or State or Union territory level Expert Appraisal Committee and approval of the Regulatory Authority.”.

[F.No.Z-11013/22/2017-IA-II (M)]

GYANESH BHARTI, Jt. Secy.

Note: The principal notification was published vide number S.O.804(E), dated the 14th March, 2017.

आदेश

नई दिल्ली, 8 मार्च, 2018

का.आ. 1031(अ).—केन्द्रीय सरकार ने पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उप नियम (3) के खंड (घ) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उपधारा (1), उपधारा (2) के खंड (i) के उपखंड (क) और खंड (v) के अधीन जारी भारत सरकार की, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में अधिसूचना संख्या का.आ.804(अ) तारीख 14 मार्च, 2017 (जिसे इसमें इसके पश्चात् उक्त अधिसूचना कहा गया है) द्वारा उन परियोजनाओं का जिन्होंने पूर्व पर्यावरण अनापत्ति प्राप्त किए बिना कार्य आरंभ कर दिया है और ऐसे मामलों को उल्लंघन माना गया है, का मूल्यांकन करने के लिए प्रबंध किया है।

और उपर्युक्त अधिसूचना के पैरा 13 के उपपैरा (1) द्वारा निर्देश दिया गया है कि यथास्थिति केन्द्रीय सरकार से अथवा उपर्युक्त अधिनियम के अधीन केन्द्रीय सरकार द्वारा विधिवत रूप से गठित राज्य पर्यावरण समाघात निर्धारण प्राधिकरण से, पूर्व पर्यावरणीय स्वीकृति प्राप्त किए बिना भारत के किसी भी भाग में प्रक्रिया या प्रौद्योगिकी अथवा दोनों में परिवर्तन सहित अतिरिक्त क्षमता के लिए शुरू की गई पर्यावरण समाघात निर्धारण अधिसूचना, 2006 [का.आ.1533(अ) तारीख 14 सितंबर, 2006] के अधीन पूर्व पर्यावरणीय स्वीकृति की अपेक्षा वाली परियोजनाओं अथवा क्रियाकलापों या मौजूदा परियोजनाओं अथवा क्रियाकलापों के विस्तार या आधुनिकीकरण को पर्यावरण संघात निर्धारण अधिसूचना, 2006 के उल्लंघन का मामला माना जाएगा;

और उपर्युक्त अधिसूचना में यह और उपबंध है कि ऊपर उल्लिखित परियोजनाओं और क्रियाकलापों से उपर्युक्त अधिसूचना के पैरा 13 के उपपैरा (2) से (7) में विनिर्दिष्ट प्रक्रिया के अनुसार सख्ती से निपटा जाएगा;

और पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए उपर्युक्त अधिसूचना के पैरा 13 के उप पैरा (4) के अनुसरण में सभी क्षेत्रों में उल्लंघन के मामलों का मूल्यांकन करने और केन्द्रीय सरकार को सिफोरिशें करने के लिए विभिन्न क्षेत्रों के विशेषज्ञों से मिलकर बनने वाली भारत सरकार, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, संख्यांक का.आ.1805(अ), तारीख 6 जून, 2017 की अधिसूचना द्वारा एक विशेषज्ञ मूल्यांकन समिति (ईएसी) का गठन किया गया था ;

और इस प्रकार गठित की गई विशेषज्ञ मूल्यांकन समिति में, श्री एस.के.श्रीवास्तव, वैज्ञानिक ई को उक्त समिति के सदस्य सचिव के रूप में पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय के प्रतिनिधि रूप में नामनिर्देशित किया गया था।

और प्रशासनिक तथा प्रचालन संबंधी कारणों से, अतिक्रमण मामलों में कार्यवाई करने के लिए गठित की गई विशेषज्ञ मूल्यांकन समिति के सदस्य सचिव के रूप में यथास्थिति श्री एस.के.श्रीवास्तव, वैज्ञानिक ई के साथ वैज्ञानिक ई या वैज्ञानिक एफ या वैज्ञानिक जी का नामांकन प्रतिस्थापित करना समीचीन हुआ है;

और अतः अब, केन्द्रीय सरकार पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उपधारा (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए और उक्त अधिसूचना सं० का.आ.804(अ) तारीख 14 मार्च, 2017 के पैरा 13 के उपपैरा (4) के अनुसरण में भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (ii), तारीख 6 जून, 2017 में प्रकाशित भारत सरकार की पर्यावरण वन और जलवायु परिवर्तन मंत्रालय संख्या का.आ.1805(अ), तारीख 6 जून, 2017 के आदेश में निम्नलिखित संशोधन करती है, अर्थात्:--

उक्त आदेश की सारणी में, क्रम सं० 11 के सामने, स्तंभ (2) में प्रविष्टियों के स्थान पर, निम्नलिखित प्रविष्टि रखी जाएगी, अर्थात्:—

"वैज्ञानिक ई या वैज्ञानिक एफ या वैज्ञानिक जी, यथास्थिति, पर्यावरण, वन और जलवायु परिवर्तन, मंत्रालय, जोरबाग रोड, नई दिल्ली-3।

[फा.सं.जेड-11013/22/2017-आईए-II(एम)]

जानेश भारती, संयुक्त सचिव

टिप्पण: मूल आदेश सं. का.आ.1805(अ) तारीख 6 जून, 2017 द्वारा प्रकाशित किया गया था।

ORDER

New Delhi, the 8th March, 2018

S.O. 1031(E).—Whereas, by the notification of the Government of India in the Ministry of Environment, Forest and Climate Change number S.O. 804(E), dated the 14th March, 2017, issued under sub-section (1), sub-clause (a) of clause (i) and clause (v) of sub-section (2) of section (3) of the Environment (Protection) Act, 1986 (29 of 1986), read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 (hereinafter referred to as the said notification), the Central Government has established an arrangement to appraise the projects, which have started the work without obtaining prior environmental clearance and such cases have been termed as cases of violation;

And whereas, vide sub-paragraph (1) of paragraph 13 of the said notification, it has been directed that the projects or activities or the expansion or modernisation of existing projects or activities requiring prior environmental clearance under the Environment Impact Assessment Notification, 2006 [S.O.1533(E), dated the 14th September, 2006] entailing capacity addition with change in process or technology or both, undertaken in any part of India without obtaining prior environmental clearance from the Central Government or by the State Environment Impact Assessment Authority, as the case may be, duly constituted by the Central Government under the said Act, shall be considered a case of violation of the Environment Impact Assessment Notification, 2006;

And whereas, the said notification further provides that the projects and activities referred above, shall be dealt strictly as per the procedure specified in sub-paragraph (2) to (7) of paragraph 13 of the said notification;

And whereas, in exercise of the power conferred by sub-section (3) of section 3 of the Environment (Protection) Act, 1986 and in pursuance of sub-paragraph (4) of paragraph 13 of the said notification, an Expert Appraisal Committee (EAC) was constituted by notification of the Government of India in the Ministry of Environment, Forest and Climate Change vide number S.O.1805(E), dated the 6th June, 2017 comprising members with expertise in different sectors to appraise and make recommendations to the Central Government as cases of violation in all the sectors;

And whereas, in this Expert Appraisal Committee so constituted, Shri S K Srivastava, Scientist E was nominated as representative of the Ministry of Environment, Forest and Climate Change as Member Secretary of the said Committee;

And whereas, due to administrative and operating reasons, it has become expedient to replace the nomination of Shri S. K. Srivastava, Scientist E with the Scientist E or Scientist F or Scientist G, as the case may be, as Member Secretary of the Expert Appraisal Committee constituted to deal with violation cases;

And now, therefore, in exercise of the powers conferred by sub-section (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) and in pursuance of sub-paragraph (4) of paragraph 13 of the said notification number S.O.804(E), dated the 14th March, 2017, the Central Government hereby makes the following amendments in the order of the Government of India in the Ministry of Environment, Forest and Climate Change number S.O.1805(E), dated the 6th June, 2017, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii), dated the 6th June, 2017, namely:-

In the said order, in the Table, against serial number 11, for the entries in column (2), the following entries shall be substituted, namely:-

“Scientist E or Scientist F or Scientist G, as the case may be, Ministry of Environment, Forest and Climate Change, Jorbagh Road, New Delhi-3”.

[F. No. Z-11013/22/2017-IA-II (M)]

GYANESH BHARTI, Jt. Secy.

Note: The principal order was published vide number S.O.1805(E), dated the 6th June, 2017.

Speed Post

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

Pranisampad Bhawan, 5th floor, LB 2, Sector-III, Salt Lake, Kolkata - 700 106e-mail: environmentwb@gmail.comWeb Portal: www.environmentwb.gov.in

No. 1782 / EN / T - II - 1/045/2009

Date: 18th August, 2017

To
M/s Calstar Sponge Limited,
18, R.N. Mukherjee Road,
Kolkata - 700 001.

Sub: Extension of validity - Application for environmental clearance for the proposed expansion project at Mouza- Ikra, Village - Jamuria, Jamuria Industrial Estate, Dist. - Burdwan, West Bengal by M/s. Calstar Sponge Limited.

Ref: Your letter No. CSP/DB/EXTN, dated 15.07.2017.

Sir,

This is to inform you that SEIAA in its meeting held on 09.08.2017 considered your application dated 15.07.2017 and approved the prayer for extension of validity of Environmental Clearances as follows:

- i) The validity of EC No. EN/2098/T-II-1/045/2009 dated 07.08.2009 is extended up to 06.08.2019.
- ii) The validity of EC No. EN/332/T-II-1/045/2009 dated 03.02.2010 is extended up to 02.02.2020.

Yours sincerely,



(Sandipan Mukherjee, IFS)
Member Secretary, SEIAA

No. 1782 / EN / T - II - 1/045/2009

Date: 18th August, 2017

Copy forwarded for the information to:

The Secretary, State Level Expert Appraisal Committee, West Bengal Pollution Control Board, 'Paribesh Bhavan', LA, Salt Lake Sector III, Kolkata - 700 106.

Sd/-

(Sandipan Mukherjee, IFS)
Member Secretary, SEIAA

F. No. J-11011/655/2009-IA.II(I)
 Government of India
 Ministry of Environment, Forest and Climate Change
 (Impact Assessment Division)

Indira Paryavaran Bhawan
 JorBagh Road, Aliganj,
 New Delhi - 110003
 E-mail: sharath.kr@gov.in
 Tel: 011-24695319

Dated: 23rd July, 2018

To

M/s Calstar Sponge Limited
 Jamuria Industrial Estate, Ikra,
 Jamuria, Burdwan, West Bengal-713212

Subject: Expansion of Sponge Iron Plant into Steel Plant by installation of Sponge Iron Plant (2X100 TPS, 60,000 TPA) Ferro Alloys (Fe-MN & Si-MN, 2 x 9 MVA, 30,000 TPA) and Captive Power Plant (8 MW) located at Jamuria Industrial Estate, Ikra, Jamuria, Burdwan, West Bengal by M/s Calstar Sponge Limited- Extension of validity of Environmental Clearance regarding.

Sir,

This has reference to your online application vide proposal no. IA/WB/IND/73025/2011 dated 27th April, 2018 seeking extension of validity of environmental clearance granted for the proposed expansion of Sponge Iron Plant into Steel Plant by installation of Sponge Iron Plant (2X100 TPS, 60,000 TPA) Ferro Alloys (Fe-MN & Si-MN, 2 x 9 MVA, 30,000 TPA) and Captive Power Plant (8 MW) at Jamuria Industrial Estate, Ikra, Jamuria, Burdwan, West Bengal vide File No. J-11011/655/2009-IA.II(I) dated 20th May 2011 as per clause 9 of EIA Notification, 2006.

2.0 M/s Calstar Sponge Limited was accorded EC from MoEF for expansion of the unit vide letter No-J-11011/655/2009-IA II (I), dated 20th May 2011, by installing 2x100 TPD DRI Kilns, CPP-4MW(WHRB), CPP 4 MW (FBC) & 2x9 MVA Fe-Mn & Si-Mn Plant. CTE has been accorded from WBS PCB and erections are not completed and commissioning has not been done due to unfavorable steel market, financial crisis of the company and unavailability of raw material and mean while validity EC is expiring when things are in half way.

3.0 As steel market has improved and company is now stable to carry out the project. The project is being operated with company's fund and M/s ITC ltd, Raipur has been appointed as consultant for carrying out the project. The order for procurement of materials is under processing and some of the civil and construction work has already been started. The implementation schedule is attached below:

Sl	Ordering	Civil & Other site work to be completed	Commissioning
1	2 x 100 TPD DRI	January 2018 to May 2018	May 2019 to June 2019
2	8 MW CPP	April 2019 to December 2020	December 2020 to January 2021
3	2 x 9 MVA FERRO ALLOY	April 2019 to December 2020	December 2020 to January 2021

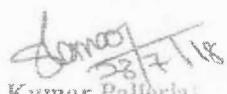
4.0 It was informed that 25% of the physical work relating to DRI plant and 20% of the work relating to the CPP was completed.

5.0 The proposal was considered in the 32nd meeting of Expert Appraisal Committee (Industry-I) held during 11th to 13th June, 2018. After detailed deliberations, the committee recommended for extension of validity of the environmental clearance for another three years i.e. up to 19th May 2021.

6.0 The Ministry of Environment, Forest and Climate Change has examined the proposal based on the recommendations of the Expert Appraisal Committee (Industry-I) and hereby decided to grant extension of validity of environment clearance for further period of three years i.e. up to 19th May 2021 subject to following conditions:

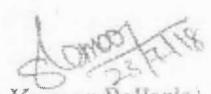
- i. Project Proponent shall strictly adhere to time schedule submitted to the Ministry regarding completion of the balance works.
- ii. All other terms and conditions mentioned in the Environment Clearance vide File No. J-11011/655/2009-IA.II(I) dated 20th May 2011.
- iii. The PP shall obtain fresh environmental clearance in case of change in scope of the project if any.

This issues with the approval of competent authority


(Sharath Kumar Palleria)
Scientist 'F' / Director

Copy to:-

1. The Secretary, Department of Environment, Government of West Bengal, Secretariat Kolkata.
2. The Additional Principal Chief Conservator of Forests(C), Ministry of Environment, Forest and Climate Change, Regional Office (EZ), A/3, Chandrasekharpur, Bhubneshwar-751 023.
3. The Chairman, West Bengal State Pollution Control Board, Paribesh Bhawan, 10A- Block LA, Sector-III, Salt Lake City, KOLKATTA - 700 098.
4. The Member Secretary, Central Ground Water Authority, A-2, W3, Curzon Road Barracks, K.G. Marg, New Delhi-110001.
5. The District Collector, Kolkata District, State of West Bengal.
6. Guard File / Record file / Monitoring file.
7. MOEF&CC Website.


(Sharath Kumar Palleria)
Scientist 'F'/Director

M/s CALSTAR SPONGE LTD.	Proposed Expansion of existing Steel Plant by installation of Sponge Iron Plant, Induction Furnaces, Rolling Mill & Captive Power Plant at Jamuria, Mouza Ikra, Jamuria Industrial Estate, Dist. Burdwan, West Bengal	FORM 1
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FORM-1

(I) Basic Information:

Sl. No	Item	Details
1	Name of the project/s:	Proposed Expansion of existing Steel Plant by installation of Sponge Iron Plant with 2x200 TPD DRI Kilns, 4x15 T Induction Furnaces, 400 TPD Rolling Mill & 8 MW capacity WHRB based Captive Power Plant.
2	S. No. in the schedule	Item 3(a) & 1(d), Category A of the Schedule of the EIA Notification 2006.
3.	Proposed capacity/area/length/tonnage to be handled/command area/lease area/number of Wells to be drilled.	<p>The configuration of proposed expansion project is as follows:</p> <ul style="list-style-type: none"> • Sponge Iron Plant with 2x200 TPD DRI Kilns - 1,20,000 TPA Sponge Iron • 4x15 T Induction Furnaces (with matching LRF & CCM) - 1,80,000 TPA liquid steel (1,76,500 TPA Billets) • Rolling Mill – 1,20,000 TPA (400 TPD) TMT Bars • 8 MW capacity WHRB based Captive Power Plant <p>The proposed expansion project will be installed on 7.81 hectares (19.29 acres) of land within the existing plant premises within Notified Jamuria Industrial Estate.</p> <p>Total Capital Cost of the Project: Rs. 90 Crores</p>
4.	New/Expansion/Modernization	Expansion

M/s CALSTAR SPONGE LTD.	Proposed Expansion of existing Steel Plant by installation of Sponge Iron Plant, Induction Furnaces, Rolling Mill & Captive Power Plant at Jamuria, Mouza Ikra, Jamuria Industrial Estate, Dist. Burdwan, West Bengal	FORM 1
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5.	Existing Capacity Area etc.	<p><u>Existing units under Operation:</u></p> <p>➤ 2x100 TPD DRI Kilns - 72,000 TPA Sponge Iron</p> <p><u>Units to be Implemented:</u></p> <p><input type="checkbox"/> As per EC from State Level:</p> <ul style="list-style-type: none"> • 1x8 T Induction Furnaces • 72,000 TPA Rolling Mill • 9 MW Captive Power Plant (4 MW WHRB based & 5 MW AFBC based) <p><input type="checkbox"/> As per EC from MoEF&CC:</p> <ul style="list-style-type: none"> • Sponge Iron Plant with 2x100 TPD DRI Kilns - 60,000 TPA Sponge Iron • 2 x 9 MVA Submerged Arc Furnaces (30,000 TPA) • 8 MW Captive Power Plant (4 MW WHRB based & 4 MW AFBC based)
6.	Category of Project i.e.' A' or 'B'	Category "A" Project
7.	Does it attract the general condition? If yes, please specify.	No
8.	Does it attract the specific condition? If 'yes, please specify.	No
9.	Location	Latitude - 23°41'46.33"N & Longitude - 87° 6'24.82"E (Above Mean Sea Level (AMSL): 122 m (400 ft))
	Plot / Survey /Khasra No.	Plot No. 6, 9, 10, 20, 21 J.L. No. 38 Khatian No. 1473
	Village	Jamuria
	Tehsil	Ikra
	District	Burdwan
	State	West Bengal
10.	Nearest railway station/airport along with Distance in kms.	<p>➤ Ikra Railway station – 0.7 km (approx.) from project site.</p> <p>➤ NSCBI Airport, Kolkata – 180 km (approx.) from the project site.</p>

M/s CALSTAR SPONGE LTD.	Proposed Expansion of existing Steel Plant by installation of Sponge Iron Plant, Induction Furnaces, Rolling Mill & Captive Power Plant at Jamuria, Mouza Ikra, Jamuria Industrial Estate, Dist. Burdwan, West Bengal	FORM 1
11.	Nearest Town, city, District Headquarters Along with distance in kms.	<ul style="list-style-type: none"> ➤ Raniganj Town - Within 10 km in south direction w.r.t the project site. ➤ Burdwan town (Dist. H.Q) - within 92 km in south-east direction w.r.t the project site.
12.	Village Panchayats, Zilla Parishad, Municipal Corporation, Local body (complete postal Address with telephone nos. to be given)	Jamuria, P.O. Nandi, Dist-Burdwan, West Bengal
13.	Name of the applicant	M/s Calstar Sponge Limited
14.	Registered Address	M/s Calstar Sponge Limited 18, R. N. Mukherjee Road, Kolkata-700 001
15.	Address for correspondence:	M/s Calstar Sponge Limited 18, R. N. Mukherjee Road, Kolkata-700 001
	Name	Shri Vikas Agarwal
	Designation (Owner/Partner/CEO)	Director
	Address	18, R. N. Mukherjee Road, Kolkata-700 001
	Pin Code	700 001
	E-mail	avranil.calspring@gmail.com
	Telephone No.	033-22109542 / 9543
	Fax No.	+91-33-2248-6987
16.	Details of Alternative Sites examined, if any. Location of these sites should be shown on a topo sheet.	Not applicable as it is an existing industry.
17.	Interlinked Projects	No
18.	Whether separate application of interlinked Project has been submitted?	NA
19.	If yes, date of submission	NA
20.	If no, reason	NA

M/s CALSTAR SPONGE LTD.	Proposed Expansion of existing Steel Plant by installation of Sponge Iron Plant, Induction Furnaces, Rolling Mill & Captive Power Plant at Jamuria, Mouza Ikra, Jamuria Industrial Estate, Dist. Burdwan, West Bengal	FORM 1
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21.	Whether the proposal involves approval/clearance under: if yes, Details of the same and their status to be given. (a) The Forest (Conservation) Act, 1980? (b) The Wildlife (Protection) Act, 1972 (c) The C.R.Z. Notification, 1991?	No No No
22.	Whether there is any Government Order/ Policy relevant/ relating to the site?	No
23.	Forest land involved (hectares)	No
24.	Whether there is any litigation pending against the project and /or land in which the project is propose to be set up? (a) Name of the Court (b) Case No. (c) Orders/directions of the Court, if any and its relevance with the proposed project.	No

- *Capacity corresponding to sectoral activity (such as production capacity for manufacturing, mining lease area and production capacity for mineral production, area for mineral exploration, length for linear transport infrastructure, generation capacity for power generation etc.,)*

M/s CALSTAR SPONGE LTD.	Proposed Expansion of existing Steel Plant by installation of Sponge Iron Plant, Induction Furnaces, Rolling Mill & Captive Power Plant at Jamuria, Mouza Ikra, Jamuria Industrial Estate, Dist. Burdwan, West Bengal	FORM 1
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(II) Activity

1. Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality (topography, land use, changes in water bodies, etc.)

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
1.1	Permanent or temporary change in land use, land cover or topography including increase in intensity of land use (with respect to local land use plan)	Yes	<p>The proposed expansion project will be installed on 7.81 hectares (19.29 acres) of land in the existing plant premises within Notified Jamuria Industrial Estate. The land is generally flat and does not come under flood zone. Said plot of land will be reformed /developed from its existing land use.</p> <p>This project will be developed following a land use plan, which will be made taking into consideration relevant guidelines /stipulations of the concerned Authorities. Moreover, the planning of the project, development of green belt and other landscape on the proposed site would enhance the aesthetics of the area.</p>
1.2	Clearance of existing land, vegetation and buildings?	Yes	Site clearing and preparation activities will involve removal of scanty vegetation on the proposed plant site.
1.3	Creation of new land uses?	No	-
1.4	Pre-construction investigations e.g. bore houses, soil testing?	No	-
1.5	Construction works?	Yes	The civil works for the construction and development of the proposed

M/s CALSTAR SPONGE LTD.	Proposed Expansion of existing Steel Plant by installation of Sponge Iron Plant, Induction Furnaces, Rolling Mill & Captive Power Plant at Jamuria, Mouza Ikra, Jamuria Industrial Estate, Dist. Burdwan, West Bengal		FORM 1
			expansion project include bulk earthworks; construction of factory sheds & utilities; internal roads & parking areas; drainage system; underground & overhead tanks etc.
1.6	Demolition works?	No	-
1.7	Temporary sites used for construction works or housing of construction workers?	Yes	Suitable temporary accommodation for workers will be made within the project site.
1.8	Above ground buildings, structures or earthworks including linear structures, cut and fill or excavations		Please refer Pre-feasibility Report.
1.9	Underground works including mining or tunneling?	No	-
1.10	Reclamation works?	No	-
1.11	Dredging?	No	-
1.12	Offshore structures?	No	-
1.13	Production and manufacturing processes?	Yes	Please refer Pre-feasibility Report.
1.14	Facilities for storage of goods or materials?	Yes	All construction materials will be handled through site store within the project boundary.
1.15	Facilities for treatment or disposal of solid waste or liquid effluents?	Yes	<p>Wastewater: The plant will be designed as a zero discharge plant as far as the process effluents are concerned. The water will be re-circulated through cooling and treatment. The entire wastewater after necessary treatment will be recycled for various purposes inside the plant.</p> <p>Domestic wastewater will be treated in septic tank-soak pit system.</p>

M/s CALSTAR SPONGE LTD.	Proposed Expansion of existing Steel Plant by installation of Sponge Iron Plant, Induction Furnaces, Rolling Mill & Captive Power Plant at Jamuria, Mouza Ikra, Jamuria Industrial Estate, Dist. Burdwan, West Bengal	FORM 1
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			<p>Solid Waste: Dolochar from Sponge iron plant will be used in AFBC Boiler which will be implemented soon.</p> <p>Slag from Induction Furnaces will be used for Land filling / Road Construction purpose.</p> <p>End cuts, scales and scraps etc. from CCM & Rolling Mill will be used in the Induction Furnaces.</p>
1.16	Facilities for long term housing of operational workers?	No	Most of the workers employed shall be from nearby villages.
1.17	New road, rail or sea traffic during construction or operation?	No	The site will be developed with all infrastructure facilities and is well connected to main road way. No new road, rail or sea traffic during construction or operation.
1.18	New road, rail, air waterborne or other transport infrastructure including new or altered routes and stations, ports, airports etc?	No	-
1.19	Closure or diversion of existing transport routes or infrastructure leading to changes in traffic movements?	No	-
1.20	New or diverted transmission lines or pipelines?	No	-
1.21	Impoundment, damming, culverting, realignment or other changes to the hydrology of watercourses or aquifers?	No	-
1.22	Stream crossings?	No	-
1.23	Abstraction or transfers of water from ground or surface waters?	Yes	Daily water requirement in the proposed project for industrial purpose will be around 215 m ³ /day and 10 m ³ /day for drinking and sanitary use, which will be sourced from River Ajay.
1.24	Changes in water bodies or the land surface affecting drainage or run-off?	No	-

M/s CALSTAR SPONGE LTD.	Proposed Expansion of existing Steel Plant by installation of Sponge Iron Plant, Induction Furnaces, Rolling Mill & Captive Power Plant at Jamuria, Mouza Ikra, Jamuria Industrial Estate, Dist. Burdwan, West Bengal	FORM 1
-------------------------	---	--------

1.25	Transport of personnel or materials for construction, operation or decommissioning?	Yes	The plant location has proper road and rail linkages. These systems will be used for transportation of materials, equipment and personnel during construction operation phases.
1.26	Long-term dismantling or decommissioning or restoration works?	No	-
1.27	Ongoing activity during decommissioning which could have an impact on the environment?	No	-
1.28	Influx of people to an area in either temporarily or permanently?	Yes	The proposed project shall increase the employment potential and hence may lead to migration to surrounding villages. Manpower, to the tune of 220 persons will be required for the plant operations. Attempt will be made to maximize utilization of local population during the construction activities.
1.29	Introduction of alien species?	No	-
1.30	Loss of native species or genetic diversity?	No	-
1.31	Any other actions?	No	-

2. Use of Natural resources for construction or operation of the Project (such as land, water, materials or energy, especially any resources which are non-renewable or in short supply):

S.No.	Information/checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
2.1	Land especially undeveloped or agricultural land (ha)	Yes	The proposed expansion project will be installed on 7.81 hectares (19.29 acres) of land in the existing plant premises within Notified Jamuria Industrial Estate. The land is

M/s CALSTAR SPONGE LTD.	Proposed Expansion of existing Steel Plant by installation of Sponge Iron Plant, Induction Furnaces, Rolling Mill & Captive Power Plant at Jamuria, Mouza Ikra, Jamuria Industrial Estate, Dist. Burdwan, West Bengal	FORM 1
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			generally flat and does not come under flood zone.
2.2	Water (expected source & competing users) unit: KLD	Yes	225 KLD water will be required for the project which will be sourced from River Ajay.
2.3	Minerals (MT)	No	-
2.4	Construction material – stone, aggregates, sand / soil (expected source – MT)	Yes	The construction materials such as cement, MS, sand, aggregates etc. will be sourced locally.
2.5	Forests and timber (source – MT)	No	-
2.6	Energy including electricity and fuels (source, competing users) Unit: fuel (MT), energy (MW)	Yes	Around 31.5 MW power will be required for the proposed expansion project, which will be sourced from Captive Power Plant & rest from state Grid.
2.7	Any other natural resources (use appropriate standard units)	No	-

M/s CALSTAR SPONGE LTD.	Proposed Expansion of existing Steel Plant by installation of Sponge Iron Plant, Induction Furnaces, Rolling Mill & Captive Power Plant at Jamuria, Mouza Ikra, Jamuria Industrial Estate, Dist. Burdwan, West Bengal	FORM 1
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3. Use, storage, transport, handling or production of substances or materials, which could be harmful to human health or the environment or raise concerns about actual or perceived risks to human health.

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities / rates, wherever possible) with source of information data
3.1	Use of substances or materials, which are hazardous (as per MSIHC rules) to human health or the environment (flora, fauna, and water supplies)	No	-
3.2	Changes in occurrence of disease or affect disease vectors (e.g. insect or water borne diseases)	No	-
3.3	Affect the welfare of people e.g. by changing living conditions?	No	The implementation of the proposed expansion project will increase the employment potential for locals with the improvement in their living conditions.
3.4	Vulnerable groups of people who could be affected by the project e.g. hospital patients, children, the elderly etc.,	No	-
3.5	Any other causes	No	-

4. Production of solid wastes during construction or operation or Decommissioning (MT/month)

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities / rates, wherever possible) with source of information data
4.1	Spoil, overburden or mine wastes	No	-
4.2	Municipal waste (domestic and or commercial wastes)	Yes	Solid waste of domestic / commercial origin that would be generated in the Plant will be disposed of suitably in consultation with the concerned Civic body.
4.3	Hazardous wastes (as per Hazardous Waste Management Rules)	No	-

M/s CALSTAR SPONGE LTD.	Proposed Expansion of existing Steel Plant by installation of Sponge Iron Plant, Induction Furnaces, Rolling Mill & Captive Power Plant at Jamuria, Mouza Ikra, Jamuria Industrial Estate, Dist. Burdwan, West Bengal	FORM 1
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4.4	Other industrial process wastes	Yes	Dolochar from Sponge iron plant will be used in AFBC Boiler which will be implemented soon. Slag from Induction Furnaces will be used for Land filling / Road Construction purpose. End cuts, scales and scraps etc. from CCM & Rolling Mill will be used in the Induction Furnaces.
4.5	Surplus product	No	-
4.6	Sewage sludge or other sludge from effluent treatment	Yes	Sewage sludge will be disposed off-site in consultation with the concerned local authority.
4.7	Construction or demolition wastes	No	Small quantity of construction waste only would be generated and same will be reused for filling.
4.8	Redundant machinery or equipment	No	-
4.9	Contaminated soils or other materials	No	-
4.10	Agricultural wastes	No	-
4.11	Other solid wastes	No	-

5. Release of pollutants or any hazardous, toxic or noxious substances to air (Kg/hr)

S. No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities / rates, wherever possible) with source of information data
5.1	Emissions from combustion of fossil fuels from stationary or mobile sources	No	-
5.2	Emissions from production processes	Yes	Electrostatic Precipitator (ESP) & Bag filter system will be installed to control the particulate emission from the process.
5.3	Emissions from materials handling including storage or transport	Yes	Bag filter & dust suppression system will be installed in the raw material handling site.
5.4	Emissions from construction activities	Yes	Water sprinkling arrangement

M/s CALSTAR SPONGE LTD.	Proposed Expansion of existing Steel Plant by installation of Sponge Iron Plant, Induction Furnaces, Rolling Mill & Captive Power Plant at Jamuria, Mouza Ikra, Jamuria Industrial Estate, Dist. Burdwan, West Bengal	FORM 1
-------------------------	---	--------

	including plant and equipment		will be provided to reduce dust during construction.
5.5	Dust or odours from handling of materials including construction materials, sewage and waste	Yes	Dust suppression system will be provided. There will be no odour problem from handling of construction materials, sewage and other wastes.
5.6	Emissions from incineration of waste	No	-
5.7	Emissions from burning of waste in open air (e.g. slash materials, construction debris)	No	-
5.8	Emissions from any other sources	No	-

6. Generation of Noise and Vibration, and Emissions of Light and Heat:

S. No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities / rates, wherever possible) with source of information data with source of information data
6.1	From operation of equipment e.g. engines, ventilation plant, crushers	Yes	Mainly Noise and vibration. However, all the machinery will be of highest standard of reputed make and will comply with national / international standards that take care of air and noise pollution control / vibration control.
6.2	From industrial or similar processes	Yes	Noise and vibration
6.3	From construction or demolition	Yes	Best practices will be followed during all construction and installation activities to maintain noise level within permissible limit.
6.4	From blasting or piling	Yes	Traffic movement will generate sound. However, best practices will be followed to maintain noise level within 75 dB (A).
6.5	From construction or operational traffic	Yes	Best noise abatement

M/s CALSTAR SPONGE LTD.	Proposed Expansion of existing Steel Plant by installation of Sponge Iron Plant, Induction Furnaces, Rolling Mill & Captive Power Plant at Jamuria, Mouza Ikra, Jamuria Industrial Estate, Dist. Burdwan, West Bengal	FORM 1
-------------------------	---	--------

			measures will adopted to control noise from the cooling systems.
6.6	From lighting or cooling systems	No	-
6.7	From any other sources	No	-

7. Risks of contamination of land or water from releases of pollutants into the ground or into sewers, surface waters, groundwater, coastal waters or the sea:

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
7.1	From handling, storage, use or spillage of hazardous materials	No	-
7.2	From discharge of sewage or other effluents to water or the land (expected mode and place of discharge)	No	No effluent or treated sewage will be let out into any water body or land. Sewage will be treated in septic tank and soak pit.
7.3	By deposition of pollutants emitted to air into the land or into water	Yes	Dust will be generated to some extent due to different project activities. During the construction phase, proper care will be taken to reduce dust emission, wherever possible.
7.4	From any other sources	No	-
7.5	Is there a risk of long term build up of pollutants in the environment from these sources?	No	-

8. Risk of accidents during construction or operation of the Project, which could affect human health or the environment

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data

M/s CALSTAR SPONGE LTD.	Proposed Expansion of existing Steel Plant by installation of Sponge Iron Plant, Induction Furnaces, Rolling Mill & Captive Power Plant at Jamuria, Mouza Ikra, Jamuria Industrial Estate, Dist. Burdwan, West Bengal	FORM 1
-------------------------	---	--------

8.1	From explosions, spillages, fires etc from storage, handling, use or production of hazardous substances	No	-
8.2	From any other causes	No	-
8.3	Could the project be affected by natural disasters causing environmental damage (e.g. floods, earthquakes, landslides, Cloud burst etc)?	Yes	The area falls under Earthquake Zone-III as per Indian Standard Seismic Zoning Map.

9. Factors which should be considered (such as consequential development) which could lead to environmental effects or the potential for cumulative impacts with other existing or planned activities in the locality

S. No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
9.1	Lead to development of supporting facilities, ancillary development or development stimulated by the project which could have impact on the environment e.g.: <ul style="list-style-type: none"> • Supporting infrastructure (roads, power supply, waste or waste water treatment, etc.) • housing development • extractive industries • supply industries • other 	No	The project will have insignificant impact on the road network around the project site. The project is not expected to have any impact of concern on the power supply system, housing and wastes management system of the area.
9.2	Lead to after-use of the site, which could have an impact on the environment	No	-
9.3	Set a precedent for later developments	Yes	Best practices will be followed during all construction and installation activities to maintain noise level within

M/s CALSTAR SPONGE LTD.	Proposed Expansion of existing Steel Plant by installation of Sponge Iron Plant, Induction Furnaces, Rolling Mill & Captive Power Plant at Jamuria, Mouza Ikra, Jamuria Industrial Estate, Dist. Burdwan, West Bengal	FORM 1
-------------------------	---	--------

			permissible limit.
9.4	Have cumulative effects due to proximity to other existing or planned projects with similar effects	No	-

(III) Environmental Sensitivity

S.No.	Areas	Name/Identity	Aerial distance (within 15 km.) Proposed project location boundary
1	Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value	None	-
2	Areas which are important or sensitive for ecological reasons - Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests	None	-
3	Areas used by protected, important or sensitive species of flora or fauna for breeding, nesting, foraging, resting, over wintering, migration	None	-
4	Inland, coastal, marine or underground waters	Ajay River	7.3 kms. (approx..) from the Project Site
5	State, National boundaries	State Boundary between West Bengal & Jharkhand	Around 12 kms.
6	Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas	None	-
7	Defense installations	None	-
8	Densely populated or built-up area	Raniganj Asansol Jamuria	10.0 Kms (approx). 15.5 Kms (approx). 2.5 Kms (approx).

M/s CALSTAR SPONGE LTD.	Proposed Expansion of existing Steel Plant by installation of Sponge Iron Plant, Induction Furnaces, Rolling Mill & Captive Power Plant at Jamuria, Mouza Ikra, Jamuria Industrial Estate, Dist. Burdwan, West Bengal		FORM 1
9	Areas occupied by sensitive man-made land uses (<i>hospitals, schools, places of worship, community facilities</i>)	<ul style="list-style-type: none"> ▪ Ikra Hospital ▪ Kanustoria High School ▪ Jamuria Boys School ▪ Dhasna Shiva Mandir 	3 Kms (approx). 7 Kms (approx). 4 Kms (approx). 1 Kms (approx).
10	Areas containing important, high quality or scarce resources (<i>ground water resources, surface resources, forestry, agriculture, fisheries, tourism, minerals</i>)	Ajay River	7.3 kms. (approx..) from the Project Site.
11	Areas already subjected to pollution or environmental damage. (<i>those where existing legal environmental standards are exceeded</i>)	None	-
12	Areas susceptible to natural hazard which could cause the project to present environmental problems (<i>earthquakes, subsidence, landslides, erosion, flooding or extreme or adverse climatic conditions</i>)	None	-

(IV) Proposed Terms of Reference for EIA studies

Refer Annexure.

M/s CALSTAR SPONGE LTD.	Proposed Expansion of existing Steel Plant by installation of Sponge Iron Plant, Induction Furnaces, Rolling Mill & Captive Power Plant at Jamuria, Mouza Ikra, Jamuria Industrial Estate, Dist. Burdwan, West Bengal	FORM 1
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I hereby given undertaking that the data and information given in the application and enclosure are true to the best of my knowledge and belief and I am aware that if any part of the data and information submitted is found to be false or misleading at any stage, the project will be rejected and clearance give, if any to the project will be revoked at our risk and cost.

Date: 30th August, 2018

Place: Kolkata



Vikas Agarwal
Director

Address:

M/s Calstar Sponge Ltd.
18, R. N. Mukherjee Road,
Kolkata – 700 001

NOTE:

1. The projects involving clearance under coastal Regulation zone Notification, 1991 shall submit with the application a CRZ map duly demarcated by one of the authorized agencies, showing the project activities, w.r.t. C.R.Z (at the stage of TOR) and the recommendations of the State coastal zone Management Authority (at the stage of EC). Simultaneous action shall also be taken to obtain the requisite clearance under the provisions of the C.R.Z. Notification, 1991 for the activities to be located in the CRZ.
2. The projects to be located within 10 km of the National parks, sanctuaries, Biosphere Reserves, Migratory corridors of wild Animals, the project proponent shall submit the map duly authenticated showing by chief wildlife warden showing these features vis-a-vis the project location and the Recommendation or comments of the Chief Wildlife Warden "thereon (at the stage of EC)."
3. All correspondence with the Ministry of Environment & Forests including submission of application for TOR / Environment Clearances, subsequent Clarifications, as may be required from time to time, participation in the EAC Meeting on behalf of the project proponent shall be made by the authorized signatory only. The authorized signatory should also submit a document in support of his claim of being an authorized signatory for the specific project.

MoM of 36th meeting of the EAC (Industry-I) held during 9th to 10th October, 2018

11.0 Existing fresh water requirement is 2430 KLD. After expansion, additional fresh water requirement will be 2070 KLD and total fresh water requirement will be 4500 KLD. Waste water generation after expansion will be 3476KLD. Of total tertiary treated waste water in Effluent Treatment Plant, 200 KLD will be reused by sprinkling on bagasse stacks, greenbelt development, dust suppression and remaining 3276 KLD will be discharged in the nearby drain. Domestic waste water will be treated by septic tank followed by soak pit.

12.0 The proponent has mentioned that there is no court case or violation under EIA Notification to the project or related activity.

13.0 EIA Consultant Organization: J.M. EnviroNet Pvt. Ltd., S. No. in QCI List - "90" (as updated on 05th Sept., 2018)

Observations of the Committee:

14.0 The committee observed that the project proponent has made application for expansion of Unit-I and Unit-II separately. The committee advised for the recommendation of the combined ToRs for the unit –I and unit –II. The PP requested the committee to consider the units as separate units, as at present under respective heads of the profit centers. Therefore, the committee agreed for the request of the Project Proponent.

Recommendations of the Committee:

15.0 After detailed deliberations, the Committee considered the request made by project proponent and recommended the project proposal for prescribing ToRs along with following specific ToRs for undertaking detailed EIA and EMP study in addition to the generic ToR enclosed at **Annexure I read with additional ToRs at Annexure-2:**

- i. No treated and untreated effluents shall be discharged directly or indirectly to Ganga and its tributaries as per the Notification issued vide S.O.3187 dated 7th October 2016 by Ministry of Water Resources, River Development, and Ganga Rejuvenation.
- ii. Responsibility for ownership of the common facility in willing I and II shall be clearly demarcated in the EIA/EMP Report
- iii. Public Hearing to be conducted by the concerned State Pollution Control Board.
- iv. The issues raised during public hearing and commitment of the project proponent on the same along with time bound action plan to implement the commitment and financial allocation thereto should be clearly provided.
- v. The project proponent should carry out social impact assessment of the project and submit the Corporate Environment Responsibility as per the Ministry's Office Memorandum vide F.No. 22-65/2017-IA.III dated 1/05/2018.
- vi. Certificate compliance of conditions of the CTO from the Regional officer of the SPCB shall be submitted along with EIA/EMP.

36.9 Proposed Expansion of existing Steel Plant by installation of Sponge Iron Plant with 2x200 TPD DRI Kilns, 4x15 T Induction Furnaces, 400 TPD Rolling Mill & 8 MW capacity WHRB based Captive Power Plant located at Jamuria, Mouzalkra,

MoM of 36th meeting of the EAC (Industry-I) held during 9th to 10th October, 2018

Jamuria Industrial Estate, Dist. Burdwan, West Bengal by M/s Calstar Sponge Limited [Online Proposal No. IA/WB/IND/77147/2018; MoEFCC File No. J-11011/655/2009-IA-II(I)] – Terms of Reference.

M/s Calstar Sponge Limited made application vide online proposal no. IA/WB/IND/77147/2018 dated 30th August 2018 along with the application in prescribed format (Form-I), copy of pre-feasibility report and proposed ToRs for undertaking detailed EIA study as per the EIA Notification, 2006 for the project mentioned above. The proposed project activity is listed at Sl. No. 3(a) Metallurgical industries (ferrous & non-ferrous) under Category “A” EIA Notification; 2006 and appraised at the Central Level.

Details submitted by Project Proponent:

2.0 M/s Calstar Sponge Ltd. proposes to expand existing manufacturing unit by installation of Sponge Iron Plant with 2x200 TPD DRI Kilns, 4x15 T Induction Furnaces, 400 TPD Rolling Mill & 8 MW capacity WHRB based Captive Power Plant. It is proposed to set up the plant for production of 1,20,000 TPA Sponge Iron, 1,80,000 TPA liquid steel (1,76,500 TPA Billets), 1,20,000 TPA (400 TPD) TMT Bars and 8 MW power from WHRB based Captive Power Plant.

3.0 The existing project was accorded environmental clearance by State Level Environment Impact Assessment Authority (SEIAA), West Bengal vide Memo. No. EN/2098/T-II-1/045/2009 dated 7th August, 2009 and Environmental Clearance from State Level Environment Impact Assessment Authority (SEIAA), West Bengal vide Memo. No. EN/332/T-II-1/045/2009 dated 3rd February, 2010 and Environmental Clearance from Ministry of Environment & Forests, Govt. of India vide F. No. J-11011 / 655 / 2009- IA II (I) dated 20.05.2011. Consent to Operate was accorded by West Bengal State Pollution Control Board vide Memo No. 895-WPBA/Red(Bwn)/Cont(595)/08(Part-II) dated 07.07.2017 having validity upto 30.11.2017. This CTO was renewed vide Memo. No. 1974/WPBA/Red (Bwn)/ Cont (595)/08 (Part-II) dated 30.11.2017. Validity of CTO is up to 31.07.2022.

4.0 The proposed unit is located at J.L. No. – 38, Jamuria, Mouza – Ikra, Jamuria Industrial Estate, P.S. – Jamuria, Dist. Paschim Burdwan, West Bengal.

5.0 The proposed expansion project will be installed within the existing plant premises occupying total land area of 7.81 hectares (19.29 acres). No forest land involved. The entire land has been acquired for the project.

6.0 No national park / wildlife sanctuary / biosphere reserve / tiger reserve / elephant reserve etc. are reported to be located in the core and buffer zone of the project. The area also does not report to form corridor for Schedule-I fauna.

7.0 Total project cost is approx. Rs. 90 Crores. Proposed employment generation from proposed project will be 220 in total in the operational phase.

8.0 The targeted production capacity of the proposed Sponge Iron Plant with 2x200 TPD DRI Kilns is 1,20,000 TPA Sponge Iron, 4x15 T Induction Furnaces (with matching LRF & CCM) - 1,80,000 TPA liquid steel (1,76,500 TPA Billets), Rolling Mill – 1,20,000 TPA (400 TPD) TMT Bars and 8 MW capacity WHRB based Captive Power Plant. The ore transportation

MoM of 36th meeting of the EAC (Industry-I) held during 9th to 10th October, 2018

will be done through Rail & Road. The existing as well as proposed capacity for different products are as below:

Unit	Existing Unit under Operation as per NOC dated 21.02.2007	Units under implementation / to be Implemented		Proposed Units Capacity	Total Units Capacity	Product
		As per EC obtained from SEIAA, West Bengal dated 07.08.2009 & 03.02.2010	As per EC obtained from MoEF&CC, New Delhi dated 20.05.2011			
Sponge Iron Plant	2x100 TPD (72,000 TPA)	-	2x100 TPD (60,000 TPA) (Under Construction)	2x200 TPD (1,20,000 TPA)	4x100 TPD + 2x200 TPD (2,52,000 TPA)	Sponge Iron
SMS Induction Furnaces (with matching LRF & CCM)	-	1x8 T (24,000 TPA)	-	4x15 T (1,80,000 TPA)	1x8 T + 4x15 T (2,04,000 TPA)	Liquid Steel
Rolling Mill	-	240 TPD (72,000 TPA)	-	400 TPD (1,20,000 TPA)	640 TPD (1,92,000 TPA)	Rods, Bars, Light Structural
Ferro Alloy Plant	-	-	2 x 9 MVA Submerged Arc Furnaces (30,000 TPA)	-	2 x 9 MVA Submerged Arc Furnaces (30,000 TPA)	Ferro Manganese & Silico Manganese
Captive Power Plant	-	9 MW (4 MW WHRB based & 5 MW AFBC based)	8 MW (4 MW WHRB based & 4 MW AFBC based)	8 MW (WHRB based)	25 MW (16 MW WHRB based & 9 MW AFBC based)	Power

MoM of 36th meeting of the EAC (Industry-I) held during 9th to 10th October, 2018

9.0 The electricity load of 31.5 MW which will be met from the proposed Captive Power Plant and the rest would be sourced from the State grid.

10.0 Proposed raw material and fuel requirement for major products of the project are as follows:

Sl. No.	Raw Materials	Annual Requirement (In TPA)	Source
SPONGE IRON PLANT (2x200 TPD)			
1.	Iron Ore	2,30,000	Orissa
2.	Imported Coal	1,87,200	South Africa
3.	Lime Stone	4,608	Market
INDUCTION FURNACES (4x15 T)			
1.	Sponge Iron	1,60,000	In House DRI Plant
2.	Scraps	26,000	In House Plant & Market
3.	Pig Iron	30,000	Market
4.	Ferro Alloys	1550	In House Plant

11.0 Water Consumption for the proposed project will be 225 kld (Industrial daily make-up water – 215 KLD, domestic water – 10 KLD). Domestic waste water will be treated in septic tank-soak pit system and industrial waste water generated will be treated in water treatment facility and reused completely.

12.0 The proponent has mentioned that there is no court case or violation under EIA Notification to the project or related activity.

13.0 Consultant Details: Envirotech East Pvt. Ltd., NABET Accreditation as per QCI NABET list of 5th September, 2018: Sl. No. 54, Page No.: 53, Sector No. 8, Metallurgical Industries (Ferrous & Non-ferrous) - both Primary & Secondary, Category-A

Observations of the Committee:

14.0 The Committee noted that M/s Calstar Sponge Limited has revised the proposed unit configurations of induction furnaces which are different from the online application submitted to the Ministry. The Committee also noted that existing 2x100 TPD sponge iron units have been installed based on the NOC dated 21/02/2007 and no prior environmental clearance have been obtained from the Competent Authority concerned.

Recommendations of the committee:

12.0 After detailed deliberations, the Committee deferred the consideration of the proposal and asked the project proponent to submit revised unit configuration details of induction furnaces along with revised Form-I and pre-feasibility report.

MoM of 2nd meeting of the Re-constituted EAC (Industry-I) held during 10th to 12th December, 2018

Fuels Limited at Survey No. 164, 165, 166/1,166/2, 167,168, 170, 171, 172, 219/2, 269 Part, 37/1, 38, 39, 40/2, 44, 45, 42, 43, 50 Baraya – Patri Road, Village: Lakhapar, Taluka: Mundra, Dist: Kutch. [Proposal No. IA/GJ/IND/87299/2018; MoEF&CCF.No. IA-J-11011/399/2018-IA.II(I)] – Terms of Reference.

Consideration of the proposal was deferred as the Project Proponent did not attend the meeting. The proposal may be considered subject to satisfactory explanation of the reasons of absence by the applicant

2.33 Mineral beneficiation of M/s. Vedanta Washery and Logistic Solutions Private Limited located at village Kunkuni, Tehsil Kharsia, District Raigarh Chhattisgarh (1.2 MTPA iron ore and iron ore fines beneficiation unit) - [Online Proposal No. IA/CG/MIN/25101/2014; MoEF&CC F. No. J-11015/346/2014-IA.II(M)] – Validity extension of Terms of Reference.

Consideration of the proposal was deferred as the Project Proponent did not attend the meeting. The proposal may be considered subject to satisfactory explanation of the reasons of absence by the applicant

2.34 Proposed Expansion of existing Steel Plant by installation of Sponge Iron Plant with 2x200 TPD DRI Kilns, 4x15 T Induction Furnaces, 400 TPD Rolling Mill & 8 MW capacity WHRB based Captive Power Plant located at Jamuria, Mouzalkra, Jamuria Industrial Estate, Dist. Burdwan, West Bengal by M/s Calstar Sponge Limited – [Online Proposal No. IA/WB/IND/77147/2018; MoEF&CCF.No. J-11011/655/2009-IA.II(I)] –Terms of Reference Reconsideration.

1.0 M/s Calstar Sponge Limited made application vide online proposal no. IA/WB/IND/77147/2018 dated 30th August 2018 along with the application in prescribed format (Form-I), copy of pre-feasibility report and proposed ToRs for undertaking detailed EIA study as per the EIA Notification, 2006 for the project mentioned above. The proposed project activity is listed at Sl. No. 3(a) Metallurgical industries (ferrous & non-ferrous) under Category “A” EIA Notification; 2006 and appraised at the Central Level.

Details submitted by the project proponent:

2.0 M/s Calstar Sponge Ltd. proposes to expand existing manufacturing unit by installation of Sponge Iron Plant with 2x200 TPD DRI Kilns, 4x15 T Induction Furnaces, 400 TPD Rolling Mill & 8 MW capacity WHRB based Captive Power Plant. It is proposed to set up the plant for production of 1,20,000 TPA Sponge Iron, 1,80,000 TPA liquid steel (1,76,500 TPA Billets), 1,20,000 TPA (400 TPD) TMT Bars and 8 MW power from WHRB based Captive Power Plant.

3.0 The existing project was accorded environmental clearance by State Level Environment Impact Assessment Authority (SEIAA), West Bengal vide Memo. No. EN/2098/T-II-1/045/2009 dated 7th August, 2009 and Environmental Clearance from State Level Environment Impact Assessment Authority (SEIAA), West Bengal vide Memo. No. EN/332/T-II-1/045/2009 dated 3rd February, 2010 and Environmental Clearance from Ministry of Environment & Forests,

MoM of 2nd meeting of the Re-constituted EAC (Industry-I) held during 10th to 12th December, 2018

Govt. of India vide F. No. J-11011 / 655 / 2009- IA II (I) dated 20.05.2011. Consent to Operate was accorded by West Bengal State Pollution Control Board vide Memo No. 895-WPBA/Red(Bwn)/Cont(595)/08(Part-II) dated 07.07.2017 having validity upto 30.11.2017. This CTO was renewed vide Memo. No. 1974/WPBA/Red (Bwn)/ Cont (595)/08 (Part-II) dated 30.11.2017. Validity of CTO is up to 31.07.2022.

4.0 The proposed unit is located at J.L. No. – 38, Jamuria, Mouza – Ikra, Jamuria Industrial Estate, P.S. – Jamuria, Dist. Paschim Burdwan, West Bengal.

5.0 The proposed expansion project will be installed within the existing plant premises occupying total land area of 7.81 hectares (19.29 acres). No forest land involved. The entire land has been acquired for the project.

6.0 No national park / wildlife sanctuary / biosphere reserve / tiger reserve / elephant reserve etc. are reported to be located in the core and buffer zone of the project. The area also does not report to form corridor for Schedule-I fauna.

7.0 Total project cost is approx. Rs. 90 Crores. Proposed employment generation from proposed project will be 220 in total in the operational phase.

8.0 The targeted production capacity of the proposed Sponge Iron Plant with 2x200 TPD DRI Kilns is 1,20,000 TPA Sponge Iron, 4x15 T Induction Furnaces (with matching LRF & CCM) - 1,80,000 TPA liquid steel (1,76,500 TPA Billets), Rolling Mill – 1,20,000 TPA (400 TPD) TMT Bars and 8 MW capacity WHRB based Captive Power Plant. The ore transportation will be done through Rail & Road. The existing as well as proposed capacity for different products are as below:

Unit	Existing Unit under Operation as per NOC dated 21.02.2007	Units under implementation / to be Implemented		Proposed Units Capacity	Total Units Capacity	Product
		As per EC obtained from SEIAA, West Bengal dated 07.08.2009 & 03.02.2010	As per EC obtained from MoEF&CC, New Delhi dated 20.05.2011			
Sponge Iron Plant	2x100 TPD (72,000 TPA)	-	2x100 TPD (60,000 TPA) (Under Construction)	2x200 TPD (1,20,000 TPA)	4x100 TPD + 2x200 TPD (2,52,000 TPA)	Sponge Iron

MoM of 2nd meeting of the Re-constituted EAC (Industry-I) held during 10th to 12th December, 2018

Unit	Existing Unit under Operation as per NOC dated 21.02.2007	Units under implementation / to be Implemented		Proposed Units Capacity	Total Units Capacity	Product
		As per EC obtained from SEIAA, West Bengal dated 07.08.2009 & 03.02.2010	As per EC obtained from MoEF&CC, New Delhi dated 20.05.2011			
SMS Induction Furnaces (with matching LRF & CCM)	-	1x8 T (24,000 TPA)	-	4x15 T (1,80,000 TPA)	1x8 T + 4x15 T (2,04,000 TPA)	Liquid Steel
Rolling Mill	-	240 TPD (72,000 TPA)	-	400 TPD (1,20,000 TPA)	640 TPD (1,92,000 TPA)	Rods, Bars, Light Structural
Ferro Alloy Plant	-	-	2 x 9 MVA Submerged Arc Furnaces (30,000 TPA)	-	2 x 9 MVA Submerged Arc Furnaces (30,000 TPA)	Ferro Manganese & Silico Manganese
Captive Power Plant	-	9 MW (4 MW WHRB based & 5 MW AFBC based)	8 MW (4 MW WHRB based & 4 MW AFBC based)	8 MW (WHRB based)	25 MW (16 MW WHRB based & 9 MW AFBC based)	Power

9.0 The electricity load of 31.5 MW which will be met from the proposed Captive Power Plant and the rest would be sourced from the State grid.

10.0 Proposed raw material and fuel requirement for major products of the project are as follows:

MoM of 2nd meeting of the Re-constituted EAC (Industry-I) held during 10th to 12th December, 2018

Sl. No.	Raw Materials	Annual Requirement (In TPA)	Source
SPONGE IRON PLANT (2x200 TPD)			
1.	Iron Ore	2,30,000	Orissa
2.	Imported Coal	1,87,200	South Africa
3.	Lime Stone	4,608	Market
INDUCTION FURNACES (4x15 T)			
1.	Sponge Iron	1,60,000	In House DRI Plant
2.	Scraps	26,000	In House Plant & Market
3.	Pig Iron	30,000	Market
4.	Ferro Alloys	1550	In House Plant

11.0 Water Consumption for the proposed project will be 225 kld (Industrial daily make-up water – 215 KLD, domestic water – 10 KLD). Domestic waste water will be treated in septic tank-soak pit system and industrial waste water generated will be treated in water treatment facility and reused completely.

12.0 The proponent has mentioned that there is no court case or violation under EIA Notification to the project or related activity.

13.0 Consultant Details: Envirotech East Pvt. Ltd., NABET Accreditation as per QCI NABET list of 5th September, 2018: Sl. No. 54, Page No.: 53, Sector No. 8, Metallurgical Industries (Ferrous & Non-ferrous) - both Primary & Secondary, Category-A

14.0 The proposal was considered in the 36th meeting of Expert Appraisal Committee held during 9th – 10th October, 2018. The Committee noted that M/s Calstar Sponge Limited has revised the proposed unit configurations of induction furnaces which are different from the online application submitted to the Ministry. The Committee also noted that existing 2x100 TPD sponge iron units have been installed based on the NOC dated 21/02/2007 and no prior environmental clearance have been obtained from the Competent Authority concerned.

15.0 After detailed deliberations, the Committee deferred the consideration of the proposal and asked the project proponent to submit revised unit configuration details of induction furnaces along with revised Form-I and pre-feasibility report.

16.0 Accordingly, the PP submitted reply to ADS.

Observations of the committee:

17.0 The proposal was discussed in detail by the Committee. To start with, the Committee deliberated upon the issue related to past environmental clearances and NOCs obtained by the project proponent. It was found out that the project proponent had initially made an application for NOC to the State Pollution Control Board on 10.5.2006 and, consequently, the NOC was granted to them on 21.2.2007. However, in the meantime, the EIA Notification, 2006 was

MoM of 2nd meeting of the Re-constituted EAC (Industry-I) held during 10th to 12th December, 2018

notified by MOEF on 14.9.2006 and a subsequent circular was issued on 21.11.2006. As per the circular dated 21.11.2006, the project proponent require to obtain the environmental clearances from relevant authority by 30th June 2007 as per the categorization of project mentioned in the EIA Notification. In the present case, this project proponent obtained the environmental clearance from the SEIAA as it was a Category 'B' project, on 7.8.2009 and 3.2.2010. Thus, the project proponent failed to obtain the environmental clearance before the stipulated date of 30th June 2007. However, the project proponent applied for environmental clearance on 3rd June 2009 and obtained clearances on 7.8.2009 and 3.2.2010.

18.0 Thus the project proponent did not apply timely for seeking environmental clearance as per the circular dated 21st November 2006. In this context, the following issues also emerged for consideration:

- i) The project proponent did apply to the authority for seeking environmental clearance although they applied late.
- ii) The regulatory authority has taken into cognizance the existing operations and have actually granted environmental clearance to them on 7.8.2009 and 3.2.2010 covering all the existing units including 2x100 TPD DRA kiln and 1x8 ton induction furnace. It is assumed that while granting this environmental clearance, the SEIAA must have taken cognizance of the MOEF circular dated 21.11.2006.
- iii) The project proponent made an application of MOEF for further expansion on 9th September 2010. The MOEF after following the due process, issued the environmental clearance on 20.5.2011. Thus, environmental clearance has taken into cognizance of the earlier existing units and the NOCs issued by State Authorities in West Bengal.

19.0 In view of the above, it is notice that the project proponent has been approaching various Regulatory Authorities for environmental clearances from time to time as well indicating that the project proponent had intended to obtain environmental clearances and therefore, the Committee after deliberations as above, arrived at the view to recommend that the Ministry may consider to issuance of ToRs along with following specific ToRs for undertaking detailed EIA and EMP study in addition to the generic ToR enclosed **at Annexure I read with additional ToRs at Annexure-2:**

- i) The project proponent shall plan 100% utilization of solid waste and the action plan shall be submitted alongwith EIA/EMP report.
- ii) The project proponent shall envisage 100 hot charging and the details shall furnish alongwith the EIA/EMP report.
- iii) The project proponent shall also ensure that no reheating furnace shall be proposed as a standby.
- iv) The project proponent shall explore the possibility of optimizing the configuration of induction furnaces proposed.

MoM of 2nd meeting of the Re-constituted EAC (Industry-I) held during 10th to 12th December, 2018

- v) The project proponent shall design the pollution control equipment to achieve the particulate emission less than 30mg/Nm³.
- vi) The project proponent shall plan for extraction from surface sources but not from the ground water extraction.
- vii) Public Hearing to be conducted by the concerned State Pollution Control Board.
- viii) The issues raised during public hearing and commitment of the project proponent on the same along with time bound action plan to implement the commitment and financial allocation thereto should be clearly provided.
- ix) Detailed Road traffic study for inside and outside the plant shall be conducted and furnished in the EIA/EMP report
- x) Certificate compliance of earlier ECs from the Regional officer of the MoEF&CC shall be submitted along with EIA/EMP

2.35 Proposed expansion of Integrated Steel Plant for ultimate production of 1.8 MTPA pellets, 0.85 MTPA Sinter, 0.3 MTPA Coke, 36000 Nm³/hour producer gas, 0.89 MTPA sponge iron, 0.6 MTPA hot metal / pig iron, 1.41 MTPA billets, 1.0 MTPA long steel products, 0.1 MTPA, DI pipe, 1.2 MTPA cement grinding unit and 136 MW captive power plant, 0.1 MTPA Ferro Alloys at Village Jamuria, P.O. Bahadurpur, District Burdwan, West Bengal by M/s ShyamSel and Power Ltd – [Online Proposal No. IA/WB/IND/80835/2018; MoEF&CC F. No. J-11011/887/2007-IA.II(I)] – Amendment in Terms of Reference.

1.0 M/s ShyamSel and Power Limited made an application vide online proposal No. **IA/WB/IND/80835/2018** dated 17/11/2018 seeking amendments in standard Terms of reference granted to the above mentioned project vide letter no. J-11011/887/2007-IA.II(I) dated 1/11/2018 for exemption from conduct of fresh public hearing.

Details submitted by the project proponent:

2.0 The Chronology of the events are as follows:

S.N	Particulars	Details
1.	Submission of fresh TOR Application to MoEF&CC, New Delhi	5 th October, 2013
2.	TOR Presentation in the 14 th EAC Meeting	19 th December, 2013
3.	Issuance of ToR Letter by MoEF&CC (J-11011/327/2013-IA.II (I))	17 th February, 2014
4.	Public Hearing conducted	14 th October, 2015
5.	Extension of validity of ToR for 1 year upto 16-02-2018	MoEF&CC Letter dated 28 th April, 2017
6	Online EC Application with Final EIA Report	7 th September, 2017

Minutes of 17th meeting of Expert Appraisal Committee for the proposal involving violation of EIA Notification, 2006 to be held on 29-31 January, 2019 at Conference Hall (Brahmaputra), First Floor, Vayu Wing, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110 003

Day 1: Tuesday, 29th January, 2019

Time: 10:00 AM

17.1. Opening remarks of the Chairman

17.2. Confirmation of the minutes of the 16th meeting held on 13-14 December, 2018 at Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi

17.3. Consideration of proposals

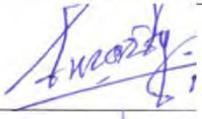
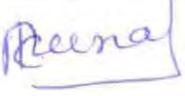
S.NO	Proposals
17.3.1	<p>Commercial Complex project at Survey Nos. 424/19, 424/7, 424/11, 424/10, 424/12, 13, 424/12, 424/14, 423/1, 423/4, 5, 423/4, 423/4, 5, 423/3, 8, 9, Thrikkakara Village, Kalamassery Municipality, Kanayanoor Taluk, District Ernakulam (Kerala) by M/s Nippon Motor Corporation Pvt. Ltd.- Further consideration for Environmental Clearance</p> <p>[IA/KL/NCP/70171/2017 dated 09.06.2018] [F. No. 23-14/2018-IA.III]</p>
17.3.1.1	<p>M/s Nippon Motor Corporation Pvt. Ltd. has made online application vide proposal no. IA/KL/NCP/70171/2017 dated 09.06.2018 seeking Environmental Clearance for the above mentioned proposed project. The said project/activity is covered under category 'B' item 8 (a) of Schedule to the EIA Notification, 2006, and requires prior EC from the Central because of no SEIAA in Kerala.</p>
17.3.1.2	<p>Details of the project as per the submission of project proponent:</p> <ol style="list-style-type: none"> 1. Project title, location (plot No. / Village / Tehsil / District) :- Environmental Clearance for Commercial Building (car showroom cum service centre with related activities) at Survey Nos. 423/1, 423/3-5, 423/8-9, 424/7, 424/9-14, Thrikkakara Village, under the Jurisdiction of Kalamassery Municipality, Taluk Kanayanoor, District Ernakulam, Kerala by M/s Nippon Motor Corporation Pvt. Ltd. 2. Salient features of the project <ul style="list-style-type: none"> • Land use pattern / Total plot area/ built up area:- Land use pattern = As per the revenue records, the land is a "Purayidam" land which can be used for residential as well as commercial land use. Total Plot area – 1.0188 ha. Total Built-up area – 35,769.28 sq.m. • Total water requirement and its source :- The total daily water consumption for the proposed project would be 44.25 KLD (which includes fresh water requirement of 29.25 KLD + 15.0 KLD recycled water). The sources of water during operation phase for the project are:- <ul style="list-style-type: none"> ➤ Stored Rain water in tanks (Non-flushing req.) (Rainy days) – Concurrent use.

	<p>which PP had to submit documents for amalgamation of two mining leases from state DMG for bauxite and laterite Minerals and combined mining plan.</p> <p>M/s Saurashtra Minerals Private Limited vide email dated 08.10.2018 requested for correction in Minutes of Meeting for the proposal listed in Agenda no. 13.5.8 w.r.t to following points:</p> <p>(i) PP informed that general condition does not apply to the said project as mentioned in the 13th EAC MoM.</p> <p>(ii) PP requested that specific condition at point no. xiv is to be deleted as combined mining plan cannot be submitted as individual mining plan are approved by different authorities.</p> <p>(iii) Specific condition stipulated at point no. xv regarding submission of amalgamation of two mining leases from state DMG is to be deleted as District Geologist has issued a letter dated expressing the state government inability to merge both the mining leases.</p> <p>EAC in its 14th meeting held on 22-24th October, 2018 meeting took note of the representation of PP and letter from Geology and Mining department, Porbandar recommended the following:</p> <p>Committee noted that it was a category A project at the time of submission of an application to the Ministry, however after Ministry S.O 3977 dated 14.08.2018 proposal now eventually comes under Category B. General condition as mentioned in the minutes at para 13.5.8.1 is not applicable for this project.</p> <p>Specific condition as mentioned at point no. xiv, may be read as “Separate approved mining plan for both minerals is to be submitted”.</p> <p>Specific condition (Amalgamation of mining leases) as mentioned at point no. xv is deleted.</p> <p>Above recommendations of the EAC (14th meeting) was forwarded to Non Coal sector for further processing. Non Coal sector referred the file back to violation sector wherein it was mentioned that in present practice the EC is issued lease wise as one lease- one ToR, one mine plan, one EIA/EMP, one public consultation and finally one EC. one ToR cannot be issued for two overlapping leases.</p> <p>The committee deliberated the issue and opined that in the instant case the lease is overlapping (Bauxite 65.39 ha & laterite 90.527 ha) hence separate ToR cannot be issued because of overlapping of mining lease area as suggested in the earlier EAC meetings. Hence committee opined that Ministry has to obtain clarification regarding amalgamation of two mining leases/inclusion of two minerals in one mining area from Ministry of Mines.</p>
17.6.3	<p>Expansion of steel plant by installation of sponge Iron (2X100 TPD, 60, 000 TPA, Ferro Alloys (Fe-Mn & Si-Mn, 2x9 MVA, 30, 000 TPA) and Captive Power Plant (8 MV-4 MW of WHRB and 4 MW of FBC) at Jamuria Industrial estate, Ikra Jamuria Burdwan, West Bengal by M/s Cluster Sponge Limited-regarding clarification</p>
17.6.1	<p>The project under reference costing less than 100 crores was not requiring EC under EIA notification 1994, however under EIA 2006 notification it requires EC. PP fails to obtain EC within this stipulated time period grant by the then MoEF. However, SPCB has issues NOC as they are doing in past. It appears from the note that proper EC obtained initially from the state and later from central including expansion. As per the current states PP is holding valid EC for its activity.</p>

	<p>Since the case has now being referred to violation committee for comments and possible for appraisal, if it's fit into following is the observation of committee</p> <p>“EAC violation committee appraises those projects which do not have prior EC, or have violated the EC conditions”.</p> <p>The proponent holds the valid EC and also has not been referred for violation of EC condition.</p> <p>Since violation period falls in between 1/7/2007 to 6/8/2009, a committee opined that it would be appropriate to initiate action under section 19 of E P Act, 1986 as prevailing that time.</p> <p>Alternatively, since the PP has applied for expansion and sought for ToR, a committee opined that specific ToR can be issued as per the notification S. O. 804 (E) dated 14th March 2017.</p>
17.6.4	<p>SEIAA Maharashtra made letter to the Ministry on 27th December 2018 regarding an approach for Environmental damage and estimation of remediation cost for building and construction project initiated without mandatory environment clearance for comments.</p> <p>A Committee deliberated on the issues raised by the SEIAA Maharashtra and opined that a separate EAC meeting to be conducted in the next month before the regular EAC meeting to further deliberate the issues.</p>

The following Members of sub-committee of EAC(Violation) of MoEF&CC visited the following projects from 18.01.2019 to 21.01.2019 and also submitted site inspection report.

1. Bhurkunda OCP (1.75 MTY) of M/s Central Coalfields Limited located at District Ramgarh, Jharkhand - Terms of Reference
2. Kargali OCP (0.75 MTY) of M/s Central Coalfields Limited located in District Bokaro, Jharkhand- Terms of Reference
3. Karo Expansion OCP (11/15 MTPA normative/peak capacity) & integrated KaroWashery (7 MTPA) by M/s Central Coalfields Limited - Environmental Clearance
4. Selected Dhori Group of mines (Expansion) production from 2.25 MTPA to 8.25 MTPA in Tehsil Bermo, District Bokaro (Jharkhand) by M/s Central Coalfields Limited - Environmental Clearance

Sl. No.	Name of committee Member	Role/Designation	Signature
1.	Shri K Gowarappan, Member, EAC(Violation)	Chairman	
2.	Dr.Subrata Maity , Member, EAC(Violation)	Member	
3.	Shri Raghu Kumar Kodali, Director/Scientist-F, IA-III Division, MoEF&CC	Member Secretary EAC(Violation)	

ANNEXURE A/30

F. No. J-11011/655/2009-IA.II(I)
 Government of India
 Ministry of Environment, Forest and Climate Change
 (Impact Assessment Division)

Indira Paryavaran Bhawan
 Jor Bagh Road, Aliganj,
 New Delhi - 110003

E-mail: dirind-moefcc@gov.in
 Tel: 011-24695368

Dated: 27th June, 2019

To

Shri Vikas Agarwal,
 Director,
 M/s. Calstar Sponge Limited,
 18, R.N. Mukerjee Road,
 Kolkata - 700001.

Subject: Proposed Expansion of existing Steel Plant by installation of Sponge Iron Plant with 2x200 TPD DRI Kilns, 4x15 T Induction Furnaces, 400 TPD Rolling Mill & 8 MW capacity WHRB based Captive Power Plant by M/s Calstar Sponge Limited located at Jamuria, Mouzalkra, Jamuria Industrial Estate, Dist. Burdwan, West Bengal - Prescribing Terms of Reference - regarding.

Sir,

1. This has reference to your online application made vide proposal no. IA/WB/IND/77147/2018 dated 30/08/2018 along with the application in prescribed format (Form-I), copy of pre-feasibility report and proposed ToRs for undertaking detailed EIA study as per the EIA Notification, 2006 for the project mentioned above. The proposed project activity is listed at Sl. No. 3(a) Metallurgical industries (ferrous & non-ferrous) under Category "A" of EIA Notification 2006 and appraised at the Central Level.
2. The proposal cited above was considered in the 36th EAC meeting held during 9-10th October, 2018 and further reconsidered in the 2nd meeting of Reconstituted Expert Appraisal Committee [EAC] (Industry-I) held on 10-12th December, 2018. The EAC proceedings of the proposal cited above is given as below.

Details submitted by the project proponent

3. M/s. Calstar Sponge Ltd. proposes to expand existing manufacturing unit by installation of Sponge Iron Plant with 2x200 TPD DRI Kilns, 4x15 T Induction Furnaces, 400 TPD Rolling Mill & 8 MW capacity WHRB based Captive Power Plant. It is proposed to set up the plant for production of 1,20,000 TPA Sponge Iron, 1,80,000 TPA liquid steel (1,76,500 TPA

Proposed Expansion of existing Steel Plant by installation of Sponge Iron Plant with 2x200 TPD DRI Kilns, 4x15 T Induction Furnaces, 400 TPD Rolling Mill & 8 MW capacity WHRB based Captive Power Plant located at Jamuria, Mouzalkra, Jamuria Industrial Estate, Dist. Burdwan, West Bengal by M/s. Calstar Sponge Limited - Prescribing Terms of Reference - regarding

Billets), 1,20,000 TPA (400 TPD) TMT Bars and 8 MW power from WHRB based Captive Power Plant.

4. The existing project was accorded environmental clearance by State Level Environment Impact Assessment Authority (SEIAA), West Bengal vide Memo. No. EN/2098/T-II-1/045/2009 dated 7th August, 2009 and Environmental Clearance from State Level Environment Impact Assessment Authority (SEIAA), West Bengal vide Memo. No. EN/332/T-II-1/045/2009 dated 3rd February, 2010 and Environmental Clearance from Ministry of Environment & Forests, Govt. of India vide F. No. J-11011 / 655 / 2009- IA II (I) dated 20.05.2011. Consent to Operate was accorded by West Bengal State Pollution Control Board vide Memo No. 895-WPBA/Red(Bwn)/Cont(595)/08(Part-II) dated 07.07.2017 having validity upto 30.11.2017. This CTO was renewed vide Memo. No. 1974/WPBA/Red (Bwn)/Cont (595)/08 (Part-II) dated 30.11.2017. Validity of CTO is up to 31.07.2022.
5. The proposed unit is located at J.L. No. – 38, Jamuria, Mouza – Ikra, Jamuria Industrial Estate, P.S. – Jamuria, Dist. Paschim Burdwan, West Bengal.
6. The proposed expansion project will be installed within the existing plant premises occupying total land area of 7.81 hectares (19.29 acres). No forest land involved. The entire land has been acquired for the project.
7. No national park / wildlife sanctuary / biosphere reserve / tiger reserve / elephant reserve etc. are reported to be located in the core and buffer zone of the project. The area also does not report to form corridor for Schedule-I fauna.
8. Total project cost is approx. Rs. 90 Crores. Proposed employment generation from proposed project will be 220 in total in the operational phase.
9. The targeted production capacity of the proposed Sponge Iron Plant with 2x200 TPD DRI Kilns is 1,20,000 TPA Sponge Iron, 4x15 T Induction Furnaces (with matching LRF & CCM) - 1,80,000 TPA liquid steel (1,76,500 TPA Billets), Rolling Mill – 1,20,000 TPA (400 TPD) TMT Bars and 8 MW capacity WHRB based Captive Power Plant. The ore transportation will be done through Rail & Road. The existing as well as proposed capacity for different products are as below:

Unit	Existing Unit under Operation as per NOC dated 21.02.2007	Units under implementation / to be Implemented		Proposed Units Capacity	Total Units Capacity	Product
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Sponge Iron Plant	2x100 TPD (72,000 TPA)	-	2x100 TPD (60,000 TPA) (Under Construction)	2x200 TPD (1,20,000 TPA)	4x100 TPD + 2x200 TPD (2,52,000 TPA)	Sponge Iron

Proposed Expansion of existing Steel Plant by installation of Sponge Iron Plant with 2x200 TPD DRI Kilns, 4x15 T Induction Furnaces, 400 TPD Rolling Mill & 8 MW capacity WHRB based Captive Power Plant located at Jamuria, Mouza Ikra, Jamuria Industrial Estate, Dist. Burdwan, West Bengal by M/s. Calstar Sponge Limited - Prescribing Terms of Reference - regarding.

Unit	Existing Unit under Operation as per NOC dated 21.02.2007	Units under implementation / to be Implemented		Proposed Units Capacity	Total Units Capacity	Product
		As per EC obtained from SEIAA, West Bengal dated 07.08.2009 & 03.02.2010	As per EC obtained from MoEF&CC, New Delhi dated 20.05.2011			
SMS Induction Furnaces (with matching LRF & CCM)	-	1x8 T (24,000 TPA)	-	4x15 T (1,80,000 TPA)	1x8 T + 4x15 T (2,04,000 TPA)	Liquid Steel
Rolling Mill	-	240 TPD (72,000 TPA)	-	400 TPD (1,20,000 TPA)	640 TPD (1,92,000 TPA)	Rods, Bars, Light Structural
Ferro Alloy Plant	-	-	2 x 9 MVA Submerged Arc Furnaces (30,000 TPA)	-	2 x 9 MVA Submerged Arc Furnaces (30,000 TPA)	Ferro Manganese & Silico Manganese
Captive Power Plant	-	9 MW (4 MW WHRB based & 5 MW AFBC based)	8 MW (4 MW WHRB based & 4 MW AFBC based)	8 MW (WHRB based)	25 MW (16 MW WHRB based & 9 MW AFBC based)	Power

10. The electricity load of 31.5 MW which will be met from the proposed Captive Power Plant and the rest would be sourced from the State grid.

11. Proposed raw material and fuel requirement for major products of the project are as follows:

Sl. No.	Raw Materials	Annual Requirement (In TPA)	Source
SPONGE IRON PLANT (2x200 TPD)			
1.	Iron Ore	2,30,000	Orissa
2.	Imported Coal	1,87,200	South Africa
3.	Lime Stone	4,608	Market
INDUCTION FURNACES (4x15 T)			

Proposed Expansion of existing Steel Plant by installation of Sponge Iron Plant with 2x200 TPD DRI Kilns, 4x15 T Induction Furnaces, 400 TPD Rolling Mill & 8 MW capacity WHRB based Captive Power Plant located at Jamuria, Mouzalkra, Jamuria Industrial Estate, Dist. Burdwan, West Bengal by M/s. Calstar Sponge Limited - Prescribing Terms of Reference - regarding

Sl. No.	Raw Materials	Annual Requirement (In TPA)	Source
1.	Sponge Iron	1,60,000	In House DRI Plant
2.	Scraps	26,000	In House Plant & Market
3.	Pig Iron	30,000	Market
4.	Ferro Alloys	1550	In House Plant

12. Water Consumption for the proposed project will be 225 kld (Industrial daily make-up water – 215 KLD, domestic water – 10 KLD). Domestic waste water will be treated in septic tank-soak pit system and industrial waste water generated will be treated in water treatment facility and reused completely.
13. The proponent has mentioned that there is no court case or violation under EIA Notification to the project or related activity.
14. Consultant Details: Envirotech East Pvt. Ltd., NABET Accreditation as per QCI NABET list of 5th September, 2018; Sl. No. 54, Page No.: 53, Sector No. 8, Metallurgical Industries (Ferrous & Non-ferrous) - both Primary & Secondary, Category-A
15. The proposal was considered in the 36th meeting of Expert Appraisal Committee held during 9-10th October, 2018. The Committee noted that M/s Calstar Sponge Limited has revised the proposed unit configurations of induction furnaces which are different from the online application submitted to the Ministry. The Committee also noted that existing 2x100 TPD sponge iron units have been installed based on the NOC dated 21/02/2007 and no prior environmental clearance have been obtained from the Competent Authority concerned.
16. After detailed deliberations, the Committee deferred the consideration of the proposal and asked the project proponent to submit revised unit configuration details of induction furnaces along with revised Form-I and pre-feasibility report. Accordingly, the PP submitted revised unit configuration details of induction furnaces along with modified Form-I and pre-feasibility report.

Observations of the committee:

17. The proposal was discussed in detail by the Committee. To start with, the Committee deliberated upon the issue related to past environmental clearances and NOCs obtained by the project proponent. It was found out that the project proponent had initially made an application for NOC to the State Pollution Control Board on 10.5.2006 and, consequently, the NOC was granted to them on 21.2.2007. However, in the meantime, the EIA Notification, 2006 was notified by MOEF on 14.9.2006 and a subsequent circular was issued on 21.11.2006. As per the circular dated 21.11.2006, the project proponent requires to obtain the environmental clearances from relevant authority by 30th June 2007 as per the categorization of project mentioned in the EIA Notification. In the present case, this project proponent obtained the environmental clearance from the SEIAA as it was a Category 'B' project, on 7.8.2009 and

3.2.2010. Thus, the project proponent failed to obtain the environmental clearance before the stipulated date of 30th June 2007. However, the project proponent applied for environmental clearance on 3.6.2009 and obtained clearances on 7.8.2009 and 3.2.2010.

18. Thus the project proponent did not apply timely for seeking environmental clearance as per the circular dated 21/11/2006. In this context, the following issues also emerged for consideration:

- i) The project proponent did apply to the authority for seeking environmental clearance although they applied late.
- ii) The regulatory authority has taken into cognizance the existing operations and have actually granted environmental clearance to them on 7.8.2009 and 3.2.2010 covering all the existing units including 2x100 TPD DRI kiln and 1x8 ton induction furnace. It is assumed that while granting this environmental clearance, the SEIAA must have taken cognizance of the MOEF circular dated 21.11.2006.
- iii) The project proponent made an application of MOEF for further expansion on 9th September 2010. The MOEF after following the due process, issued the environmental clearance on 20.5.2011. Thus, environmental clearance has taken into cognizance of the earlier existing units and the NOCs issued by State Authorities in West Bengal.

Recommendations of the Committee

19. In view of the above, it is noticed that the project proponent has been approaching various Regulatory Authorities for environmental clearances from time to time as well indicating that the project proponent had intended to obtain environmental clearances and therefore, the Committee after deliberations as above, arrived at the view to recommend that the Ministry may consider to issuance of ToRs along with following specific ToRs for undertaking detailed EIA and EMP study in addition to the generic ToR enclosed at **Annexure I read with additional ToRs at Annexure-2:**

- i) The project proponent shall plan 100% utilization of solid waste and the action plan shall be submitted along with EIA/EMP report.
- ii) The project proponent shall envisage 100 hot charging and the details shall furnish along with the EIA/EMP report.
- iii) The project proponent shall also ensure that no reheating furnace shall be proposed as a standby.
- iv) The project proponent shall explore the possibility of optimizing the configuration of induction furnaces proposed.
- v) The project proponent shall design the pollution control equipment to achieve the particulate emission less than 30mg/Nm³.

- vi) The project proponent shall plan for extraction from surface sources but not from the ground water extraction.
- vii) Public Hearing to be conducted by the concerned State Pollution Control Board.
- viii) The issues raised during public hearing and commitment of the project proponent on the same along with time bound action plan to implement the commitment and financial allocation thereto should be clearly provided.
- ix) Detailed Road traffic study for inside and outside the plant shall be conducted and furnished in the EIA/EMP report.
- x) Certificate compliance of earlier ECs from the Regional officer of the MoEF&CC shall be submitted along with EIA/EMP.

20. Thereafter, the proposal cited above was referred it to Expert Appraisal Committee of Violation sector for their views with respect to installation and operation of 2x100 TPD sponge iron units without obtaining the requisite environmental clearance from the Competent Authority concerned. This was considered by the EAC – Violation sector in its 17th meeting held during 29-31st January, 2019 wherein EAC opined the following:

- i) Since the violation falls in between 1/07/2007 to 6/08/2009, it would be appropriate to initiate action under section 19 of Environment (Protection) Act, 1986 as prevailing that time.
- ii) Alternatively, since the PP has applied for expansion and sought for ToR, specific ToR can be issued as per the MoEF&CC notification dated 14/03/2017 pertaining to violation.

21. The Ministry of Environment, Forest and Climate Change has considered the application based on the recommendations of the Expert Appraisal Committee of Industry-I & Violation and hereby decided to accord below -said specific ToRs, in addition to the standard ToRs and Sector Specific ToRs as enclosed at **Annexure I** read with **additional ToRs at Annexure-2** for carrying out detailed EIA/EMP for the above project.

- i) The project proponent shall plan 100% utilization of solid waste and the action plan shall be submitted along with EIA/EMP report.
- ii) The project proponent shall envisage 100 hot charging and the details shall furnish along with the EIA/EMP report.
- iii) The project proponent shall also ensure that no reheating furnace shall be proposed as a standby.
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 - vi) The project proponent shall plan for extraction from surface sources but not from the ground water extraction.
 - vii) Public Hearing to be conducted by the concerned State Pollution Control Board.
 - viii) The issues raised during public hearing and commitment of the project proponent on the same along with time bound action plan to implement the commitment and financial allocation thereto should be clearly provided.
 - ix) Detailed Road traffic study for inside and outside the plant shall be conducted and furnished in the EIA/EMP report.
 - x) Certificate compliance of earlier ECs from the Regional officer of the MoEF&CC shall be submitted along with EIA/EMP.
 - xi) The project proponent shall comply with the directions/orders of the Competent Authority /body/Court issued in respect of violation during 01/07/2007 to 6/08/2009 and initiated action under section 19 of the Environment (Protection) Act, 1986.
22. It is requested that the draft EIA Report may be prepared in accordance with the above mentioned specific ToRs and enclosed generic ToRs and additional ToRs and thereafter further necessary action including conduct of public consultation may be taken for obtaining Environment Clearance in accordance with the procedure prescribed under the EIA Notification, 2006 as amended.
23. The ToRs are valid for a period of three years from today i.e. 27.06.2019 and will expire on 26.06.2022. However, this period could be further extended by a maximum period of one year provided an application is made by the project proponent at least three months before the expiry of the validity period, together with updated Form-I, based on proper justification.

This issues with the approval of Competent Authority.

Yours faithfully,


(A.K. Agrawal)
Director

Copy to:-

1. **The Secretary**, Department of Environment, Government of West Bengal, Secretariat Kolkata.
2. **The Additional Director General(C)**, Ministry of Environment, Forest and Climate Change, Regional Office (EZ), A/3, Chandrasekharpur, Bhubneshwar-751 023.
3. **The Chairman**, West Bengal State Pollution Control Board, Paribesh Bhawan, 10A-Block LA, Sector -III, Salt Lake City, KOLKATTA - 700 098.
4. **The Member Secretary**, Central Ground Water Authority, West Block -II, Wing -3, Sector I, R.K.Puram, New Delhi - 110086.
5. **The District Collector**, Burdwan District, State of West Bengal.
6. **Guard File / Record file / Monitoring file.**
7. **MOEF&CC Website.**

(A.K.Agrawal)
Director

GENERIC TERMS OF REFERENCE (ToR) IN RESPECT OF INDUSTRY SECTOR

1. Executive Summary
2. Introduction
 - i. Details of the EIA Consultant including NABET accreditation
 - ii. Information about the project proponent
 - iii. Importance and benefits of the project
3. Project Description
 - i. Cost of project and time of completion.
 - ii. Products with capacities for the proposed project.
 - iii. If expansion project, details of existing products with capacities and whether adequate land is available for expansion, reference of earlier EC if any
 - iv. List of raw materials required and their source along with mode of transportation.
 - v. Other chemicals and materials required with quantities and storage capacities
 - vi. Details of Emission, effluents, hazardous waste generation and their management.
 - vii. Requirement of water, power, with source of supply, status of approval, water balance diagram, man-power requirement (regular and contract)
 - viii. The project proponent shall furnish the requisite documents from the competent authority in support of drawl of ground water and surface water and supply of electricity.
 - ix. Process description along with major equipment and machineries, process flow sheet (Quantitative) from raw material to products to be provided
 - x. Hazard identification and details of proposed safety systems
 - xi. Expansion/modernization proposals:
 - a. Copy of all the Environmental Clearance(s) including Amendments thereto obtained for the project from MoEF&CC/SEIAA shall be attached as an Annexure. A certified copy of the latest Monitoring Report of the Regional Office of the Ministry of Environment, Forest and Climate Change as per circular dated 30th May, 2012 on the status of compliance of conditions stipulated in all the existing environmental clearances including Amendments shall be provided. In addition, status of compliance of Consent to Operate for the ongoing/existing operation of the project from SPCB/PCC shall be attached with the EIA-EMP report.
 - b. In case the existing project has not obtained environmental clearance, reasons for not taking EC under the provisions of the EIA Notification 1994 and/or EIA Notification 2006 shall be provided. Copies of Consent to Establish/No Objection Certificate and Consent to Operate (in case of units operating prior to EIA Notification 2006, CTE and CTO of FY 2005-2006) obtained from the SPCB shall be submitted. Further, compliance report and the conditions of consents from the SPCB shall be submitted.
4. Site Details
 - i. Location of the project site covering village, Taluka/Tehsil, District and State. Justification for selecting the site, whether other sites were considered.

-TYPED COPY-**GENERIC TERMS OF REFERENCE (TOR) IN RESPECT OF INDUSTRY SECTOR****1. Executive Summary****2. Introduction**

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4. Site Details

- i. Location of the project site covering village, Taluka/Tehsil. District and State Justification for selecting the site, whether other sites were considered.

- ii. A toposheet of the study area of radius of 10km and site location on 1:50,000/1:25,000 scale on an A3/A2 sheet. (including all eco-sensitive areas and environmentally sensitive places)
- iii. Co-ordinates (lat-long) of all four corners of the site.
- iv. Google map-Earth downloaded of the project site.
- v. Layout maps indicating existing unit as well as proposed unit indicating storage area, plant area, greenbelt area, utilities etc. If located within an Industrial area/Estate/Complex, layout of Industrial Area indicating location of unit within the Industrial area/Estate.
- vi. Photographs of the proposed and existing (if applicable) plant site. If existing, show photographs of plantation/greenbelt, in particular.
- vii. Landuse break-up of total land of the project site (identified and acquired, government/private - agricultural, forest, wasteland, water bodies, settlements, etc shall be included. (not required for industrial area)
- viii. A list of major industries with name and type within study area (10km radius) shall be incorporated. Land use details of the study area
- ix. Geological features and Geo-hydrological status of the study area shall be included.
- x. Details of Drainage of the project upto 5km radius of study area. If the site is within 1 km radius of any major river, peak and lean season river discharge as well as flood occurrence frequency based on peak rainfall data of the past 30 years. Details of Flood Level of the project site and maximum Flood Level of the river shall also be provided. (mega green field projects)
- xi. Status of acquisition of land. If acquisition is not complete, stage of the acquisition process and expected time of complete possession of the land.
- xii. R&R details in respect of land in line with state Government policy

5. Forest and wildlife related issues (if applicable):

- i. Permission and approval for the use of forest land (forestry clearance), if any, and recommendations of the State Forest Department. (if applicable).
- ii. Land use map based on High resolution satellite imagery (GPS) of the proposed site delineating the forestland (*in case of projects involving forest land more than 40 ha*).
- iii. Status of Application submitted for obtaining the stage I forestry clearance along with latest status shall be submitted.
- iv. The projects to be located within 10 km of the National Parks, Sanctuaries, Biosphere Reserves, Migratory Corridors of Wild Animals, the project proponent shall submit the map duly authenticated by Chief Wildlife Warden showing these features vis-à-vis the project location and the recommendations or comments of the Chief Wildlife Warden-thereon.
- v. Wildlife Conservation Plan duly authenticated by the Chief Wildlife Warden of the State Government for conservation of Schedule I fauna, if any exists in the study area.

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- ix. Geological features and Geo-hydrological status of the study area shall be included
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- iii. Status of Application submitted for obtaining the stage 1 forestry clearance along with latest status shall be submitted.
- iv. The projects to be located within 10 km of the National Parks, Sanctuaries, Biosphere Reserves, Migratory Corridors of Wild Animals, the project proponent shall submit the map duly authenticated by Chief Wildlife Warden showing these features vis-à-vis the project location and the recommendations or comments of the Chief Wildlife Warden-thereon
- v. Wildlife Conservation Plan duly authenticated by the Chief Wildlife Warden of the State Government for conservation of Schedule I fauna, if any, exists in the study area.

- vi. Copy of application submitted for clearance under the Wildlife (Protection) Act, 1972, to the Standing Committee of the National Board for Wildlife

6. **Environmental Status**

- i. Determination of atmospheric inversion level at the project site and site-specific micro-meteorological data using temperature, relative humidity, hourly wind speed and direction and rainfall.
- ii. AAQ data (except monsoon) at 8 locations for PM₁₀, PM_{2.5}, SO₂, NO_x, CO and other parameters relevant to the project shall be collected. The monitoring stations shall be based CPCB guidelines and take into account the pre-dominant wind direction, population zone and sensitive receptors including reserved forests.
- iii. Raw data of all AAQ measurement for 12 weeks of all stations as per frequency given in the NAQQM Notification of Nov. 2009 along with - min., max., average and 98% values for each of the AAQ parameters from data of all AAQ stations should be provided as an annexure to the EIA Report.
- iv. Surface water quality of nearby River (60m upstream and downstream) and other surface drains at eight locations as per CPCB/MoEF&CC guidelines.
- v. Whether the site falls near to polluted stretch of river identified by the CPCB/MoEF&CC.
- vi. Ground water monitoring at minimum at 8 locations shall be included.
- vii. Noise levels monitoring at 8 locations within the study area.
- viii. Soil Characteristic as per CPCB guidelines.
- ix. Traffic study of the area, type of vehicles, frequency of vehicles for transportation of materials, additional traffic due to proposed project, parking arrangement etc.
- x. Detailed description of flora and fauna (terrestrial and aquatic) existing in the study area shall be given with special reference to rare, endemic and endangered species. If Schedule-I fauna are found within the study area, a Wildlife Conservation Plan shall be prepared and furnished.
- xi. Socio-economic status of the study area.

7. **Impact Assessment and Environment Management Plan**

- i. Assessment of ground level concentration of pollutants from the stack emission based on site-specific meteorological features. In case the project is located on a hilly terrain, the AQIP Modelling shall be done using inputs of the specific terrain characteristics for determining the potential impacts of the project on the AAQ. Cumulative impact of all sources of emissions (including transportation) on the AAQ of the area shall be well assessed. Details of the model used and the input data used for modelling shall also be provided. The air quality contours shall be plotted on a location map showing the location of project site, habitation nearby, sensitive receptors, if any.
- ii. Water Quality modelling – in case, if the effluent is proposed to be discharged in to the local drain, then Water Quality Modelling study should be conducted for the drain water taking into consideration the upstream and downstream quality of water of the drain.

- iii. Impact of the transport of the raw materials and end products on the surrounding environment shall be assessed and provided. In this regard, options for transport of raw materials and finished products and wastes (large quantities) by rail or rail-cum road transport or conveyor-cum-rail transport shall be examined.
 - iv. A note on treatment of wastewater from different plant operations, extent recycled and reused for different purposes shall be included. Complete scheme of effluent treatment. Characteristics of untreated and treated effluent to meet the prescribed standards of discharge under E(P) Rules.
 - v. Details of stack emission and action plan for control of emissions to meet standards.
 - vi. Measures for fugitive emission control
 - vii. Details of hazardous waste generation and their storage, utilization and disposal. Copies of MOU regarding utilization of solid and hazardous waste shall also be included. EMP shall include the concept of waste-minimization, recycle/reuse/recover techniques, Energy conservation, and natural resource conservation.
 - viii. Proper utilization of fly ash shall be ensured as per Fly Ash Notification, 2009. A detailed plan of action shall be provided.
 - ix. Action plan for the green belt development plan in 33 % area i.e. land with not less than 1,500 trees per ha. Giving details of species, width of plantation, planning schedule etc. shall be included. The green belt shall be around the project boundary and a scheme for greening of the roads used for the project shall also be incorporated.
 - x. Action plan for rainwater harvesting measures at plant site shall be submitted to harvest rainwater from the roof tops and storm water drains to recharge the ground water and also to use for the various activities at the project site to conserve fresh water and reduce the water requirement from other sources.
 - xi. Total capital cost and recurring cost/annum for environmental pollution control measures shall be included.
 - xii. Action plan for post-project environmental monitoring shall be submitted.
 - xiii. Onsite and Offsite Disaster (natural and Man-made) Preparedness and Emergency Management Plan including Risk Assessment and damage control. Disaster management plan should be linked with District Disaster Management Plan.
8. Occupational health
- i. Details of existing Occupational & Safety Hazards. What are the exposure levels of above mentioned hazards and whether they are within Permissible Exposure level (PEL). If these are not within PEL, what measures the company has adopted to keep them within PEL so that health of the workers can be preserved.
 - ii. Details of exposure specific health status evaluation of worker. If the workers' health is being evaluated by pre-designed format, chest x rays, Audiometry, Spirometry, Vision testing (Far & Near vision, colour vision and any other ocular defect) ECG, during pre-placement and periodical examinations give the details of the same. Details regarding last month analysed data of abovementioned parameters as per age, sex, duration of exposure and department wise.

- iii. Annual report of health status of workers with special reference to Occupational Health and Safety.
 - iv. Plan and fund allocation to ensure the occupational health & safety of all contract and casual workers.
9. Corporate Environment Policy
- i. Does the company have a well laid down Environment Policy approved by its Board of Directors? If so, it may be detailed in the EIA report.
 - ii. Does the Environment Policy prescribe for standard operating process / procedures to bring into focus any infringement / deviation / violation of the environmental or forest norms / conditions? If so, it may be detailed in the EIA.
 - iii. What is the hierarchical system or Administrative order of the company to deal with the environmental issues and for ensuring compliance with the environmental clearance conditions? Details of this system may be given.
 - iv. Does the company have system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the company and / or shareholders or stakeholders at large? This reporting mechanism shall be detailed in the EIA report
10. Details regarding infrastructure facilities such as sanitation, fuel, restroom etc. to be provided to the labour force during construction as well as to the casual workers including truck drivers during operation phase.
11. Corporate Environment Responsibility (CER)
- i. To address the Public Hearing issues, an amount as specified under Ministry's Office Memorandum vide F.No. 22-65/2017-IA.III dated 1st May 2018 amounting to Rs.crores, shall be earmarked by the project proponent, towards Corporate Environment Responsibility (CER). Distinct CER projects shall be carved out based on the local public hearing issues. Project estimate shall be prepared based on PWD schedule of rates for each distinct item and schedule for time bound action plan shall be prepared. These CER projects as indicated by the project proponent shall be implemented along with the main project. Implementation of such program shall be ensured by constituting a Committee comprising of the project proponent, representatives of village Panchayat & District Administration. Action taken report in this regard shall be submitted to the Ministry's Regional Office. No free distribution/donations and or free camps shall be included in the above CER budget
12. Any litigation pending against the project and/or any direction/order passed by any Court of Law against the project, if so, details thereof shall also be included. Has the unit received any notice under the Section 5 of Environment (Protection) Act, 1986 or relevant Sections of Air and Water Acts? If so, details thereof and compliance/ATR to the notice(s) and present status of the case.
13. A tabular chart with index for point wise compliance of above ToRs.

14. The ToRs prescribed shall be valid for a period of three years for submission of the EIA-EMP reports along with Public Hearing Proceedings (wherever stipulated).

The following general points shall be noted:

- i. All documents shall be properly indexed, page numbered.
- ii. Period/date of data collection shall be clearly indicated.
- iii. Authenticated English translation of all material in Regional languages shall be provided.
- iv. The letter/application for environmental clearance shall quote the MOEF&CC file No. and also attach a copy of the letter.
- v. The copy of the letter received from the Ministry shall be also attached as an annexure to the final EIA-EMP Report.
- vi. The index of the final EIA-EMP report must indicate the specific chapter and page no. of the EIA-EMP Report
- vii. While preparing the EIA report, the instructions for the proponents and instructions for the consultants issued by MOEF&CC vide O.M. No. J-11013/41/2006-IA.II (I) dated 4th August, 2009, which are available on the website of this Ministry shall also be followed.
- viii. The consultants involved in the preparation of EIA-EMP report after accreditation with Quality Council of India (QCI)/National Accreditation Board of Education and Training (NABET) would need to include a certificate in this regard in the EIA-EMP reports prepared by them and data provided by other organization/Laboratories including their status of approvals etc. Name of the Consultant and the Accreditation details shall be posted on the EIA-EMP Report as well as on the cover of the Hard Copy of the Presentation material for EC presentation.
- ix. ToRs' prescribed by the Expert Appraisal Committee (Industry) shall be considered for preparation of EIA-EMP report for the project in addition to all the relevant information as per the 'Generic Structure of EIA' given in Appendix III and IIIA in the EIA Notification, 2006. Where the documents provided are in a language other than English, an English translation shall be provided. The draft EIA-EMP report shall be submitted to the State Pollution Control Board of the concerned State for conduct of Public Hearing. The SPCB shall conduct the Public Hearing/public consultation, district-wise, as per the provisions of EIA notification, 2006. The Public Hearing shall be chaired by an Officer not below the rank of Additional District Magistrate. The issues raised in the Public Hearing and during the consultation process and the commitments made by the project proponent on the same shall be included separately in EIA-EMP Report in a separate chapter and summarised in a tabular chart with financial budget (capital and revenue) along with time-schedule of implementation for complying with the commitments made. The final EIA report shall be submitted to the Ministry for obtaining environmental clearance.

ADDITIONAL ToRs FOR INTEGRATED STEEL PLANT

1. Iron ore/coal linkage documents along with the status of environmental clearance of iron ore and coal mines
2. Quantum of production of coal and iron ore from coal & iron ore mines and the projects they cater to. Mode of transportation to the plant and its impact
3. For Large ISPs, a 3-D view i.e. DEM (Digital Elevation Model) for the area in 10 km radius from the proposal site. MRL details of project site and RL of nearby sources of water shall be indicated.
4. Recent land-use map based on satellite imagery. High-resolution satellite image data having 1m-5m spatial resolution like quickbird, Ikonos, IRS P-6 pan sharpened etc. for the 10 Km radius area from proposed site. The same shall be used for land used/land-cover mapping of the area.
5. PM (PM₁₀ and P_{2.5}) present in the ambient air must be analysed for source analysis – natural dust/RSPM generated from plant operations (trace elements) of PM₁₀ to be carried over
6. All stock piles will have to be on top of a stable liner to avoid leaching of materials to ground water.
7. Plan for the implementation of the recommendations made for the steel plants in the CREP guidelines.
8. Plan for slag utilization
9. Plan for utilization of energy in off gases (coke oven, blast furnace)
10. System of coke quenching adopted with justification.
11. Trace metals Mercury, arsenic and fluoride emissions in the raw material.
12. Trace metals in waste material especially slag.
13. Trace metals in water
14. Details of proposed layout clearly demarcating various units within the plant.
15. Complete process flow diagram describing each unit, its processes and operations, along with material and energy inputs and outputs (material and energy balance).
16. Details on design and manufacturing process for all the units.
17. Details on environmentally sound technologies for recycling of hazardous materials, as per CPCB Guidelines, may be mentioned in case of handling scrap and other recycled materials.
18. Details on requirement of energy and water along with its source and authorization from the concerned department. Location of water intake and outfall points (with coordinates).
19. Details on toxic metal content in the waste material and its composition and end use (particularly of slag).
20. Details on toxic content (TCLP), composition and end use of slag.

Proposed Expansion of existing Steel Plant by installation of Sponge Iron Plant with 2x260 TPD DRI Kilns, 4x15 T Induction Furnaces, 460 TPD Rolling Mill & 8 MW capacity WHRB based Captive Power Plant located at Jamuria, Mouzalkra, Jamuria Industrial Estate, Dist. Burdwan West Bengal by M/s. Calstar Sponge Limited - Prescribing Terms of Reference - regarding

Executive Summary

Executive summary of the report in about 8-10 pages incorporating the following:

- i. Project name and location (Village, Dist, State, Industrial Estate (if applicable))
- ii. Products and capacities. If expansion proposal, then existing products with capacities and reference to earlier EC.
- iii. Requirement of land, raw material, water, power, fuel, with source of supply (Quantitative)
- iv. Process description in brief, specifically indicating the gaseous emission, liquid effluent and solid and hazardous wastes. Materials balance shall be presented.
- v. Measures for mitigating the impact on the environment and mode of discharge or disposal
- vi. Capital cost of the project, estimated time of completion
- vii. Site selected for the project – Nature of land – Agricultural (single/double crop) barren Govt/private land, status of its acquisition, nearby (in 2-3 km.) water body, population within 10km other industries, forest, eco-sensitive zones, accessibility. (note – in case of industrial estate this information may not be necessary)
- viii. Baseline environmental data – air quality, surface and ground water quality, soil characteristic, flora and fauna, socio-economic condition of the nearby population
- ix. Identification of hazards in handling, processing and storage of hazardous material and safety system provided to mitigate the risk.
- x. Likely impact of the project on air, water, land, flora-fauna and nearby population
- xi. Emergency preparedness plan in case of natural or in plant emergencies
- xii. Issues raised during public hearing (if applicable) and response given
- xiii. CSR plan with proposed expenditure.
- xiv. Occupational Health Measures
- xv. Post project monitoring plan

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-TYPED COPY-

Executive Summary

Executive summary of the report in about 8-10 pages incorporating the following: -

- i. Project name and location (Village, Dist., State, Industrial Estate (if applicable)).
- ii. Products and capacities. If expansion proposal, then existing products with capacities and reference to earlier EC.
- iii. Requirement of land, raw material, water, power, fuel, with source of supply (Quantitative).
- iv. Process description in brief, specifically indicating the gaseous emission, liquid effluent, and solid and hazardous wastes. Materials balance shall be presented.
- v. Measures for mitigating the impact on the environment and mode of discharge or disposal.
- vi. Capital cost of the project, estimated time of completion.
- vii. Site selected for the project – Nature of land – Agricultural (single/double crop) barren, Govt/private land, status of its acquisition, nearby (in 2-3 km.) water body, population within 10km other industries, forest, eco-sensitive zones, accessibility. (note – in case of industrial estate, this information may not be necessary).
- viii. Baseline environmental data – air quality, surface and ground water quality, soil characteristic, flora and fauna, socio-economic condition of the nearby population.
- ix. Identification of hazards in handling, processing and storage of hazardous material and safety system provided to mitigate the risk.
- x. Likely impact of the project on air, water, land, flora-fauna and nearby population.
- xi. Emergency preparedness plan in case of natural or in plant emergencies.
- xii. Issues raised during public hearing (if applicable) and response given.
- xiii. CSR plan with proposed expenditure.
- xiv. Occupational Health Measures.
- xv. Post project monitoring plan.

376
Application No. 311623
WEST BENGAL POLLUTION CONTROL BOARD

'Paribesh Bhawan'
Bldg. No. - 10A, Block - LA, Sector-III
Salt Lake City, Kolkata-700 098



Consent Letter Number : CO132180

Memo Number : 322 - WPBA/Red(BWN)/Cont(595)/08 Date : 04/08/2022
(Part II)

Consent to Operate

under

Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 and
Section 21 of the Air (Prevention and Control of Pollution) Act, 1981

The West Bengal Pollution Control Board (hereinafter referred to as State Board) under the provisions of Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended and Rules and Orders made thereunder, hereby grants its consent to :

M/s. Calstar Sponge Limited.

WEST BENGAL

(Address of Regd. office/Head/Office/City Office)

(hereinafter referred to as Applicant) for its unit located at Jamunia Industrial Estate,
Vill. & P.O. - Iknah, P.S. - Jamunia, Dist. - Paschim Bardhaman,
Pin - 713362

(Detailed address of the manufacturing unit)

for a period from Date of issue to 30/11/2025

to operate the industrial unit and to discharge liquid effluent and to emit gaseous effluent from the premises/land of the industrial unit, in accordance with the conditions as mentioned in the Annexure to this consent letter provided on any day at any instance the quantity and quality of liquid discharge and gaseous emission shall not exceed the permissible limit as specified in the Table I & II of this consent letter and in the Environmental (Protection) Act, 1986.

Breach of the conditions and / or failure to comply with the directions as set out in the Annexure shall render the applicant liable for prosecution under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alter the conditions of this consent letter giving one month's notice to the applicant.

For and on behalf of the State Board

(Member Secretary/Chief Engr./Sr. Env. Engr. / Env. Engr. / Asst. Env. Engr.)

Reshma 04/08/2022
Environmental Engineer
W. B. Pollution Control Board
Operation & Execution Cell



377

(2)

ANNEXURE

Consent to M/s. Calstar Sponge Limited.
 for its unit at Jamunia Industrial Estate, Vill. & P.O. - Ikrah,
P.S. - Jamunia, Dist - Paschim Bardhaman, Pin - 713362

Conditions :

01. This Consent is valid for the manufacture of :-

Sl. No.	Name of major products and by-products	Quantity manufactured per month ^{Year}
01	Sponge Iron	60,000 MT/year *
02	Captive Power Plant	8 MW (As per the EC and relevant NOC)
03		
04		
05		
06		
07		
08		
09		
10		
11		
12		

02. The Applicant shall remain responsible for quantity and quality of liquid effluent and air emissions.

03. Daily discharge of industrial liquid effluent shall not exceed KL.

04. Daily discharge of domestic liquid effluent shall not exceed 06 KL.

05. Daily discharge of mixed (industrial & domestic) liquid effluent shall not exceed KL.

06. The Applicant shall discharge liquid effluent to through Septic tank to Soak pit (place of discharge)
 through 01 (one) nos. outlets / outfalls.

07. To bring into any altered or new outlet/outfall or to change the place of discharge, the Applicant shall have to inform the Board and obtain prior permission of the Board in this effect.

08. The Applicant shall provide comprehensive facility for treatment of industrial liquid waste and domestic liquid waste (sewage, sullage and liquid effluent generated from canteen), and operate and maintain the same continuously so that the quality of final effluent conforms to the Standard as given in Table-I in page 03.

(Member Secretary/Chief Engr./ Sr. Env. Engr. / Env. Engr. / Asst. Env. Engr.)

R. Saha 04/08/2022
 Environmental Engineer
 W. B. Pollution Control Board
 Operation & Execution Cell

(4)

Consent to Ms. Calstar Sponge Limited
 for its unit at Jamuria Industrial Estate, Vill. & P.O. - Ikrak,
P.S. - Jamuria, Dist. - Paschim Bardhaman, Pin-713362

11. The *Applicant* shall install suitable device for measuring the volume of water consumed for different purposes as mentioned above giving correct result to the satisfaction of the *State Board*.
12. All the stacks connected to various sources of emissions must be designated by numbers such as S-1, S-2, S-3, etc., and this must be painted/displayed to facilitate identification.
13. The *Applicant* shall install comprehensive control system consisting of pollution control equipment as is warranted with reference to generation of air emissions and operate and maintain the same continuously so as to achieve the level of pollutants of the *Standard* as given in Table-II below :

Table-II

Stack No.	Stack height from G.L. (in mts.)	Stack attached to (sources and control system, if any):	Volume Nm ³ /hr.	Velocity of gas emission m/sec	Concentrations of parameters not to exceed				Frequency of emission sampling
					SPM (mg/Nm ³)	CO (%v/v)			
S-1									
S-2									
S-3									
S-4									
S-5									
S-6									
S-7									
S-8									
S-9									
S-10									

Retina 04/08/2022

(Member Secretary/Chief Engr./Sr. Env. Engr. / Env. Engr. / Asst. Env. Engr.)

Environmental Engineer
 W. B. Pollution Control Board
 Operation & Execution Cell

C0132180

Consent to ⁽⁵⁾ M/s. Calstar Sponge Limited.
 for its unit at Jamunia Industrial Estate, Vill. & P.O. - Ikrakh,
P.S. - Jamunia, Dist. - Paschim Bardhaman, Pin - 713362

14. The Applicant shall provide ports in the stack(s) and other necessary permanent facilities such as ladder, platform, etc. for monitoring/sampling the air emissions and the same shall be made available for inspection and use by the State Board's staff as well as State Board's authorised agencies.

15. The Applicant shall observe the following fuel consumption pattern :-

Sl. No	Type of fuel	Quantity consumed per day	Fuel burning operation where the fuel is used
01	Coal	7000 MT/Month	Rotary Kiln
02			
03			
04			
05			

16. The Applicant shall maintain the generation and treatment/disposal of non-hazardous solid waste as specified below :-

Type of waste	Quantity	Treatment	Disposal
Coalchar	3000 MT/Month	—	To be used in AFBC, Balloadi*
ESP Dust	1000 MT/Month	—	to be used bon land-billing.

17. The Applicant shall take adequate measures for control of noise levels from its own sources within the premises within the limit given below :-

Time	Limit in dB(A) L_{eq}
Day Time (06 a.m. to 10 p.m.)	65
Night Time (10 p.m. to 06 a.m.)	55

18. The Applicant shall at all times maintain good house-keeping, proper working order, and operate efficiently for control of pollution from all sources so as not to cause nuisance to surrounding areas/inhabitants and to achieve compliance with the terms and conditions of the consent.
19. The Applicant shall bring about at least 33% of the available open land under the green coverage / plantation.
20. The Applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by the Applicant to maintain compliance with the terms and conditions of the consent. In absence of such an alternate electric power source, the Applicant shall stop, reduce or otherwise control production to abide by the terms and conditions of the Consent regarding pollution level.
21. The Applicant shall install a separate energy meter showing the consumption of energy for operation of pollution control devices.
22. The Applicant shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
23. The Applicant shall provide drainage system for conveying industrial and domestic liquid waste. Storm-water drain shall be kept separate from the drainage system meant for industrial and domestic liquid waste

(Member Secretary/Chief Engr./ Sr. Env. Engr. / Env. Engr. / Asst. Env. Engr.)

Redha
24/08/2022
 Environmental Engineer
 W. B. Pollution Control Board
 Operation & Execution Cell

Continued.....

(6)

Consent to M/s. Calstar Sponge Limited
 for its unit at Jamuria Industrial Estate, Vill. P.O. - Iknah
P.S. - Jamuria, Dist. - Paschim Bardhaman, Pin - 713362.

24. The *Applicant* shall maintain a separate register showing consumption of chemicals used in pollution control systems.
25. The *Applicant* shall get the samples of hazardous wastes/leachates analysed at least once in from the laboratory recognised of the West Bengal Pollution Control Board and ensure that they conform to the limits stipulated. Test reports shall be sent to the Board.
26. The *Applicant* shall provide adequate and safe facility for collection of air, waste water and solid waste samples by the *State Board's* staff as well as *State Board's* authorised agencies.
27. The *Applicant* shall submit to the *State Board* by the 30th September of every year the Environmental Statement Report for the financial year ending 31st March of the current year in the prescribed form (Form -V) as required under the provisions of rule 14 of the Environment (Protection) [Second Amendment] rules, 1992.
28. The *Applicant* shall allow the *Officers of the State Board* to enter into the applicant's premises at any reasonable time to inspect the pollution control systems as well as monitoring and measuring devices in connection with prevention & control of pollution.
29. The *Applicant* shall maintain an Inspection Book in the factory premises which shall be made available to Officers & employees of the *State Board* for inspection, review and to write down any direction or observation as is deemed necessary during the inspection from time to time.
30. The *Application* shall furnish to the *State Board* all information in respect of quality, quantity, rate of discharge, place of discharge of liquid effluent and air emissions.
31. The *Applicant* shall maintain adequate number of qualified and trained personnel among his staff for proper maintenance and operation of the effluent treatment and / or emission control devices and for overall environment management of the industry.
32. The *Applicant* shall have to make registration for the use of groundwater if any, with Central Ground Water Authority.
33. The *Applicant* shall intimate to the *State Board* immediately of any occurrence or apprehension of occurrence of discharge of any poisonous, noxious or pollutants in excess of quality as well as quality as mentioned earlier to any receiving water body/receiving system or to atmosphere owing to accident or other unforeseen incident/event including natural disaster. The *Applicant* Shall (i) take all steps adequate to prevent such accident discharge/release of poisonous, noxious or pollutants and to limit their consequences to persons and the environment, (ii) provide to the persons working on the site with the information, training and equipment including antidotes necessary to ensure their safety and mitigate the accidental release of poisonous noxious or pollutants to the environment.
34. The *Applicant* shall make an application to the *State Board* in the prescribed form for renewal of the consent at least ~~120~~ (sixty) days before the date of expiry of this Consent.
35. The *Applicant* shall not make any alternation/modification/expansion in the existing manufacturing process and equipment as well as the pollution control system without prior approval of the Board.
36. The *Applicant* shall comply with the conditions as laid down in the Manufacture, Storage and Import of hazardous Chemicals Rules, 1989 and Hazardous Wastes (Management & Handling) Rules, 1989.

Additional Conditions See Annexure-II.

(Member Secretary/Chief Engr./Sr. Env. Engr./Asst. Engr.)

Reshma 04/08/2022
 Environmental Engineer
 W. B. Pollution Control Board
 Operation & Execution Cell

Annexure – I

Annexure to Consent Letter Number – CO132180
 Additional Conditions issued to M/s. Calstar Sponge Limited at existing factory premises – Jamuria Industrial Estate, Vill&P.O-Ikrah, P.S-Jamuria, Dist- Paschim Bardhaman, Pin -713362

Stack No.	Stack height from G.L. (in mts.)	Stack attached to (sources and control system, if any)	Volume Nm ³ /hr	Velocity of gas emission m/sec	Concentration of parameters not to exceed			Frequency of emission sampling
					PM (mg/Nm ³)	CO (% v/v)		
1	50.0 m	3 rd Rotary Kiln of capacity 200TPD- 1(one) no. with WHRB-1(one) no. provided with individual 3 field ESP and connected with separate stack	-	-	50	-		Quarterly
2	31.0 m	Cooler Discharge provided with bag filter and separate stack	-	-	50	-		Quarterly
3	31.0 m	Intermediate Bin & Product Separation provided with bag filter and separate stack	-	-	50	-		Quarterly
4	30.0 m	Day Bin/stock house provided with bag filter and separate stack	-	-	50	-		Quarterly
5	30.0 m	Product Storage Building provided with bag filter and separate stack	-	-	50	-		Quarterly

382

R. Saha
 04/08/2022
 Environmental Engineer
 W. B. Pollution Control Board
 Operation & Execution Cell

Stack No.	Stack height from G.L (in mts.)	Stack attached to (sources and control system, if any)	Volume Nm ³ /hr	Velocity of gas emission m/sec	Concentration of parameters not to exceed			Frequency of emission sampling
					PM (mg/Nm ³)	CO (% v/v)		
6	31.0 m	Coal crusher unit provided with bag filter and separate stack	-	-	50	-		Quarterly
7	30.0 m	Iron ore crusher unit provided with bag filter and separate stack	-	-	50	-		Quarterly

383

Rohini 04/08/2022

Environmental Engineer
West Bengal Pollution Control Board
*W. A. Pollution Control Board
Operation & Execution Cell

Annexure-II to Consent Letter Number – CO132180

Additional Conditions issued to **M/s. Calstar Sponge Limited** at Jamuria Industrial Estate, Vill.& P.O-Ikrah, P.S-Jamuria, Dist- Paschim Bardhaman, Pin -713362

1. The unit shall abide by all other condition as mentioned in amendment Environmental Clearance (EC) issued vide no. F.No.J-11011/655/2009-1A.II(I) dated 20.05.2011 and NOC(NO153369) issued vide memo no.629-2N-25/2009 (E) dated 01.12.2017 and amendment letter memo no. 293-2N-25/2009 (E) dated 05.03.2021 in favour of the expansion project.
2. Gaseous Emission levels including secondary fugitive emission from all the sources shall be controlled within the latest permissible limit issued by the Ministry vide G.S.R. 414 (E) dated 30/05/2008 and regulatory monitored. Guidelines /Code of Practice issued by the CPCB shall be followed.
3. The occupier shall comply with the National Air Quality Emission Standards issued by the Ministry vide G.S.R. no. 826(E), dated 16/11/2009.
4. The unit should obtain all the statutory licenses as applicable from other concerned Govt. Department.
5. This consent may be revoked at any time on violation of environmental norms.
6. The unit shall submit a status of compliance of the conditions stipulated in EC.
7. The Consent to Operate is valid for operation of 3rd DRI Kilns(1x200 TPD) for manufacturing of sponge iron – 60,000 ton/year and Captive Power Generation – 8 MW using three(3) WHRBs attached to 1x200TPD DRI Kiln and existing 2x100 TPD DRI Kilns.

Palisha 04/08/2022

Environmental Engineer
West Bengal Pollution Control Board

Environmental Engineer
W. B. Pollution Control Board
Operation & Execution Cell



भारत सरकार/Government of India
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Ministry of Environment, Forest & Climate Change
एकीकृत क्षेत्रीय कार्यालय, कोलकाता/ Integrated Regional Office, Kolkata
IB-198, Sector - III, Salt Lake City, Kolkata-700106
Phone: 033-2335-0902, E-mail: iro.kolkata-mefcc@gov.in



File No. 102-394/10/EPE/206.

Date 12th June, 2023

To,

Dr. Shruti Rai Bhardwaj,
Scientist E, IA Monitoring Cell,
Ministry of Environment, Forest & Climate Change,
Indira Paryavaran Bhawan,
Jorbagh Road, Aliganj,
New Delhi -110003.
(e-mail: shruti.rai@nic.in)

Sub: Expansion of Sponge Iron Plant into steel plant by installation of Sponge Iron Plant (2X100 TPD, 60,000 TPA), Ferro Alloys (Fe-Mn & Si-Mn, 2X9 MVA, 30,000 TPA) and Captive Power Plant (8 MW) by M/s. Calstar Sponge Ltd. located at Jamuria Industrial Estate, Village: Jamuria, Mouza Ikra, Dist. Paschim Burdwan, West Bengal-reg.

Ref: Ministry's EC No. J-11011/655/2009-IA II (I) dated 20.05.2011 & 23.07.2018.

This office letter no. i) 102-394/10/EPE/15 dated 19.01.2023,
ii) 102-394/10/EPE/146 dated 20.04.2023.

ATR submitted by PAs vide letter dated 30.01.2023, 11.04.2023 & 25.05.2023.

Sir,

I am to draw your kind attention to the subject and reference letter cited above and to state that the above project was monitored by IRO Team on 21.12.2022 for issuance of Certified Compliance Report. During monitoring non-compliances were observed. Subsequently, vide this office letter no.102-394/10/EPE/15 dated 19.01.2023, the PAs were asked to comply the non-compliances. Action Taken Report was submitted by PAs dated 30.01.2023. Further, based on the ATR submitted by the PAs and information collected during recent monitoring, review of Action Taken Report was prepared and sent to PAs vide this office letter no. 102-394/10/EPE/146 dated 20.04.2023 and PAs were asked to comply their further non-compliances.

Action Taken Report was submitted by PAs dated 25.05.2023. Further, based on the ATR submitted by the PAs, review of Action Taken Report is furnished below:

J-11011/655/2009-IA-II-(I) dated 20.05.2011	
1	<p>Observation made during monitoring on 21.12.2022: The PAs need to take immediate action to keep the both stack emission level below 50 mg/Nm³. [Specific condition (iii)]</p> <p>Action taken report submitted by the project proponent on 30.01.2023: We would like to bring to your kind notice that our 2 plants are having different permitted emission level. The earlier plant of 2x100 TPD has a permitted load of 75 mg/nm³ and for the 1X200 TPD set up vide EC No. J-11011/655/2009-IA-II-(I) dated 20.05.2011 and dated 23.07.2018 the permitted level is 50 mg/Nm³. We shall request you to refer to the 1 year data of emission submitted to you, where you will find that this is being followed. We are also pleased to inform that subsequent to your above referred letter we have ensured that the stack emission is below 50 mg/nm³ in both plants. Please find enclosed data for the period from 28.01.2023 to</p>

	<p>12.02.2023 wherefrom you will find that the emission is below 50 mg/Nm³ for both stacks.</p> <p>Review of Action Taken Report: Not complied. As per online stack monitoring data, it is observed that emission of both stack is frequently exceed the permissible limit i.e. 50 mg/Nm³. <i>PAs need to take immediate action to keep the both stack emission level below 50 mg/Nm³.</i></p> <p>Action taken report submitted by the project proponent on 25.05.2023: We have changed the coal composition and done maintenance of ESP and thereby achieved Stack Emission below 50 mg/Nm³ during the past month. We enclose herewith the statement of opacity meter for both stacks for the past 30 days. We shall ensure that Stack emission remains below 50 mg/Nm³ in future also.</p> <p>Review of Action Taken Report: Being complied. PAs have informed that due to change in coal composition and maintenance of ESP, they achieved Stack Emission below 50 mg/Nm³ during last month. PAs have also assured that they try to limit Stack emission below 50 mg/Nm³ in future also. PAs also need to do maintenance of ESP regularly.</p>
2	<p>Observation made during monitoring on 21.12.2022: PAs need to submit the Risk and Disaster Management Plan along with the mitigation measures counter signed/approved by Chief Factory Inspector. [Specific condition (xv)]</p> <p>Action taken report submitted by the project proponent on 30.01.2023: We have submitted the Risk & Disaster Management Plan for approval to the Factory Inspector vide our letter dated 02.02.2023 (photo copy enclosed). We have not yet received the approval and shall submit the same to you immediately on receiving it.</p> <p>Review of Action Taken Report: Partially complied. PAs have informed that they have submitted the Risk & Disaster Management Plan for approval to the Factory Inspector vide our letter dated 02.02.2023. PAs have not yet received the approval. However, copy of no such plan has been submitted in IRO. <i>PAs need to submit the copy of Risk and Disaster Management Plan along with the mitigation measures with ATR in IRO.</i></p> <p>Action taken report submitted by the project proponent on 25.05.2023: We enclose herewith the Risk and Disaster Management Plan of our plant along with mitigation measures and ATR for your ready reference.</p> <p>Review of Action Taken Report: Being complied. PAs have submitted the copy of the Risk and Disaster Management Plan along with the mitigation measures with ATR to IRO, Kolkata. PAs have informed that they have submitted the Risk & Disaster Management Plan for approval to the Factory Inspector vide our letter dated 02.02.2023.</p>
3	<p>Observation made during monitoring on 21.12.2022: PAs also need to submit the details of the green belt development along with mentioning the name and no. of species, abundance of each species, density of the plantation and year-wise plantation plan for future to IRO, Kolkata. [Specific condition (xvi)]</p> <p>Action taken report submitted by the project proponent on 30.01.2023: Please find enclosed a drawing showing the green belt area of our plant along with the updated statement of plantation done by us.</p> <p>Review of Action Taken Report: Partially complied. PAs have submitted the year-wise plantation details mentioned the name, number of species planted along with the percentage of survival. The percentage of survival is very poor (approx. 45%). <i>PAs need to submit plantation plan approved by local DFO for the</i></p>

	<p>improvement of the green belt.</p> <p>Action taken report submitted by the project proponent on 25.05.2023: We enclose herewith Joint Survey report of green covered area of our plant, conducted by Forest Range Officer, Asansol (T) Range and Asstt. Environment Engineer, WBPCB, Asansol where an area of 25613.270 m² of green area out of total land area of 78063.26 m² was found in this Joint Survey.</p> <p>Review of Action Taken Report: Complied. PAs have submitted that Joint Survey Report of green covered area in their plant conducted by concerned Forest Range Officer & Asstt. Environment Engineer, WBPCB, shows that approximately 33% green coverage was found in their plant area.</p>
4	<p>Observation made during monitoring on 21.12.2022: PAs needs to take immediate action to develop surface water harvesting structures to harvest the rain water & improve the condition of the pond. [General condition (viii)]</p> <p>Action taken report submitted by the project proponent on 30.01.2023: We have improved the maintenance of rain water harvesting pond and have provided additional structures/ pathways to ensure that maximum rain water flows to the pond.</p> <p>Review of Action Taken Report: Partially complied. PAs have informed that they have improved the maintenance of rain water harvesting pond and have provided additional structures/ pathways to ensure that maximum rain water flows to the pond. Additionally, they have submitted the photograph of the current situation of the rain water harvesting pond. PAs need to submit photographic evidence regarding their claims of additional structures/ pathways along with details.</p> <p>Action taken report submitted by the project proponent on 25.05.2023: We enclose herewith the following photographs of the structure/pathway made by us:</p> <ol style="list-style-type: none"> Valley gutter has been provided along full length of shed to collect the rain water. Down comer pipes have been provided at regular intervals so that the collected rain water dose not overflows. These pipes empty into a pucca feed drain connected to RCC main drain. RCC main drain is finally connected to the rain water harvesting tank. <p>Review of Action Taken Report: Being complied. PAs have developed surface water harvesting structures to arrest rain water & improve the condition of rain water harvesting pond.</p>
5	<p>Observation made during monitoring on 21.12.2022: PAs need to submit the details of recurring funds for the last three years used for environmental pollution control measures. [General condition (x)]</p> <p>Action taken report submitted by the project proponent on 30.01.2023: We give below details of funds used in environmental pollution control measures totaling Rs. 95,55,953/- for the last 3 years: -</p> <p>2019-20 : Rs.22,46,597.00 2020-21 : Rs. 35,56,314.00 2021-22 : Rs. 37,53,042.00</p> <p>Review of Action Taken Report: Partially complied. No year wise detailed break up of expenditure used in environmental pollution control measures have been submitted by the PAs. PAs need to submit certified expenditure details of funds used in environmental pollution control measures for the last 3 years.</p>

Action taken report submitted by the project proponent on 25.05.2023: We enclose herewith CA certificate giving details of expenditure incurred in environmental pollution control measures for the past 3 years.

Review of Action Taken Report: Being complied. PAs have submitted details of expenditure incurred in environmental pollution control measures for the last 3 years.

Conclusion: The PAs have complied or are in the process of complying the conditions stipulated by the Ministry.

This is for the kind information and necessary action.



भवदीया,

(Dr. Somā Das/ डॉ० सोमादास)

Inspector General of Forests (C)/ वनसहानिरीक्षक
वन महानिरीक्षक

INSPECTOR GENERAL OF FORESTS

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE
एकीकृत क्षेत्रीय कार्यालय/INTEGRATED REGIONAL OFFICE
आई वी-198, सेक्टर-III, साल्ट लेक सिटी, कोलकाता-700106
IB-198, SECTOR-III, SALT LAKE CITY, KOLKATA - 700106

Copy to: Director, M/s. Calstar Sponge Ltd., 18, R.N. Mukherjee Road, Kolkata-700001
(Email: calsprings.group@gmail.com)



सत्यमेव जयते

भारत सरकार/Government of India
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Ministry of Environment, Forest & Climate Change
एकीकृत क्षेत्रीय कार्यालय, कोलकाता/ Integrated Regional Office, Kolkata
IB-198, Sector - III, Salt Lake City, Kolkata-700106
E-mail: iro.kolkata-mefcc@gov.in



File No. 102-394/10/EPE//4

Date: 19th January 2023

To,

Dr. Shruti Rai Bhardwaj,
Scientist E, IA Monitoring Cell,
Ministry of Environment, Forest & Climate Change,
Indira Paryavaran Bhawan,
Jorbagh Road, Aliganj,
New Delhi -110003.
(e-mail: shruti.rai@nic.in)

Sub: Expansion of Sponge Iron Plant into steel plant by installation of Sponge Iron Plant (2X100 TPS, 60,000 TPA), Ferro Alloys (Fe-Mn & Si-Mn, 2X9 MVA, 30,000 TPA) and Captive Power Plant (8 MW) by M/s Calstar Sponge Ltd. located at Jamuria Industrial Estate, Village: Jamuria, Mouza Ikra, Dist. Paschim Burdwan, West Bengal.

Ref: EC letter no. J-11011/655/2009-IA II (I) dated 20.05.2011 and 23.07.2018.

Madam,

I am to draw your kind attention to the subject and reference letter cited above and to state that the above project was monitored by Shri Sujoy Dutta, Technical Officer and Shri Kaushik Mallick, Research Officer on 21.12.2022 for issuance of Certified Compliance Report. Based on the observations made while monitoring of the project, the detailed Certified Compliance Report has been prepared and enclosed for kind information and further needful action.

Yours faithfully,

Encl: As above

(Dr. Soma Das)
Inspector General of Forests (C)



भारत सरकार/Government of India
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प्रमाणित अनुपालन रिपोर्ट / Certified Compliance Report

SN	Item	Details
1.	परियोजना का प्रकार Type of Project	Industry-1 (Integrated Steel Plant)
2.	परियोजना का नाम Name of Project	Expansion of Sponge Iron Plant into steel plant by installation of Sponge Iron Plant (2X100 TPS, 60,000 TPA), Ferro Alloys (Fe-Mn & Si-Mn, 2X9 MVA, 30,000 TPA) and Captive Power Plant (8 MW) by M/s Calstar Sponge Ltd. located at Jamuria Industrial Estate, Ikra, JAMURIA, Dist - Paschim Burdwan, West Bengal
3.	परियोजना प्राधिकरण का पता Address of project authorities	M/s Calstar Sponge Ltd., 18, R.N. Mukherjee Road, Kolkata- 700001 (Email- calsprings.group@gmail.com)
4.	पर्यावरणीय स्वीकृति पत्र सं० तथा तिथि Env. Clearance Letter No. & Date	J-11011/655/2009-IA II (I) dated 20.05.2011 and 23.07.2018 (Validity Extension)
5.	क्षेत्रीय कार्यालय संचिका सं० Regional Office File No.	102-394/10/EPE
6.	स्थल दौरा तिथि Date of Site Visit	21.12.2022
7.	परियोजना की स्थिति Status of Project	Operational
8.	उपलब्ध कर्मचारी Persons available	1. Shri Vikas Agarwal, Director 2. Shri Sandeep Tibrewal, GM. Com. 3. Shri Manoj Dutta, GM. Tech.
9.	निगरानी अधिकारी Monitoring Officer	1. Shri Sujoy Dutta, Technical Officer 2. Shri Kaushik Mallick, Research Officer

10. परियोजना की वर्तमान स्थिति / Present status of the Project:

The Ministry of Environment, Forest and Climate Change accorded Environmental Clearance to M/s Calstar Sponge Limited for the expansion of Sponge Iron Plant into steel plant by installation of Sponge Iron Plant (2X100 TPS, 60,000 TPA), Ferro Alloys (Fe-Mn & Si-Mn, 2X9 MVA, 30,000 TPA) and Captive Power Plant (8 MW) by M/s Calstar Sponge Ltd. vide letter no. J-11011/655/2009-IA II (I) dated 20.05.2011.

Further PAs, also received the extension of validity of the EC from Ministry of Environment Forest and Climate Change vide letter no. J-11011/655/2009-IA II (I) dated 23.07.2018 for three years i.e. up to 19.05.2021. Currently, the operational units in the above mentioned project are as follows:

Sl. No.	Units	Configuration
1	DRI Kiln	(2X100 + 1X100 TPD)
2	SMS	(2X8 T)
3	WHRB	8 MW (4+4)

11. अनुबंधित स्थितियाँ / Stipulated Conditions:

Conditions stipulated vide EC No.J-11011/655/2009-IA II (I) dated 20.05.2011

A. SPECIFIC CONDITIONS:

- i. **Compliance to all the specific and general conditions stipulated for the existing plant by the Central /State Government shall be ensured and regular reports submitted to the Ministry's Regional Office at Bhubaneswar.**

Status: Being complied. PAs have informed that the condition will be complied with. PAs have submitted the six monthly compliance reports to the Ministry's Regional Office at IRO, Kolkata.

- ii. **No charcoal shall be used as fuel. Pet coke shall be used as fuel instead of charcoal from unknown sources.**

Status: Agreed with.

- iii. **On-line ambient air quality monitoring and continuous stack monitoring facilities for all the stacks should be provided and sufficient air pollution control devices viz. Electrostatic precipitator (ESP), and bag filters etc. shall be provided to keep the emission levels below 50 mg/Nm³ by installing energy efficient technology.**

Status: Partially complied. On-line continuous stack monitoring facility was installed with the existing 2X100 TPD + 1X200 TPD DRI Kilns by PAs. PAs have also installed 4 Nos. online ambient air quality monitoring systems. High efficiency Electrostatic precipitator (ESP) and bag filters were installed in the existing plant to keep the emission levels below. But as per the submitted online stack sampling report (at the time only 00:00:00) of the year 2022, the emission levels of Stack-I as well as Stack-II regularly exceed the prescribed limits by the Ministry i.e. 50 mg/Nm³. **The PAs need to take immediate action to keep the both stack emission level below 50 mg/Nm³.**

- iv. **The National Ambient Air Quality Standards issued by the Ministry vide G.S.R. No. 826 (E) dated 16th November, 2009 should be followed.**

Status: Being complied. PAs had monitored Ambient Air Quality by taking air samples from four locations viz., Near Main Gate, Hurmadanga village, Dhasal village & Jadudanga village on June & September, 2022 and submitted the reports to IRO, Kolkata. The results indicated that all the parameters of Ambient Air were within the stipulated standard limits. PAs have also installed 4 Nos. online ambient air quality monitoring systems.

Sl. no.	Location	Date	PM _{2.5} (ug/m ³)	PM ₁₀ (ug/m ³)	SO ₂ (ug/m ³)	NO ₂ (ug/m ³)
1	Near main gate	19.09.2022	56	91.50	18.08	41.54
2	Hurmadanga village		48.01	83.07	6.83	26.44
3	Dhasal village		48.09	80.06	7.23	25.0
4	Jadudanga village		42.95	76.03	6.63	23.96
5	Near main gate	27.06.2022	56.29	94.17	18.42	34.18
6	Hurmadanga village		48.95	82.57	8.57	31.48
7	Dhasal village		49.28	81.20	7.71	26.48
8	Jadudanga village		42.64	82.63	7.92	28.17

- v. **Gaseous emission levels including secondary fugitive emissions from all the sources should be controlled within the latest permissible limits issued by the Ministry vide G.S.R. 414 (E) dated 30th May, 2008 and regularly monitored. Guidelines /Code of Practice issued by the CPCB should be followed.**

Status: Not complied. Efficient Air Pollution control measures like ESP, big filters, dust suppression system was already installed to control the gaseous emission levels including secondary fugitive emissions from the relevant areas of the existing plant. **However, PAs need to monitor the fugitive emission from at least four sites inside the premises and submit the report to IRO, Kolkata.**

- vi. **Dust suppression system and bag filters shall be installed to control the fugitive dust emissions at conveyor and transfer points, product handling, loading and unloading points.**

Status: Being complied. It was observed during visit that dust suppression system and bag filters have been installed to control the fugitive dust emissions.

- vii. **Hot gases from the DRI kiln shall be passed through Dust Settling Chamber (DSC) to remove coarse solids and After Burning Chamber (ABC) to burn CO completely and used in waste heat recovery boiler (WHRB). The gas then shall be cleaned in ESP before dispersion out into the atmosphere through ID fan and stack. ESP shall be installed to control the particulate emissions from the WHRB.**

Status: Being complied. Hot gases from 2X100 TPD + 1X200 TPD DRI kilns has been passed through DSC & ABC and finally discharge to atmosphere through ESP & stack. This Hot gas was used in 8 MW capacity Captive power plant, based on WHR boiler.

- viii. **Total water requirement after expansion shall not exceed 630 m³/day. The water consumption shall not exceed as per the standard prescribed for the steel plants.**

Status: Being complied. PAs have informed that Asansol Durgapur Development Authority had allotted 6.0 lacs lit/ Day.

- ix. **Efforts shall further be made to use maximum water from the rain water harvesting sources. Use of air cooled condensers shall be explored and closed circuit cooling system shall be provided to reduce water consumption and water requirement shall be modified accordingly. All the effluent should be treated and used for ash handling, dust suppression and green belt development. No effluent shall be discharged and 'zero' discharge shall be adopted. Sanitary sewage should be treated in septic tank followed by soak pit.**

Status: Being complied. During monitoring it has been observed that one pond constructed within the plant area which is used for storing rain water. The Harvested rain water has been used for different purposes within the plant area. Air cooled condenser has been installed with the existing 8 MW capacity WHRB based captive Power Plant to reduce water consumption. Waste water after proper treatment has been used in floor wash, dust suppression and green belt development purposes. No effluent has been discharged outside the plant boundary and 'zero' discharge concept has been adopted for the existing plant. Domestic waste water has been treated in septic tank - soak pit system.

- x. **All the char from DRI plant shall be utilized in FBC boiler of power plant and no char shall be disposed off anywhere else. FBC boiler shall be installed simultaneously along with the DRI plant to ensure full utilization of char from the beginning.**

Status: PAs have informed that Captive Power Plant (CPP) has not been installed. Presently, Dolochar from Sponge Iron plant is sold to other units having AFBC Boiler.

- xi. **Proper utilization of fly ash shall be ensured as per Fly Ash Notification, 1999 and subsequent amendment in 2003 and 2009. All the fly ash should be provided to cement and brick manufacturers for further utilization and Memorandum of Understanding shall be submitted to the Ministry's Regional Office at Bhubaneswar.**

Status: PAs informed that currently, no fly-ash has been generated since AFBC based Captive Power Plant (CPP) has not been installed.

- xii. **Accretion and dust shall be used in the manufacturer of bricks. Management plan for As and Se from the raw material shall be submitted.**

Status: Not complied. No data regarding accretion and dust used in the manufacturing bricks have been submitted by the PAs. Management plan for As and Se from the raw material not submitted by the PAs. The PAs need to submit the above mentioned documents to MoEF&CC, IRO, Kolkata.

- xiii. Slag produced in Ferro Manganese (Fe-Mn) production shall be used in manufacture of Silico Manganese (Si-Mn).

Status: PAs have informed that they are not producing Ferro Manganese slag.

- xiv. No Ferro Chrome shall be manufactured without prior approval from the Ministry of Environment & Forests.

Status: PAs have informed that they are not producing Ferro Chrome.

- xv. Risk and Disaster Management Plan along with the mitigation measures should be prepared and a copy submitted to the Ministry's Regional Office at Bhubaneswar, SPCB and CPCB within three months of issue of environment clearance letter.

Status: Partially complied. PAs have submitted the Risk and Disaster Management Plan along with the mitigation measures to IRO, Kolkata. However, PAs need to submit the Risk and Disaster Management Plan along with the mitigation measures counter signed/ approved by Chief Factory Inspector.

- xvi. As proposed, green belt shall be developed in 33% of plant area with minimum of 20 m width all around the plant. Selection of plant species shall be as per the CPCB guidelines in consultation with the DFO.

Status: Partially complied. PAs have informed that out of total 19.38 acres of land, 6.4 acres of land (33%) was used for green belt development. Plantation was carried out in consultation with DFO of the area. However, they have not submitted data regarding number of plantation carried out year wise, species planted & percentage of survival.

- xvii. All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Sponge Iron Plants should be implemented.

Status: Being complied. PAs have informed that as per CREP, waste gas from Sponge iron plant has been used in the 8 MW capacity CPP, WHRB based and Dolochar will be used in the AFBC boiler of CPP.

- xviii. At least 5% of the total cost of the project should be earmarked towards the enterprise social commitment and item-wise details along with time bound action plan should be prepared and submitted to the Ministry's Regional Office at Bhubaneswar. Implementation of such program should be ensured accordingly in a time bound manner.

Status: Partially complied. PAs have submitted the year-wise details of CSR activity from 2019 and the details showed that PAs have already spent Rs. 1,89,88,230.00 for enterprise social commitment from the year 2019-2022.

Sl. No.	Date	Particulars	Amount
1	21.05.2019	Digging of pond for Shekhpore villagers	7,00,000.00
2	15.11.2019	Ikrah free primary School - Donation in Sports event	1,21,000.00
3	22.04.2019	Donation 50 sets of Dekstop computer Toikrah Basanti Bijoy High School	12,40,000.00
4	18.10.2019	Distribution of blanket to the villagers of Jamuria through BDO, Jamuria	80,000.00

5	01.04.2020	Provide food to people at the period of lock down	15,00,000.00
6	25.05.2021	Tarpaulin for Cyclone relief during Amphan	6,00,000.00
7	18.05.2021	Donation- Manvata foundation for Amphan relief	1,51,000.00
8	11.10.2021	Donation- Durga Seva Samiti	41,000.00
9	28.12.2021	Donation- Meenu Agarwal Foundation	1,20,000.00
10	18.05.2021	Donation- Shree Ram Charitable Trust for Animal Welfare vide cheque No. 018851 dated 18.05.2021	1,51,000.00
11	17.08.2021	Donation- Shree Ram Charitable Trust for Animal Welfare vide cheque No. 026749 dated 17.08.2021	2,00,000.00
12	31.03.2021	Donation- Shree Ram Charitable Trust for Animal Welfare vide cheque No. 779134 dated 31.03.2022	2,00,000.00
13	05.07.2022	Construction of Boringdanga High School Mid-day meal shed	9,04,230.00
14	09.02.2022	Construction of Ikra Basanti Bijay High School	1,20,00,000.00
15	20.06.2022	Making pond for drinking water at Ikrah station and village	7,80,000.00
16	01.08.2022	Donation to St. Xavires College vide check no. 346846 dated 25.08.2022	2,00,000.00
Total			1,89,88,230.00

However, PAs must submit the total cost earmarked towards enterprise social commitment i.e., 5% of the total project capital cost and time bond action plan to spend the remaining cost.

- xix. The company shall be provide housing for construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.**

Status: Being complied.

B. GENERAL CONDITION:

- i. The project authorities must strictly adhere to the stipulations made by the West Bengal State Pollution Control Board and the State Government.**

Status: Being complied. PAs have the following CTEs and CTOs:

Sl. No.	Details of Consent to Establish issued by WBPCB	Unit to be set up/	Validity
1	NOC No.- 28948 Memo No. 1002-2N-25/2009(E) dated 21.02.2007	2X100 TPD Sponge Iron Plant	31.05.2011
2	NOC No.- 61778 Memo No. 617-2N-25/2009(E) dated 17.09.2009	4 MW Power Plant 2X8 T Induction Furnace 48000 TPA MS Ingot	31.12.2019
3	NOC No.- 82452 Memo No. 6413-2N-25/2009(E) dated 23.06.2010	5 MW Power Plant Rolling Mill 72000 TPA	31.12.2019
4	NOC No.- 153369 Memo No. 629-2N-25/2009(E) dated 01.12.2017	2X100 TPD Sponge Iron 9MW Power Plant 5 MW AFBC Boiler 4X12 MVA SEAF	30.11.2024
5	NOC No.- 164643 Memo No. 315-WPBA/NOC/Red(378)/81m/2020 dated 28.10.2020	CCM	30.09.2027

Sl. No.	Details of Consent to Operated issued by WBPCB	Unit to be operated	Validity
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1	CTO No: C0109122 Memo No. 895-WPBA/Red(Bwn)/Cont(595)/08 (part-II) dated 07.07.2017	2X100 TPD Rotary Kiln	30.11.2017
2	CTO No: C0109122 Memo No. 1979-WPBA/Red(Bwn)/Cont(595)/08 (Part-II) dated 30.11.2017	2X100 TPD Rotary Kiln	31.07.2022
3	CTO No: C0131927 Memo No. 50-WPBA/Red(Bwn)/Cont(595)/08 part -11 dated 16.03.2021	1X200 TPD Rotary Kiln	31.07.2022
4	CTO No: C0131866 Memo No. 651-WPBA/Red(Bwn)/Cont(595)/08 dated 20.07.2022	2X100 TPD Rotary Kiln	31.07.2027
5	CTO No: C0132180 Memo No. 322-WPBA/Red(Bwn)/Cont(595)/08 part-II dated 04.08.2022	1X200 TPD Rotary Kiln 8 MW CPP	30.11.2025

- ii. **No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment and Forests.**

Status: Agreed.

- iii. **The gaseous emissions from various process units shall conform to the load /mass based standards notified by this Ministry on 19th May, 1993 and standards prescribed from time to time. The State Board may specify more stringent standards for the relevant parameters keeping in view the nature of the industry and its size and location.**

Status: Partially complied. However, PAs need to monitor the fugitive emission from at least four sites inside the premises and submit the report to IRO, Kolkata.

- iv. **At least four ambient air quality monitoring stations should be established in the downward direction as well as where maximum ground level concentration of PM₁₀, SO₂ and NO_x are anticipated in consultation with the SPCB. Data on ambient air quality and stack emission shall be regularly submitted to this Ministry including its Regional Office at Bhubaneswar and the SPCB /CPCB once in six months.**

Status: Being complied. PAs have monitored Ambient Air Quality by taking air samples from four locations viz., near main gate, Hurmadanga village, Dhasal village & Jadudanga village on June & September, 2022 and submitted the reports to IRO, Kolkata. The results indicated that all the parameters of Ambient Air were within the stipulated standard limits. PAs have also installed 4 Nos. online ambient air quality monitoring systems.

Sl. no.	Location	Date	PM _{2.5} (ug/m ³)	PM ₁₀ (ug/m ³)	SO ₂ (ug/m ³)	NO ₂ (ug/m ³)
1	Near main gate	19.09.2022	56	91.50	18.08	41.54
2	Hurmadanga village		48.01	83.07	6.83	26.44
3	Dhasal village		48.09	80.06	7.23	25.0
4	Jadudanga village		42.95	76.03	6.63	23.96
5	Near main gate	27.06.2022	56.29	94.17	18.42	34.18
6	Hurmadanga village		48.95	82.57	8.57	31.48
7	Dhasal village		49.28	81.20	7.71	26.48
8	Jadudanga village		42.64	82.63	7.92	28.17

- v. **Industrial waste water shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. The treated wastewater shall be utilized for plantation purpose.**

Status: Partially complied. PAs have informed that Industrial wastewater after proper treatment has been used in different non-critical purposed like floor washing, dust suppression, greenery purpose etc. within the plant area. **However, PAs need to monitor the industrial waste water and submit regularly to IRO, Kolkata with the compliance report, before using it in different non-critical purposed like floor washing, dust suppression, greenery purpose etc. within the plant area.**

- vi. **The overall noise levels in and around the plant area shall be kept well within the standards (85 dBA) by providing noise control measures including acoustic, hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels should conform to the standards prescribed under EPA Rules, 1989 viz. 75 dBA (daytime) and 70 dBA (nighttime).**

Status: Being complied. PAs have monitored Noise level by taking noise samples from four locations viz., Near Main Gate, Hurmadanga village, Dhasal village & Mandalpur village on April, June & September, 2022 and submitted the reports to IRO, Kolkata. The results indicated that Noise levels were within the stipulated standard limits. Appropriate noise control measures in the form of silencers, sound proof enclosures etc. has been also installed with the existing units to control noise pollution.

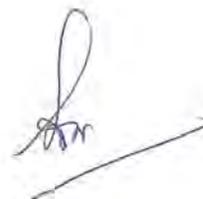
Sl. no.	Location	Date	Day-Leq (dB(A))	Night-Leq (dB(A))
1	Near main gate	01.09.2022	62.02	57
2	Mandalpur village		52.29	42.7
3	Hurmadanga village		52.85	43.23
4	Dhasal village		52.69	43.20
5	Near main gate	21.04.2022	57.66	54.36
6	Mandalpur village		54.53	45.02
7	Hurmadanga village		54.33	42.54
8	Dhasal village		53.30	42.50
9	Near main gate	27.06.2022	61.09	56.22
10	Mandalpur village		51.85	42.77
11	Hurmadanga village		52.50	42.99
12	Dhasal village		52.89	43.50

- vii. **Occupational Health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.**

Status: Not complied. Information regarding Occupational Health surveillance of the workers has not been submitted in this office.

- viii. **The company shall develop surface water harvesting structures to harvest the rain water for utilization in the lean season besides recharging the ground water table.**

Status: Partially complied. During monitoring it has been observed that one pond constructed within the plant area which is used for storing rain water. However, no structures (drainage system) have been constructed by the PAs to harvest the rain water for utilization in the lean season besides recharging the ground water table. The condition of the constructed rain water harvesting pond was also found very poor. **PAs needs to take immediate action to develop surface water harvesting structures to harvest the rain water & improve the condition of the pond.**





- ix. The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA/EMP report. Further, the company must undertake socio-economic development activities in the surrounding villages like community development programmes, educational programmes, drinking water supply and health care etc.

Status: Being complied. PAs have submitted the year-wise details of CSR activity from 2019 and the details showed that PAs have already spent Rs. 1,89,88,230.00 for enterprise social commitment from the year 2019-2022.

Sl. No.	Date	Particulars	Amount
1	21.05.2019	Digging of pond for Shekhpore villagers	7,00,000.00
2	15.11.2019	Ikrah free primary School – Donation in Sports event	1,21,000.00
3	22.04.2019	Donation 50 sets of Dekstop computer Toikrah Basanti Bijoy High School	12,40,000.00
4	18.10.2019	Distribution of blanket to the villagers of Jamuria through BDO, Jamuria	80,000.00
5	01.04.2020	Provide food to people at the period of lock down	15,00,000.00
6	25.05.2021	Tarpaulin for Cyclone relief during Amphan	6,00,000.00
7	18.05.2021	Donation- Manvata foundation for Amphan relief	1,51,000.00
8	11.10.2021	Donation- Durga Seva Samiti	41,000.00
9	28.12.2021	Donation- Meenu Agarwal Foundation	1,20,000.00
10	18.05.2021	Donation- Shree Ram Charitable Trust for Animal Welfare vide cheque No. 018851 dated 18.05.2021	1,51,000.00
11	17.08.2021	Donation- Shree Ram Charitable Trust for Animal Welfare vide cheque No. 026749 dated 17.08.2021	2,00,000.00
12	31.03.2021	Donation- Shree Ram Charitable Trust for Animal Welfare vide cheque No. 779134 dated 31.03.2022	2,00,000.00
13	05.07.2022	Construction of Boringdanga High School Mid-day meal shed	9,04,230.00
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16	01.08.2022	Donation to St. Xavires College vide check no. 346846 dated 25.08.2022	2,00,000.00
Total			1,89,88,230.00

- x. Requisite amount shall be earmarked towards capital cost and recurring cost/annum for environment pollution control measures to implement the conditions stipulated by the Ministry of Environment and Forests as well as the State Government. An implementation schedule for implementing all the conditions stipulated herein shall be submitted to the Regional Office of the Ministry at Bhubaneswar. The funds so provided shall not be diverted for any other purpose.

Status: Partially complied. PAs have submitted the estimated annual cost of environmental mitigation measures for the project. The annual estimated environmental mitigation costs include:

Sl. No.	Item	Cost (In Lakhs)
1	Air Pollution Control Systems	22.80
2	Water conservation & Pollution Control	10.20
3	Noise Reduction Systems	2.00
4	Environmental Monitoring	2.80
5	Occupational Health Management	3.20
6	Solid Waste Management	4.90
7	Green Belt Development	2.10
Total		48.00

However, PAs need to submit details of recurring funds for the last three years used for environmental pollution control measures.

- xi.** A copy of clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/Municipal Corporation, Urban Local Body and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the web site of the company by the proponent.

Status: Partially complied. PAs need to upload clearance letter on the web site of the company.

- xii.** The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the MoEF at Bhubaneswar. The respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; PM₁₀, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.

Status: Partially complied. PAs not upload the status of compliance of the stipulated environmental clearance conditions including results of monitored data on their website. PAs had installed display board at the main gate but the result of critical pollutant levels are fixed and date of Stack Analysis Report date is still mentioned 2.01.2022. **PAs need to upload the status of compliance report on their website and update the same periodically. PAs also need to update the result of critical pollutant levels on the display board at the main gate.**

ENVIRONMENTAL INFORMATION			
1. Consent to Discharge Certificate: C0109122			
2. Pollution Water Abatement Certificate			
3. Stack Analysis Report As on: 21/10/22			
Parameter	Concentration Limit	Result	
SPM (mg/m ³)	100	30.8	
SO ₂ (mg/m ³)		131.3	
NO _x (mg/m ³)		70.4	
CO (ppm/V)	1	<0.2	
4. Liquid Effluent Report As on:			
Parameter	Concentration Limit	Result	
pH Value	5.5-9.0	7.3	
TSS (mg/ltr)	100	30.8	
BOD (mg/ltr)	30	12	
COD (mg/ltr)	250	58	
Oil & Grease (mg/ltr)	10	1.3	
5. Hazardous Chemicals:			
Name of the Chemical	Quantity Used/month	Maximum Storage	Stock as on
6. Hazardous Waste:			
Name of the Hazardous Waste	Generation / Month	Storage/Disposal ECL/OCB	Stock as on
FLY ASH			
7. Noise Level:			
Time	Limit db(A)	Result	
Day Time (9am-10pm)	65 db(A)	60.25db(A)	
Night Time (10PM-6AM)	55 db(A)	58.20 db(A)	

- xiii. The project proponent shall also submit six monthly reports on the status of the compliance of the stipulated environmental conditions including results of monitored data (both in hard copies as well as by e-mail) to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The Regional Office of this Ministry at Bhubaneswar /CPCB /SPCB shall monitor the stipulated conditions.

Status: Being complied.

- xiv. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental conditions and shall also be sent to the respective Regional Office of the MoEF at Bhubaneswar by e-mail.

Status: Partially complied. PAs have submitted the environmental statement for each financial year ending 31st March in Form-V to IRO, Kolkata. *However, PAs need to upload the environmental statement for each financial year ending 31st March in Form-V on the website of the company along with the status of compliance of environmental conditions.*

- xv. The Project Proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB and may also be seen at Website of the Ministry of Environment and Forests at <http://envfor.nic.in> This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same should be forwarded to the Regional office at Bhubaneswar.

Status: Complied. The accordance of environmental clearance has been published in Bengali and English in local newspaper.

- xvi. The Project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.

Status: Project authorities have informed that the projects being executed as self funded so there is no date of financial closure. However, date of commencing the land development work has not been provided.

Additional conditions stipulated vide letter No.J-11011/655/2009-IA II (I) dated 23.07.2018

- i. Project proponent shall strictly adhere to time schedule submitted to the Ministry regarding completion of the balance work.

Status: Partially complied. PAs haven't started the construction of the Ferro alloys (Fe-Mn & Si-Mn, 2X9 MVA, 30,000 TPA) & CPP-FBC (5 MW + 4 MW). **PAs need to submit time schedule regarding completion of the balance work.**

- ii. All other terms and condition mentioned in the Environmental Clearance vide file No. J-11011/655/2009-IA.II(I) dated 20th May, 2011.

Status: PAs agreed to comply the condition.

- iii. The project proponent shall obtain fresh environmental clearance in case of change in scope of the project, if any.

Status: PAs agreed to comply the condition.

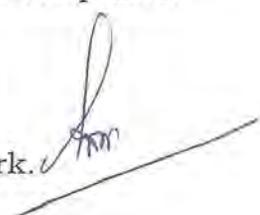
12. पर्यवेक्षण / Observations:

J-11011/655/2009-IA II (I) dated 20.05.2011

1. The PAs need to take immediate action to keep the both stack emission level below 50 mg/Nm³. **[Specific condition (iii)]**
2. PAs need to monitor the fugitive emission from at least four sites inside the premises and submit the report to IRO, Kolkata. **[Specific condition (v) & General condition (iii)]**
3. No data regarding accretion and dust used in the manufacturing bricks have been submitted by the PAs. Management plan for As and Se from the raw material not submitted by the PAs. The PAs need to submit the above mentioned documents to MoEF&CC, IRO, Kolkata. **[Specific condition (xii)]**
4. PAs need to submit the Risk and Disaster Management Plan along with the mitigation measures counter signed/approved by Chief Factory Inspector. **[Specific condition (xv)]**
5. PAs need to submit the details of the green belt development along with mentioning the name and no. of species, abundance of each species, density of the plantation and year-wise plantation plan for future to IRO, Kolkata. **[Specific condition (xvi)]**
6. PAs must submit the total cost earmarked towards enterprise social commitment i.e., 5% of the total project capital cost and time bond action plan to spend the remaining cost. **[Specific condition (xviii)]**
7. PAs need to monitor the industrial waste water and submit regularly to IRO, Kolkata with the compliance report, before using it in different non-critical purposed like floor washing, dust suppression, greenery purpose etc. within the plant area. **[General condition (v)]**
8. Information regarding Occupational Health surveillance of the workers has not been submitted to this office. Occupational Health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act. PAs need to submit the records maintained as per the Factories Act. **[General condition (vii)]**
9. PAs needs to take immediate action to develop surface water harvesting structures to harvest the rain water & improve the condition of the pond. **[General condition (viii)]**
10. PAs need to submit the details of recurring funds for the last three years used for environmental pollution control measures. **[General condition (x)]**
11. PAs need to upload clearance letter on the web site of the company. **[General condition (xi)]**
12. PAs need to upload the status of compliance report on their website and update the same periodically. PAs also need to update the result of critical pollutant levels on the display board at the main gate. **[General condition (xii)]**
13. PAs need to upload the environmental statement for each financial year ending 31st March in Form-V on the website of the company along with the status of compliance of environmental conditions. **[General condition (xiv)]**

J-11011/655/2009-IA II (I) dated 23.07.2018

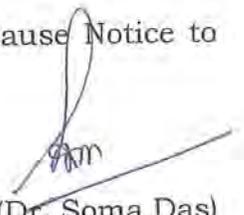
1. PAs need to submit time schedule regarding completion of the balance work.



13. अनुशंसा / Recommendations:

This project can be put up in the following tick-marked category of compliance status.

- Compliance status could not be judged as the project was shut down / not in operational during the site visit.
- No non-compliances detected. No further action is required.
- ✓ **Minor non-compliances detected (not of immediate danger to health & safety of the people). Letter issued to project authorities for taking corrective measures.**
- Serious non-compliances detected. Recommended to issue a Show-Cause Notice to Project Authorities.


(Dr. Soma Das)
IFS, IGF(C)

-TRUE COPY-

**To,
The Chairman,
Expert Appraisal Committee,
Industry Sector-1,
Ministry of Environment, Forest & Climate Change,
Govt. of India,
Indira Paryavaran Bhawan, Jor Bagh Road,
New Delhi-110003**

Date: 14/09/2023

Sub: Request for cancellation of expansion proposal

Ref: **Expansion proposal no. IA/WB/IND1/436058/2023**

Sir,

I being a public spirited person would like to draw your kind attention to the following fact for your kind consideration and necessary action:

That after going through with the above referred proposal, it is found and observed that without going into detail verification of the information and documents submitted by the project proponent, the said expansion proposal has been duly considered and referred to the EAC for appraisal in the meeting which is scheduled to be held on 21/09/2023. The entire proposal is full of ambiguity, inadequate of credible documents, some information are suppressive in nature and continuing the present operation of the plant in violation of the relevant provision of the EIA Notification, 2006 as well as all other environmental norms and statutory provisions:

That the project proponent has installed and operating 2x100 TPD DRI Kilns without obtaining prior environmental clearance from the Ministry. The Consent to Establish for setting up this unit was issued by the State Pollution Control Board on 21/02/2007 which is beyond the date of the date enactment of EIA Notification dated 14/09/2006. Hence, the unit requires EC and to be appraised under violation category in accordance with the provision of SOP issued by the Ministry vide O.M. dated 07/07/2021. Moreover, the State Pollution Control Board has allowed to produce 72,000 MT Sponge Iron in a year whereas maximum production day is limited to 300 days in a year which may produce maximum 60,000 MT Sponge Iron per annum;

That an Environmental Clearance was accorded in favour of the project proponent by the State Level Environment Impact Assessment Authority, West Bengal vide dated 07/08/2009 for installation of 1x8 Ton Induction Furnace which can produce 24,000 TPA M.S Ingot/billet and the same is very specifically mentioned in that EC, but the State Pollution Control Board has granted Consent to Establish for installation of 2x8 Ton Induction Furnaces for production of 48,000 TPA M. S. Ingot/billet and thereafter issued Consent to Operate for the same which is till now being continued as per the latest Consent to Operate granted on 24/02/2020;

That the concerned EAC had accorded EC vide dated 20/05/2011 for installation of 2x100 TPD DRI Kilns, but the project proponent could not able to complete the

installation work of the DRI Kilns within the validity period of the EC and on request of the project proponent, the said EC was extended by the EAC vide letter dated 23/07/2018. But, it appears from the Consent to Operate dated 04/08/2022 issued by the State Pollution Control Board that the project proponent has been allowed to install 1x200 TPD DRI Kiln instead of installing 2x100 TPD DRI Kiln as per EC and no increase in pollution load certificate for such change of configuration has been obtained from the State Pollution Control Board Level in accordance with the Ministry's S.O. 3518 dated 23/11/2016;

That the project proponent has stated in the PFR (page no. 2) as well as in page no. 5 of the PFR that they are presently operating only 2x100 TPD DRI Kilns which was set up on the basis of CTE issued by the State Pollution Control Board on 21/02/2007 and not yet installed any other unit till date. But it is very surprise to mention here that they have obtained CTO for operation of 2x8 Ton Induction Furnaces for production of 48,000 TPA M.S. Ingot/billet vide dated 24/02/2020 and 1x200 TPD DRI Kiln for production of 60,000 MT Sponge Iron vide dated 04/08/2022 and the monitoring report prepared by the R.O, MOEF&CC, Kolkata on the basis of visit conducted in the plant of the project proponent on 21/02/2022 also shows that all the units are in operation;

That it is stated in the monitoring report prepared by the Regional Office of the MOEF&CC, Kolkata that the project proponent is permitted to use maximum 653m³/day water for operation of the entire plant and the project proponent has proposed for consumption of additional 225 KLD water for the present expansion proposal, but the project proponent has neither submitted any documents regarding present consumption of water nor prior consent letter from the concerned water supply agency which ensures supply of 225 KLD water for the present expansion proposal. The factory of the project proponent is located within the boundary of Asansol Municipal Corporation. It is admitted by the project proponent that Asansol Durgapur Development Authority is providing 6,00,000 KL water in a day however credible document in support of their claim will say final word and not only that Asansol Municipal Corporation is also a water supply agency who provides water in other industries located in the same area i.e. Jamuria Industrial Estate. Please take note here that I have already sought for specific information under application of the RTI Act, 2005 from Asansol Durgapur Development Authority & Asansol Municipal Corporation regarding supply of water actually which they are proving to the industries located in the Jamuria Industrial Estate.

Apart from the above a proper investigation is needed to be conducted whether the project proponent is abstracting ground water with or without permission of the State Water Investigation Directorate or not otherwise why this issue was raised in the meeting of Public Hearing? And no specific reply was addressed by the project proponent.

That the project proponent has made nothing regarding development of green belt even after elapsed almost 15 years and more time. It is mentioned in the monitoring report prepared by the R.O, MOEF&CC, Kolkata that a joint survey was conducted by the project proponent along with Divisional Forest Official, Asansol and a report has been submitted by the project proponent to the R.O, MOEF&CC, Kolkata, but no such report is available with the monitoring report submitted by the project proponent in the present expansion proposal.

Moreover, it is surprising to note here that if the initiative is very satisfactory as per the joint survey report, then why the project proponent asked the local people to take part in the plantation programme inside and outside of the factory premises? Why local people will take initiative for green belt development programme inside the factory premises?;

That the monitoring report has been prepared just on the basis of false, vague, meaningless and suppressive in nature of information provided by the project proponent.

Under the circumstances, I would therefore request you not to appraise the above referred expansion proposal furthermore and reject the same and pass necessary direction to the highest official of the Environment Department, Govt. of West Bengal for detail enquiry of the present status of the factory of the project proponent failing which I will be compelled to draw attention by filing appropriate application before the National Green Tribunal, Eastern Zone Bench, Kolkata.

Yours Faithfully,
Atindranath Chatterjee
L-65, Sagarbhanga LIG Housing Estate,
Post-Sagarbhanga Colony,
Durgapur-713211
(M) 9547046747, E-mail-atinc15@gmail.com

Encl: All relevant documents

Copy for information and necessary action to:

1. The Secretary, MOEF&CC, New Delhi-110003;
2. The Member Secretary, CPCB, Delhi-110067;
3. The Chairman, WBPCB, Kolkata-700 106;
4. The Member Secretary, WBPCB, Kolkata-700 106;
5. The District Magistrate, Paschim Bardhaman, Asansol-713305;
6. The CEO, ADDA, City Centre, Durgapur-713216;
7. The Commissioner, Asansol Municipal Corporation, Asansol-713301;
8. The Director, M/s Calstar Sponge Ltd, Kolkata-700 001

ANNEXURE A/34

3.3. Agenda Item No 3:

3.3.1. Details of the proposal

Proposed expansion of existing Steel Plant by installation of Sponge Iron Plant with 2x200 TPD DRI Kilns, 4x15 T Induction Furnaces, 400 TPD Rolling Mill & 8 MW capacity WHRB based Captive Power Plant. by CALSTAR SPONGE LIMITED located at PASCHIM BARDHAMAN, WEST BENGAL			
Proposal For		Fresh EC	
Proposal No	File No	Submission Date	Activity (Schedule Item)
IA/WB/IND1/436058/2023	IA-J-11011/655/2009-IA-II(IND-I)	05/09/2023	Metallurgical Industries (ferrous and non ferrous) (3(a))

3.3.2. Project Salient Features

1. Proposed expansion of existing Steel Plant by installation of Sponge Iron Plant with 2x200 TPD DRI Kilns, 4x15 T Induction Furnaces, 400 TPD Rolling Mill & 8 MW capacity WHRB based Captive Power Plant by M/s. Calstar Sponge Limited, located at Village : Jamuria, Mouza Ikra, Jamuria Industrial Estate, Dist. Paschim Burdwan, West Bengal - Consideration in Environmental Clearance

[Proposal No.: IA/WB/IND1/436058/2023; File No. IA-J-11011/655/2009-IA-II(IND-I)]
 [Consultant: Envirotech East Pvt. Ltd.; Valid upto 09.12.2025]

- 1.
2. M/s Calstar Sponge Limited has made an online EC application vide proposal no. IA/WB/IND1/436058/2023 dated 05.09.2023 along with copy of EIA report and Forms (Part A, B and C) and certified compliance report seeking Environment Clearance (EC) under the provisions of the EIA Notification, 2006 for the project mentioned above. The proposed project activity is listed at S. No. 3(a) Metallurgical industries (ferrous & non-ferrous) and 1(d) Thermal Power Plants under Category "A" of the schedule of the EIA Notification, 2006 and appraised at Central Level.

1. Name of the EIA consultant: M/s. Envirotech East Pvt. Limited [List of ACOs with their Certificate / Extension Letter no. NABET/EIA/2225/RA 0279; valid upto 09.12.2025, as on September 26, 2023].

Details submitted by Project proponent

1. The details of the ToR are furnished as below:

Date of Application	Consideration	Details	Date of Accord	ToR Validity
30 th August, 2018	2 nd meeting of EAC, held on 12 th December, 2018	Terms of Reference	27.06.2019	26.06.2024

1. The project of M/s Calstar Sponge Ltd. is located at Village : Jamuria, Mouza Ikra, Jamuria Industrial Estate, Dist. Paschim Burdwan, West Bengal for expansion of existing Steel Plant by installation of Sponge Iron Plant with 2x200 TPD DRI Kilns, 4x15 T Induction Furnaces, 400 TPD Rolling Mill & 8 MW capacity WHRB based Captive Power Plant.

1. The proposal was considered during 44th meeting of the EAC for Industry-I sector held on 20th - 21st September, 2023. The deliberations and recommendations of the Committee are as follows:

3.3.3. Deliberations by the EAC in previous meetings

N/A

3.3.4. Deliberations by the EAC in current meetings

Deliberations by the Committee

1. The Committee noted the following:

1. The EAC noted that as per ToR dated 27.06.2019 that, the proposal cited above was referred to EAC (Violation) sector for their views w.r.t. installation and operation of 2x100 TPD sponge iron units without obtaining the requisite environmental clearance from the concerned Competent Authority. The matter was considered by the EAC-Violation sector in its 17th meeting held during January, 2019 wherein EAC opined the following:
2. Since the violation falls in between 01/07/2007 to 06/08/2009, it would be appropriate to initiate action under section 19 of Environment (Protection) Act, 1986 as prevailing that time.
3. Alternatively, since PP has applied for expansion and sought for ToR, specific ToR can be issued as per MoEF&CC notification dated 14/03/2017 pertaining to violation.

Accordingly, the Ministry issued the ToR, inter-alia, with a specific condition that The project proponent shall comply with the directions/order of the Competent Authority/body/Court issued in respect of violation during 01/07/2007 to 06/08/2009 and initiated action under section 19 of the Environment (Protection) Act, 1986.

1. In the EIA/EMP report, in compliance to the ToR condition, PP has submitted that it is complied. However, PP has neither submitted the details of the compliance nor any supporting documents in compliance to the condition. Thus, EAC opined that the instant proposal for EC is incomplete at the moment. Further, the EAC deliberated that MoEF&CC has notified a SOP dated 07.07.2021 pertaining to consideration of violation cases and now the instant proposal will be appraised under violation category as per the provisions contained in the MoEF&CC Standard Operating Procedures dated 07/07/2021 pertaining to consideration of violation cases. Therefore, PP is required to revise the proposal and include the compliance to violation as per the provisions of Ministry's SOP dated 07.07.2021. The EAC warned the consultant [M/s. Envirotech East Pvt. Limited] for not read properly even the TOR letter and not submitted the adequate application. The EAC has also called the MD of the M/s. Envirotech East Pvt. Limited and the MD [Envirotech East Pvt. Limited] has requested the EAC to revise the application and do the root cause analysis and apprise to the Committee.
2. The PP presented the drone video to the EAC wherein the Committee observed that the housekeeping at the existing plant premises is very poor [Roads are damaged; Coal lying in open area; Waste is lying in open area; rainwater harvesting is not proper; drainage system is not in proper, no online display pollutant concentration at gate etc.] The EAC directed the PP to first improve the housekeeping and complete the task and prepare a comprehensive plan for maintaining good housekeeping on regular basis.
3. It was also apprised to the EAC members that Ministry is in receipt of a representation dated 14.09.2023 against the project requesting for cancellation of expansion proposal due to various issues elaborated in the said letter. The EAC is of the opinion that since the issues raised are pertaining to proposed project, the complaint shall be shared with the project proponent for their pointwise reply. The EAC advised the Ministry to forward the representation to project proponent for their justification/clarification. In this context, representation has been shared with the project proponent for their pointwise response.
4. In view of the above, the EAC opined that PP needs to update the EIA/EMP Report with all the desired details and shall submit the revised EIA/EMP report for consideration of the proposal.
5. The EAC warned the consultant [M/s. Envirotech East Pvt. Limited] for not guiding the project proponent properly.
6. In view of above, the PP requested the Committee to allow to reappear with the revised information/ clarification to the points deliberated during appraisal.

Recommendations of the Committee:

In view of the aforementioned discrepancies, the Committee **recommended to return the proposal in its present form** due to the shortcomings mentioned in para 44.6.6 above and submit the revised application as per the provisions of EIA Notification, 2006.

3.3.5. Recommendation of EAC

Returned in present form

3.4. Agenda Item No 4:**3.4.1. Details of the proposal**

Proposed expansion of the Existing Steel Plant by installation of 1x15 T Induction Furnace and increasing the production of wire rods from 1,92,000 TPA to 2,00,000 TPA and HB wires from 60,000 TPA to 68,000 TPA by SUPERSHAKTI METALIKS LTD. located at PASCHIM BARDHAMAN, WEST BENGAL			
Proposal For		Fresh EC	
Proposal No	File No	Submission Date	Activity (Schedule Item)
IA/WB/IND1/433404/2023	IA-J-11011/246/2023-IA-II(IND-I)	01/09/2023	Metallurgical Industries (ferrous and non ferrous) (3(a))

3.4.2. Project Salient Features

1. Proposed expansion of the Existing Steel Plant by installation of 1x15 T Induction Furnace and increasing the production of wire rods from 1,92,000 TPA to 2,00,000 TPA and HB wires from 60,000 TPA to 68,000 TPA by M/s Supershakti Metaliks Ltd. located at Kanjilal Avenue, Durgapur, District - Paschim Bardhaman of West Bengal - Consideration in Environmental Clearance

[Proposal No.: IA/WB/IND1/433404/2023; File No.: IA-J-11011/246/2023-IA-II(IND-I)]
 [Consultant: Envirotech East Pvt. Ltd.; Valid upto 09.12.2025]

- 1.
2. M/s Supershakti Metaliks Ltd. has made an online EC application vide proposal no. IA/WB/IND1/433404/2023 dated 01.09.2023 along with copy of EIA report, Forms (Part A, B and C) and certified compliance report seeking Environment Clearance (EC) under the provisions of the EIA Notification, 2006 for the project mentioned above. The proposed project activity is listed at S. No. 3(a) Metallurgical Industries (ferrous & non-ferrous) under Category "B" of the schedule of the EIA Notification, 2006 and attracts general condition due to proposed project site falling within Durgapur Municipal Area i.e. Severely Polluted Area and therefore, being appraised at Central Level.

1. Name of the EIA consultant: M/s. Envirotech East Pvt. Limited [List of ACOs with their Certificate / Extension Letter no. NABET/EIA/2225/RA 0279; valid upto 09.12.2025, as on September 26, 2023].

Details submitted by Project proponent

CALSTAR SPONGE LIMITED ANNEXURE A/35

Regd. Office: 18, R. N. Mukherjee Road, Kolkata-700 001

Regd. Off Ph.: 2248 6509 / 7235 / 4190 E-mail: springs@cal.vsnl.net.in Fax No.: 91-33-2248 6987

WORKS: UNIT - JAMURIA: Mouza – Ikra, Jamuria Industrial State, Jamuria, Dist. Burdwan, West Bengal
UNIT - BAMUNARA: Vill - Bamunara, P.O. Gopalpur, Dist. Burdwan, West Bengal-713212Date: 25th November, 2023

The Member Secretary (EAC Industry-1),
Ministry of Environment, Forest & Climate Change,
Government of India,
Indira Paryavaran Bhawan,
Ali Ganj, Jor Bagh Road,
New Delhi – 110003

Sub : Reply to queries, raised by MoEF&CC for getting Environmental Clearance for proposed expansion of existing Steel Plant by installation of Sponge Iron Plant with 2x200 TPD DRI Kilns, 4x15 T Induction Furnaces, 400 TPD Rolling Mill & 8 MW capacity WHRB based Captive Power Plant at Village : Jamuria, Mouza Ikra, Jamuria Industrial Estate, Dist. Paschim Burdwan in West Bengal by M/s Calstar Sponge Limited

Refer: File No. J-11011/655/2009-IA.II (I)

Sir,

This has reference to the 44th meetings of Expert Appraisal Committee (Industry-1) of Ministry of Environment, Forest and Climate Change (MoEF&CC), Govt. of India was held on 21st September, 2023 (**Item No. 44.6**). During the said meeting, the honorable committee raised some additional queries for further consideration of our proposal for the appraisal to grant Environmental Clearance.

We are giving here under our reply against the respective queries as raised by the Honorable committee:

Point 1 :	<p>The EAC noted that as per ToR dated 27.06.2019 that, the proposal cited above was referred to EAC (Violation) sector for their views w.r.t. installation and operation of 2x100 TPD sponge iron units without obtaining the requisite environmental clearance from the concerned Competent Authority. The matter was considered by the EAC-Violation sector in its 17th meeting held during January, 2019 wherein EAC opined the following:</p> <p>Since the violation falls in between 01/07/2007 to 06/08/2009, it would be appropriate to initiate action under section 19 of Environment (Protection) Act, 1986 as prevailing that time.</p> <p>Alternatively, since PP has applied for expansion and sought for ToR, specific ToR can be issued as per MoEF&CC notification dated 14/03/2017 pertaining to violation.</p> <p>Accordingly, the Ministry issued the ToR, inter-alia, with a specific condition that The project proponent shall comply with the directions/order of the Competent Authority/body/Court issued in respect of violation during 01/07/2007 to 06/08/2009 and initiated action under section 19 of the Environment (Protection) Act, 1986.</p>
------------------	--

CALSTAR SPONGE LIMITED

Regd. Office: 18, R. N. Mukherjee Road, Kolkata-700 001

Regd. Off Ph.: 2248 6509 / 7235 / 4190 E-mail: springs@cal.vsnl.net.in Fax No.: 91-33-2248 6987

WORKS: UNIT - JAMURIA: Mouza – Ikra, Jamuria Industrial State, Jamuria, Dist. Burdwan, West Bengal
UNIT - BAMUNARA: Vill - Bamunara, P.O. Gopalpur, Dist. Burdwan, West Bengal-713212

	In the EIA/EMP report, in compliance to the ToR condition, PP has submitted that it is complied. However, PP has neither submitted the details of the compliance nor any supporting documents in compliance to the condition. Thus, EAC opined that the instant proposal for EC is incomplete at the moment. Further, the EAC deliberated that MoEF&CC has notified a SOP dated 07.07.2021 pertaining to consideration of violation cases and now the instant proposal will be appraised under violation category as per the provisions contained in the MoEF&CC Standard Operating Procedures dated 07/07/2021 pertaining to consideration of violation cases. Therefore, PP is required to revise the proposal and include the compliance to violation as per the provisions of Ministry's SOP dated 07.07.2021.
Reply :	As advised by the Honourable EAC, we have revised the EIA/EMP Report as per SOP Notified by MoEF&CC dated 07.07.2021 pertaining to violation cases.
Point 2 :	The PP presented the drone video to the EAC wherein the Committee observed that the housekeeping at the existing plant premises is very poor [Roads are damaged; Coal lying in open area; Waste is lying in open area; rainwater harvesting is not proper; drainage system is not in proper, no online display pollutant concentration at gate etc.] The EAC directed the PP to first improve the housekeeping and complete the task and prepare a comprehensive plan for maintaining good housekeeping on regular basis.
Reply :	We have seriously taken note of the concern, raised by the Honourable EAC. Accordingly, we have taken various necessary measures to improve the overall House Keeping of our plant.
Point 3 :	It was also apprised to the EAC members that Ministry is in receipt of a representation dated 14.09.2023 against the project requesting for cancellation of expansion proposal due to various issues elaborated in the said letter. The EAC is of the opinion that since the issues raised are pertaining to proposed project, the complaint shall be shared with the project proponent for their pointwise reply. The EAC advised the Ministry to forward the representation to project proponent for their justification/clarification. In this context, representation has been shared with the project proponent for their pointwise response.
Reply :	We have prepared the point wise reply of the Complaint letter dated 14.09.2023, which is enclosed as Annexure-I .
Point 4 :	In view of the above, the EAC opined that PP needs to update the EIA/EMP Report with all the desired details and shall submit the revised EIA/EMP report for consideration of the proposal.
Reply :	As suggested by the Honourable EAC, the EIA Report is revised and is being uploaded in the portal along the revised EC application.

CALSTAR SPONGE LIMITED

Regd. Office: 18, R. N. Mukherjee Road, Kolkata-700 001

Regd. Off Ph.: 2248 6509 / 7235 / 4190 E-mail: springs@cal.vsnl.net.in Fax No.: 91-33-2248 6987

WORKS: UNIT - JAMURIA: Mouza – Ikra, Jamuria Industrial State, Jamuria, Dist. Burdwan, West Bengal
UNIT - BAMUNARA: Vill - Bamunara, P.O. Gopalpur, Dist. Burdwan, West Bengal-713212

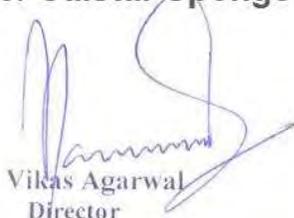
We hope this will serve your purpose.

We hereby request you to take the necessary action so that an early Environmental Clearance could be issued for our proposed project.

Thanking you,

Yours faithfully,

for **Calstar Sponge Limited**



Vikas Agarwal
Director

Annexure-I

**POINT-WISE REPLY TO THE ISSUES RAISED BY THE
COMPLAINANT FOR M/s. CALSTAR SPONGE LIMITED,
JAMURIA, WEST BENGAL**

ISSUE - 1

That the project proponent has installed and operating 2x100 TPD DRI Kilns without obtaining prior environmental clearance from the Ministry. The Consent to Establish for setting up this unit was issued by the State Pollution Control Board on 21/02/2007 which is beyond the date of the date enactment of EIA Notification dated 14/09/2006. Hence, the unit requires EC and to be appraised under violation category in accordance with the provision of SOP issued by the Ministry vide O.M. dated 07/07/2021. Moreover, the State Pollution Control Board has allowed to produce 72,000 MT Sponge Iron in a year whereas maximum production day is limited to 300 days in a year which may produce maximum 60,000 MT Sponge Iron per annum;

ISSUE - 2

An Environmental Clearance was accorded in favour of the project proponent by the State Level Environment Impact Assessment Authority, West Bengal vide dated 07/08/2009 for installation of 1x8 Ton Induction Furnace which can produce 24,000 TPA M.S Ingot/billet and the same is very specifically mentioned in that EC, but the State Pollution Control Board has granted Consent to Establish for installation of 2x8 Ton Induction Furnaces for production of 48,000 TPA M. S. Ingot/billet and thereafter issued Consent to Operate for the same which is till now being continued as per the latest Consent to Operate granted on 24/02/2020;

REPLY

2X100 TPD DRI Kilns were implemented on the basis of NOC issued by WBPCB vide Memo No. 1002-2N-175/2006(E), dated 21/02/2007.

Subsequently, construction of 2x100 TPD DRI Kilns was started. The details are presented below,

Plant	Start of Construction	End of Construction	Duration
2 X 100 TPD Sponge Iron Plant	July-2007	September-2008	14 months

After successful commissioning and after getting CTO from WBPCB, the commercial production of 2x100 TPD DRI Kilns was started.

As per EIA Notification, 2006, the same would require EC.

EC for 1X8 T Induction Furnace was granted by SEIAA (vide Memo No. EN/2098/T-II-1/045/2009, dated 07.08.2009 and subsequently CTE for 2X8 T Induction Furnaces was granted by WBPCB.

Further, the same is reflected in the EC issued by SEIAA in the year 2009.

We had initially made an application for NOC to the State Pollution Control Board on 10.5.2006 for 2x100 TPD DRI Kilns and, subsequently, the NOC was granted on 21.2.2007. In the meantime, the EIA Notification, 2006 was notified by MoEF&CC on 14.9.2006 and a subsequent circular was issued on 21.11.2006. As per the circular dated 21.11.2006, the project proponent required to obtain the environmental clearances from relevant authority by 30th June 2007 as per the categorization of project mentioned in the EIA Notification. In the present case, we obtained the environmental clearance from the SEIAA on 7.8.2009 and 3.2.2010. Thus, we failed to obtain the environmental clearance before the stipulated date of 30th June 2007.

It is true that we could not apply timely for seeking environmental clearance as per the circular dated 21/11/2006 but the same was done at a later stage.

It would be relevant to mention that the regulatory authority had taken into cognizance the existing operations and had actually granted environmental clearance on 7.8.2009 and 3.2.2010 covering all the existing units including 2x100 TPD DRI kilns and 1x8 ton induction furnace. It is assumed that while granting this environmental clearance, the SEIAA must have taken cognizance of the MoEF&CC circular dated 21.11.2006.

Since, the company installed 2X100 TPD Sponge Iron Plant without obtaining any EC, the Honorable EAC opined that the installation of 2 X 100 TPD Sponge Iron Plant shall be considered under violation category. In the granted TOR dated 27.03.2019, the Hon'ble EAC (Industry-1) has determined the period of violation i.e. from 01/07/2007 to 06/08/2009.

Further, Hon'ble EAC (Industry-1) opined that the instant proposal will be appraised under violation category as per the provisions contained in the MoEF&CC Standard Operating Procedures dated 07/07/2021 pertaining to consideration of violation cases.

As per the available design parameter of Rotary Kilns sponge iron production capacity has been worked out as 72,000 TPA.

ISSUE - 3

EAC had accorded EC vide dated 20/05/2011 for installation of 2x100 TPD DRI Kilns, but the project proponent could not able to complete the installation work of the DRI Kilns within the validity period of the EC and on request of the project proponent, the said EC was extended by the EAC vide letter dated 23/07/2018. But, it appears from the Consent to Operate dated 04/08/2022 issued by the State Pollution Control Board that the project proponent has been allowed to install 1x200 TPD DRI Kiln instead of installing 2x100 TPD DRI Kiln as per EC and no increase in pollution load certificate for such change of configuration has been obtained from the State Pollution Control Board Level in accordance with the Ministry's S.O. 3518 dated 23/11/2016;

REPLY

During implementation of Sponge Iron Plant it was found that installation of 200 TPD DRI Kiln was more techno-commercially feasible than installation of 2X100 TPD DRI Kilns.

Moreover, Installation of 200 TPD Kiln was found more advantageous as following:

1. Lesser size of Raw Materials Handling System.
2. Higher Steam generation to generate Power through WHRB
3. Lesser APCS dust generation
4. Lesser water requirement

Therefore, the company has installed 1X200 TPD Sponge Iron Plant instead of 2X100 TPD Sponge Iron Plant after taking necessary NOC from the concerned authority.

However, it is noteworthy that sponge iron production capacity never exceeds the capacity granted in the EC.

Please Note, MoEF&CC was informed about the installation 1X200 TPD Sponge Iron Plant instead of 2X100 TPD Sponge Iron Plant vide letter dated 01/02/2021.

ISSUE - 4

The project proponent has stated in the PFR (page no. 2) as well as in page no. 5 of the PFR that they are presently operating only 2x100 TPD DRI Kilns which was set up on the basis of CTE issued by the State Pollution Control Board on 21/02/2007 and not yet installed any other unit till date. But it is very surprise to mention here that they have obtained CTO for operation of 2x8 Ton Induction Furnaces for production of 48,000 TPA M.S. Ingot/billet vide dated 24/02/2020 and 1x200 TPD DRI Kiln for production of 60,000 MT Sponge Iron

vide dated 04/08/2022 and the monitoring report prepared by the R.O, MOEF&CC, Kolkata on the basis of visit conducted in the plant of the project proponent on 21/02/2022 also shows that all the units are in operation;

REPLY

The application for TOR along with Pre-feasibility Report (PFR) was submitted in the year 2019.

During TOR application stage, only 2X100 TPD Sponge Iron Plant was under operation and the same was reflected in the PFR.

In the year 2023, the application for EC was submitted along with EIA/EMP report. Meanwhile, 2X8 T Induction Furnaces and 1X200 TPD DRI Kiln got implemented.

The same has been reflected in the EIA Report.

ISSUE - 5

It is stated in the monitoring report prepared by the Regional Office of the MOEF&CC, Kolkata that the project proponent is permitted to use maximum 653m³/day water for operation of the entire plant and the project proponent has proposed for consumption of additional 225 KLD water for the present expansion proposal, but the project proponent has neither submitted any documents regarding present consumption of water nor prior consent letter from the concerned water supply agency which ensures supply of 225 KLD water for the present expansion proposal. The factory of the project proponent is located within the boundary of Asansol Municipal Corporation. It is admitted by the project proponent that Asansol Durgapur Development Authority is providing 6,00,000 KL water in a day however credible document in support of their claim will say final word and not only that Asansol Municipal Corporation is also a water supply agency who provides water in other industries located in the same area i.e. Jamuria Industrial Estate. Please take note here that I have already sought for specific information under application of the RTI Act,2005 from Asansol Durgapur Development Authority & Asansol Municipal Corporation regarding supply of water actually which they are proving to the industries located in the Jamuria Industrial Estate.

REPLY

Water to the tune of 398 cu.m/day will be needed for the entire project

Existing requirement : 173 cu.m/day

+ Requirement for Expansion: 225 cu.m/day

=====

TOTAL – 398 cu.m/day

Source of water : Asansol Durgapur Development Authority (ADDA) water supply.

Permission for drawal of 600 KLD water has already been obtained from ADDA. No ground water is being/shall be used in the project.

ISSUE - 6

A proper investigation is needed to be conducted whether the project proponent is abstracting ground water with or without permission of the State Water Investigation Directorate or not otherwise why this issue was raised in the meeting of Public Hearing? And no specific reply was addressed by the project proponent.

REPLY

During Public Hearing, Shri Ghanshyam Jaiswal of Ward No.4, Jamuria had requested not to use borewell water during operation.

It was specifically assured from the project proponent that water from Ajay river will be used during project operation.

Hence, no borewell water is being/shall be used in the project.

ISSUE - 7

That the project proponent has made nothing regarding development of green belt even after elapsed almost 15 years and more time. It is mentioned in the monitoring report prepared by the R.O, MOEF&CC, Kolkata that a joint survey was conducted by the project proponent along with Divisional Forest Official, Asansol and a report has been submitted by the project proponent to the R.O, MOEF&CC, Kolkata, but no such report is available with the monitoring report submitted by the project proponent in the present expansion proposal.

Moreover, it is surprising to note here that if the initiative is very satisfactory as per the joint survey report, then why the project proponent asked the local people to take part in the plantation programme inside and outside of the

factory premises? Why local people will take initiative for green belt development programme inside the factory premises?

REPLY

As per the Report of the Joint Survey conducted by the Forest Range Officer, Asansol (T) Range and Asstt. Environment Engineer, WBPCB, Asansol where an area of 25613.270 m² of green area out of total land area of 78063.26 m² was found (Ref. Memo No. 1338 /2-50(A), dated 13/06/2023), which shows that approximately 33% green coverage was found in the plant area.

Plantation is a continual process both inside and outside the plant.

-TRUE COPY-

EDS RAISED ON PART-C DT. 04.12.2023 FOR M/s CALSTAR SPONGE LTD., JAMURIA PROJECT UNDER VIOLATION:Proposal No : **IA/WB/IND1/453340/2023**MOEF&CC File No : **IA-J-11011/655/2009-IA-II(IND-I)**

Dear Sir,

Your proposal has been examined and following are the deficiencies needs to be rectified and to be uploaded/submitted on Parivesh Portal:

1. On perusal of the kml file, it is observed that greenbelt is not developed properly along the project boundary. PP shall submit the justification and complete details of the greenbelt developed so far along with the photographs and action plan for completing the balance greenbelt.
2. Also it is observed that there some of the existing facilities are falling outside the boundary as depicted in the kml. PP shall reverify the same and submit the revised kml as per the geographical coordinates of the plant boundary.
3. Since this is a case of violation, PP shall submit the details of the violation along compliance to Ministry's SOP dated 07.07.2021.
4. The baseline data for PM₁₀ and PM_{2.5} during baseline collection is recorded too high. PP shall submit the reasons for the same along with the list of industries within the study area and mitigation measures to minimise the same.
5. PP has not submitted the baseline data for noise level in the buffer zone in Part C of the form. It is requested that complete details shall be furnished as desired in the form.
6. Details of Raw material and its linkage and its mitigation measure during transportation needs to be submitted under section for requirement of minerals involved in the project.
7. The PP needs to submit the details of activities/ECs/CTEs/CTOs in tabular form showing its details of ECs/CTEs/CTO vis-à-vis production capacity since grant of CTE/CTO to check the violation, if any. All old CTEs/CTOs/ HW Authorization to be uploaded to verify the violation, if any.
8. Details of land involved in the project [Total area of the land; Type of land; Details of possession of land in the name of PP; Copy of proof of land with area of the land; Conversion of land for industrial purpose from the State Government] needs to be submitted and uploaded the data accordingly. English translation of land documents authenticated from notary shall be submitted.
9. Details of court case, directions issued by SPCB, if any, pending needs to be submitted.
10. PP shall clarify whether the project falls under CPA/SPA? If yes, then compliance to the CEPI guidelines shall be submitted.
11. Fugitive emissions during transportation and from row material storage yard need to be considered in modeling the GLC
12. PP shall revise the complete application in conformity to Ministry's requirement and resubmit the application.

-TRUE COPY-

CALSTAR SPONGE LIMITED

Regd. Office: 18, R. N. Mukherjee Road, Kolkata-700 001

Regd. Off Ph.: 2248 6509 / 7235 / 4190 E-mail: springs@cal.vsnl.net.in Fax No.: 91-33-2248 6987

WORKS: UNIT - JAMURIA: Mouza – Ikra, Jamuria Industrial State, Jamuria, Dist. Burdwan, West Bengal
UNIT - BAMUNARA: Vill - Bamunara, P.O. Gopalpur, Dist. Burdwan, West Bengal-713212Date: 16th December, 2023

To,
Director & Member Secretary (Industry-I),
 Ministry of Environment, Forest & Climate Change,
 Govt. of India,
 Indira Paryavaran Bhawan,
 Jor Bagh, Lodi Road,
 New Delhi – 110 003

Sub: Reply to EDS dated 4th December, 2023 for getting Environmental Clearance for Proposed Expansion of existing Steel Plant by installation of Sponge Iron Plant with 2x200 TPD DRI Kilns, 4x15 T Induction Furnaces, 400 TPD Rolling Mill & 8 MW capacity WHRB based Captive Power Plant at Village : Jamuria, Mouza Ikra, Jamuria Industrial Estate, Dist. Paschim Burdwan in West Bengal by M/s Calstar Sponge Limited - Regarding EC Application

Refer:

Proposal No : IA/WB/IND1/453340/2023

MOEF&CC File No : IA-J-11011/655/2009-IA-II(IND-I)

Sir,

This has reference to the EDS raised dated 4th December, 2023 by Ministry of Environment, Forest and Climate Change (MoEF&CC), Govt. of India.

We are giving here under our reply against the respective queries as raised therein:

Point 1 : On perusal of the kml file, it is observed that greenbelt is not developed properly along the project boundary. PP shall submit the justification and complete details of the greenbelt developed so far along with the photographs and action plan for completing the balance greenbelt.

Reply : Out of the total plant area of 7.81 hectares (19.29 acres), 2.58 hectares (6.36 acres) is already covered under Green Belt which is 33% of the total plant area. In this regard, Office of DFO, Govt. of West Bengal has also issued one letter which is enclosed as **Annexure-I**.

On 2.58 hectares (6.36 acres) land, which is already covered under greenbelt, around 3900 number of trees (@1500 trees per hectares) have been planted. To cover the greenbelt area @2500 trees per hectares, additional 2550 number of trees need to be planted. Combining together, the existing & the additional plantation, there will be total 6450 number of trees within the plant premises. Initiative has already been taken for the plantation of additional 2550 trees, which will be completed by the end of coming monsoon.

The Photographs of the existing greenery enclosed as **Annexure-II**.

Point 2 : Also it is observed that there some of the existing facilities are falling outside the boundary as depicted in the kml. PP shall reverify the same and submit the revised kml as per the geographical coordinates of the plant boundary.

Reply : As instructed, the boundary line in the kml file is rectified as per the geographical coordinates of the plant boundary and submitted the revised file in the Parivesh portal.

CALSTAR SPONGE LIMITED

Regd. Office: 18, R. N. Mukherjee Road, Kolkata-700 001

Regd. Off Ph.: 2248 6509 / 7235 / 4190 E-mail: springs@cal.vsnl.net.in Fax No.: 91-33-2248 6987

WORKS: UNIT - JAMURIA: Mouza – Ikra, Jamuria Industrial State, Jamuria, Dist. Burdwan, West Bengal
UNIT - BAMUNARA: Vill - Bamunara, P.O. Gopalpur, Dist. Burdwan, West Bengal-713212

- Point 3 :** Since this is a case of violation, PP shall submit the details of the violation along with compliance to Ministry's SOP dated 07.07.2021.
- Reply :** All the details of violation along with compliance to Ministry's SOP dated 07.07.2021 are included in Chapter-13 of the EIA Report and the same is attached herewith as **Annexure-III**.
- Point 4 :** The baseline data for PM₁₀ and PM_{2.5} during baseline collection is recorded too high. PP shall submit the reasons for the same along with the list of industries within the study area and mitigation measures to minimise the same.
- Reply :** Please refer **Annexure-IV**.
- Point 5 :** PP has not submitted the baseline data for noise level in the buffer zone in Part C of the form. It is requested that complete details shall be furnished as desired in the form.
- Reply :** We have considered the noise level monitoring locations based on the impacts of the project. We have found that there is insignificant impact beyond plant boundary. Hence, we have considered all 10 noise monitoring locations within 4.0 km radius area. There is no location in the buffer zone.
- Point 6 :** Details of Raw material and its linkage and its mitigation measure during transportation needs to be submitted under section for requirement of minerals involved in the project.
- Reply :** The major raw material, which will be handled in the proposed expansion project, consists of Iron Ore, Coal etc. The details of relevant raw materials are already uploaded in Part-A of EC Application in Parivesh Portal. Its mitigation measure during transportation is presented below,
- It would be ensured that all the vehicles plying in the working zone are properly tuned and maintained to keep emissions within the permissible limits.
 - Speed Limit/ humper will be imposed to regulate vehicle speed.
 - Transportation will be through covered trucks.
 - Truck shall be parked in designated parking area only.
 - Minimize use of roads at any particular time by planning vehicles movements.
 - Road crossings to be used will be well marked.
 - With strict traffic management system and various environmental management practices, contribution of pollutants in the ambient air will be kept under control so as to create minimum disturbances in the neighbourhood.
 - Adequate and planned road network will be set up in the project for smooth movement of the goods vehicles.
 - At loading and unloading points, arrangement for Water sprinkling will be made so that dust generation during transportation of materials will be minimized further.
 - All the internal roads within the plant shall be concreted; hence dust arising from the internal roads shall be insignificant. The greenbelt development shall further help in reduction in fugitive emissions.
- Point 7 :** The PP needs to submit the details of activities/ECs/CTEs/CTOs in tabular form showing its details of ECs/CTEs/CTO vis-à-vis production capacity since grant of CTE/CTO to check the violation, if any. All old CTEs/CTOs/ HW Authorization to be uploaded to verify the violation, if any.

CALSTAR SPONGE LIMITED

Regd. Office: 18, R. N. Mukherjee Road, Kolkata-700 001

Regd. Off Ph.: 2248 6509 / 7235 / 4190 E-mail: springs@cal.vsnl.net.in Fax No.: 91-33-2248 6987

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UNIT - BAMUNARA: Vill - Bamunara, P.O. Gopalpur, Dist. Burdwan, West Bengal-713212

Reply : All the details like CTE, EC & CTO of the existing plant are tabulated and presented as **Annexure-V**. The copies of CTE, EC & CTO are also attached with this Annexure.

As per the direction of MOEF the existing 2x100 TPD DDRI Kiln has per has been considered under violation and. Accordingly, the EIA report is prepared and submitted with the EC application in the Porivesh portal.

Point 8 : Details of land involved in the project [Total area of the land; Type of land; Details of possession of land in the name of PP; Copy of proof of land with area of the land; Conversion of land for industrial purpose from the State Government] needs to be submitted and uploaded the data accordingly. English translation of land documents authenticated from notary shall be submitted.

Reply : Proposed project will be installed on 7.81 hectares (19.29 acres) of land, in the existing plant premises within the Notified Jamuria Industrial Estate, West Bengal. The entire land is industrial in nature. Environmental Clearance for this Notified Jamuria Industrial Estate was obtained on 6th November, 2006 (copy enclosed as **Annexure-VI**). The land documents are in English version.

The land related documents are enclosed as **Annexure- VII**.

Point 9 : Details of court case, directions issued by SPCB, if any, pending needs to be submitted.

Reply : There are no Directions / Court Cases pending against the project. The affidavit in this regard is enclosed as **Annexure-VIII**.

Point 10 : PP shall clarify whether the project falls under CPA/SPA? If yes, then compliance to the CEPI guidelines shall be submitted.

Reply : The project site is not falling in whole or in part within 5 km from the boundary of Critically Polluted Areas (CPA) or Severely polluted Areas (SPA). The aerial distance between the project site boundary and boundary of Durgapur Municipal Corporation (DMC) Area i.e., Severely Polluted Area (SPA) is around 15.8 km. The aerial distance between the boundary of DMC area and the project site has been presented as **Annexure-IX**. Thus, compliance of the CEPI guidelines as per Ministry's OM of 2019 is not required in this project.

Point 11 : Fugitive emissions during transportation and from raw material storage yard need to be considered in modeling the GLC.

Reply : Fugitive emissions during transportation and from raw material storage yard is considered in the modeling the GLCs which is enclosed as **Annexure-X**. The same is also included in the EIA Report.

Point 12 : PP shall revise the complete application in conformity to Ministry's requirement and resubmit the application.

Reply : As detailed above we have revised the complete application and are resubmitting the same in conformity to Ministry's requirement. The Ministry is now requested to consider the proposal so that early Environmental Clearance is issued

CALSTAR SPONGE LIMITED

Regd. Office: 18, R. N. Mukherjee Road, Kolkata-700 001

Regd. Off Ph.: 2248 6509 / 7235 / 4190 E-mail: springs@cal.vsnl.net.in Fax No.: 91-33-2248 6987

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UNIT - BAMUNARA: Vill - Bamunara, P.O. Gopalpur, Dist. Burdwan, West Bengal-713212

We hope this meets with your kind approval.

We hereby request you to take the necessary action so that an early Environmental Clearance could be issued for our proposed expansion project.

Thanking you,

Yours faithfully,
for **M/s Calstar Sponge Limited**



Vikas Agarwal
Director

ANNEXURE A/37

ITEM NO.23

COURT NO.3

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 1394/2023

VANASHAKTI

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

(FOR ADMISSION
ORDERS/DIRECTIONS)

and

IA

No.257416/2023-APPROPRIATE

Date : 02-01-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) Mr. Gopal Sankaranarayanan, Sr. Adv.
Mr. Vanshdeep Dalmia, AOR
Ms. Anisha Jian, Adv.
Ms. Tanya Shrivastava, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice returnable in four weeks.
2. Until further orders, there shall be stay of operation of the Office Memoranda dated 7th July, 2021 and 28th January, 2022 issued by the Ministry of Environment, Forest and Climate Change.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(BEENA JOLLY)
COURT MASTER (NSH)

Signature Not Verified

Digitally signed by
ASHA SUNDRIYAL
Date: 2024.01.05
16:37:29 IST
Reason: 

-TRUE COPY-

EDS raised on 08-01-2024 by MoEF&CC

Proposal No : **IA/WB/IND1/453340/2023**
Proponent Name : **CALSTAR SPONGE LIMITED, JAMURIA**
MOEFCC File No : **IA-J-11011/655/2009-IA-II(IND-I)**

Query: Court Order

Description:

Dear Sir,

The instant proposal was submitted under violation category as per the provisions contained in the MoEF&CC Standard Operating Procedure (SOP) dated 07.07.2021 pertaining to the consideration of violation cases. However, in the meantime in WP(Civil) No. 1394/2023 in Vanshakti Vs UoI, Hon'ble Supreme Court vide its order dated 02.1.2024 has inter-alia ordered that **"Until further orders, there shall be stay of operation of the Office Memoranda dated 7th July 2021 and 28th January 2022 issued by the Ministry of Environment, Forest and Climate Change."** In pursuance to the same, the instant proposal may be kept in abeyance till further orders. MoEFCC vide letter dated 8th January 2024 has issued the OM in this regard.

-TRUE COPY-

ITEM NO.56

COURT NO.3

REVISED
SECTION PIL-WS U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 1394/2023

VANASHAKTI

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

(IA No. 257416/2023 - APPROPRIATE ORDERS/DIRECTIONS)

Date : 02-02-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s)

Mr. Gopal Sankaranarayanan, Sr. Adv.
Mr. Vanshdeep Dalmia, AOR
Ms. Anisha Jian, Adv.
Mr. Sarthak Dora, Adv.
Ms. Trisha Chandran, Adv.

For Respondent(s)

Mr. Tushar Mehta, Solicitor General
Ms. Aishwarya Bhati, A.S.G.
Mr. Gurmeet Singh Makker, AOR
Mr. Ketan Paul, Adv.
Ms. Ruchi Kohli, Adv.
Ms. Swarupama Chaturvedi, Adv.
Mr. Rajat Nair, Adv.Mr. Puneet Bali, Sr. Adv.
Mr. Akhil Anand, Adv.
Mr. Samit Shukla, Adv.
Mr. Himanshu Vij, Adv.
Ms. Saakshi Saboo, Adv.
Mr. Anuj Salva, Adv.
M/S. D.S.k. Legal, AORMr. T. V. S. Raghavendra Sreyas, AOR
Mr. Naveen Hegde, Adv.
Mr. A Yogeswaran, Adv.
Ms. B Poongkhulali, Adv.
Mr. Siddharth Vasudev, Adv.

Mr. Vanshdeep Dalmia, AOR

Mr. Anisha Jain, Adv.
Mr. Sarthak Dosa, Adv.

Mr. Guru Krishna Kumar, Sr. Adv.
Mr. Saket Mone, Adv.
Ms. Anshula Vijay Kumar Grover, AOR
Mr. Abhishek Salian, Adv.
Ms. Nitika Grover, Adv.
Mr. Devansh, Adv.

Mr. Atmaram Nadkarni, Sr. Adv.
Mr. Kunal Mimani, AOR
Mr. Samit Shukla, Adv.
Mr. Kunal Vajani, Adv.
Ms. Sakshi Saboo, Adv.
Mr. Anuj Savla, Adv.
Mr. Shubhang Tandon, Adv.
Ms. Shraddha Chiramia, Adv.

UPON hearing the counsel the Court made the following
O R D E R

I.A. Nos. 25197, 25309 and 25150 of 2024

1. The application (IA No. 25150 of 2024) for intervention is allowed.
2. The applicant(s) approached this Court seeking modifications/alterations of the order dated 02nd January, 2024.
3. Vide order dated 2nd January, 2024, we had granted stay of operation of the Office Memoranda dated 07th July, 2021 and 28th January, 2022 issued by the Ministry of Environment, Forest and Climate Change.
4. Mr. A.N.S. Nadkarni and Mr. Puneet Bali, learned senior counsels appearing for the applicant(s) submit that though their projects had acquired environmental clearances much prior to the Office Memoranda dated 07th July, 2021 and only certain modifications/alterations are required therein, the

same cannot be considered in view of the order dated 2nd January, 2024.

5. We clarify that our orders dated 02nd January, 2024 would not come in the way of the competent authorities in considering the proposals for modifications/alterations in the Environmental Clearances if area of such projects had any valid environmental clearances prior to 07th July, 2021.

6. Needless to state that such applications for modification/alteration would be considered by the competent authorities strictly in accordance with law as it existed prior to 07th July, 2021.

7. We further clarify that our order should not be construed as having stayed any proceedings before any High Courts touching the subject matter of the Office Memoranda, referred to above.

8. The applications are, accordingly, disposed of.

I.A. Nos. 13975, 16527, 21877, 21878 and 24981 of 2024

1. Mr. Gopal Sankaranarayanan, learned senior counsel appearing for the petitioner-Vanashakti seeks four weeks' time to file reply affidavit to these applications.

2. List these applications alongwith main matter after four weeks.

(DEEPAK SINGH)
COURT MASTER (SH)

(ANJU KAPOOR)
COURT MASTER (NSH)

CALSTAR SPONGE LIMITED

ANNEXURE A/40

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Mb.No.9830070101

WORKS: UNIT - JAMURIA: Mouza - Ikra, Jamuria Industrial Estate, Jamuria, Dist - Burdwan, Pin.713362, West Bengal.

1

The Secretary,

Date: 21.02.2024

Ministry of Environment, Forest and Climate Change
 Indira Paryavaran Bhawan Jorbagh Road,
 Paryavaran Bhawan, CGO Complex
 Lodhi Road, New Delhi-110003

Subject: Representation on behalf of M/s Calstar Sponge Limited to consider the grant of Environmental Clearance for the Project Proposal dated 25.11.2023, for expansion of existing Steel Plant by installation of Sponge Iron Plant with 2x200 TPD DRI Kilns, 4x15 T Induction Furnaces, 400 TPD Rolling Mill & 8 MW capacity WHRB based Captive Power Plant at Jamuria Industrial Estate, District Burdwan, West Bengal.

Proposal No: IAIWB/IND1/453340/2023

Respected Sir/ Madam,

1. This is in reference to the Project Proposal No. IAIWB/IND1/453340/2023 dated 25.11.2023 submitted under violation category by M/s Calstar Sponge Limited (hereinafter referred to as the 'Undersigned') to the Ministry of Environment, Forest and Climate Change (hereinafter referred as 'MoEF&CC') for grant of Environmental Clearance for expansion of existing Steel Plant by installation of Sponge Iron Plant with 2x200 TPD DRI Kilns, 4x15 T Induction Furnaces, 400 TPD Rolling Mill & 8 MW capacity WHRB



based Captive Power Plant at Jamuria Industrial Estate, District Burdwan, West Bengal.

Subsequently, the said proposal has been kept in abeyance on 08.01.2024 by way of an Essential Details Sought (EDS) raised by the MoEF&CC against proposal no. IAIWB/IND1/453340/2023 dated 25.11.2023 stating that the Hon'ble Supreme Court vide Order dated 02.01.2024 in *Vanashakti vs Union of India* (WP (C) No. 1394/2023) has put a stay on operations of the Office Memorandum dated 7th July 2021 and 28th January 2022 issued by the MoEF&CC.

True copy of the Essential Details Sought (EDS) dated 08.01.2024 raised by the MoEF&CC is annexed and marked herewith as **ANNEXURE R/1**.

2. That the undersigned submitted its initial project proposal on 30.08.2018, and again on 25.11.2023, under violation category as directed by the Expert Appraisal Committee in its 36th meeting held on 9-10th October 2018 wherein the Expert Appraisal Committee had directed the undersigned to submit revised Form-1 and pre-feasibility report.

3. The undersigned is submitting this written representation for kind consideration of the MoEF&CC to put forth facts and circumstances and to explain its position as to why the undersigned's project proposal dated 30.08.2018



3

(later submitted under violation category on 25.11.2023) was wrongly treated as a violation case under the MoEF&CC Notification dated 14.02.2017 read with Office Memorandum dated 07.07.2021 and circular dated 21.11.2006 issued by the Ministry of Environment, Forest and Climate Change, which has consequently stalled the undersigned's project expansion. Accordingly, the undersigned seeks to place on record requisite factual details, which are crucial to appreciate the fact that the undersigned's project proposal has wrongly been categorized as a violation case and it needs to be corrected by your good office and environmental clearance for the said expansion to be granted accordingly.

4. That the undersigned is a Sponge Iron plant located in Jamuria, Mouza Ikra, Jamuria Industrial Estate, District- Paschim Burdwan, West Bengal and involved in the manufacturing of Sponge Iron. It is pertinent to highlight that the undersigned's unit in question is located within the notified Jamuria Industrial Estate. Jamuria Industrial Estate has been established by the Asansol Durgapur Development Authority (a statutory authority of the Government of West Bengal) consisting of integrated steel plants including sponge iron plant, cement plants, refractory units, rolling mill, induction furnaces and captive power plant. On 30.05.2005, the Asansol Durgapur Development Authority was accorded NOC by the Jamuria Municipality for setting up an 'Integrated Sponge Iron Plant' within Jamuria Industrial Estate by the undersigned. Further, Environmental Clearance was granted to Asansol Durgapur Development Authority on 06.11.2006 for establishment of Jamuria Industrial Estate consisting of various



4

units including the unit of Calstar Sponge Ltd. by the Ministry of Environment and Forest. Therefore, the undersigned is covered within the said Environment Clearance and the same is evident through the layout map attached within the said Environment Clearance.

True copy of the NOC dated 30.05.2005 is marked and annexed as **ANNEXURE R/2**. True copy of the Environment Clearance dated 06.11.2006 is marked and annexed as **ANNEXURE R/3**.

That therefore it is humbly submitted that the Environmental Clearance granted by the MoEF to Asansol Durgapur Development Authority for Jamuria Industrial Estate covers the undersigned and the same has been accepted by West Bengal Pollution Control Board, State Environment Impact Assessment Authority, West Bengal and the MoEF who are responsible for implementation of Environment Laws at various occasions when the unit has approached them for clearances related to environment.

5. That on 20.02.2006, the undersigned entered into an agreement with the Asansol Durgapur Development Authority with regard to disposal of solid waste, carrying of raw materials, discharge of treated water from their unit, among other requirements. It is pertinent to mention that while the agreement records every compliance related activity and permissions that the undersigned needs to undertake before establishing the unit, however, it nowhere mentions any requirement of obtaining prior Environment Clearance by the undersigned. This



5

further goes on to show that the undersigned project is covered within the Environmental Clearance of the Jamuria Industrial Estate. True copy of the Agreement dated 20.02.2006 is annexed and marked herewith as **ANNEXURE R/4**.

6. That on 10.05.2006, the undersigned applied for Consent to Establish (CTE) and the same was granted on 21.02.2007 by the West Bengal Pollution Control Board for manufacturing Sponge Iron – 6000 TPM. It is pertinent to note that point no. 24 of the special conditions issued to the undersigned in the said Consent to Establish categorically specifies that the undersigned's project should abide by the conditions specified in the Environment Clearance dated 06.11.2006 of the Jamuria Industrial Estate. This again corroborates the fact the regulator was aware of the environmental clearance requirement and it accepted the fact that the Applicant is covered under the Environmental Clearance dated 06.11.2006 of the Jamuria Industrial Estate. True Copy of the Consent to Establish dated 21.02.2007 is marked and annexed as **ANNEXURE R/5**.
7. That subsequent to the EIA Notification 2006 issued on 14.09.2006, the MoEF issued a Circular on 21.11.2006 with regard to Guidelines for Categories of Projects which do not require Environment Clearance under the EIA Notification, 1994 and now require the same under EIA Notification, 2006. A copy of the Circular dated 21.11.2006 is annexed and marked herewith as **ANNEXURE R/6**.



6

As per this Circular, projects for which NOCs have been issued before 14.09.2006 would not be required to take Environmental Clearance under the EIA Notification, 2006. Whereas, Applications for NOC received before 14.09.2006 by the State Pollution Control Board (SPCB) are to be considered by the SPCB as per their provisions. However, such application would require Environment Clearance under the Environment Impact Assessment Notification, 2006. Such units can continue with commencement of their activities until Environment Clearance is processed. Those projects which do not seek Environment Clearance by 30.06.2007 will be treated as a violation case under Section 15 of Environment Protection Act, 1986. NOC Applications made after 14.09.2006 need to get Environment Clearance under the Environment Impact Assessment Notification, 2006 before starting project activities.

8. That it is pertinent to mention here that the undersigned had applied for the Consent to Establish (NOC) on 10.05.2006 i.e., before 14.09.2006. However, the West Bengal Pollution Control Board granted the Consent to Establish (NOC) to the undersigned on 21.02.2007 i.e., nine months after the undersigned made an application to the Pollution Control Board which is beyond the limitation of four months as specified in Section 25 (7) of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as 'Water Act'). Section 25 (7) of the Water Act categorically states that Consent to Establish shall be deemed to have been given unconditionally on the expiry of a period of four months of the making



of an Application in this behalf complete in all respects to the State Board unless refused or given earlier. Therefore, it is pertinent to mention that in view of this deemed Consent to Establish (NOC), the undersigned did not require to obtain Environment Clearance as per the circular dated 21.11.2006.

ENVIRONMENT CLEARANCE FOR FIRST EXPANSION GRANTED
BY STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,
WEST BENGAL

9. That on 03.06.2009, the undersigned submitted a proposal, along with Form 1, for obtaining Environment Clearance for the expansion of the existing Sponge Iron Plant (2x100 TPD) through installation of Induction Furnace (1x8 MT), Continuous Casting Machine and Waste Heat based Captive Power Plant (4 MW) comprising of WHRBs (2x10 TPH).
10. That thereafter on 16.06.2009, the undersigned's proposal was forwarded by the State Level Environment Impact Assessment Authority (hereinafter referred to as "SEIAA") to the State Level Expert Appraisal Committee (SEAC), West Bengal for examination in terms of the EIA Notification 2006. It is pertinent to note that on 22.06.2009, the undersigned, in furtherance to his proposal dated 03.06.2009, submitted the Form-I, Project Report along with all the enclosures and the Project Report to the West Bengal Pollution Control Board for the detailed examination of the proposal.



8

That pursuant to examination by the SEAC, the undersigned's proposal came up for examination before the SEIAA. The SEIAA, after due consideration of the project proposal and after considering the recommendations of the SEAC, accorded Environmental Clearance to the project as per the provisions of the EIA Notification 2006 on 07.08.2009.

A copy of the Form 1 for the first expansion proposal is annexed and marked herewith as **ANNEXURE R/7**. True copy of the Environmental Clearance dated 07.08.2009 granted to the undersigned by the SEIAA is annexed and marked herewith as **ANNEXURE R/8**.

11. That it is pertinent to mention that the above mentioned Environmental Clearance dated 07.08.2009 was granted to the undersigned by the SEIAA, West Bengal without raising any objections with regard to the requirement of prior Environment Clearance for the already established project of the undersigned. Moreover, the Environmental Clearance dated 07.08.2009 clearly states that the said Environmental Clearance has been accorded to the undersigned after due consideration of the project proposal as well as the recommendations of the SEAC as per the EIA Notification, 2006.

That therefore it is evident from the above that the undersigned has been diligent in seeking Environmental Clearance from the appropriate authority as and when



required since the inception of the project, and the same have been furnished without any issues.

ENVIRONMENT CLEARANCE FOR SECOND EXPANSION OF THE SPONGE IRON PLANT GRANTED BY STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, WEST BENGAL

12. That on 22.08.2009, the undersigned submitted another proposal, along with Form I and Project Report, for the proposed expansion of the existing Sponge Iron Plant by installation of 5 MW Captive Power Plant (AFBC Boiler 30 TPH) and a Rolling Mill to manufacture MS rolled Products 72000 TPA in the same piece of land. It is apposite to note that the undersigned had duly mentioned in the Form-I that the project was located in the Jamuria Industrial Area and had accordingly received Environment Clearance for Sponge Iron (2x100 TPD Plant), 4 MW Waste Heat Based Power Plant & 2x8 Ton Induction Furnace.

A copy of the proposal and Form-I dated 22.08.2009 submitted by the undersigned is annexed and marked herewith as **ANNEXURE R/9 (Colly)**.

13. That after submitting the above proposal, the undersigned received a letter from Department of Environment, Government of West Bengal on 13.10.2009 directing the undersigned to obtain Environmental Clearance from the MoEF as per the MoEF Circular dated 21.11.2006 as the existing sponge iron plant of the undersigned came within the purview of EIA Notification 2006 as 'Category A'



project. The letter further noted, albeit erroneously, that individual industries located within the Jamuria Industrial Estate need to obtain a separate Environment Clearances per the EIA Notification 2006. Moreover, the Environmental Clearance dated 06.11.2006 granted to Asansol Durgapur Development Authority does not mention anywhere that individual industrial units located within the Jamuria Industrial Estate would be required to obtain separate Environmental Clearance. In fact the EC granted includes the unit of the Respondent, as stated earlier. Accordingly, the Department of Environment, Government of West Bengal directed the undersigned to submit its application for manufacturing Sponge Iron, ≥ 200 tonnes per day, along with captive power plants to the MoEF, even though Environmental Clearance for Induction Furnace, Continuous Casting Machine and Waste Heat based 4 MW captive power plant has already been issued by SEIAA. The application of the undersigned, along with the enclosures, were also returned to the undersigned.

A copy of the letter dated 13.10.2009 is annexed and marked herewith as **ANNEXURE R/10**.

14. That thereafter, on 22.10.2009, the undersigned furnished its clarification to the aforesaid letter dated 13.10.2009 wherein the undersigned categorically clarified that *“EC for setting up of our 2x100 TPD Sponge Iron Plant at Jamuria Industrial Estate was obtained by ADDA vide EC No. 21-170/2006-IA.III dt 06/11/2006 issued by MOEF GOF”*. The undersigned also clarified that its



proposal for expansion for setting up of 5 MW Captive Power Plant came within purview of SEIAA and also requested SEIAA to consider the proposal for grant of Environment Clearance.

A copy of the letter dated 22.10.2009 is annexed and marked herewith as **ANNEXURE R/11**.

15. At this stage, it is pertinent to emphasize that the aforesaid clarification regarding the Sponge Iron Plant being covered within the Environmental Clearance of Jamuria Industrial Estate was accepted by the SEIAA since the SEIAA, keeping in view the aforesaid clarification furnished by the undersigned, forwarded the undersigned proposal dated 22.08.2009 to SEAC on 04.11.2009 with a direction to examine the same in terms of EIA Notification 2006. Accordingly, the proposal was examined by SEAC in its 38th Meeting held on 27.11.2009 and the undersigned also made a presentation before SEAC covering all the general issues in respect of the proposal including status of compliance of the conditions and environmental safeguards stipulated in the earlier clearance letters.

A copy of the letter dated 04.11.2009 is annexed and marked herewith as **ANNEXURE R/12**. A copy of letter dated 25.11.2009 directing the undersigned to make a presentation in the 38th meeting of SEAC is annexed and marked herewith as **ANNEXURE R/13**.



16. That thereafter, the proposal dated 22.08.2009 of the undersigned was examined by the SEIAA and after due consideration of the proposal and after considering the recommendations of the SEAC, the SEIAA accorded Environmental Clearance to the project as per the provisions of the EIA Notification 2006 vide letter dated 03.02.2010.

A copy of the Environment Clearance dated 03.02.2010 is annexed and marked herewith as **ANNEXURE R/14**.

ENVIRONMENTAL CLEARANCE FOR THIRD EXPANSION OF THE SPONGE IRON PLANT GRANTED BY THE MINISTRY OF ENVIRONMENT AND FOREST AT THE CENTRAL GOVERNMENT LEVEL.

17. That subsequently, the undersigned submitted another proposal for expansion dated 29.10.2009 to install another 2 x 100 TPD DRI plant, 2 x 9 MVA Ferro-Alloy Plant and 8 MW Captive Power Plant. True copy of Form 1 submitted along with proposal dated 29.10.2009 is annexed and marked herewith as **ANNEXURE R/15**.

18. That on 26.11.2009, the MoEF sought some additional information/ clarifications from the undersigned which was duly furnished by the undersigned vide letter dated 18.12.2009. It is pertinent to highlight that, in point No. 12 of the said letter, the MoEF asked the undersigned to submit the Environmental Clearances and



Consent to Establish of existing plant and the undersigned submitted all the existing EC's and CTE's to MoEF in their response to the letter. Copy of the letter dated 26.11.2009 and 18.12.2009 is annexed herewith and marked as **ANNEXURE R/16 (Colly)**.

It is worth noting that the undersigned, in the said letter, also clarified that the capacities mentioned in the proposal dated 29.10.2009 were the total capacities of the plant after proposed expansion and the undersigned had sought Environmental Clearance for 2x100 TPD = 60,000 DRI, 8 MW Captive Power Plant and 2x9 MVA = 30,000 TPA Ferro Alloys.

Upon receiving the above clarifications, the undersigned proposal was examined by the MoEF as per the EIA Notification, 2006. On 11.01.2010, the MoEF informed the undersigned that its proposal dated 29.10.2009 had been examined as per the EIA Notification, 2006 and the information given in Form-I along with Project summary and draft ToRs would be placed before the Expert Appraisal Committee (Industry-I) on 02.02.2010. The undersigned was also directed to forward a copy of Form-I, Pre-feasibility Report and draft 'TOR' to all the members of the Expert Committee.

19. That thereafter, the Terms of Reference (TOR) for the above proposal were finalized during the 7th Expert Appraisal Committee (Industry-1) scheduled for 2nd - 3rd February, 2010 and issued to the undersigned by the MoEF on 24.02.2010



14

for the preparation of EIA/EMP report. That it is pertinent to note that since the project of the undersigned was covered within the notified Industrial area i.e. the Jamuria Industrial Estate, the MoEF also considered it appropriate to consider the request of the Applicant to waive the project from public hearing vide letter dated 14.05.2010. Copy of the letter dated 24.02.2010 is annexed and marked herewith as **ANNEXURE R/17**. Copy of letter dated 14.05.2010 is annexed and marked herewith as **ANNEXURE R/18**.

20. That on 09.09.2010, the undersigned submitted the EIA/EMP Report along with the compliance of TOR condition raised by the MoEF in its letter dated 24.02.2010. Copy of the letter dated 09.09.2010 is annexed and marked herewith as **ANNEXURE R/19**.

That consequently, the proposal was considered by the Expert Appraisal Committee-1 (Industry) in its 18th meeting held during 24th-25th January, 2011. Accordingly, Environmental Clearance for the aforesaid proposal was granted by the MoEF to the undersigned on 20.05.2011. Copy of the Environment Clearance dated 20.05.2011 is annexed and marked herewith as **ANNEXURE R/20**.



APPLICATION FOR ENVIRONMENTAL CLEARANCE FOR FOURTH EXPANSION OF THE SPONGE IRON PLANT TO THE MINISTRY OF ENVIRONMENT AND FOREST.

21. That on 30.08.2018 the undersigned submitted a proposal along with Form 1, copy of pre-feasibility report and proposed TORs for undertaking EIA study for the proposed expansion of existing steel plant by installation of Sponge Iron Plant with 2 x 200 TPD DRI Kilns- 1,20,000 TPA Sponge Iron, 4 x 15 T Induction Furnaces (with matching LRF & CCM)- 1,80,000 TPA liquid steel (1,76,500 TPA Billets), Rolling Mill- 1,20,000 TPA (400 TPD) TMT Bars & 8 MW capacity WHRB based Captive Power Plant. Copy of the proposal dated 30.08.2018 is annexed and marked herewith as **ANNEXURE R/21 (Colly)**.
22. That subsequently, on 09.10.2018, first TOR presentation was made in the 36th EAC meeting (Industry -1) and after detailed deliberation, the Committee deferred the consideration of the proposal and asked the undersigned to submit revised unit configuration details of induction furnaces along with revised Form-I and pre-feasibility report. That further, on 10.12.2018, the undersigned's proposal for the fourth expansion was further reconsidered in the 2nd meeting of the reconstituted Expert Appraisal Committee wherein it was recorded that, the undersigned has been approaching various Regulatory Authorities for grant of Environmental Clearances from time to time indicating that the undersigned had intended to obtain Environmental Clearances and therefore, the Committee after



16

deliberations, recommended that the Ministry may consider to issue the ToRs along with following specific ToRs for undertaking detailed EIA and EMP study in addition to the generic ToR.

A copy of the minutes of EAC meeting dated 10.12.2018 is annexed and marked herewith as **ANNEXURE R/22**.

23. That on 27.06.2019, the undersigned's Application dated 30.08.2018 was considered by the MoEF&CC taking into consideration the recommendations of the Expert Appraisal Committee of Industry-I & Violation and decided to further accord specific TORs in addition to the standard TORs and Sector Specific TORs for carrying out the EIA/EMP for the project. A copy of the letter dated 27.06.2019 is annexed and marked herewith as **ANNEXURE R/23**.

The EAC observed that the undersigned ought to have obtained Environmental Clearance as per MoEF circular dated 21.11.2006. However, the undersigned obtained the Environmental Clearance on 07.08.2009 and 03.02.2010, thereby failing to obtain Environmental Clearance before the cutoff date of 30.06.2007 as per the MoEF circular dated 21.11.2006.

That it is pertinent to highlight that the TOR dated 27.06.2019 issued by the EAC pointed out the following three issues for consideration with regard to the undersigned for not applying timely to seek the Environmental Clearance as per the MoEF circular dated 21.11.2006:



- “.....
- i. *The project proponent did apply to the authority for seeking Environmental Clearance although they applied late.*
 - ii. *The regulatory authority has taken into cognizance the existing operations and have actually granted Environmental Clearance to them on 07.08.2009 and 03.02.2010 covering all the existing units including 2 X 100 TPD DRI kiln and 1 X 8 ton induction furnace. It is assumed that while granting this Environmental Clearance, the SEIAA must have taken cognizance of the MoEF circular dated 21.11.2006 .*
 - iii. *The project proponent made an application to MOEF for further expansion on 9th September 2010. The MoEF after following the due process. issued the Environmental Clearance on 20.05.2011. Thus, Environmental Clearance has taken into cognizance of the earlier existing units and the NOCs issued by the State Authorities in West Bengal.*
-”

From the above issues for consideration as quoted by the EAC itself show that there exists an underlying assumption that the SEIAA/MoEF&CC must have taken into cognizance the existing operations, the MoEF Circular dated 21.11.2006, the NOCs issued by the State Authorities in West Bengal and followed the due process while granting Environmental Clearances to the undersigned.



24. That however, despite this, the said proposal was referred to the EAC of violation sector for their views with respect to installation and operation of 2x100 TPD Sponge Iron units by the undersigned without obtaining Environmental Clearance. Thereafter, EAC violation sector in its 17th meeting dated 29-31st January, 2019 determined the violation period to be between 01.07.2007 to 06.08.2009 and the specific TOR were decided to be issued as per the MoEF&CC Notification dated 14.03.2017 pertaining to violation cases. Subsequently, the MoEF&CC considered the Application dated 30.08.2018 based on the recommendations of the EAC of Industry -1 and Violation Sector and decided to accord specific TORs and requested for the draft EIA Report to be prepared in accordance with the specific TORs, generic TORs and Additional TORs.
25. That on 14.09.2023, a Complaint made by one Atindranath Chatterjee to the Chairman of EAC requesting to cancel the expansion proposal No. IA/WB/IND1/436058/2023. Mr. Chatterjee alleged that continuing the present operation would be in violation of the relevant provision of the EIA Notification, 2006 as well as all other environmental norms and statutory provisions. Thereafter, on 21.09.2023, in the 44th Meeting of the EAC – Industry I sector, the EAC Members had recommended to return the proposal in its present form due to its shortcomings with a specific direction to resubmit the proposal as per the provisions of the EIA Notification, 2006. A copy of the complaint made by Mr. Atindranath Chatterjee dated 14.09.2023 is annexed herewith and marked as **ANNEXURE R/24**. Copy of the Minutes of Meetings of the 44th Meeting of the EAC is annexed and marked herewith as **ANNEXURE R/25**.



26. That subsequently on 25.11.2023, the undersigned submitted Environmental Clearance Application under violation category to MoEF&CC along with point-wise reply to the complaint dated 14.09.2023 and queries raised by the MoEF&CC in its 44th meeting dated 21.09.2023. It is humbly submitted that the undersigned while relying upon wrong expert advice and in compliance with the EAC directions, applied under the violation category. A copy of the point wise reply to the queries raised by the MoEF&CC and the complaint annexed and marked herewith as **ANNEXURE R/26 (Colly)**. That at this juncture, it is also pertinent to note here that the Environmental Clearances granted to the undersigned were also reviewed by the SEIAA and MoEF in 2017 and 2018 respectively when the undersigned had sought an extension of the validity of the previous Environmental Clearances. It is worth noting that no deficiency or violation was ever found by the SEIAA and MoEF, even after conducting a detailed review of the previous Environmental Clearances. Such as, on 15.07.2017, the undersigned submitted an application seeking an extension of its Environmental Clearances dated 07.08.2009 and 03.02.2010 granted by the SEIAA. The said proposal was duly examined by the SEIAA in its meeting held on 09.08.2017. and accordingly, on 18.08.2017, SEIAA extended the validity of EC dated 07.08.2009 & EC dated 03.02.2010 respectively. A copy of the letter dated 18.08.2017 is annexed herewith and marked as **ANNEXURE R/27**.

Similarly, on 27.04.2018, an online application was filed by the undersigned seeking an extension of validity of its Environmental Clearances dated 20.05.2011. The



MoEF examined the said proposal in the 32nd meeting of the Expert Appraisal Committee (Industry-I) held from 11th to 13th June 2018, and after detailed deliberations, extended the validity of Environmental Clearances dated 20.05.2011 for a further period of three years i.e., up to 19.05.2021 vide its letter dated 23.07.2018. A copy of the letter dated 23.07.2018 is annexed herewith and marked as **ANNEXURE R/28**. It is submitted that in none of the above said extensions of validity there was any whisper of violation or any reason for treating the said period as a period of violation of environmental clearances.

27. Therefore, it is evident from the above that all the Environment Clearances have been issued to the undersigned pursuant to a rigorous, in-depth and thorough examination of the proposals by the SEIAA/MoEF while keeping in view the provisions of the EIA Notification, 2006. Similarly, the undersigned has been assiduously obtaining all the requisite clearances required under the relevant statutes including the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment Impact Assessment Notification, 2006 and the rules framed therein in its effort to comply with the extant laws and regulations in order to promote Environmental rule of law.

28. Therefore, it is respectfully submitted that the action of the MoEF & CC in treating the proposal dated 25.11.2023 as a violation case and subsequently keeping the same in abeyance vide EDS dated 08.01.2024 is absolutely



arbitrary, unwarranted and bad in the eyes of the law. It defies logic as to how a project that has been considered fit for Environmental Clearance for over a span of over 15 years by different authorities including MoEF&CC/SEIAA, Board can suddenly be considered as a violator and put in abeyance for alleged violation for the period 01.07.2007 to 06.08.2009.

29. That the undersigned also places reliance on the precedence laid down by the Hon'ble Supreme Court in the case of Godrej & Boyce Mfg Co. Ltd & Anr v. State of Maharashtra & Ors ((2014) 3 SCC 430) wherein the Hon'ble Supreme Court categorically stated in para 68, that, "*is it not the responsibility of the State to ensure that its laws are implemented with reasonable dispatch and is it not the duty of the State to appreciate that Statute books are not meant to be thrown at a citizen whenever and wherever some official decides to do so? Basic principles of good governance must be followed by every member of the executive branch of the state at all times keeping the interest of all citizens in mind as also the larger public interest.*" (See also paras 77, 83, 84). A copy of the relevant pages of the decision of the Hon'ble Supreme Court in Godrej & Boyce Mfg Co. Ltd & Anr v. State of Maharashtra & Ors. ((2014) 3 SCC 430 is annexed herewith and marked as **ANNEXURE R/29**.

That in view of the above discussion, it is most respectfully prayed that the undersigned's Application may not be treated as a violation case and be apprised by the provisions of the EIA Notifications, 2006 as the undersigned is facing



financial loss due to the proposed expansion Application being kept in abeyance. Further the Hon'ble Supreme Court vide its Order dated 02.02.2024 in the case titled "Vanashakti vs. Union of India" WPC No. 1394/2023 has clarified that the Order dated 02.02.2024 would not come in the way of the competent authorities in considering the proposals for modification/alterations in the Environmental Clearance if area of such projects had any valid Environmental Clearances prior to 07.07.2021.

From the above representation, it is evident that the unit is not a violator as per WBPCB, SEIAA and MoEF right from the time of its inception in 2006 to 2019. It was only in 2019 that MoEF & CC decided to classify the undersigned's unit as a violator for the period from 01/07/2007 to 06/08/2009. Even then the MoEF & CC only prescribed some additional TOR's for compliance which the unit has already complied. The compliance of additional TOR conditions were submitted in the Environmental Clearance hearing when the EAC committee decided to bring the unit under the purview of violation under the EIA Notification, 2006. In view of the above facts furnished by the undersigned, the undersigned humbly requests the MoEF & CC to allow the undersigned to resubmit their application as per the TOR granted to them vide MoEF & CC letter dated 27.06.2019, so that Environmental Clearance can be granted and the undersigned is able to complete its expansion programme in accordance with law.



Thanking you,
CALSTAR SPONGE LTD
Director
(Vikas Agarwal)
Director,
M/s Calstar Sponge Limited

Copy to:

1. Additional Secretary, Ministry of Environment, Forest & Climate Change,
Government of India
2. Joint Secretary, Ministry of Environment, Forest & Climate Change,
Government of India
3. Member Secretary (IA-Industry-1), Ministry of Environment, Forest &
Climate Change, Government of India



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IA/WB/IND1/453340/2023

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List of Proposals

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S. No.	Proposal No.	Clearance Details	Project Name	Location	User Agency	Other Details	Proposal Status
1	IA/WB/IND1/453340/2023	Clearance Type: Application for EC (Category A, B1, and B2 Violation)- Form 1 S/W No.: SW/152303/2023	Proposed expansion of existing Steel Plant by installation of Sponge Iron Plant with 2x200 TPD DRI Kilns, 4x15 T Induction Furnaces, 400 TPD Rolling Mill & 8 MW capacity WHRB based Captive Power Plant.	WEST BENGAL	CALSTAR SPONGE LIMITED	Category: A Sector: Industrial Projects - 1 Date of Submission: 05/04/2024	DELISTED BY SYSTEM (at : 30/01/2025)

3.5. Agenda Item No 5:

3.5.1. Details of the proposal

Proposed expansion of existing Steel Plant by installation of Sponge Iron Plant with 2x200 TPD DRI Kilns, 4x15 T Induction Furnaces, 400 TPD Rolling Mill & 8 MW capacity WHRB based Captive Power Plant. by CALSTAR SPONGE LIMITED located at PASCHIM BARDHAMAN, WEST BENGAL			
Proposal For		Fresh EC	
Proposal No	File No	Submission Date	Activity (Schedule Item)
IA/WB/IND1/453340/2023	IA-J-11011/655/2009-IA-I (IND-I)	05/04/2024	Metallurgical Industries (ferrous and non ferrous) (3(a))

3.5.2. Project Salient Features

[Proposal No. IA/WB/IND1/453340/2023; File No. IA-J-11011/655/2009-IA-II(IND-I)]

[Consultant: Envirotech East Pvt. Ltd.; Valid upto: 09/12/2025]

58.4.1 M/s Calstar Sponge Limited has made an online EC application vide proposal no. IA/WB/IND1/453340/2023 dated 05.04.2024 along with copy of EIA report and Forms (Part A, B and C) and certified compliance report seeking Environment Clearance (EC) under the provisions of the EIA Notification, 2006 for the project mentioned above. The proposed project activity is listed at S. No. 3(a) Metallurgical industries (ferrous & non-ferrous) and 1(d) Thermal Power Plants under Category "A" of the schedule of the EIA Notification, 2006 and appraised at Central Level.

58.4.2 Name of the EIA consultant: M/s. Envirotech East Pvt. Limited [List of ACOs with their Certificate / Extension Letter no. NABET/EIA/2225/RA 0279; valid upto 09.12.2025, as on May 17, 2024].

Details submitted by Project proponent

58.4.3 The details of the ToR are furnished as below:

Date of Application	Consideration	Details	Date of Accord	ToR Validity
30 th August, 2018	2 nd meeting of EAC, held on 12 th December, 2018	Terms of Reference	27.06.2019	26.06.2024

58.4.4 The project of M/s Calstar Sponge Ltd. is located at Village : Jamuria, Mouza Ikra, Jamuria Industrial Estate, Dist. Paschim Burdwan, West Bengal for expansion of existing Steel Plant by installation of Sponge Iron Plant with 2x200 TPD DRI Kilns, 4x15 T Induction Furnaces, 400 TPD Rolling Mill & 8 MW capacity WHRB based Captive Power Plant.

58.4.5 M/s Calstar Sponge Limited had earlier made an online EC application vide proposal no. IA/WB/IND1/436058/2023 dated 05.09.2023. The proposal was considered during 44th meeting of the EAC for Industry-I sector held on 20th – 21st September, 2023, wherein after detailed deliberation the Committee recommended to return the proposal in its present form due to the shortcomings.

58.4.6 M/s Calstar Sponge Limited has again made an online EC application vide proposal no. IA/WB/IND1/453340/2023 dated 05.04.2024 addressing the issues. The proposal has been considered during the 58th meeting of the EAC for Industry-I sector held on 14th-15th May, 2024. The deliberations and recommendations of EAC are as follows:

3.5.3. Deliberations by the committee in previous meetings

N/A

3.5.4. Deliberations by the EAC in current meetings

Deliberations by the Committee

58.4.7 The Committee noted the following:

1. The EAC noted that as per ToR dated 27.06.2019, the proposal cited above was referred to EAC (Violation) sector for their views w.r.t. installation and operation of 2x100 TPD sponge iron units without obtaining the requisite environmental clearance from the concerned Competent Authority. The matter was considered by the EAC-Violation sector in its 17th meeting held during January, 2019 wherein EAC opined the following:
 - (i) Since the violation falls in between 01/07/2007 to 06/08/2009, it would be appropriate to initiate action under section 19 of Environment (Protection) Act, 1986 as prevailing that time.
 - (ii) Alternatively, since PP has applied for expansion and sought for ToR, specific ToR can be issued as per MoEF&CC notification dated 14/03/2017 pertaining to violation.

Accordingly, the Ministry issued the ToR, inter-alia, with a specific condition that the project proponent shall comply with the directions/order of the Competent Authority/body/Court issued in respect of violation during 01/07/2007 to 06/08/2009 and initiated action under section 19 of the Environment (Protection) Act, 1986.

2. During the earlier consideration in 44th meeting of the EAC for Industry-I sector held on 20th – 21st September, 2023, the EAC also recorded that MoEF&CC has notified a SOP dated 07.07.2021 pertaining to consideration of violation cases and now the instant proposal will be appraised under violation category as per the provisions contained in the MoEF&CC Standard Operating Procedures dated 07/07/2021 pertaining to consideration of violation cases. Therefore, PP is required to revise the proposal and include the compliance to violation as per the provisions of Ministry's SOP dated 07.07.2021.
3. The EAC further noted that the Hon'ble Supreme Court has stayed Ministry's OM dated 7th July 2021 and 28th January 2022 for ex-post facto clearance for projects without prior environmental clearance mandated under the EIA Notification, 2006 i.e. violation cases. In pursuance to the same, the instant proposal will be kept in abeyance till further orders.
4. However, as per further discussions held, it was emphasized that the ToR was accorded considering the fact that, specific ToR can be issued as per MoEF&CC notification dated 14/03/2017 pertaining to violation. The PP further stated that the Hon'ble Supreme Court has not stayed the notification dated 14.03.2017 based on which the TOR dt. 27.06.2019 was issued.
5. Further, the PP vide letter dated 15.05.2024, has submitted the detailed representation and inter-alia prayed that the PP's Application may not be treated as a violation case and be appraised by the provisions of the EIA Notifications, 2006 as the PP is facing financial loss due to the proposed expansion Application being kept in abeyance. Further the Hon'ble Supreme Court vide its Order dated 02.02.2024 in the case titled "Vanashakti vs. Union of India" WPC No. 1394/2023 has clarified that the Order dated 02.02.2024 would not come in the way of the competent authorities in considering the proposals for modification/alterations in the Environmental Clearance if area of such projects had any valid Environmental Clearances prior to 07.07.2021.
6. In view of above, the EAC opined that the Policy Sector of IA Division or Legal Monitoring Cell in the Ministry may be requested for issuance of the necessary clarification w.r.t. appraisal of said proposal either (i) as per MoEF&CC notification dated 14/03/2017 pertaining to violation, or (ii) No violation as claimed by the PP in this regard.
7. The PP/Consultant also agreed to the suggestions of EAC to obtain the comments of the Policy Sector of IA Division or Legal Monitoring Cell of MoEF&CC.

Recommendations of the Committee:

58.4.8 In view of the foregoing and after detailed deliberations, the Committee recommended to **defer** the proposal and advised the Ministry to first obtain the comments of the Policy Sector of IA Division or Legal Monitoring Cell w.r.t. appraisal of said proposal as per MoEF&CC notification dated 14/03/2017 pertaining to violation due to the facts referred in para above. The proposal shall be considered after obtaining the requisite information.

3.5.5. Recommendation of EAC

Deferred for ADS

3.6. Agenda Item No 6:

3.6.1. Details of the proposal

Manufacturing unit of TMT bars (Capacity 1,35,000TPA) by setting up Induction Furnace, (Capacity-3Nos of 15

CALSTAR SPONGE LIMITED

ANNEXURE A/43

Regd. Office: 18, R.N. Mukherjee Road, Kolkata – 700 001

Regd. Off. Ph.: 2248 6509 / 7235 / 4190

calsprings.group@gmail.com

Mb.No.9830070101

WORKS: UNIT – JAMURIA: Mouza – Ikra, Jamuria Industrial Estate, Jamuria, Dist – Burdwan, Pin.713362, West Bengal,

August 08, 2024

The Member Secretary,
Ministry of Environment, Forest and Climate Change
Govt. of India
Indira Paryavaran Bhawan, Jor Bag Road,
New Delhi -110003.

Subject: Environmental Clearance for the Expansion Proposal of existing Steel Plant by installation of Sponge Iron Plant with 2x200 TPD DRI Kilns, 4x15 T Induction Furnaces, 400 TPD Rolling Mill & 8 MW capacity WHRB based Captive Power Plant at Jamuria, Mouza Ikra, Jamuria Industrial Estate, District Paschim Burdwan, West Bengal - **Regarding Environmental Clearance**

[Proposal No. IA/WB/IND1/453340/2023; File No. IA-J-11011/655/2009-IA-II(IND-I)]

Refer 58th EAC meeting dated 14.05.2024 (Agenda Serial No. 58.4)

Respected Sir,

This has reference to the 58th EAC meeting was held on 14th May, 2024 wherein our proposal was placed for the consideration for the grant of Environmental Clearance. Subsequently, an ADS was raised in which the concluded remarks of the Committee was reflected as stated under,

“The Committee noted the following in point no. 6 & 7 :

6. In view of above, the EAC opined that the Policy Sector of IA Division or Legal Monitoring Cell in the Ministry may be requested for issuance of the necessary clarification w.r.t. appraisal of said proposal either (i) as per MoEF&CC notification dated 14/03/2017 pertaining to violation, or (ii) No violation as claimed by the PP in this regard.
7. The PP/Consultant also agreed to the suggestions of EAC to obtain the comments of the Policy Sector of IA Division or Legal Monitoring Cell of MoEF&CC.

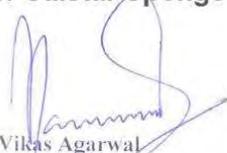
Recommendations of the Committee:

58.4.8 In view of the foregoing and after detailed deliberations, the Committee recommended to defer the proposal and advised the Ministry to first obtain the comments of the Policy Sector of IA Division or Legal Monitoring Cell w.r.t. appraisal of said proposal as per MoEF&CC notification dated 14/03/2017 pertaining to violation due to the facts referred in para above. The proposal shall be considered after obtaining the requisite information”.

We have already submitted our representation to your goodself vide our letter dated May 15, 2024 as per the minutes of 58th EAC.

Thanks & Regards,

for **Calstar Sponge Limited**



Vikas Agarwal
Director

-TRUE COPY-

DAY-3: AUGUST 23, 2024 [FRIDAY]**Consideration of Environmental Clearance Proposals****Agenda No. 64.16**

- 64.16 Proposed expansion of existing Steel Plant by installation of Sponge Iron Plant with 2x200 TPD DRI Kilns, 4x15 T Induction Furnaces, 400 TPD Rolling Mill & 8 MW capacity WHRB based Captive Power Plant by M/s Calstar Sponge Limited, located at Jamuria, Mouza Ikra, Jamuria Industrial Estate, Dist. Burdwan, West Bengal- Consideration of Environmental Clearance.**

**Proposal No. IA/WB/IND1/453340/2023; File No. IA-J-11011/655/2009-IA-II(IND-I)]
[Consultant: Envirotech East Pvt. Ltd.; Valid upto: 09/12/2025]**

- 64.16.1 M/s Calstar Sponge Limited has made an online EC application vide proposal no. IA/WB/IND1/453340/2023 dated 05.04.2024 along with copy of EIA report and Forms (Part A, B and C) and certified compliance report seeking Environment Clearance (EC) under the provisions of the EIA Notification, 2006 for the project mentioned above. The proposed project activity is listed at S. No. 3(a) Metallurgical industries (ferrous & non-ferrous) and 1(d) Thermal Power Plants under Category “A” of the schedule of the EIA Notification, 2006 and appraised at Central Level.
- 64.16.2 Name of the EIA consultant: M/s. Envirotech East Pvt. Limited [List of ACOs with their Certificate / Extension Letter no. NABET/EIA/2225/RA 0279; valid upto 09.12.2025; as on August 26, 2024].

Details submitted by Project proponent

- 64.16.3 The details of the ToR are furnished as below:

Date of Application	Consideration	Details	Date of Accord	ToR Validity
30 th August, 2018	2 nd meeting of EAC, held on 12 th December, 2018	Terms of Reference	27.06.2019	26.06.2024

- 64.16.4 The project of M/s Calstar Sponge Ltd. is located at Village : Jamuria, Mouza Ikra, Jamuria Industrial Estate, Dist. Paschim Burdwan, West Bengal for expansion of existing Steel Plant by installation of Sponge Iron Plant with 2x200 TPD DRI Kilns, 4x15 T Induction Furnaces, 400 TPD Rolling Mill & 8 MW capacity WHRB based Captive Power Plant.
- 64.16.5 The proposal was initially considered during the 58th meeting of the EAC for Industry-I sector held on 14th-15th May, 2024 wherein the Committee recommended to **defer the proposal** and advised the Ministry to first obtain the comments of the Policy Sector of IA Division or Legal Monitoring Cell w.r.t. appraisal of said proposal as per MoEF&CC notification dated 14/03/2017

pertaining to violation due to the recorded facts. The deliberations and recommendations of EAC are as follows:

Deliberations by the Committee (EAC during 14th-15th May, 2024)

The Committee noted the following:

1. The EAC noted that as per ToR dated 27.06.2019, the proposal cited above was referred to EAC (Violation) sector for their views w.r.t. installation and operation of 2x100 TPD sponge iron units without obtaining the requisite environmental clearance from the concerned Competent Authority. The matter was considered by the EAC-Violation sector in its 17th meeting held during January, 2019 wherein EAC opined the following:
 - (i) **Since the violation falls in between 01/07/2007 to 06/08/2009, it would be appropriate to initiate action under section 19 of Environment (Protection) Act, 1986 as prevailing that time.**
 - (ii) **Alternatively, since PP has applied for expansion and sought for ToR, specific ToR can be issued as per MoEF&CC notification dated 14/03/2017 pertaining to violation.**

Accordingly, the Ministry issued the ToR, inter-alia, with a specific condition that the project proponent shall comply with the directions/order of the Competent Authority/body/Court issued in respect of violation during 01/07/2007 to 06/08/2009 and initiated action under section 19 of the Environment (Protection) Act, 1986.
2. During the earlier consideration in 44th meeting of the EAC for Industry-I sector held on 20th – 21st September, 2023, the EAC also recorded that MoEF&CC has notified a SOP dated 07.07.2021 pertaining to consideration of violation cases and now the instant proposal will be appraised under violation category as per the provisions contained in the MoEF&CC Standard Operating Procedures dated 07/07/2021 pertaining to consideration of violation cases. Therefore, PP is required to revise the proposal and include the compliance to violation as per the provisions of Ministry's SOP dated 07.07.2021.
3. The EAC further noted that the Hon'ble Supreme Court has stayed Ministry's OM dated 7th July 2021 and 28th January 2022 for ex-post facto clearance for projects without prior environmental clearance mandated under the EIA Notification, 2006 i.e. violation cases. In pursuance to the same, the instant proposal will be kept in abeyance till further orders.
4. However, as per further discussions held, it was emphasized that the ToR was accorded considering the fact that, specific ToR can be issued as per MoEF&CC notification dated 14/03/2017 pertaining to violation. The PP further stated that the Hon'ble Supreme Court has not stayed the notification dated 14.03.2017 based on which the TOR dt. 27.06.2019 was issued.
5. Further, the PP vide letter dated 15.05.2024, has submitted the detailed representation and inter-alia prayed that the PP's Application may not be treated as a violation case and be appraised by the provisions of the EIA Notifications, 2006 as the PP is facing financial loss due to the proposed expansion Application being kept in abeyance. Further the Hon'ble Supreme Court vide its Order dated 02.02.2024 in the case titled "Vanashakti vs. Union of

India” WPC No. 1394/2023 has clarified that the Order dated 02.02.2024 would not come in the way of the competent authorities in considering the proposals for modification/alterations in the Environmental Clearance if area of such projects had any valid Environmental Clearances prior to 07.07.2021.

6. In view of above, the EAC opined that the Policy Sector of IA Division or Legal Monitoring Cell in the Ministry may be requested for issuance of the necessary clarification w.r.t. appraisal of said proposal either (i) as per MoEF&CC notification dated 14/03/2017 pertaining to violation, or (ii) No violation as claimed by the PP in this regard.
7. The PP/Consultant also agreed to the suggestions of EAC to obtain the comments of the Policy Sector of IA Division or Legal Monitoring Cell of MoEF&CC.

Recommendations of the Committee (EAC during 14th-15th May, 2024):

In view of the foregoing and after detailed deliberations, the Committee recommended to defer the proposal and advised the Ministry to first obtain the comments of the Policy Sector of IA Division or Legal Monitoring Cell w.r.t. appraisal of said proposal as per MoEF&CC notification dated 14/03/2017 pertaining to violation due to the facts referred in para above. The proposal shall be considered after obtaining the requisite information.

- 64.16.6 In view of above, the PP vide letter dated 08.08.2024 uploaded on PARIVESH portal on 08.08.2024 informed that they have already submitted their representation to Ministry vide their letter dated 15th May, 2024 as per the minutes of 58th EAC.
- 64.16.7 The proposal was considered during the 64th meeting of the EAC for Industry-I sector held on 21st – 23rd August, 2024. The deliberations and recommendations of EAC are as follows:

Deliberations by the Committee

- 64.16.8 The Committee noted the following:
 1. The EAC was informed that comments from the Policy Sector of the IA Division and the Legal Monitoring Cell have been obtained for this case. It was clarified that the appraisal of this proposal will follow the action under section 19 of Environment (Protection) Act, 1986 as prevailing that time. The EAC acknowledged these comments and emphasized that compliance with same is essential for this proposal.
 2. Accordingly, as per one of the Terms of Reference (ToR) conditions, the project proponent must comply with the directions or orders issued by the Competent Authority, body, or Court regarding violations that occurred between 01/07/2007 and 06/08/2009, including actions initiated under Section 19 of the Environment (Protection) Act, 1986. The PP/Consultant informed the EAC that they have approached the concerned authority to initiate action under Section 19 of the Environment (Protection) Act, 1986, but no action has been taken yet.
 3. The EAC opined that compliance with this requirement is crucial for the consideration of the EC proposal in this case. Therefore, the proposal should only be listed once the necessary action has been initiated by the concerned authority. To expedite this process,

the EAC advised the Ministry to write a letter to the SPCB, requesting them to initiate the action as soon as possible.

4. The EAC agreed to the PP/Consultant's request to reappear after the required compliance has been achieved

Recommendations of the Committee:

- 64.16.9 In view of the foregoing and after detailed deliberations, the committee recommended to **defer the proposal** to address the shortcomings enumerated at para above. The proposal may be considered after submission of the requisite information.

Agenda No. 64.17

- 64.17 Proposed expansion of existing Steel Plant for replacement of existing 2x7 T Induction Furnaces by 2x15 T Induction Furnaces, installation of new 2x15 T Induction Furnaces with 6/11 three strands Continuous Casting Machine (2,00,000 TPA Billets) & 1x15 TPH Slag Crusher unit, 1x30 T capacity AOD and Hot Rolling Mill (450 TPD) for production of TMT Bars, Wire Rod, Structure with 1x15 TPH Reheating Furnace (reheating by Piped-Gas or Coal or 1x45,00,000 Kcal/hr capacity Coal based Gasifier) by M/s CRM Ispat Pvt. Ltd., located at Bamunara Industrial Area, Village Bamunara, P.S. Kanksa, P.O. Gopalpur, District Paschim Bardhman, West Bengal - Consideration of Environmental Clearance.**

**[Proposal No. IA/WB/IND1/482375/2023; File No. IA-J-11011/73/2023-IA-II(IND-I)]
[Consultant: Envirotech East Pvt. Ltd.; Valid upto: 12.09.2025]**

- 64.17.1 M/s CRM Ispat Pvt. Ltd. has made an online EC application vide Proposal No. IA/WB/IND1/482375/2023 dated 31.07.2024 along with copy of EIA report and Forms (Part A, B and C) and certified compliance report seeking Environment Clearance (EC) under the provisions of the EIA Notification, 2006 for the project mentioned above. The proposed project activity is listed at S. No. 3(a) Metallurgical industries (ferrous & non-ferrous) under Category "B1" of the schedule of the EIA Notification, 2006 and attracts general condition as proposed project site falls within 5 km from the boundary of Durgapur Municipal Area i.e severely polluted area and therefore being appraised at Central Level.
- 64.17.2 Name of the EIA consultant: M/s. Envirotech East Pvt. Ltd. [List of ACOs with their Certificate / Extension Letter vide NABET/EIA/2225/RA 0279; valid upto 12.09.2025, as on August 26, 2024].

Details submitted by Project proponent

- 64.17.3 The details of the ToR are furnished as below:

CALSTAR SPONGE LIMITED ANNEXURE A/45

Regd. Office: 18, R.N. MUKHERJEE ROAD, KOLKATA - 700 001

REGD OFF. PH : 22628071V

Fax No. : 91-33-2248-6987

WORKS : Mouza :- IKRA, Jamuria Industrial Estate, Jamuria, Distt: Burdwan
E-mail: calsprings.group@gmail.com

September 4 2024.

The Member Secretary
West Bengal Pollution Control Board,
Paribesh Bhawan, Bldg. 10A,
Sector III, Salt Lake,
Kolkata - 700 106Kind Attn. Mr. Debasish Sarkar – Chief Engineer.

Dear Sir,

Sub : Proposed expansion of existing Steel Plant by installation of Sponge Iron Plant with 2 X200 TPD DRI Kiln , 4 x 15 T Induction Furnace , 400 TPD Rolling Mill and 8 MWe capacity WHRB based Captive Power Plant by Calsstar Sponge Ltd., located at Jamuria , Mouza Ikra, Jamuria Industrial Estate, Dist. Burdwan, West Bengal

Ref : Approved Minutes of 64th meeting of EAC for Industry –I sector held on 21st – 23rd August 2024

We had been accorded TOR for our subject expansion project vide MoEF letter No. 27th June 2019 where along with the ToR conditions it stated that the unit is under violation from 01/07/2007 to 06/08/2009 and provided the followings :-

- (i) Since the violation falls in between 01/07/2007 to 06/08/2009, it would be appropriate to initiate action under section 19 of Environment (Protection) Act , 1986 as prevailing that time .
- (ii) Alternatively , since PP has applied for expansion and sought for ToR. specific ToR can be issued as per MoEF & CC notification dated 14/03/2017 pertaining to violation.

Accordingly the Ministry issued the Tor, inter-alia, with a specific condition that the project proponent shall comply with the directions/order of the Competent Authority/nody/Court issued in respect of

Contd...2

CALSTAR SPONGE LIMITED

Regd. Office: 18, R.N. MUKHERJEE ROAD, KOLKATA - 700 001

REGD.OFF.PH : 22628071V

Fax No. : 91-33-2248-6987

WORKS : Mouza :- IKRA, Jamuria Industrial Estate, Jamuria, Distt: Burdwan
E-mail: calsprings.group@gmail.com

Page ..2

violation during 01/07/2007 to 06/08/2009 and initiated action under section 19 of the Environment (Protection) Act, 1986.

The Proposal for grant of EC was discussed in the 64th meeting of EAC and it was decided that the proposal shall be taken up after initiation of action by the concerned authority under section 19 of Environment (Protection) Act 1986.

We enclose herewith the copy of ToR dt. 27.06.2019 and approved Minutes of 64th meeting of EAC 23.08.2024 for your ready reference.

We shall now request your goodself to initiate the required proceedings under Section 19 of Environment (Protection) Act 1986 so that we can fulfill the condition of ToR issued to us and get the EC for our expansion project as directed by the 64th EAC in their meeting held on 23rd August 2024.

Thanking you,

Yours faithfully,

For CALSTAR SPONGE LIMITED,

Vikas Agarwal

Director

Encl.

1. Copy of ToR dated 27.06.2019
2. Copy of Minue of 64 meeting of EAC held on 23.08.2024.

-TRUE COPY-

F. No. IA-J-11011/655/2009-IA-II(I)
 Government of India
 Ministry of Environment, Forest and Climate Change
 (Impact Assessment Division)

Indira Paryavaran Bhawan
 Vayu Wing, 3rd Floor,
 Jor Bagh Road, Aliganj,
 New Delhi – 110003

Dated: 06th September, 2024

To

The Member Secretary,
 West Bengal State Pollution Control Board,
 Paribesh Bhawan, 10A- Block LA, Sector –III,
 Salt Lake City, Kolkata – 700 098.
 Email: ms.wbpcb-wb@bangla.gov.in

Subject : Request to initiate credible action on the violation by invoking powers under section 15 read with section 19 of the Environment (Protection) Act, 1986 in respect of proposed expansion project of M/s Calstar Sponge Limited (located at Jamuria, Mouza Ikra, Jamuria Industrial Estate, Dist. Burdwan, West Bengal) submitted to the Ministry vide proposal no. IA/WB/IND1/453340/2023 - reg.

Sir,

This refers to the online application made by M/s Calstar Sponge Limited vide proposal no. IA/WB/IND1/453340/2023 dated 05.04.2024 along with copy of EIA report and Forms (Part A, B and C) and certified compliance report seeking Environment Clearance (EC) under the provisions of the EIA Notification, 2006 for the project mentioned above.

2. Based on the examination of the proposal in the Ministry, in consultation with IA(Policy) and Legal Monitoring Cell, and subsequent approval to place the case before EAC for appraisal, the proposal was appraised by the EAC Industry-I sector in its 64th meeting for held on 21st – 23rd August 2024. The deliberations and recommendations of EAC in 64th meeting for held on 21st – 23rd August 2024 are as follows:

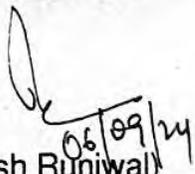
- i. *The EAC was informed that comments from the Policy Sector of the IA Division and the Legal Monitoring Cell have been obtained for this case. It was clarified that the appraisal of this proposal will follow the action under section 19 of Environment (Protection) Act, 1986 as prevailing that time. The EAC acknowledged these comments and emphasized that compliance with same is essential for this proposal.*
- ii. *Accordingly, as per one of the Terms of Reference (ToR) conditions, the project proponent must comply with the directions or orders issued by the Competent Authority, body, or Court regarding violations that occurred between 01/07/2007 and 06/08/2009, including actions initiated under Section 19 of the Environment (Protection) Act, 1986. The PP/Consultant informed the EAC that they have approached the concerned authority to initiate action under Section 19 of the*

- Environment (Protection) Act, 1986, but no action has been taken yet.*
- iii. *The EAC opined that compliance with this requirement is crucial for the consideration of the EC proposal in this case. Therefore, the proposal should only be listed once the necessary action has been initiated by the concerned authority. To expedite this process, the EAC advised the Ministry to write a letter to the SPCB, requesting them to initiate the action as soon as possible.*
 - iv. *The EAC agreed to the PP/Consultant's request to reappear after the required compliance has been achieved.*

The EAC proceedings of the said meeting can be seen using the following web link: https://parivesh.nic.in/utildoc/99100440_1725278051945.pdf

3. In view of the foregoing, the undersigned is hereby directed to request you to initiate legal action against the company (i.e. owner of the unit having full control over the affairs of the company) during the violation period by invoking powers under section 15, read with section 19 of the Environment (Protection) Act, 1986 for the period for which the unit has been established and operating without prior Environment Clearance. Further, no consent to operate, shall be issued in respect of the project/ facilities/ unit under reference till the project is granted EC under the provision of the EIA Notification 2006. The details of the action taken shall be sent to this Ministry, along with relevant supporting document(s), for taking further course of action in the matter.
4. This issues with the approval of the Competent Authority.

Yours faithfully,


 (Dinesh Runiwal)
 Scientist 'F'/Director
 Tel: 011-20819346
 Email-d.runiwal@gov.in

Copy for information to:

- The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Shahdara - 110032
- M/S. Calstar Sponge Limited, 18, R. N. Mukherjee Road, Kolkata-700001, Email: avranil.calspring@gmail.com

CALSTAR SPONGE LIMITED ANNEXURE A/47

[Colly]

Regd. Office: 18, R.N. Mukherjee Road, Kolkata – 700 001

Regd. Off. Ph.: 2248 6509 / 7235 / 4190

calsprings.group@gmail.com

Mb.No.9830070101

WORKS: UNIT – JAMURIA: Mouza – Ikra, Jamuria Industrial Estate, Jamuria, Dist – Burdwan, Pin.713362, West Bengal,

Date : 2nd January, 2025

To,
The Member Secretary,
 Ministry of Environment, Forest and Climate Change
 Govt. of India
 Indira Paryavaran Bhawan, Jor Bag Road,
 New Delhi -110003.

Subject: Environmental Clearance for the Expansion Proposal of existing Steel Plant by installation of Sponge Iron Plant with 2x200 TPD DRI Kilns, 4x15 T Induction Furnaces, 400 TPD Rolling Mill & 8 MW capacity WHRB based Captive Power Plant at Jamuria, Mouza Ikra, Jamuria Industrial Estate, District Paschim Burdwan, West Bengal - **Regarding Environmental Clearance**

[Proposal No. IAWB/IND1/453340/2023; File No. IA-J-11011/655/2009-IA-II(IND-I)]

Refer 64th EAC meeting held on 23rd August 2024 (Agenda Serial No. 64.16)

Respected Sir,

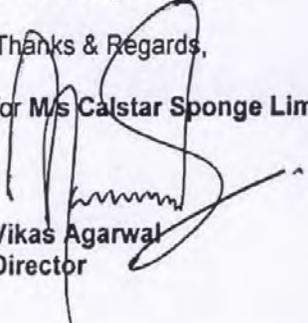
This has reference to the 64th EAC meeting, held on 23rd August, 2024 wherein our proposal was placed for the consideration for the grant of Environmental Clearance. As per deliberations and recommendations of the EAC, MoEF&CC wrote a letter dated 6th September, 2024 to West Bengal Pollution Control Board (WBPCB) to initiate action under Section 19 of the Environment (Protection) Act, 1986 (*Copy enclosed*). Subsequently, WBPCB sent a letter dated 5th November, 2024 to MoEF&CC asking certain clarifications from MoEF&CC for further necessary action from their end (*copy enclosed*).

Based on our repeated follow ups with both the concerned Authorities i.e., MoEF&CC and WBPCB, we have come to know that WBPCB has not received any response from MoEF&CC till date.

We hereby request you to send the necessary clarifications to WBPCB at the earliest to enable them to take further action to dispose the case, as WBPCB is unable to complete the action till the required clarification is provided by MoEF&CC.

Thanks & Regards,

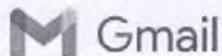
for M/s Calstar Sponge Limited


 Vikas Agarwal
 Director

-TRUE COPY-

2/18/25, 2:19 PM

Gmail - Environmental Clearance for the Expansion Proposal of existing Steel Plant by installation of Sponge Iron Plant with 2x20...



Avranil Saha <avranil.calspring@gmail.com>

Environmental Clearance for the Expansion Proposal of existing Steel Plant by installation of Sponge Iron Plant with 2x200 TPD DRI Kilns, 4x15 T Induction Furnaces, 400 TPD Rolling Mill & 8 MW capacity WHRB based Captive Power Plant at Jamuria, Mouza Ikra, Jamuria Industrial Estate, District Paschim Burdwan, West Bengal - Regarding Environmental Clearance [Proposal No. IA/WB/IND1/453340/2023; File No. IA-J-11011/655/2009-IA-II(IND-I)]

Dinesh Runiwal <d.runiwal@gov.in>

Thu, Jan 2, 2025 at 3:34 PM

To: Avranil Saha <avranil.calspring@gmail.com>

Cc: sandeepan B S <sandeepan.bs@gov.in>, "Dr. Suresh Babu Pasupuleti" <suresh.pasupuleti@gov.in>

Dear Sir,

Kindly note that the matter is already under examination in the Ministry, in consultation with IA Policy. The Ministry shall respond to WB SPCB, accordingly, keep your goodsrfl in the loop.

with regards,

Dinesh Runiwal
Scientist-F/ Director
Member Secretary EAC
(Industry-1 Sector)
IA Division, MoEFCC

----- On Thu, 02 Jan 2025 13:50:02 +0530 Avranil Saha <avranil.calspring@gmail.com> wrote ---

[Quoted text hidden]

CALSTAR SPONGE LIMITED ANNEXURE A/48

Regd. Office: 18, R.N. Mukherjee Road, Kolkata – 700 001

Regd. Off. Ph.: 2248 6509 / 7235 / 4190

calsprings.group@gmail.com

Mb.No.9830070101

WORKS: UNIT – JAMURIA: Mouza – Ikra, Jamuria Industrial Estate, Jamuria, Dist – Burdwan, Pin.713362, West Bengal,

January 20, 2025

The Member Secretary,
Ministry of Environment, Forest and Climate Change,
Govt. of India,
Indira Paryavaran Bhawan, Jor Bag Road,
New Delhi -110003.

Subject: Environmental Clearance for the Expansion Proposal of existing Steel Plant by installation of Sponge Iron Plant with 2x200 TPD DRI Kilns, 4x15 T Induction Furnaces, 400 TPD Rolling Mill & 8 MW capacity WHRB based Captive Power Plant at Jamuria, Mouza Ikra, Jamuria Industrial Estate, District Paschim Burdwan, West Bengal - **Regarding Environmental Clearance**

[Proposal No. IA/WB/IND1/453340/2023; File No. IA-J-11011/655/2009-IA-II(IND-I)]

Refer 64th EAC meeting held on 23rd August 2024 (Agenda Serial No. 64.16)

Respected Sir,

Ref : 1) MoEF&CC letter No. IA-J-11011/655/2009-IA-II(I) dated 06.09.2024
2) WBPCB letter No. 378/2(2)-6L/WPB/2002 dated 05.11.2024

This has reference to the ADS raised dated 15th January, 2025 by Ministry of Environment, Forest and Climate Change (MoEF&CC), Govt. of India.

ADS Raised by MoEF&CC:

1. The EAC was informed that comments from the Policy Sector of the IA Division and the Legal Monitoring Cell have been obtained for this case. It was clarified that the appraisal of this proposal will follow the action under section 19 of Environment (Protection) Act, 1986 as prevailing that time. The EAC acknowledged these comments and emphasized that compliance with same is essential for this proposal.
2. Accordingly, as per one of the Terms of Reference (ToR) conditions, the project proponent must comply with the directions or orders issued by the Competent Authority, body, or Court regarding violations that occurred between 01/07/2007 and 06/08/2009, including actions initiated under Section 19 of the Environment (Protection) Act, 1986. The PP/Consultant informed the EAC that they have approached the concerned authority to initiate action under Section 19 of the Environment (Protection) Act, 1986, but no action has been taken yet.
3. The EAC opined that compliance with this requirement is crucial for the consideration of the EC proposal in this case. Therefore, the proposal should only be listed once the necessary action has been initiated by the concerned authority. To expedite this process, the EAC advised the Ministry to write a letter to the SPCB, requesting them to initiate the action as soon as possible.

We are giving hereunder our reply to the ADS raised by MoEF&CC.

As per deliberations and recommendations of the EAC, MoEF&CC wrote a letter dated 6th September, 2024 to West Bengal Pollution Control Board (WBPCB) to initiate action under Section 19 of the Environment (Protection) Act, 1986 (Copy enclosed as Annexure-I).

CALSTAR SPONGE LIMITED

Regd. Office: 18, R.N. Mukherjee Road, Kolkata – 700 001

Regd. Off. Ph.: 2248 6509 / 7235 / 4190

calsprings.group@gmail.com

Mb.No.9830070101

WORKS: UNIT – JAMURIA: Mouza – Ikra, Jamuria Industrial Estate, Jamuria, Dist – Burdwan, Pin.713362, West Bengal,

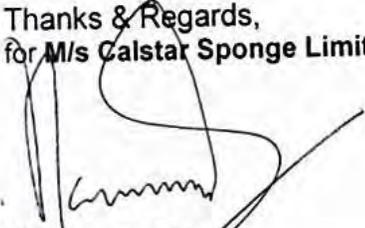
WBPCB has taken cognisance and initiated action as per MOEF&CC letter No. IA-J-11011/655/2009-IA-II(I) dated 06.09.2024. However they need some clarifications for which they have written a letter on 5th November 2024 to MoEF&CC (copy enclosed as Annexure-II).

WBPCB has not received any response from MoEF&CC till date.

We hereby request you to send the necessary clarifications to WBPCB at the earliest to enable them to take further action to dispose the case, as WBPCB is unable to complete the action till the required clarification is provided by MoEF&CC.

Meanwhile we shall request your goodself to allow listing of the project as per Cl. 3 of the ADS given above.

Thanks & Regards,
for M/s Calstar Sponge Limited


Vikas Agarwal
Director

Encl :- 1) MoEF&CC letter No. IA-J-11011/655/2009-IA-II(I) dated 06.09.2024 (Annexure-I)
2) WBPCB letter No. 378/2(2)-6L/WPB/2002 dated 05.11.2024 (Annexure-II)

Annexure-I

F. No. IA-J-11011/655/2009-IA-II(I)
 Government of India
 Ministry of Environment, Forest and Climate Change
 (Impact Assessment Division)

Indira Paryavaran Bhawan
 Vayu Wing, 3rd Floor,
 Jor Bagh Road, Aliganj,
 New Delhi – 110003

Dated: 06th September, 2024

To

The Member Secretary,
 West Bengal State Pollution Control Board,
 Paribesh Bhawan, 10A- Block LA, Sector –III,
 Salt Lake City, Kolkata – 700 098.
 Email: ms.wbpcb-wb@bangla.gov.in

Subject : Request to initiate credible action on the violation by invoking powers under section 15 read with section 19 of the Environment (Protection) Act, 1986 in respect of proposed expansion project of M/s Calstar Sponge Limited (located at Jamuria, Mouza Ikra, Jamuria Industrial Estate, Dist. Burdwan, West Bengal) submitted to the Ministry vide proposal no. IA/WB/IND1/453340/2023 - reg.

Sir,

This refers to the online application made by M/s Calstar Sponge Limited vide proposal no. IA/WB/IND1/453340/2023 dated 05.04.2024 along with copy of EIA report and Forms (Part A, B and C) and certified compliance report seeking Environment Clearance (EC) under the provisions of the EIA Notification, 2006 for the project mentioned above.

2. Based on the examination of the proposal in the Ministry, in consultation with IA(Policy) and Legal Monitoring Cell, and subsequent approval to place the case before EAC for appraisal, the proposal was appraised by the EAC Industry-I sector in its 64th meeting for held on 21st – 23rd August 2024. The deliberations and recommendations of EAC in 64th meeting for held on 21st – 23rd August 2024 are as follows:

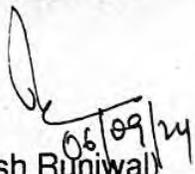
- i. *The EAC was informed that comments from the Policy Sector of the IA Division and the Legal Monitoring Cell have been obtained for this case. It was clarified that the appraisal of this proposal will follow the action under section 19 of Environment (Protection) Act, 1986 as prevailing that time. The EAC acknowledged these comments and emphasized that compliance with same is essential for this proposal.*
- ii. *Accordingly, as per one of the Terms of Reference (ToR) conditions, the project proponent must comply with the directions or orders issued by the Competent Authority, body, or Court regarding violations that occurred between 01/07/2007 and 06/08/2009, including actions initiated under Section 19 of the Environment (Protection) Act, 1986. The PP/Consultant informed the EAC that they have approached the concerned authority to initiate action under Section 19 of the*

- Environment (Protection) Act, 1986, but no action has been taken yet.*
- iii. *The EAC opined that compliance with this requirement is crucial for the consideration of the EC proposal in this case. Therefore, the proposal should only be listed once the necessary action has been initiated by the concerned authority. To expedite this process, the EAC advised the Ministry to write a letter to the SPCB, requesting them to initiate the action as soon as possible.*
 - iv. *The EAC agreed to the PP/Consultant's request to reappear after the required compliance has been achieved.*

The EAC proceedings of the said meeting can be seen using the following web link: https://parivesh.nic.in/utildoc/99100440_1725278051945.pdf

3. In view of the foregoing, the undersigned is hereby directed to request you to initiate legal action against the company (i.e. owner of the unit having full control over the affairs of the company) during the violation period by invoking powers under section 15, read with section 19 of the Environment (Protection) Act, 1986 for the period for which the unit has been established and operating without prior Environment Clearance. Further, no consent to operate, shall be issued in respect of the project/ facilities/ unit under reference till the project is granted EC under the provision of the EIA Notification 2006. The details of the action taken shall be sent to this Ministry, along with relevant supporting document(s), for taking further course of action in the matter.
4. This issues with the approval of the Competent Authority.

Yours faithfully,


 (Dinesh Runiwal)
 Scientist 'F'/Director
 Tel: 011-20819346
 Email-d.runiwal@gov.in

Copy for information to:

- The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Shahdara - 110032
- M/S. Calstar Sponge Limited, 18, R. N. Mukherjee Road, Kolkata-700001, Email: avranil.calspring@gmail.com

Annexure-II



LIFE
Lifestyle for
Environment

WEST BENGAL POLLUTION CONTROL BOARD

(Department of Environment, Government of West Bengal)

Paribesh Bhawan, 10A, Block – LA, Sector III, Bidhannagar

Kolkata – 700 106, Ph.: 2335-9088/8861/7428, Fax : 2335-2813

Website: www.wbpcb.gov.in, Email: net.wbpcb-wb@bangla.gov.in

Memo No.

-6L/WPB/2002

Dated: 05/11/2024

To

Shri Dinesh Runiwal,
Scientist 'F'/Director,
Ministry of Environment Forest and Climate Change,
Indira Paryavaran Bhawan,
Vayu Wing, 3rd Floor, Jor Bagh Road, Aliganj,
New Delhi – 110003.

Sub : Request to initiate credible action on the violation by invoking powers under section 15 read with section 19 of the Environment (Protection) Act, 1986 in respect of proposed expansion project of M/s Calstar Sponge Limited (located at Jamuria, Mouza – Ikra, Jamuria Industrial Estate, Dist – Burdwan, West Bengal) submitted to the Ministry vide proposal No. IA/WB/IND1/453340/2023 – reg.).

Ref : F. No. IA-J-11011/655/2009-IA-II(I) dated 06/09/2024.

Sir,

With reference to the above, this is for your information that your request to initiate legal action against the company (i.e. owner of the unit having full control over the affairs of the company) during the violation period by invoking powers under section 15 read with section 19 of the Environment (Protection) Act, 1986 for the period for which the unit has been established and operating without prior environmental clearance, can not be complied with as you will appreciate that the Notification issued by MoEF vide dated 11/08/2023 on Environment Protection Act, 1986 under Jan Vishwas (Amendment of Provisions) Act, 2023 clearly mandated that :

'15. Penalty for contravention of provisions of Act, rules, orders and directions.—(1) Where any person contravenes or does not comply with any of the provisions of this Act or the rules

made or orders or directions issued thereunder for which no penalty is provided, he shall be liable to penalty in respect of each such contravention which shall not be less than ten thousand rupees but which may extend to fifteen lakh rupees.

(2) Where any person continues contravention under sub-section (1), he shall be liable to additional penalty of ten thousand rupees for every day during which such contravention continues.

15A. Penalty for contravention by companies.—(1) Where any company contravenes any of the provisions of this Act, the company shall be liable to penalty for each such contravention which shall not be less than one lakh rupees but which may extend to fifteen lakh rupees.

(2) Where any company continues contravention under sub-section (1), the company shall be liable to additional penalty of one lakh rupees for every day during which such contravention continues.

15B. Penalty for contravention by Government Department.—(1) Where contravention of any of the provision of this Act has been committed by any Department of the Central Government or the State Government, the Head of the Department shall be liable to penalty equal to one month of his basic salary: Provided that he shall not be liable for such contravention, if he proves that the contravention was committed without his knowledge or instructions or that he exercised all due diligence to prevent such contravention.

(2) Where any contravention under sub-section (1) is attributable to any neglect on the part of, any officer, other than the Head of the Department, the officer shall be liable to penalty equal to one month of his basic salary: Provided that he shall not be liable for the contravention, if he proves that he exercised all due diligence to avoid such contravention.

15C. Adjudicating officer.—(1) The Central Government, for the purposes of determining the penalties under this Act, may appoint an officer not below the rank of Joint Secretary to the Government of India or a Secretary to the State Government to be the adjudicating officer, to hold an inquiry and to impose penalty in the manner, as may be prescribed: Provided that the Central Government may appoint as many adjudicating officers as may be required.

(2) The adjudicating officer may— (a) call upon any person alleged to have contravened or not complied with the provisions of this Act and the rules made thereunder or having the knowledge of the facts and circumstances of the case;

(b) require such person to produce any record, register or other document in his possession or any other document, which in the opinion of the adjudicating officer may be relevant to the subject-matter.

(3) The adjudicating officer shall, after giving the person a reasonable opportunity of being heard in the matter, and if, on such inquiry, he is satisfied that the person concerned has contravened or has not complied with the provisions of this Act or the rules made thereunder, he may impose such penalty as he thinks fit in accordance with the provisions of sections 14A, 14B, 15, 15A or section 15B, as the case may be.

- (4) The adjudicating officer, while adjudicating the quantum of penalty under sub-section (3), shall have due regard to the following, namely:— (a) the population and the area impacted or affected due to such contravention or non-compliance;
- (b) the frequency and duration of such contravention or non-compliance;
- (c) the vulnerability of the class of persons likely to be adversely affected by such contravention or non-compliance;
- (d) the damage caused or likely to be caused to any person, as a result of such contravention or non-compliance, if any;
- (e) the undue gain derived out of such contravention or non-compliance; and
- (f) such other factor, as may be prescribed.
- (5) The amount of penalty imposed under the provisions of sections 14A, 14B, 15, 15A or 15B, as the case may be, shall be in addition to the liability to pay relief or compensation under section 15 read with section 17 of the National Green Tribunal Act, 2010 (19 of 2010).

As per your request the case is to be initiated now post implementation of new Environment Protection Act, 1986 under Jan Vishwas (Amendment of Provisions) Act, 2023. As communicated by you that EAC will be able to take up the appraisal of the proposal for granting of EC to M/s Calstar Sponge Limited (located at Jamuria, Mouza – Ikra, Jamuria Industrial Estate, Dist – Burdwan, West Bengal), only after action u/s 19 of the Environment Protection Act, 1986 as prevailing that time is taken. However, it is not clear at our end whether any action can be initiated in the present date under the Environment Protection Act, 1986, when new Environment Protection Act, 1986 under Jan Vishwas (Amendment of Provisions) Act, 2023 come into force based upon the offence committed during the operation of the previous Act. For example can a case be started under the IPC post the introduction of Bharatiya Nagarik Suraksha Sanhita, 2023 from the 1st July, 2024.

A clarification in this regard may kindly be provided for taking necessary action from this end.

This is issued with the approval of the competent authority in the State Board.

Sd/-
(Chief Engineer, EIM Cell)
West Bengal Pollution Control Board

Memo No. 378/2(2)-6L/WPB/2002

Dated: 05/11/2024
TT

Copy for information to :

1. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Shahdara – 110032.
- ✓ 2. M/s. Calstar Sponge Limited, 18, R.N. Mukherjee Road, Kolkata – 700001.

[Signature]
11/11/2024

(Chief Engineer, EIM Cell)
West Bengal Pollution Control Board

ANNEXURE A/49
[Colly]**CALSTAR SPONGE LIMITED**

Regd. Office: 18, R.N. Mukherjee Road, Kolkata – 700 001

Regd. Off. Ph.: 2248 6509 / 7235 / 4190

calsprings.group@gmail.com

Mb.No.9830070101

WORKS: UNIT – JAMURIA: Mouza – Ikra, Jamuria Industrial Estate, Jamuria, Dist – Burdwan, Pin.713362, West Bengal,

Date : 14th February, 2025

To,
The Joint Secretary,
Ministry of Environment, Forest and Climate Change
Govt. of India
Indira Paryavaran Bhawan, Jor Bag Road,
New Delhi -110003.

Kind Attn. : Mr Rajat Agarwal**Subject: Request for Appointment**

Ref 1) Our EC Application Proposal No.IAWB/IND1/453340/2023, File No.IA-J-11011/655/2009-IA-II(IND-I)

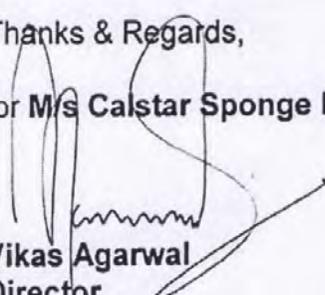
2) Minutes of 64th EAC Meetingdt. 23.08.2024

Respected Sir,

The undersigned would like to meet your goodself at date and time convenient to you regarding our subject proposal for grant of EC.

We shall be extremely thankful if an appointment for meeting is given and conveyed to us on our e-mail ID vagarwal71@gmail.com/ Mobile No. 9830070101

Thanks & Regards,

for **M/s Calstar Sponge Limited**
Vikas Agarwal
DirectorE-Mail vagarwal71@gmail.com

Mobile 9830070101

-TRUE COPY-

CALSTAR SPONGE LIMITED

Regd. Office: 18, R.N. Mukherjee Road, Kolkata – 700 001

Regd. Off. Ph.: 2248 6509 / 7235 / 4190

calsprings.group@gmail.com

Mb.No.9830070101

WORKS: UNIT – JAMURIA: Mouza – Ikra, Jamuria Industrial Estate, Jamuria, Dist – Burdwan, Pin.713362, West Bengal,

Date : 17th February, 2025

To,
The Joint Secretary,
 Ministry of Environment, Forest and Climate Change
 Govt. of India
 Indira Paryavaran Bhawan, Jor Bag Road,
 New Delhi -110003.

Kind Attn. : Mr Rajat Agarwal

Sub : Request for Appointment

Ref : Our request letter dated 14.02.2025

Respected Sir,

We have not received any response to our request for appointment dt. 14th February 2025.

We would like to bring to your kind notice that we are having a unit at Jamuria Industrial Area, West Bengal wherein we are havng 2 ECs from SEIAA vide their letter No. EN/2098/T-II-I/045/2009 Dt.07.08.2009 and Letter No. EN/332/T-II-I/045/2009 Dt.03.02.2010 and one EC from MoEF vide letter No. J-11011/655/2009-IA II(I) DT 20/05/2011;

We had approached MoEF for grant of EC for 4th expansion and TOR was issued to us vide letter No.J-11011/655/2009-IA II(I) dt. 29.06 2019

This project was taken up for hearing in the,44th dt.20.09.2023, 58th dt.14.05.2024, and 64th dt.23.08.2024 meeting of the Honourable EAC for grant of EC

Subsequently to the 64th meeting of the EAC MoEF letter No. J-11011/655/2009-IA-II(I) dt. 06.09.2024 was issued to WBPCB to take action under section 19 for purported violation by us during the period 01/07/2007 to 06/08/2009. WBPCB replied to this letter to MoEF asking for certain clarification vide their letter No. 378.2(2)-6L/WPB/2002 DT.05/11/2024. This clarification is still awaited by WBPCB. We had written to MoEF &CC vide our letter dated 2nd January 2025 asking them to furnish this

Contd...2

CALSTAR SPONGE LIMITED

Regd. Office: 18, R.N. Mukherjee Road, Kolkata – 700 001

Regd. Off. Ph.: 2248 6509 / 7235 / 4190

calsprings.group@gmail.com

Mb.No.9830070101

WORKS: UNIT – JAMURIA: Mouza – Ikra, Jamuria Industrial Estate, Jamurja, Dist – Burdwan, Pin.713362, West Bengal,

Page..2

Clarification when we were informed that the matter is under examination by ia Policy Cell of MoEF.

Sir, we are extremely eager to put up this project and have been following the procedures laid down since 2018 to get the required EC for putting it up.

We would once again request you to give us an appointment when the undersigned can meet you in this regard.

Thanks & Regards,

for **M/s Calstar Sponge Limited**

Vikas Agarwal
Director

E-Mail vagarwal71@gmail.com

Mobile 9830070101

Enclosure

1. Our request for appointment letter dated 14.02.2025
2. EC No. EN/2098/T-II-I/045/2009 Dt.07.08.2009 issued by SEIAA
3. EC No. EN/332/T-II-I/045/2009 Dt.03.02.2010 issued by SEIAA
4. No. J-11011/655/2009-IA II(I) DT 20/05/2011ISSUED BY MoEF&CC;
5. MoEF letter No.J-11011/655/2009-IA II(I) dt. 06.09.2024 to WBPCB
6. WBPCB letter No.378.2(2)-6LWPB/2002 DT.05/11/2024.to MoEF
7. Our letter to MoEF dt. 2nd January 2025
8. E-mail Reply received from MOEF dt.2nd January 2025.

-TRUE COPY-

IN THE NATIONAL GREEN TRIBUNAL

ORIGINAL APPLICATION NO. of 2025

IN THE MATTER OF:

M/s Calstar Sponge Ltd.

Petitioner (s)
Appellant (s)

-Versus -

Ministry of Environment, Forest & Climate Change & Ors.

Respondent(s)
Defendant (s)

VAKALATNAMA

I, Soumya Acharya, S/o Shib Sankar Acharya, aged about 28 years am the Authorized Signatory for M/s Calstar Sponge Ltd. having its registered office at 18, R.N. Mukherjee Road Kolkata, West Bengal, 700001, DEFENDANT / RESPONDENT/ PETITIONER /OPPOSITE PARTY, in the above application/ suit/appeal/petition/ reference do hereby appoint and return / **Eisha Krishn/ Mansi Bachani/ Shubham Upadhyay/ Surya Gupta/ Anukriti Bajpai** Advocates of the National Green Tribunal, to act and appear for me/us in the above application/ suit/petition/appeal reference and on my/our behalf to conduct and prosecute or defend or with draw the same and all proceedings that may be taken in respect of any application connected with the same or any decree or order passed therein, including proceedings in taxation and application for Review to file and obtain return of documents and to deposit and receive money on my / our behalf in the Application/Suit/Petition/Appeal reference and application for Review, and to represent me/us and to take all necessary steps on my/our behalf in the above matter. I/We agree to ratify all acts done by the aforesaid advocate, in pursuance of this authority.

Shubham
Anukriti Bajpai
Accepted Identified By *Soumya*

Dated this the 07th day of August, 2025

Calstar Sponge Ltd
Soumya Acharya
Authorised Signatory

Advocate,

(Petitioner (s) / Appellant (s)
Respondent (s) / Defendant(s) / Opposite Party

MEMO OF APPEARANCE

To,

The Registrar,
National Green Tribunal
Eastern Zone Bench, Kolkata

Sir,

Kindly enter my appearance in the above matter on behalf of the Petitioner / Appellant / Respondent.

Dated: 07.08.2025



Soumya *Anukriti Bajpai* *Shubham*

Advocate for the
Petitioner(s)/Appellant(s)/Respondent(s)
29, Nizamuddin East, Presidential Estate, (Lower Ground Floor), New Delhi-110013
Tel.: +91-11-40573181E-mail: eldflegal@gmail.com